

Sixth Series, Vol. IX No. 26

Thursday, December 22, 1977
Pausa 1, 1899 (Saka)

Lok Sabha Debates

Third Session)



सत्यमेव जयते

(Vol. IX, contains Nos. 21-30)

LOK SABHA SECRETARIAT

**New Delhi
Price- Rs 4.00**

CONTENTS

(Sixth Series, Volume IX, Third Session, 1977)

No. 26, Thursday, December 22, 1977/Pausa 1, 1899 (Saka)

	COLUMNS
Members Sworn	1
Re. Adjournment Motion	1—3
Oral Answers to Questions :	
*Starred Questions Nos. 509 to 511	3—23
Short Notice Question No. 7	24—27
Written Answers to Questions :	
Starred Questions Nos. 512 to 514 and 516 to 529	27—41
Unstarred Questions Nos. 4767 to 4788 and 4790 to 4894	41—141
Question of Privilege against Chairman, Calcutta Port Trust	141—50
Re. Discussion on prices of sugarcane and gur	150—54
Papers laid on the Table	154—62
Committee on Papers laid on the Table—	
Minutes.	162
Messages from Rajya Sabha	162—63
Children (Amendment) Bill	
—As passed by Rajya Sabha	163
Committee on Papers laid on the Table—	
Second Report	163
Public Accounts Committee—	
2nd, 18th, 21st, 24th, 31st, 33rd, 36th, 41st, 42nd, 47th and 50th Reports	163—65
Committee on Private Members' Bills and Resolutions—	
Tenth Report	165

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

Committee on Subordinate Legislation—	
Fourth Report	165
Committee on Government Assurances—	
First Report	165
Bills Introduced—	
(i) Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill	166—71
(ii) Election Laws (Amendment) Bill	171
Matters under Rule 377—	
(i) Failure to increase the price of sugarcane	173—77
(ii) Mismanagement in the C.M.I. Ltd. and Eastern Manganese and Minerals Ltd., Domchanch, Bihar	177—79
(iii) Reported News about wrongful confinement of Mr. Justice S. K. Verma by the management of Swadeshi Polytex Ltd., Ghaziabad	179—82
(iv) Fire accident in Samachar Office, Bombay	182—83
(v) Failure to give citizenship rights to refugees who came to India after 1971 Indo-Pak War	183—85
(vi) Sale of several thousand East Pakistan refugee women from Mana camp	185—86
Statement re. Appointment by Indian Red Cross Society of Officials on a Committee to distribute relief materials	186—91
Resolution re. First Report of the Railway Convention Committee	192—234
Prof. Madhu Dandavate	192—94, 222—34
Shri Mohd. Shafi Qureshi	194—214
Shri M. Kalyanasundaram	215—19
Shri V. M. Sudheeran	219—21
Shri K. A. Rajan	221—22
Requisitioning and Acquisition of Immovable Property (Amendment) Bill—	
Motion to consider, as passed by Rajya Sabha	235—47
Shri Sikandar Bakht	235, 245—46
Shri Jagannath Rao	236—37

Shri Shyamaprasanna Bhattacharyya	237
Shri G. M. Banatwalla	238—41
Shri Vayalar Ravi	241—42
Shri Saugata Roy	243—45
Clauses 2, 3 and 1	247
Motion to pass.	247—50
Shri Sikandar Bakht	247, 249
Dr. Ramji Singh	247—49
Betwa River Board (Amendment) Bill—	
Motion to consider, as passed by Rajya Sabha—	250—63
Shri Bhanu Pratap Singh	250—51, 259—63
Shri Tej Pratap Singh	251—56
Shri Laxmi Narain Nayak	256—59
Clauses 2 to 7 and 1	263—65
Motion to pass.	265—68
Shri Bhanu Pratap Singh	265, 268
Shri Laxmi Narain Nayak	266
Shri Ambika Prasad Pandey	266—67
Motion <i>re.</i> Two serious train accidents on the Northern Railway— <i>contd.</i>	
Shri Saugata Roy	269—88 269—73
Dr. Ramji Singh	273—79
Shri Shyamaprasanna Bhattacharyya	279—82
Shri Yuvraj	282—87

LOK SABHA

Thursday, December 22, 1977/Pausa 1, 1899
(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

MEMBERS SWORN

1. Shri Balwant Singh Ramuwalia (Faridkot).
2. Shri Chimanbhai Harilal Shukla (Rajkot).

RE : ADJOURNMENT MOTION

SHRI VAYALAR RAVI (Chirayinkil):
Sir, I rise on a point of question.

MR. SPEAKER : On what ?

SHRI K. LAKKAPPA (Tumkur) :
Before Question Hour we are raising it.
(Interruptions).

SHRI VAYALAR RAVI : Please read
Rules 388. It says :

"Any Member may, with the consent
of the Speaker, move that any
rule may be suspended and if
the motion is carried, the rule in
question shall be suspended for
the time being.

(Interruptions)

SHRI K. LAKKAPPA : We have
asked for your permission. You have
got inherent rights to suspend any rule
because, adjournment motions are pending
before you for your consideration.

(Interruptions)

SHRI VAYALAR RAVI : I am raising
my point under rule 377 and demanding
that under Rule 388 you suspend the
Question Hour and take up the adjournment
motion before you. It is a very
serious matter which affects the Indian
Democracy. (Interruptions).

SHRI JYOTIRMOY BOSU (Diamond
Harbour) : I rise on a point of order.
(Interruptions).

SHRI VAYALAR RAVI : There is
a large scale rigging and the people
were prevented from voting. We are
demanding and requesting you to take
up the adjournment motion and suspend
the question Hour.

MR. SPEAKER : I have got your
motion. I have requested you to produce
prima facie material and I have told other
Members also who met me that during
the interval you may come and meet
me and the question can be taken up
either this afternoon or tomorrow. There
is no difficulty. (Interruptions).

SHRI JYOTIRMOY BOSU : How
many Kerala Ministers have been
unseated ?

SHRI K. LAKKAPPA : At the point
of gun even the harijans, the minority
communities and weaker sections were
threatened.

MR. SPEAKER : Even then, no ad-
journment motion is necessary. If it is
serious, I have already told you to give
me the facts. (Interruptions).

SHRI K. LAKKAPPA : We have
read that at the point of gun they had
been threatened.

MR. SPEAKER : We now take up
questions.

SHRI JYOTIRMOY BOSU : We have
succeeded.

SHRI VAYALAR RAVI : In accordance
with your instructions we sat
down. He is a drain cleaner here....
(Interruptions).

MR. SPEAKER : Order, Order.....
(Interruptions). Do not record anything.

SHRI VAYALAR RAVI :.....*

SHRI JYOTIRMOY BOSU :.....*

MR. SPEAKER : Question No. 509.
We take up questions.

THE MINISTER OF HEALTH AND
FAMILY WELFARE (SHRI RAJ
NARAIN) : I request you that the
House should be calm and quiet ; the
House should be in order.

* Not recorded.

MR. SPEAKER : Yes.

SHRI C. M. STEPHEN : For the first time he has spoken in English.

MR. SPEAKER : Let us take up questions.

ORAL ANSWERS TO QUESTIONS

Medical assistance by Red Cross Society to Cyclone hit people

*509. SHRI SURENDRA BIKRAM:
SHRI K. MALLANNA :

Will the Minister of HELATH AND FAMILY WELFARE be pleased to state :

(a) the details regarding the medical assistance provided by the Red Cross Society for the relief of the cyclone hit victims of Andhra Pradesh ;

(d) whether some foreign countries have also come forward to extend their cooperation to help the cyclone hit people ; and

(c) if so, the details thereof ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : (क) आन्ध्र प्रदेश के गुण्टूर और मछलीपट्टनम इलाकों में रेडक्रास के घाट डाक्टर चिकित्सा संबंधी सेवाएं प्रदान कर रहे हैं। भारतीय रेडक्रास मुख्यालय ने आन्ध्रप्रदेश को एक लाख रुपये के मूल्य की दवाइयों तथा अन्य चिकित्सीय सामग्री भिजवाई है। राज्य में तूफान पीड़ित लोगों के लिए एम्बुलेंस सेवाएँ भी चलाई जा रही हैं। इसके अतिरिक्त रेडक्रास ने प्रारम्भ के तौर पर लगभग एक हजार व्यक्तियों को, जो तूफान के कारण अपने भ्रंग गंवा बैठे हैं, प्रति व्यक्ति अधिकतम पांच सौ रुपये कीमत के कृत्रिम भ्रंग देने की पेशकश भी की है।

(ख) और (ग). जी, हाँ। रेडक्रास सोसाइटी ने यह बताया है कि फिनलैंड, फ्रांस, जर्मन संघीय गणराज्य, जर्मन जनवादी

गणतन्त्र ; इंग्लैंड, जापान, नीदरलैंड, नार्वे और पाकिस्तान की नौ रेडक्रास सोसाइटियों तथा नार्वे, जापान और इंग्लैंड की सरकारों ने 2 करोड़ 37 लाख रुपये के मूल्य की सामग्री भ्रंगदान के रूप में देने की घोषणा की है। इनमें से लगभग 19 लाख रुपये की सामग्री और गाड़ियाँ प्राप्त हो चुकी है। इन चीजों के अलावा अफगानिस्तान, आस्ट्रेलिया, बल्जीयम, कनाडा, डेनमार्क, फिनलैंड ग्रेट ब्रिटेन, ईरान, जापान, लक्समबर्ग, मोनेको, नीदरलैंड, न्यूजीलैंड, नार्वे, स्पेन, स्वीडन, स्विटजरलैंड और संयुक्त राज्य अमरीका इत्यादि की 18 राष्ट्रीय रेडक्रास सोसाइटियों तथा कनाडा, नीदरलैंड, स्वीडन और संयुक्त राज्य अमरीका की सरकारों ने भ्रंगदान के रूप में एक करोड़ 81 लाख रुपये की नकद रकम देने की भी पेशकश की है। इस रकम में से 27 लाख 21 हजार रुपये प्राप्त हो चुके हैं।

श्री सुरेन्द्र बिक्रम : अध्यक्ष जी जिस समय रेडक्रास की तरफ से बंगला देश को सहायता दी गई थी उस में बड़ा भारी घुटाला हुआ था। मैं, माननीय मंत्री जी से जानना चाहूंगा कि यह जो सहायता विदेशों से रेडक्रास के माध्यम से आ रही है, इसका वितरण ठीक प्रकार से हो, सही आदिमियों तक वस्तुएँ पहुँच जायें, इस के लिए आप क्या व्यवस्था कर रहे हैं ?

श्री राज नारायण : वस्तुओं के वांटने की व्यवस्था इस समय जो दिल्ली की अखिल भारतीय रेडक्रास सोसायटी है, केवल वही नहीं कर रही है, अपितु जो उस की बाँच आन्ध्र में या दूसरे राज्यों में है, वे भी इस व्यवस्था को कर रहे हैं। हम समझते हैं कि समुचित व्यवस्था हो रही है। इस के पूर्व हमारे विभाग के डा० बिस्ट ने वहाँ जा कर बहुत सी बातों को देखा है और ता० 26 को हमारे यहाँ के स्टेट मिनिस्टर

श्रीर एडीमनल सफ़्टरी श्री के० पी० सिंह
 आदि लोग वहां जा रहे हैं। वे वहां जा
 कर देखेंगे कि जो दवाइयां श्रीर कम्बल आदि
 वस्तुयें भेजी गई है उन का वितरण समुचित
 हो रहा है या नहीं। हमारी जितनी शक्ति
 श्रीर क्षमता है—हम यह जरूर देखेंगे कि
 ठीक लोगों को ठीक ढंग से सहायता उपलब्ध
 हो रही है या नहीं।

श्री सुरेन्द्र विक्रम : मंत्री जी ने बतलाया
 कि पूर्व तथा पश्चिम के अनेक देशों से
 दवाइयां, नकदी आदि वस्तुयें सहायता के
 रूप में प्राप्त हुई है। उन्होंने जब देशों के
 नाम लिये, उन में चाइना का नाम नहीं
 बतलाया, क्या चाइना से कोई भी सहायता
 प्राप्त नहीं हुई है ?

दूसरा प्रश्न—उन्होंने बतलाया है कि
 500 रुपए में कृत्रिम भ्रंग लगाये जायेंगे।
 मैं समझता हू कि बहुत से ऐसे लोग भी होंगे
 जो 500 रुपए नहीं दे सकेंगे—क्या सरकार
 ऐसे लोगों के लिए 500 रुपया स्वयं दे कर
 कम्पन्सेट करेगी ?

श्री राज नारायण : एक विषय की
 जानकारी सम्मानित सदस्य को होनी चाहिए
 कि जो प्राकृतिक विपदा आती है, इस से जो
 नुकसान होता है, इस की मुख्य जिम्मेदारी
 कृषि मंत्रालय की है। अब चाइना ने कृषि
 मंत्रालय को कोई चीज भेजी है या नहीं, मैं
 मालूम नहीं है। स्वास्थ्य मंत्रालय को जिन-
 जिन विदेशी सरकारों ने सहायता दी है
 या क्या-क्या सहायता देने की उन्होंने घोषणा
 की है, वह मैंने आप के सनक्ष निवेदन कर
 दिया है। चाइना ने दिया है या नहीं दिया
 है—इस सम्बन्ध में मैं कुछ नहीं कह सकता
 हूँ।

श्री सुरेन्द्र विक्रम : मेरे प्रश्न के दूसरे
 भाग का आप ने उत्तर नहीं दिया। 500
 रुपए में कृत्रिम भ्रंग लाने की जो बात है,
 बहुत से गरीब आदमी उस को नहीं दे

पायेंगे—क्या सरकार उस को कम्पन्सेट
 करवायेगी ?

श्री राज नारायण : 500 रुपए में
 कृत्रिम भ्रंग नहीं बनेगा तो हमारी कोशिश
 जरूर होगी कि हम उस को कम्पन्सेट करें।
 हमारा विभाग नहीं कर सकेगा तो दूसरे
 विभाग से कराने की कोशिश करेंगे कि उस
 का जो भ्रंगभंग हुआ है, समुचित रूप से उस
 की उत भंगिमा को हटा दें।

श्रीमती मृणाल गोरे : श्री मंत्री
 महोदय ने बतलाया कि आन्ध्र की जो शाखा
 है उस के द्वारा वितरण हो रहा है—यह
 बात ठीक है। लेकिन जब अखिल भारतीय
 रेडक्रास सोसायटी के बारे में सब लोगों के
 मन में संशय है और पिछले 6-8 महीनों से
 हम लोग लगातार पूछ रहे हैं और हमें
 यहां सदन में कहा भी गया था कि आप इस
 के ऊपर एन्कवायरी नियुक्त करेंगे—क्या यह
 बात सही है कि न तो हैलथ मिनिस्ट्री ने कोई
 एन्कवायरी नियुक्त की है और नाही प्राइम
 मिनिस्टर की ओर से कोई एन्कवायरी हुई
 है, बल्कि जो उस की मैनेजिक-बाडी है,
 उस पर हमारा शक है, जिस के विरुद्ध आरोप
 लगाये गये थे, उसी मैनेजिग बाडी ने
 एन्कवायरी नियुक्त की है। मैं मंत्री महोदय
 से पूछना चाहती हूँ—क्या यह सही कार्य-
 वाही है कि जिस के विरुद्ध करप्शन और
 घूसखोरी के आरोप लगाये गये हों, वही
 इन्कवायरी इंस्टीचूट करे ?

श्री राज नारायण : श्रीमत्, सम्मानित
 सदस्या का कथन सत्य है।

श्रीमती मृणाल गोरे : अध्यक्ष महोदय,
 मेरे सवाल का पूरा जवाब नहीं आया :
 जिन के ऊपर आरोप है, वे ही एन्कवायरी
 इंस्टीचूट करें—तो क्या एन्कवायरी इंस्टीचूट
 कराने का सरकार का यही तरीका है ?
 सरकार इण्डिपेंडेंट एन्कवायरी क्यों नहीं
 कराती ? मंत्री महोदय ने कहा कि
 खुद एन्कवायरी करेंगे—उस का क्या हुआ ?

श्री राज नारायण : मैंने सदन में जो आश्वासन दिया है, उस के प्रति मैं सजग और सुचेत हूँ। रेड क्रॉस सोसायटी की मनेजिंग बाडी ने श्री सुबिमल दत्त को, जो फार्मर फारन सेक्रेटरी और फार्मर सेट्रल विजिलेंस कमिश्नर हैं कहा है कि वह इस बारे में प्रिलिमिनरी एनक्वायरी कर लें। (ब्यवधान) एक रसपांसिबल धादमी को यह काम दिया गया है कि वह ईमानदारी के साथ डीटेन्ज में जा कर पूरी एनक्वायरी करें। और उस के बाद ही इस बात की गुंजाइश रहती है कि और कोई एनक्वायरी करना जरूरी है, तो माननीय सदस्या यहां हैं, सदन यहां है और हम लोग भी यहां हैं, फिर एनक्वायरी हो जायेगी। इस में परेशानी की क्या बात है ?

श्रीमती मृच्छाल घोरे : मेरा सवाल यह है कि जिन पर आरोप है, क्या वही एनक्वायरी करायेंगे। श्री सुबिमल दत्त कैसे धादमी हैं, उस से मुझे कोई मतलब नहीं है। सवाल यह है कि जिन पर आरोप है, क्या वही एनक्वायरी नियुक्त करेंगे। यह क्या तरीका है ?

MR. SPEAKER : She says that there are certain allegations against certain of the members.

श्री राज नारायण : माननीय सदस्या की एंजायटी, उन का कौतूहल, बिल्कुल उचित है और बजा है। एंजायटी के लिए हिन्दी में साहित्यिक शब्द कौतूहल हांता है। (ब्यवधान)

MR. SPEAKER : Her question is very simple. She wants to know whether you are holding an enquiry.

SHRI RAJ NARAIN : The question is not very simple ; and the answer is also not very simple. The question is complicated ; the answer is also complicated.

रेड क्रॉस सोसायटी की सारी फाइलों को देखने और सब बातों को सुनने समझने के बाद मनेजिंग बाडी ने यह रिक्वेस्ट की कि दत्त कमेटी से एनक्वायरी करा ली जाये।

SHRI K. VIJAYA BHASKARA REDDY : I come from that area. There are a number of countries coming directly to provide aid. The aid is not going to the deserving ones. It must be coordinated. Will the Minister ensure that the whole aid is given to people through the State Government which is handling it in a coordinated way ?

श्री राज नारायण : श्रीमान्,
"सीता कर प्रति विपति विशाला ।
बिनाही कहे भलि दौन दयाला ॥"

आन्ध्र प्रदेश में स्टेट बजनेट ने इस नेचरल कोलेमिटी के साथ जिस ढंग से व्यवहार किया है, उस के बारे में मुझे कुछ कहने की जरूरत नहीं है। सारा देश इस बात को जानता है कि स्टेट बजनेट ने इस स्थिति से निपटने के लिए ठीक ढंग से काम नहीं किया है।

.... (ब्यवधान)

श्री कन्नडेश्वर सिंह : सत्य से ये इनकार क्यों करते हैं। आन्ध्र प्रदेश की सरकार ने इस विपत्ति से निपटने के लिए वैसी कार्यवाही नहीं की जो उसे करनी चाहिए थी। (ब्यवधान)

SHRI K. LAKKAPPA : Sir, the Minister must be called to order. He must be relevant. He cannot make aspersions against the State Government.. (interruptions).

MR. SPEAKER : Order, order. I am on my legs. You cannot shout. The question of controlling the House is not in the hands of any one of you. It is in my hands.... (interruptions). Do not record.

SOME HON. MEMBERS : ***

Mr. SPEAKER : Mr. Minister, the question that is put to you is this : are you going to channel this through the State Government ? Do not get into other controversies, whether the State Government is misusing it or not. Kindly answer the question.

श्री राज नारायण : श्रीमान् यह जानकारी मैं आप के द्वारा सम्मानित सदन को देना चाहता हूँ कि जो मॅट्रियोलाजीकल डिपार्टमेंट है, उसमें तुफान घा रहा है, इस की सूचना बहुत पहले दे दी थी। .. (ब्यवधान) ..

MR. SPEAKER : A direct question. Why don't you answer ? (Interruptions).

Kindly help the House.

SHRI RAJ NARAIN : Even now do you say that I am not helping the House ?

MR. SPEAKER : Their question is are you willing to channelise the aid through the State Government ?

SHRI RAJ NARAIN : Why not ?

MR. SPEAKER : Please answer that.

श्री राज नारायण : मैं यह बात साफ कर देना चाहता हूँ कि जितनी उत्पन्नता हमारे सम्मानित सदस्य इस सदन में दिखा रहे हैं, और वे आंध्रप्रदेश के विपत्तिग्रस्त लोगों के लिए (ब्यबधान) स्टेट गवर्नमेंट के द्वारा जो मदद मांगी गई और अब तक जो मदद स्वास्थ्य मंत्रालय ने राज्य सरकार को दी (ब्यबधान) रजिस्ट्रार आफ सोसायटीज हमारे कंट्रोल में नहीं है (ब्यबधान), उसने क्या मदद दी, वहाँ की गवर्नमेंट ने क्या मांगा यह हम कैसे बता सकते हैं (ब्यबधान)

MR. SPEAKER : Do not record anything.

SOME HON. MEMBERS : **

बिलाई और बोकारो इस्पात संयंत्रों के विस्तार के लिए मशीनरी का अग्रयुक्त पड़े रहना

* 510. श्री भानु कुमार शास्त्री : क्या इस्पात और खान मंत्री वह बताने की कृपा करेंगे कि :

(क) क्या बिलाई और बोकारो इस्पात संयंत्रों के विस्तार कार्य के प्रयोजनार्थ करोड़ों रुपये के मूल्य की मशीनरी तथा अन्य सामग्री बाई में अग्रयुक्त पड़ी हुई है ; और

(ख) यदि हाँ, तो उसके क्या कारण हैं और इस गलत आयोजना के लिए जिम्मेदार व्यक्तियों के विरुद्ध क्या कार्यवाही की जा रही है ?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : (a) A total of about 30,000 tonnes of equipment has been received at site at Bokaro and is awaiting erection. In the case of Bhilai the total tonnage of such material is about 16,000 tonnes.

(b) While undertaking execution of large projects, procurement of equipment and material has to be arranged keeping in view several factors, like the lead time required for procurement time needed for further processing, the construction and commissioning schedule etc. In such procurement, especially in the case of big projects like Bokaro and Bhilai, it sometimes becomes necessary to obtain and keep in storage some of the materials so as to ensure that it is readily available and there is no hold up in the construction work.

श्री भानु कुमार शास्त्री : माननीय अध्यक्ष महोदय, प्रश्न पूछने से पहले, माननीय मंत्री महोदय से मैं एक निवेदन करना चाहूँगा और यह जानना चाहूँगा कि आपका मंत्रालय संसद् से और इस हाऊस से तर्कों को छिपाने की बात क्यों कर रहा है ? जो बात पूछी नहीं जा रही है, उसका उत्तर आप दे रहे हैं, जो बात पूछा जा रहा है उसका उत्तर आप नहीं दे रहे हैं।

SHRI BIJU PATNAIK : He has accused that I have not answered the question. I have specifically answered the question. Part (a) of the question is :

"whether machinery and other material worth crores of rupees intended for the expansion work of Bhilai and Bokaro Steel Plants are lying unused in the yard."

I have said 30,000 tonnes are lying at Bokaro and 16,000 tonnes at Bhilai.

Part (b) of the question is :

"if so, the reasons therefor and action being taken against the persons responsible for wrong planning."

I have given the reason.

I am sorry that the hon. Member should say that I have not answered the question.

श्री भानु कुमार शास्त्री : मैंने पूछा है कि कितनी मशीनरी अग्रयुक्त पड़ी हुई है और

कितने मूल्य की पड़ी हुई है और आपने उत्तर दिया है कि इनकी स्थापना करना बाकी है। मैं पूछ रहा हूँ कि कितनी अन-यूटिलाइज्ड है और आप उत्तर दे रहे हैं कि स्थापना होना बाकी है। मैं पूछ रहा हूँ कि कोमत कितनी है और आप जवाब दे रहे हैं कि तोस हजार टन है। अब टन क्या रुपये होते हैं? मुझे ब्रेड के साथ कहना पड़ता है कि मंखियों का स्वभाव हो गया है—शायद मंत्री महोदय न जानते हों—मंत्रालयों के सम्बन्धित सेक्रिटरियट से बराबर सूचना मिल जाती है प्रश्नों के उत्तर में तो भी आपके मंत्रालय गलत उत्तर बना करके संसद के अन्दर पेश कर देते हैं। मैं फोटो स्टेटकापीज रुदन के अन्दर पेश कर सकता हूँ जो मंत्रालयों को प्रश्नों पर आफिस ने दो है और आफिस उसको बदल कर हमारे सामने रख देता है। वह बड़े खद की बात है। मेहरबानी करके इस प्रसंग में आप बैसा न करें।

एक पत्र मंत्री महोदय को माननीय सदस्य श्री मोहन भैया ने दस अगस्त, 1977 को लिखा था और उसका एकनालिजमेंट भी कर दिया गया था। उस में सारा विवरण दिया गया था। मैं उदाहरण के रूप में एक दो बातें बताना चाहता हूँ। एक ट्रिगर 120 नामक ट्रेक्टर जिस की लागत तीन लाख रुपया है वह ढाई वर्ष से बेकार पड़ा हुआ है। वह केवल 160 घंटे चला है। चालीस टन क्षमता वाले इंटरनेशनल ट्रेक्टर वहाँ बेकार पड़े हुए हैं और मजदूरों से छोटे मोट काम आधा दिन उन पर करवा करके फिर उनको बेकार रख दिया जा है। कंस्ट्रक्शन इक्विपमेंट जोन के फ्रें सैवशन में नई फ्रें

MR. SPEAKER: You can lay a statement on the Table of the House. You put a question.

श्री भानु कुमार शास्त्री: तीन पार ही है ज्यादा नहीं है। लम्बी सूची होती तो मैं टेबल पर रख देता। फ्रें सैवशन में लाखों रुपये के नए फ्रें बेकार पड़े हुए हैं और हमारे

कर्मचारी बेकार बैठे हुए हैं, लीडिंग घनलोडिंग करने के लिए बी बी सी कम्पनियों को ठेका दिया जाता है, कंट्रैक्ट दिया जाता है, किराए पर दिया जाता है और हमारे वर्कर बेकार बैठे हुए हैं। प्राइवेट कम्पनियों को किराए पर देना और हमारी भग्नीने और हमारे कर्मचारी वहाँ बेकार बैठे रहे यह कहां तक ठीक है?

टनिंग और शोपिंग मशीनरी को जंग लग गया है, बिना काम में लाए जंग लग गया है और काम ठेकेदारों को दिया जाता है।

ट्रकों और जीपों की बात भी आप सुन लें। इतना बड़ा स्कैंडल और कहीं नहीं होगा। उनको नीलाम में बेच दिया जाता है और उसके बाद वही जीपें और ट्रकें रिपेयर करके और वही ठेकेदार उसी कम्पनी में आ कर उनको भिलाई से ठेके ले करके काम में लाते हैं। करोड़ों रुपए का इस तरह से नुकसान हो रहा है। क्या मंत्री महोदय सदन के सामने ये सब चीजें नहीं रख सकते थे?

जो जिम्मेदार अधिकारी हैं जिन्होंने इस प्रकार का काम किया है क्या उनको आप दंडित नहीं करेंगे? मैं पूछना चाहता हूँ कि यह जो आपने टन बताया है इसके बजाय अभी आप कीमत बतायें और बतायें कि कितने करोड़ रुपये की मशीनरी बेकार पड़ी हुई है और कब से बेकार पड़ी हुई है और कब तक आप इस प्रकार की जो अव्यवस्था भिलाई में है इसको समाप्त कर देंगे।

SHRI BIJU PATNAIK: I gave the tonnage because that will be a more probable answer. The money value will not give the tonnages. I think, the hon. Member will note this fact. The total order for the Bhilai Steel Plant was 1,65,000 tonnes out of which orders totalling 1,32,000 tonnes have been placed so far by the end of October, 1977. Out of which 25,500 tonnes have been supplied leaving a balance of one lakh tonnes more yet to come. He says 'unused'.

there is no such thing as unused; it is a continuous process of construction. Parts have to come, machines have to come; sometimes some supplies come, advance supplies of the original parts, even when the first construction has not been there, and they remain unused. If the hon. Member, while making a Rs. 1000-crore plant, gets frightened with a Rs. 40-crore machinery lying temporarily idle, I can only say to the hon. Member that small minds do not take big projects.

श्री भानु कुमार शास्त्री : मुझे बड़ा खेद होता है कि आज भी....

SHRI KANWAR LAL GUPTA : Sir, on a point of order. The Minister was not right in saying that 'small minds do not take big projects.' That is a reflection on the Members.....

SHRI BIJU PATNAIK : I did not cast any reflection... (Interruptions).

SHRI KANWAR LAL GUPTA : The Minister has not replied to his question properly. His question was that such and such machines were lying idle...

SHRI BIJU PATNAIK : If that is a reflection, I withdraw it readily. But it is not at all a reflection. It was not meant to be a reflection.

श्री भानु कुमार शास्त्री : मंत्री महोदय ने जिस तरीके से उत्तर दिया है मैं यह कहना चाहूंगा कि हमारे माननीय संसद् सदस्य वहाँ धूम कर आये हैं, मैं आपसे कहना चाहता हूँ कि आप स्वयं वहाँ जा कर देखें टाइगर 120 नामक ट्रैक्टर 160 घंटे चल कर बेकार पड़ा हुआ है, उसका कोई उपयोग नहीं रहा है...

SHRI BIJU PATNAIK : For the information of the hon. Member, I wish to say that not only I am going there, but the entire Consultative Committee of the Ministry is going there. The hon. Member can also come, if he wishes to.

श्री भानु कुमार शास्त्री : मैं तो आपको तथ्य दे रहा हूँ आप चल कर देखिए । मुझे आपका निमंत्रण स्वीकार है । कई मशीनें बेकार पड़ी हुई हैं, केवल भिलाई में ही नहीं, उदयपुर में भी बन्द पड़ी हुई हैं हिन्दुस्तान जिक लिमिटेड के अन्दर । मंत्री

जी इसको प्रतिष्ठा का प्रश्न न बनायें, सबाल हमारे देश और पैसे का है । संजय गांधी जब बस्तर यात्रा पर आने वाले थे, तब हम लोग जेल में थे, तो सड़क का निर्माण ठेकेदारों से करवाया गया । इस भिलाई के अन्दर एक मशीन है जिसका नाम एसफाल्ट प्लान्ट है और एक रोड फिनिशर है, उनका उपयोग नहीं किया गया । यह दोनों मशीनें चीन और भारत के यद्द के अवसर पर....

श्री मनी राम बागड़ी : मंत्री महोदय अपना दिमाग दुस्त कर लें, रौत्र बर्दाश्त नहीं किया जायगा ।

श्री भानु कुमार शास्त्री : तीन रोड फिनिशर और एसफाल्ट प्लान्ट्स सारे देश में हैं जिनमें से एक भिलाई में है जो चीन और भारत के युद्ध के अवसर पर लड़ाख के अन्दर सड़क बनाने के लिए काम में लाया गया था । वह बैसे ही पड़ा हुआ है उसका उपयोग नहीं किया जा रहा है । लेकिन सड़क बनाने के लिए ठेकेदारों को दी जाती है । क्या जिम्मेदार अधिकारियों के विषय जांच करने के लिए मंत्रीजी कुछ विचार करेंगे ?

SHRI BIJU PATNAIK : The hon. Member has virtually answered his own question. If the machinery which was bought during the Chinese war—normally a machinery functions for about eight to nine years; that is the life—is lying idle, if that has become junk—I do not know, I have not checked it—, if that has become junk and some contractors want to use it, I find no objection. But I shall certainly look into it.

श्री भानु कुमार शास्त्री : जंग नहीं लगेगा तो क्या होगा ? यह तो मैंने अपने कवैश्चन में ही कहा है कि जंग लगा हुआ है, अगर इस्तेमाल नहीं करेंगे तो जंग तो लगेगा ही ।

MR. SPEAKER : He says he has no information and will look into the matter.

श्री युवराज : क्या मंत्री महोदय यह बतायेंगे कि जो हमारी राष्ट्रीय नीति है, कि जो मजदूर काम में लगे हुए हैं, कोई ऐसा

काम वहीं किया जायेगा जिससे वह मजदूर बेरोजगार बना दिए जायें, क्या उसके बिन्दु करोड़ों रुपए की कम्प्यूटर मशीन वहाँ से जाकर रखी गई हैं, जिनके लग जाने से हजारों मजदूर बेकार हो जायेंगे ? क्या संसदीयों को इस बात की जानकारी है ?

SHRI BIJU PATNAIK: There are some sections where certain machines are essential for selecting and combining the schedule of raw materials; these electronic equipments are essential for productivity. Manpower cannot help there.

SHRI JYOTIR MOY BOSU: But that is never used.

SHRI BIJU PATNAIK: It is being used; it is not correct.

SHRI K. LAKKAPPA: These are the two premier steel producing centres. The hon. Member has said that materials worth crores of rupees were lying unused and idle and things were not organised properly so that these equipment etc. could be utilised as they should be. It is a very important question, but the answer by the hon. Minister is not only irrelevant.....

MR. SPEAKER: What is the question ?

SHRI K. LAKKAPPA: The other part of the question was: What was the action being taken against the persons responsible for wrong planning. The hon. Minister answered that it was a continuous process. The hon. Minister has also not given the money value of that material lying idle. The material is lying idle and that means, there was faulty planning. Is it because of the faulty planning that raw material and equipment worth crores of rupees has been lying idle ? As the hon. Members here are very much agitated, will he have an impartial enquiry into these matters ? The hon. Minister is a very dynamic person and I am sure, he will set right all these things and see that this premier steel producing centre works properly.

SHRI BIJU PATNAIK: I was trying to hide the omissions of the previous Government though the Members seem to be very much agitated about this. Now, I would like to tell the House that the Bhilai Expansion was supposed to be completed in 1976. You had imported the machinery on that planning. You did not provide the funds for development. Now it will be finished in 1981. Therefore, to tell me that I planned it badly is really begging the question.....

SHRI K. LAKKAPPA: I am asking this Minister.....(Interruptions).

SHRI BIJU PATNAIK: This Minister is going to correct the situation and try to resurrect as much of the debris as possible.

श्री मोहन शंभ्या : अध्यक्ष महोदय, मैंने इस्पात और खान मंत्री को जुलाई, 1977 में एक पत्र लिखा था। उसका उत्तर उनके सेक्रेटरी द्वारा 10 अगस्त, 1977 को दिया गया, जिसमें कहा गया था कि मंत्री महोदय दौरे पर हैं और उनके दिल्ली आने पर आपके पत्र से उन्हें अवगत कराया जायेगा। मैं समझता हूँ कि मंत्री महोदय का इसमें कोई दोष नहीं है। ऐसा लगता है कि मैंने जो पत्र उन्हें लिखा था, वह उन के सामने नहीं लाया गया होगा। जैसा कि माननीय सदस्य, श्री भानु कुमार शास्त्री, ने कहा है, वहाँ बहुत सी मशीनें बिल्कुल नई अवस्था में पड़ी हैं। मैंने स्वयं सारे श्रेष्ठ का दौरा करके देखा है। मैंने अपने पत्र में 1 से लेकर 14 तक सब विवरण दिया है। मैं इस पत्र** को सदन के टेबल पर रख दूँगा। मैंने कई बार वह जानने की कोशिश की है कि वह सामान क्यों बेकार पड़ा है। मैंने एक पत्र और भी भेजा है, जिसमें मैंने बताया है कि जिलाई के कंस्ट्रक्शन विभाग में 7,000 मजदूर काम करते थे। वे स्ट्रक्चरल फेब्रिकेशन का काम 700 रुपए प्रति-टन के हिसाब से करते थे। अब वह काम एच० एस० सी० एल० के माध्यम से ठेकेदारों को दे दिया गया है, जो 1700 रुपए से 2200 रुपए प्रति-टन लेते हैं। कांग्रेस शासन के कार्यकाल में यह सीधा हुआ था। चुनाव के दौरान ठेकेदारों से हजारों रुपए का बंदा लिया गया था। ठेकेदार 1500 रुपए प्रति-टन ले कर 700 रुपए में दूसरे लोगों से यह काम करवाते हैं। इसमें करोड़ों रुपयों की क्षति हुई है। मैं यह जानना चाहता हूँ कि क्या मंत्री महोदय विधिबद्ध

**The Speaker not having subsequently accorded the necessary permission, the document was not treated as laid on the Table.

इस मामले की जांच करवायेंगे, और जो लोग इसमें दोषी हैं, भले ही वे पूर्ववर्ती सरकार के लोग हों, उनके खिलाफ कड़ी कार्यवाही करेंगे ?

SHRI BIJU PATNAIK: The hon. Member who is raising these questions had lengthy discussions with me several times. The sins of the previous government are now visiting on us and I shall assure the hon. Member that I shall take as much corrective action as possible and all the allegations that have been made against the construction company, the Hindustan Steel Construction Company or the other officials and contractors.....

AN HON. MEMBER: By when ?

SHRI BIJU PATNAIK: That has to be assessed first and then the contracts once given cannot be rescinded. Otherwise, the work will be delayed further and there will be further escalation of costs. Therefore, we will take the necessary steps. The hon. Member himself is a member of the Consultative Committee. The Committee is meeting in Bhilai by the end of January and we shall look into all these problems there.

श्री राघवजी : माननीय मंत्री श्री पटनायक वरिष्ठ एवं अनुभवी मंत्री हैं। उनसे यह अपेक्षा नहीं की जा सकती कि वे माननीय प्रश्नकर्ता को स्पष्ट माइन्ड कह कर उनका प्रपमान करेंगे।

करोड़ों रुपये की मशीनों के आइडल पड़े रहने के सम्बन्ध में एक संसद् सत्र के माननीय मंत्री को जुलाई, 1977 में पत्र लिखा था फिर भी माननीय मंत्री ने अपने उत्तर में कहा कि मेरी जानकारी में अगर यह मामला लाया जायेगा तो जांच करवायेंगे। जब जुलाई 1977 में मंत्री जी को ऐड्रेस करते हुए पत्र लिखा गया तो क्या वह उनके पास तक पहुंचा नहीं या अगर पहुंचा है तो क्या वह भीज उनकी जानकारी में नहीं है? अगर उनकी जानकारी में थी तो उन्होंने उसकी जांच क्यों नहीं करवायी ?

SHRI BIJU PATNAIK: I do not recollect the complaint. If he reminds me, I will certainly look into it.

5000 से अधिक/कम जनसंख्या वाले गांवों में टेलीफोनो की व्यवस्था किया जाना

* 511. श्री रामजी लाल सुमन : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने घोषणा की है कि उन गांवों में, जिनकी जनसंख्या 5000 तक है और जहां पर डाकघर हैं, टेलीफोन सुविधाएं देने की व्यवस्था की जायेगी;

(ख) क्या जिन गांवों की जनसंख्या 5000 नहीं है, उनको भी टेलीफोन सुविधाएं प्रदान की जायेगी; और

(ग) यदि हां, तो उक्त सुविधाएं कब तक उपलब्ध कराई जायेगी ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद मुखर्जी साय) : (क) और (ख). सरकार ने नीति-संबंधी यह निर्णय लिया है कि सामान्य क्षेत्रों के उन सभी स्थानों में, जहां की आबादी 5000 या इससे अधिक हो, टेलीफोन की सुविधा (सार्वजनिक टेलीफोन घर) दे दी जाय। यह भी फैसला किया गया है कि पहाड़ी और पिछड़े क्षेत्रों के उन सभी गांवों में, जहां की आबादी 2500 या इससे अधिक हो, टेलीफोन की सुविधाएं दे दी जायेगी।

छोटे गांवों में, ये सुविधाएं नीचे लिखे श्रेणीगत स्थानों में दी जायेगी बशर्ते कि सामान्य क्षेत्रों के प्रस्तावित स्थानों में अनुमानित राजस्व उनके वार्षिक आवर्ती व्यय के 25 प्रतिशत से अधिक, पिछड़े क्षेत्रों में 15 प्रतिशत से अधिक और पहाड़ी क्षेत्रों में 10 प्रतिशत से अधिक हो :—

- (i) वे स्थान, जहां दारोगा या उससे ऊंचे ग्रेड के अधिकारी के अधीन बाना हो।
- (ii) दूरवर्ती स्थान (जिनसे 40 किलोमीटर के घेरे में कोई टेलीफोन एक्सचेंज न हो)

(iii) पर्यटन केन्द्र/तीर्थ स्थान धौर

(iv) कृषि/सिंचाई/बिजली परियोजना स्थल/टाउन शिप ।

(ग) ऊपर बताये गये स्थानों पर विभिन्न चरणों के एक कार्यक्रम के अनुसार प्रागामी पांच वर्षों में टेलीफोन की सुविधाएं दे दी जायेंगी।

श्री रामजी लाल सुमन : मंत्री महोदय ने बताया कि सरकार ने नीति-संबंधी यह निर्णय लिया है कि सामान्य क्षेत्रों के उन सभी स्थानों में जहां की आबादी 5000 या इससे अधिक हो, टेलीफोन की सुविधा दे दी जायेगी। मैं मंत्री महोदय को यह जानकारी देना चाहूंगा कि जिन गांवों की आबादी पांच हजार नहीं है, पांच हजार से कम है लेकिन वहां डाकघर या उप-डाकघर हैं, क्या अपनी नीति के अनुसार आप उनको टेलीफोन से बंचित रखेंगे? दूसरी जानकारी यह देना चाहता हूँ कि देहाती अंचल में हम पुलिस की रोज आलोचना करते हैं, लेकिन मुझे यह कहने में कोई संकोच नहीं है कि पुलिस के पास उतने साधन नहीं है जिनसे वह क्राइम को कंट्रोल कर सके, देहाती अंचल में जो घाने हैं वहां टेलीफोन की कोई व्यवस्था नहीं है तो क्या आप उन घानों में टेलीफोन की व्यवस्था करेंगे? तीसरी बात यह है कि आप ने फरमाया कि जहां घेरा 40 किलोमीटर है, वहां आप टेलीफोन लगाने जा रहे हैं, मैं यह जानकारी देना चाहता हूँ कि कई स्थानों में 100 किलोमीटर तक के घेरे में कोई भी टेलीफोन नहीं है तो क्या ऐसे स्थानों पर टेलीफोन की सुविधा उपलब्ध करने की व्यवस्था आप करने जा रहे हैं? ये तीन मेरे महत्वपूर्ण प्रश्न हैं जिनका उत्तर मैं माननीय मंत्री महोदय से चाहता हूँ।

श्री नरहरि प्रसाद सुखदेव साय : मैं माननीय सदस्य को यह जानकारी देना चाहूंगा कि हमारी जो नीति है उसके अनुसार स्टेट कैपिटल से हम लोग जिले को टेलीफोन

देने वाले हैं, जिले से सब-डिवीजन को, सब-डिवीजन से तहसील को और तहसील से ब्लाक को देने वाले हैं। इसमें पापुलेशन का कोई सवाल नहीं है। पापुलेशन का सवाल वहीं प्रायोगिक जहां घानों में स्टेशन आफिसर नहीं हैं वहां और जहां 40 किलोमीटर के रेडियस में कोई टेलीफोन एक्सचेंज न हो, इसके अलावा जहां इरीगेशन, टूरिज्म, एपी-कल्चर या पावर के प्रोजेक्ट्स हैं वहां हम पापुलेशन को बेसिस पर ही टेलीफोन का कनेक्शन दे रहे हैं।

श्री रामजी लाल सुमन : अध्यक्ष महोदय, मंत्री महोदय ने बतलाया है कि अमुक-अमुक स्थानों पर टेलीफोन की व्यवस्था कर दी जायेगी। मैं जानना चाहता हूँ कि देहाती अंचलों में जो टेलीफोन से बिलकुल अलग हैं, उनके लिये आप क्या क्रान्तिकारी कदम उठाने जा रहे हैं? आप ने यह फैसला किया है कि पांच वर्षों में हम इन-इन स्थानों पर टेलीफोन की व्यवस्था कर देंगे; पांच वर्षों में न जाने क्या हो, यह पवित्र काम तो जितनी जल्दी हो सके, आप को करना चाहिये।

आप ने बतलाया है कि दूरवर्ती स्थानों, पर्यटन केन्द्र, तीर्थ-स्थल, कृषि-सिंचाई-बिजली परियोजनाओं, आदि स्थानों पर पांच वर्षों में टेलीफोन की सुविधा दे दी जायेगी। हमारे श्री अटल बिहारी वाजपेयी, जो भारत सरकार में माननीय विदेश मंत्री हैं, उनके गांव बटेष्वर में, जो हिन्दुस्तान का प्रमुख तीर्थ-स्थल है, वहां भी टेलीफोन की व्यवस्था नहीं है। यह जो आप ने कहा है कि पांच साल में करेंगे, मैं चाहूंगा कि 6 महीने के अन्दर ऐसे स्थानों पर टेलीफोन की व्यवस्था की जाये। माननीय मंत्री जो पांच वर्ष की अवधि को घटा कर उससे कम समय में समस्त स्थानों पर अविलम्ब टेलीफोन की व्यवस्था करावें?

यह सब तो मैंने देहाती अंचल के बारे में कहा—परन्तु सारे हिन्दुस्तान में टेलीफोन की व्यवस्था बहुत खराब है। संसद सदस्यों के

टेलीफोन पूरा दिन खराब पड़े रहते हैं। क्या हिन्दुस्तान की टेलीफोन व्यवस्था को सुधारने के लिये आप कोई क्रान्तिकारी पग उठायेंगे ?

संचार मंत्री (श्री बृज लाल वर्मा) : अध्यक्ष महोदय, स्वतन्त्रता के तीस वर्षों के बाद भी अभी तक जिला हैडक्वार्टर्स में टेलीफोन नहीं है. . .

एक माननीय सदस्य : ऐसे कितने जिले हैं ?

श्री बृजलाल वर्मा : पांच जिले ऐसे हैं जहां टेलीफोन नहीं हैं। सब-डिवीजनल हैडक्वार्टर्स 91 हैं, जहां पर टेलीफोन नहीं है। अनेकों तहसील हैडक्वार्टर्स है, सब-तहसील हैं, जहां पर टेलीफोन नहीं हैं। इस लिये हम ने कुछ नाम्ने बनाये हैं और उनके मुताबिक हम ने कहा है कि दो वर्षों के अन्दर जितने इम्पोर्टेंट स्थान हैं, थाने से लेकर जिले तक, उन स्थानों पर हम टेलीफोन लगा देंगे और इसी विधि के अनुसार हम चल रहे हैं ताकि लोगों को जल्दी से जल्दी यह सुविधा उपलब्ध हो सके।

श्री रामजी लाल सुभन : अध्यक्ष महोदय, माननीय वर्मा जी और उनके राज्य मंत्री—दोनों ने उत्तरों में तारतम्य नहीं है। राज्य मंत्री जी ने कहा है कि 5 वर्षों में लगायेंगे और माननीय वर्मा जी कह रहे हैं कि दो वर्षों में लगायेंगे—इनके जवाब में कोई तारतम्य होना चाहिये।

MR. SPEAKER: He has already answered the question.

DR. VASANT KUMAR PANDIT: Will the hon. Minister let us know, let the House know—we have written to the Minister quite often—whether in 1978, there would be a White Paper as to which areas are going to have the telephones ?

SHRI BRIJ LAL VERMA: Within two years, we are going to have 4,000 long distance telephones and all the headquarters, administrative headquarters will have the telephones.

श्री मुहम्मद शफी कुरेशी : बंकवर्ड एरियाज और पहाड़ी इलाकों के लिये जो

नियम बनाये गये हैं, उनकी बुनियाद पर लदाख में कभी टेलीफोन नहीं आ सकेगा, क्योंकि आप ने आवादी का तसव्वुर भी अपने दिमाग में रखा है। जहां पर एरिया बहुत बड़ा है और आवादी कम है—क्या उसके लिये आप कुछ अलग से नियम बनायेंगे ताकि उनको भी टेलीफोन फैसिलिटी मिल सके ?

श्री मुहम्मद शफी कुरेशी : بسکروز

انہریاز اور پہاڑی علاقوں کے لئے جو ہم بنائے گئے ہیں ان کی بلوان پر لداخ میں کبھی ٹیلیفون نہیں آسکے گا۔ کیونکہ آپ نے آبادی کا تصور بھی اپنے دماغ میں رکھا ہے۔ جہاں پر انہریا بہت بڑا ہے اور آبادی کم ہے۔ کہا اس کے لئے آپ کچھ الگ سے ہم بنائیں گے۔ تاکہ ان کو بھی ٹیلیفون فیسیلمتی مل سکے۔ [

श्री बृजलाल वर्मा : जी हां, उसका जवाब मैंने दिया है, नियम बनाये गये हैं कि जहां पर आवादी कम है, वहां भी टेलीफोन लग सके। लेकिन इस वक्त हम इस आर्डर से निकल रहे हैं—जिला, तहसील, ब्लाक—उसके बाद जैसा आप कह रहे हैं, उसके लिये भी किया जायेगा।

श्री मुहम्मद शफी कुरेशी : यह स्ट्रैटेजिक एरिया है, आवादी कम है—इनके लिये जरूर कुछ-कुछ होना चाहिए।

[**श्री मुहम्मद शफी कुरेशी :** وہ]

ستریٹجک انہریا ہے آبادی کم ہے۔ ان کے لئے ضرور کچھ نہ کچھ ہونا چاہئے۔ [

श्री बृजलाल वर्मा : वहां पर भी हम कर रहे हैं।

श्री किरंगी प्रसाद : माननीय मंत्री जी ने जो घोषणायें की हैं, मुझे उनके ही विभाग से स्पष्ट पता चला है कि आप जहां-जहां

टेलीफोन के खम्बे लगाना चाहते हैं, घनेकों डिवाइजनों में मॅटीरियल नहीं है। मुझे यह भी बताया गया है कि आपका विभाग जंगल-विभाग से कुछ कांटेक्ट करके बल्लियाँ आदि लेते जा रहा है। मैं जानना चाहता हूँ कि क्या यह घोषणा घोषणा-मात्र ही रह जायेगी या उपयुक्त मॅटीरियल की व्यवस्था भी आप कर रहे हैं ?

श्री बृजलाल वर्मा : मॅटीरियल हमारे पास है और कांटेक्टर से नहीं बल्कि डिपार्ट-मेंटल लेवल पर सारी चीज हो रही है।

MR. SPEAKER: The Question Hour is over. We take up Short Notice Question..... (Interruptions).

श्री रामधारी शास्त्री (पदरौता) : अध्यक्ष महोदय, मेरी बात आप सुन लें। मेरा कहना यह है कि गन्ने के दामों के बारे में जो आप ने 377 के अन्तर्गत इजाजत दी है, उससे कुछ होने वाला नहीं है। 193 में इसकी बहस करवाइए।... (ब्यवधान)...

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : चार दिन से हम इसके लिए कह रहे हैं लेकिन कोई ध्यान नहीं दिया गया है, इसलिए ब्रह्मा होना पड़ा है। इस पर दो घंटे की बहस करवाइए।

श्री उम्रसेन (देवरिया) : दो घंटे की बहस करवाइए।

... (ब्यवधान) ...

MR. SPEAKER: We must follow the procedure; otherwise Parliament will not work effectively. Your voices are not heard; they are not recorded. What is the good if everybody gets up and speaks. This question had been discussed in the House and I have allowed 377 statements..... (Interruptions). Do not record.

डा० लक्ष्मी नारायण पांडेय : **

श्री सुरेन्द्र विक्रम : **

MR. SPEAKER: We take up Short Notice Question No. 7.

SHORT NOTICE QUESTION

Supply of MIG spares and automatic weapons by India to Uganda

S.N.Q. 7 SHRI VAYALAR RAVI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have seen a recent report in a foreign journal 'Sunday News' that India is supplying MIG spares and a wide range of automatic weapons and ammunitions to Uganda;

(b) if so, what are the terms and conditions and value of such supplies to Uganda;

(c) whether Government are aware that such supplies have caused concern among some foreign friendly Governments; and

(d) if so, what steps Government propose to take in this regard ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Attention of Government has been drawn to news items appearing in certain foreign newspapers regarding certain reported deals of arms supply by India to Uganda. The Government of India have neither sold nor have any proposal on hand to sell military hardware to Uganda either directly or indirectly.

(b) Does not arise.

(c) and (d). In the above mentioned cases Government have denied the reports at the Centres where the news items appeared.

SHRI VAYALAR RAVI: I am glad the Minister has categorically denied such reports which appeared in the foreign press. There are deliberate attempts made to malign our country abroad. Also, attempts are made by certain interested foreign powers to create a misunderstanding between friendly countries especially countries friendly to India. This Ugandan problem is one of the very touchy problems, especially also so far as the people of U.K. are concerned. If I may quote the news report which appeared in the *Sunday Times* —.....

SHRI JAGJIVAN RAM: Why give publicity to it ?

SHRI VAYALAR RAVI: I agree. This report is very mischievous and meant to malign our country. I want a categorical assurance from the minister that all the

items that we are taking from the different countries for our own defence purposes, including MIG spares etc. will not be given to any other country and also that even the arms produced in our own country will not be given to countries like Uganda.

SHRI JAGJIVAN RAM: If the hon. member had cared to listen to my reply, there would have been no need for putting this supplementary. I have already said that there is no proposal to sell anything to Uganda directly or indirectly. What else do you require? I have further said that the Government have denied the reports at the Centres where the news items appeared. There has been an unequivocal denial that anything has been supplied to Uganda either directly or indirectly. Even in future, there is no intention at all to supply anything to Uganda.

MR. SPEAKER: This should satisfy him.

SHRI VAYALAR RAVI: India has entered into agreements with certain other countries regarding selling our own small arms and ammunition. In this connection, do the Government have any policy regarding selling our own small arms and firearms produced in this country and if so, what are the criteria fixed for the sale to different countries?

MR. SPEAKER: It does not arise out of this.

SHRI K. GOPAL: This is a deliberate attempt made by some countries to malign India abroad and I am happy the hon. Minister has given a categorical assurance that we are not supplying arms to Uganda. When we obtain technical know-how from the Soviet Union for the manufacture of MIG spares, etc., I want to know whether we have the right to sell them to other countries.

MR. SPEAKER: It depends on the agreement.

SHRI K. GOPAL: Leave alone MIG; when we obtain technical anyhow from any country for manufacturing something, I want to know whether we have the right to sell it.

MR. SPEAKER: It does not arise out of this.

DR. SUBRAMANIAM SWAMY: I am very happy that the Minister has very categorically said that there is no intention of supplying arms to Uganda. This must have been based on some policy consideration. In view of the fact that according to the International Institute of Strategic Studies, India is emerging as a major exporter of small arms, could the Minister

inform the House as to what is Government's policy according to which Uganda has been denied arms?

MR. SPEAKER: Is there any policy on which Government's refusal is based?

SHRI VAYALAR RAVI: Sir, that was my question; and you ruled it out. (*Interruptions*).

DR. SUBRAMANIAM SWAMY: Uganda has been denied; and the Minister has said it. So, there must have been a policy decision. I have a right to ask about that policy.

MR. SPEAKER: The policy is not to supply to Uganda.

DR. SUBRAMANIAM SWAMY: But why? Why are we afraid? I know that in Uganda, Idi Amin is ruling. (*Interruptions*). Why can't I know? The Minister has said that he has no intention to supply to Uganda. Let the Minister answer the question.

SHRI VAYALAR RAVI: It was a question of policy regarding the sale of arms produced by India. That policy can include Uganda also. (*Interruptions*).

MR. SPEAKER: Is there any policy in it? Is it based on any policy, or on any *ad hoc* decision?

SHRI JAGJIVAN RAM: The overriding policy in these matters is the national interest and national prestige.

श्री जगजिवन : मैं स्पष्ट जानना चाहता हूँ कि जनता पार्टी के मामले से पहले वाली सरकार ने अफ्रीका, युगांडा आदि देशों में जब आजादी का आन्दोलन दबाया जा रहा था तो वहाँ की सरकारों को हथियार या मिंग विमानों के पुर्जे आदि देने के बारे में कोई बातचीत की थी, कोई चिट्ठी पत्र लिखा था, क्या इसकी सूचना मंत्री जी को है?

श्री जगजिवन राम : सदस्य महोदय की जानकारी में कोई तथ्य नहीं है।

श्री कंबर लाल गुप्त : क्या युगांडा ने डायरेक्टली या इंडायरेक्टली कभी भारत सरकार से पुर्जे आदि खरीदने की प्रार्थना की थी? आपने उत्तर तो दे दिया है कि की थी या नहीं की थी। मैंने पूछा है कि कभी भी की थी?

श्री जाजीव राम : अगर माननीय सदस्य को बहुत उत्सुकता है इसको जानने की तो उनकी उत्सुकता को मैं सनात कर दूँ यह कह कर कि इसमें कोई तथ्य नहीं है।

2. SHRI SAUGATA ROY: The Minister has already stated that he has no intention to supply arms to Uganda. As you know, Uganda is ruled by a very fascist dictatorship, which has been very cruel to Indians and other Asian people. Will the Government be ready to give arms in case a liberation struggle is launched against that regime?

MR. SPEAKER: It will be considered when the question arises.

SHRI JAJJIVAN RAM: It is hypothetical, Sir. It is never done.

WRITTEN ANSWERS TO QUESTIONS

Declaration of P.F. Organisation as Industry

*512. SHRI K. RAMAMURTHY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Karnataka High Court, in 1973, had given judgement that the P.F. Organisation is an industry and the appeal preferred against this judgement by Government before the Supreme Court was not allowed; and

(b) if so, whether Government propose to declare the P.F. Organisation as an Industry with retrospective effect?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) While deciding the Civil Revision petition No. 536/1973 (Shri M. Mariswamy Vs. The Registrar of Trade Unions in Mysore), the High Court of Karnataka at Bangalore held that "As the activity of the Provident Fund Organisation is 'industry' the members of the Unions, who are its employees have to be regarded as 'workmen'." The Supreme Court of India dismissed a Special leave petition filed in the matter.

(b) As there is no provision in the Industrial Disputes Act, empowering the Government to declare any establishment or Organisation as an industry, the question does not arise.

Issue of Stamp in Honour of Dr. Mohd. Iqbal

*513. SHRI SAUGATA ROY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to issue commemorative stamps in honour of the great Urdu Poet, Allama Dr. Mohd. Iqbal;

(b) if so, the present position in that regard; and

(c) whether the stamp can be released within the Birth Centenary Celebration year, which is currently being celebrated in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) The proposal will again be placed before the next meeting of the Philatelic Advisory Committee for its consideration.

(c) This could be known only after the meeting of the Committee.

Reservation of seats for Tribals as Labourers in Factories

*514. SHRI RAJE VISHVESHWAR RAO: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are considering to reserve seats for the Tribals in the factories as labourers; and

(b) if so, the percentage of seats to be reserved?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). According to the information furnished by the Ministry of Industry (Department of Industrial Development), the question of giving representation to the members of Scheduled Caste and Scheduled Tribe communities in employment with private sector industrial undertakings was examined in that Ministry some time ago arising out of the observations made by the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes. As a result of the decision taken in the matter, appeal to the private sector enterprises was issued through the auspices of Directors of Industries, technical authorities and Chambers of Commerce and Industry to ensure that the employment of the members of such communities in the private sector undertakings is stepped up.

The Bureau of Public Enterprises, Ministry of Finance has also issued directives to public sector undertakings under the control of Government through the administrative Ministries concerned for making reservations for Scheduled Castes and Scheduled Tribes communities in their services on the lines of the reservations in Central Government services.

Appointment of I.A.S. Officer as head of E.P.F. as in E.S.I.C.

*516. SHRI UGRASEN :
SHRI DINEN BHATTACHARYA :

Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be
pleased to state:

(a) whether the Employees' Provident Fund Organisation and the Employees' State Insurance Corporation are two sister organisations working as social security departments for the welfare of industrial workers;

(b) whether the Head of the Department of the Employees State Insurance Corporation is of the status of the Secretary to the Government of India, whereas the Head of the Department of Employees' Provident Fund is a very junior officer hardly having the status of the Deputy Secretary to the Government of India; and

(c) if so, why an I.A.S. Officer as demanded by the All India Employees' Provident Fund Staff Federation has not so far been appointed as the head of the Organisation to set its affairs in a right direction?

THE MINISTER OF STATE IN THE
MINISTRY OF LABOUR AND PARLIAMEN-
TARY AFFAIRS (DR. RAM
KRIPAL SINHA): (a) The Employees'
State Insurance Corporation is established for the administration of the Scheme of Employees' State Insurance, and the Employees' Provident Fund Organisation administers the Employees Provident Fund Scheme, Employees Family Pension and the Deposit Linked Insurance Schemes.

(b) The Director General, Employees' State Insurance Corporation is not an officer of the status of the Secretary to the Government of India, he has been allowed the pay of Rs. 3500/- as personal to him. The grade of pay of the Central Provident Fund Commissioner is Rs. 2000 to 2250.

(c) According to the Employees Provident Fund (Commissioners) Recruitment Rules, the post of the Central Provident Fund Commissioner is to be filled by promotion failing which by transfer on deputation from I.A.S. or Central Secretariat

Service or Central Services Class I. The post was filled by promotion.

Exemption to sick Industrial Units from Payment of Bonus

*517 SHRI CHITTA BASU :
SHRI AHMED M PATEL :

Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be
pleased to state:

(a) the number of the industrial actions resorted to by the industrial workers all over the country on the issue of payment of bonus in the recent months;

(b) whether the guidelines concerning the exemption to the marginal and sick industrial units from the effect of the Payment of Bonus (Amendment) Ordinance, 1977, were duly issued to the State Governments; and

(c) if not, the reasons therefor ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a) Repre-
sentations were made against the amend-
ments affected in the Payment of Bonus
Act, 1965, through an Ordinance promul-
gated in September, 1975, which was
later replaced by an Act of Parliament.
There was unrest on the question of bonus
but complete information regarding the
number of industrial actions resorted to
by the workers on this issue is not yet
available.

(b) and (c). No, Sir. It was decided
not to issue any guidelines in the subject
and to leave the question of granting ex-
emption to the discretion of the 'approp-
riate Governments' under the frame-work
of law.

**Survey conducted by Geological
and Mining Departments in
Orissa and Bihar**

*518. SHRI K. PRADHANI : Will
the Minister of STEEL AND MINES
be pleased to state:

(a) whether any survey has been con-
ducted by the experts belonging to Geo-
logical and Mining Departments in the
State of Orissa and Bihar; and

(b) if so, the precious minerals found
as a result of this survey?

THE MINISTER OF STEEL AND
MINES (SHRI BIJU PATNAIK) : (a)
Yes, Sir.

(b) Some minor occurrences of gold have been located in Keonjhar, Cuttack and Koraput districts of Orissa and Singbhum district of Bihar.

Enforcement of the equal Remuneration Act 1976 in Engineering and Instrumentation Industries

*519. SHRI D.B. CHANDRE GOWDA : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the names of the industries which have enforced the principle of 'equal pay for equal work';

(b) Whether engineering and instrumentation industries have been covered under the scheme; and

(c) if not, when this principle would be enforced in these industries?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c) . The Equal Remuneration Act, 1976 which provides for the Payment of equal remuneration to men and women workers for the same work or work of a similar nature has so far been brought into force in respect of 21 employments in :-

1. Plantations (covered under the Plantations Labour Act, 1951).
2. Local authorities.
3. Central and State Governments.
4. Hospitals, nursing homes and dispensaries.
5. Banks, Insurance Companies and other financial institutions.
6. Educational, teaching, training and research institutions.
7. Mines.
8. Employees Provident Fund Organisation, Coal Mines Provident Fund Organisation and Employees State Insurance Corporation.
9. The Food Corporation of India, the Central Warehousing Corporation and State Warehousing Corporations.
10. Manufacturing of Textiles and Textile Products.
11. Factories located in Plantations.
12. Manufacturing of Electrical and electronic machinery, apparatus and appliances.
13. Manufacture of chemical and chemical Products (except Products of Petroleum and coal).

14. Land and water transport.
15. Manufacture of Food products.
16. Other Manufacturing Industries.
17. Electricity, Gas and Water.
18. Wholesale and Retail Trade.
19. Construction including activities allied to construction.
20. Transport, storages and communications.
21. Agriculture and activities allied to agriculture.

It will be seen that engineering and instrumentation services are already covered.

It is proposed to cover all other areas of economic activities, where women are employed, in a phased manner.

Health Insurance Of Rural Workers.

*520. SHRI ISHWAR CHAUDHRY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have formulated any scheme for the Health Insurance of rural workers on the lines of Employees State Insurance scheme of Industrial workers; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) and (b). Government is anxious to see that the benefits of social security and health insurance reach the rural workers as well and is examining the possibility of extending the Employees' State Insurance Scheme to rural workers, although no specific proposal has taken shape.

विदेशी हिन्दी लेखक

* 521. श्री दया राम शर्मा : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विदेशों में हिन्दी का प्रयोग बढ़ाने के लिए विदेशी हिन्दी लेखकों को सम्मानित करने के लिए समिति गठित की गई थी; और

(ख) यदि हां, तो अब तक कितने विदेशी लेखकों को सम्मानित किया जा चुका है और वे किन देशों के हैं?

विशेष मंत्री (श्री अटल बिहारी वाजपेयी) : (क) प्रो. (ख) जी हाँ। विदेशी हिन्दी लेखकों को सम्मानित करने के लिए केन्द्रीय हिन्दी समिति की उप-समिति ने 22 दिसम्बर, 1975 को एक पुरस्कार समिति का गठन किया था। पुरस्कार देने के लिए अभी किसी व्यक्ति को नहीं चुना गया है, बल्कि हाल ही में केन्द्रीय हिन्दी समिति का पुनर्गठन किया गया है तथा पुरस्कार समिति का पुनर्गठन करने के संबंध में कदम उठाये जा रहे हैं ताकि इसकी सिफारिशों को अन्तिम रूप दिया जा सके।

Loss to Communication System due to Cyclone in Tamilnadu, Kerala and Andhra Pradesh

*522. SHRI R. V. SWAMINATHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether due to the recent cyclone in the Tamil Nadu, Kerala and Andhra Pradesh, the loss to communication system was very high;

(b) if so, the total damage caused to the communication system in these States; and

(c) the steps being taken to repair the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes Sir, the loss to communication system in Tamil Nadu and Andhra Pradesh was very high. Preliminary estimates of the loss are of the order of Rs. 15 lakhs in Tamil Nadu and Rs. 60 lakhs in Andhra Pradesh. The loss in Kerala was not substantial.

(b) Total damage caused to these communication system in these States is reported to be as follows:—

Tamil Nadu: Trunk communication to Nagapattinam town was completely disrupted. Srirangam 900 lines auto exchange was completely flooded. Approximately 7500 telephone lines in Thanjavur, Trichy and Cuddalore and Salem divisions were affected by flood and cyclone.

Andhra Pradesh: Approximately 8,000 Kms of open wire lines and 48,000 Kms. of wire were damaged, disrupting the open wire communication system. 22238 local

telephones and 167 exchanges including 34 trunk centre (and larger exchanges) and 133 small automatic exchanges (SAXs) in the rural areas went out of order. Rural communication circuits which are mainly on open wire lines were the worst affected, causing telecommunication to many rural areas to be cut off.

Kerala: In Kerala the only damage was to the wireless station antenna on Kalpeni Island, Lakshadweep.

(c) **Tamil Nadu:** Out of about 7509 lines which went out of order on 12-11-77, about 6400 lines were restored by 23-11-77 and balance by 30-11-77. Srirangam exchange was restored on 17-11-77. Trunk communication to Nagapattinam was restored on 19-11-77. This restoration was on temporary basis. Permanent restoration is in progress.

Andhra Pradesh: Out of 22238 telephones which went out of order 21780 have been restored. 164 exchanges including 34 trunk centres have been restored leaving only three rural exchanges to be recommissioned yet. The trunk lines of these three SAXs have been temporarily terminated as Long Distance Public Call Offices (PCOs). The restoration so far is on a temporary basis. Permanent restoration of trunk lines is in progress.

Kerala: Damage to wireless station at Kalpeni has already been repaired temporarily.

Amount of P. F. Family Pension and Damages outstanding Against M/s. Swadeshi Cotton Mill, Kanpur

*523. SHRI KALYAN JAIN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the amount of provident fund, family pension and damages which are pending against M/s. Swadeshi Cotton Mill, Kanpur;

(b) whether in spite of such a huge arrears and chronic defaults, all legal action proposed to be taken and pending in the court were withdrawn without obtaining any bank guarantee on certain political recommendations; and

(c) if so, what action Government propose to take against the Central Provident Fund Commissioner who is actively involved in many similar cases?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (Dr. RAM KIRPAL SINHA): (a) and (b). The Employees' Provident Fund Authorities have intimated as follows:—

(a) The amounts of Provident Fund, Family Pension Fund, Insurance Fund contributions and Administrative Charges due from M/s. Swadeshi Cotton Mill Ltd., Kanpur are as under:—

Month	Provident Fund	Family Pension	Employees Administrative Charges		
			Employees Deposit-Linked Insurance contributions.	Employees Provident Fund	Employees Deposit-Linked Insurance
	Rs.	Rs.	Rs.	Rs.	Rs.
August, 77	43,887.50	7168.50	Nil.	10,153.35	Nil
September 77	41,941.00	6,766.00	13,800.00	9,853.65	2,800.00
October 77	41,941.00	6,766.00	13,800.00	9,853.65	2,800.00
November 77	41,941.00	6,766.00	13,800.00	9,853.65	2,800.00
TOTAL	1,69,012.00	27,466.50	41,400.30	39,714.30	7,400.00

(The dues for the months of October and November, 1977 have been calculated on provisional basis as the Mill has not submitted the relevant Returns.)

A sum of about Rs. 11.53 lakhs on account of damages is outstanding for late payments made for certain months between May, 1970 and July, 1976.

(b) The Provident Fund contributions have been duly paid by the Mills upto July, 1977. For the non-payment of the Provident Fund and Family Pension dues for the months of August and September, 1977, the Regional Provident Fund Commissioner, Uttar Pradesh has written to the Collector to recover Rs. 10,10,284.00 as arrears of land revenue and notice under section 7A of the Employees Provident Funds and Miscellaneous Provisions Act has been issued to the establishment for determining the Provident Fund dues for the months of October and November, 1977. Whereafter if the amount is not paid by them, the Collector will be asked to recover those dues as arrears of land revenue. Action to launch prosecutions has been initiated. It is not proposed to withdraw any of the pending or proposed legal actions. In the past where prosecutions were filed and withdrawn, the Provident Fund arrears of those cases stand paid in full.

(c) Does not arise.

Elimination of Political Elements from Trade Union Leadership

*524. SHRI D. D. DESAI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether he is aware that the current wave of labour unrest is mainly due to inter-union rivalries;

(b) if so, whether he intends to eliminate political elements from trade union leaderships,

(c) if not, in what other way, does he expect to protect workers from being made victims of politicalised trade union leaders; and

(d) whether he has any plan to legislate in this context to confine trade union leadership only to the worker members?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Inter-union rivalry may be one of the contributory factors towards the labour unrest.

(b) to (d). The questions relating to the outsiders being office bearers of trade

unions and other connected matters are under the examination in the light of the views contained in the Report of the Tripartite Committee on Comprehensive Industrial Relations Law and the Composition of the Indian Labour Conference.

Camel Post Office]

*525. SHRI S. S. SOMANI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under the consideration of Government to run Camel Post Office in the State of Rajasthan, particularly in the desert areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) and (b), No, Sir. One Camel Post Office (Mobile E.D.B.O.) has already been opened on 27-10-77 in village Mithadia of Bikaner District. The Post Office serves two villages i.e. Mithadia and Modayan.

Implementation of Equal Remuneration Act, 1975 in Plantations

*526. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the attention of Government has been drawn to the fact that the Equal Remuneration Act passed during 1975, the International Women's Year, failed to give justice to women workers in Plantations who constitute 46 per cent in the industry; and

(b) if so, the steps being taken to implement that?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA) : (a) The Equal Remuneration Ordinance, 1975, later replaced by the Equal Remuneration Act, 1976 was extended to plantations on 15-10-1975. The Act is fully applicable to plantations from that date.

(b) All State Governments/Administrations have been requested from time to time to ensure effective implementation of the Act.

Cyclone warning issued by Communication Department

*527. SHRI PRASANNBHAI MEHTA: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry have enquired into the allegations that the cyclone affected States of Tamil Nadu and Andhra Pradesh ignored the warning issued by the Communication Department;

(b) if so, the main details of the warning issued;

(c) the extent to which the State Governments were responsible;

(d) whether his Ministry had informed the Central authorities concerned also about the cyclone and the warning issued and about the State Governments ignoring it; and

(e) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Warnings against the cyclones were issued by the India Meteorological Department. It is not usual for the Central Government to enquire into the action taken on the warnings by State Governments.

(b) Warnings against the cyclones affecting Andhra Pradesh were issued from 17th November, 1977 until the cyclone came over land on 19th November, 1977. Tamil Nadu was warned against cyclone from 10th November, 1977 until it came over land on 12th November, 1977.

(c) The State Governments are responsible for taking all possible precautions.

(d) Officials of the Departments of the Central Government in the affected areas, such as the Railways, Ports, etc. who are on the warning list of India Meteorological Department were warned against the cyclones.

(e) Does not arise.

Ayurvedic Drugs Factory at Ranikhet, U. P.

*528. DR. MURLI MANOHAR JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the progress made on the project to establish an Ayurvedic Drugs Factory at Ranikhet in U. P. as had been announced in the Lok Sabha during the Budget Session

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN) : The Memorandum of Association and Articles of Association have been prepared and are being finalised in consultation with the Department of Company Affairs. It is expected that the aforesaid formality would be completed soon.

Commemorative Stamps issued during the year 1977

*529. PROF. P. G. MAVALANKAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have finalised the list of special commemorative stamps to be issued in the year 1977;

(b) if so, full details thereof ;

(c) whether it is a fact that Government have not included in such a list so far, several outstanding all-India and some

even all-world famed individuals hailing from Gujarat, in spite of repeated suggestions and proposals in this regard being sent by Members of Parliament and other individuals and institutions from Gujarat and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Yes, Sir.

(b) A copy of the programme in respect of stamps issued and proposed to be issued in 1977 is enclosed.

(c) and (d). In accordance with the guide lines prescribed out of the total number of issues in a year (not more than 24/25) not more than 6 should be commemorative of personalities. Hence it has not been possible to issue stamps in honour of all the personalities from Gujarat.

Statement

Programme for the issue of Commemorative Special postage stamps during 1977

Sl. No.	Particulars of stamps	Date of Issue	No. of Stamps	Denomination (in paise)
1	2	3	4	5
1.	VI International Film Festival	3-1-77	1	200
2.	Sixth World Conference of Earthquake Engineering.	10-1-77	1	200
3.	Tarun Ram Phookan (Birth Centenary)	22-1-77	1	25
4.	Paramahansa Yogananda	7-3-77	1	25
5.	1st Asian Red Cross Regional Conference	9-3-77	1	200
6.	Fakhruddin Ali Ahmed	22-3-77	1	25
7.	Asian Oceanic Postal Union	1-4-77	1	200
8.	Narottam Morarjee (Birth Centenary)	2-4-77	1	25
9.	Makhanlal Chaturvedi (Poet)	4-4-77	1	25
10.	Mahaprabhu Vallabhbacharya	14-4-77	1	100
11.	Federation of Indian Chambers of Commerce and Industry (Golden Jubilee)	23-4-77	1	25
12.	World Environment Day	5-6-77	1	200

1	2	3	4	5
13.	Rajya Sabha (Silver Jubilee)	21-6-77	1	25
14.	Invention of Phonograph (Centenary Year)	20-7-77	1	200
15.	Ananda K. Coomaraswamy (Birth Centenary)	22-8-77	1	25
16.	Ganga Ram	4-9-77	1	25
17.	XXXII International Homoeopathic Congress	6-10-77	1	200
18.	Dr. Ram Manohar Lohia	12-10-77	1	25
19.	XV International Congress on Pediatrics	23-10-77	1	200
20.	Kittur Rani Channamma	23-10-77	1	25
21.	Union Public Service Commission	8-11-77	1	25
22.	Agriexpo—77	13-11-77	1	25
23.	Children's Day	14-11-77	2	25, 100
24.	Senapati Bapat	28-11-77	1	25
25.	Mahatma Jyotiba Phulo	28-11-77	1	25
26.	41st Session International Statistical Institute.	13-12-77	1	200
27.	Kamta Prasad Guru	25-12-77	1	25
28.	Great October Socialist Revolution 1917 U.S.S.R.	30-12-77	1	100
SERIES.				
1.	Indian Flowers	1-7-77	4	25, 50 100, 200
2.	INPEX—77	12-10-77	2	25, 200
3.	ASIANA—77	19-10-77	2	100, 30

**Former Prime Minister of Burma
Living in India**

4767. SHRI P. V. PERIASAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state whether the former Prime Minister of Burma, Mr. U. Nu is residing in India for the past several years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): Yes, Sir.

Patients in Willingdon Hospital, New Delhi

4768. SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the Willingdon Hospital, New Delhi is

running with inadequate staff in proportion to the number of patients treated there;

(b) if so, the daily average of the indoor and outdoor patients treated there in the last three years and till date;

(c) the number of doctors and staff working there; and

(d) when and how many extra doctors and staff are being posted there?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE: (SHRI JAGDAMBI PRASAD YADAV) (a) Keeping in view the given resources the staff posted in the Willingdon Hospital, New Delhi is not considered inadequate.

(b) The daily average attendance of patients in the OPD and admissions in the Indoor is as under:—

	Daily average attendance in OPD	Average admissions per day
1974	2150	64
1975	2430	101
1976	2737	102
1977 (upto Nov.)	2990	119

(c) The Willingdon Hospital has on its strength 204 doctors and 1247 other categories of staff.

(d) To strengthen the Accident and Emergency Department, posts of 11 doctors, 2 Nurses and 2 Stretcher Bearers have recently been sanctioned.

Opening of Post Offices in backward areas of Orissa.

4769. SHRI SRIBATCHA DIGAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many Post Offices Government propose to open in the backward districts of Orissa State, District-wise, during the current year;

(b) how many have already been opened so far in such districts;

(c) why the number of Post Offices opened in Phulbani District is so low, though it is the most backward district in the State; and

(d) what special steps Government propose to take to open Post Offices in Phulbani District and how many Post Offices will be opened in this district in the current year ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Total number of Post Offices proposed to be opened 69.

District-wise break

1. Dhenkanal	2
2. Kalahandi	14
3. Keonjhar	

4. Koraput	28
5. Mayurbhanj	13
6. Phulbani	20
7. Sambalpur	2
8. Sundargarh	6
	69

(b) 49.

(c) and (d) In most of the proposals for opening of post offices in Phulbani District, anticipated loss was found to be beyond the permissible limit of loss. The target for opening new Post Offices in this district is the second highest among backward districts of Orissa. Efforts are being made to fulfil the target of opening 20 post offices as proposed for the year 1977-78.

राज्यों द्वारा खनिजों के निर्यात पर रायस्टी में वृद्धि की मांग

4770. डा० लक्ष्मीनारायण पांडेय : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विभिन्न राज्यों द्वारा उन राज्यों से निर्यात किये जाने वाले खनिजों पर केन्द्रीय सरकार द्वारा दी जाने वाली रायस्टी में वृद्धि किये जाने की मांग की गई है;

(ख) खनिजों पर रायस्टी का निर्धारण कब किया गया था; और

(ग) इस बारे में सरकार ने क्या कार्यवाही की है अथवा इस बारे में सरकार की क्या प्रतिक्रिया है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिषा मुष्ठा): (क) कुछ राज्यों ने अनुरोध किया है कि लौह अयस्क, तांबा अयस्क, मैंगनीज अयस्क और मैंगनेजाइट जैसे कुछ खनिजों पर रायस्टी बढ़ा दी जाये।

(ख) कोयला समेत अनेक खनिजों पर केवल कुछ खनिजों को छोड़कर रायस्टी दरों में पिछली बार वृद्धि मार्च, 1975 में की गई थी।

(ग) लौह अयस्क, तांबा अयस्क, मैंगनीज, मैंगनेजाइट और भराई-रेत पर रायल्टी दरों में वृद्धि के सवाल पर विचार हो रहा है।

Demand for minimum wage to plantation workers

4771. SHRI SAMAR MUKHERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that the wage structure from State to State and estate to estate in plantations is different; and

(b) if so, whether Government are considering the demand of the workers for a common minimum wage all over India?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The State Governments are the "appropriate Government" under the Minimum Wages Act in respect of plantations; in view of this and in view of the fact that plantations cover Tea, Coffee, Rubber, etc., and as minimum rates of wages are fixed or revised at different times in different states, the minimum rates of wages are bound to be different. There is a well developed system for fixing wages in the Plantation Industry in each area through collective bargaining; it is, therefore, felt that the advisability of standardising wages in the plantation industry is yet to be established.

Utilization of manufacturing capacity of Government Medical Stores Depot—Madras.

4772. SHRI A. MURUGESAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government Medical Stores Depot, Madras has got the requisite facilities to manufacture glucose, saline, etc.;

(b) if so, whether these facilities are being fully utilised; and

(c) the concrete steps proposed to be taken to make full utilisation of capacity?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No.

(b) and (c). Does not arise.

Extension given to the Director of All India Institute of Medical Sciences.

4773. SHRI DURGA CHAND: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Director of All India Institute of Medical Sciences was given extension; and

(b) if so, when he was given extension for what period and for what reasons?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The appointment of the present Director was renewed for a further period of five years with effect from 27-8-1974. The All India Institute of Medical Sciences had, while considering the case of the present Director for appointment to this post for the first time in 1969 clearly laid-down that this tenure would be renewable for the second term. On completion of the first term, the matter was placed before the Institute, who decided to give second term to the present Director, because the Institute Body deeply appreciated his services and the period of renewal was well within his age of superannuation of sixty years.

Setting up of a Telecommunication equipment factory in Madhya Pradesh

4774. SHRI SUKHENDRA SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Madhya Pradesh Government have forwarded any proposal to the Central Government for setting up a telecommunication equipment factory in Madhya Pradesh during the Five Year Plan period;

(b) if so, the details thereof; and

(c) the decision the Central Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) The Madhya Pradesh Government have offered land free of cost and other Infrastructural facilities for the factory.

(c) The matter is under consideration and a decision is likely to be taken in the near future.

Allocation of funds for Vijayanagar and Visakhapatnam Steel Plants.

4775. SHRI C. K. JAFFER SHARIEF: Will the Minister of STEEL AND MINES be pleased to state:

(a) the allocation of funds made for Vijayanagar and Visakhapatnam Steel Plants during the year 1976-77;

(b) when the work is likely to be commissioned on these steel plants; and

(c) the estimated investment on each of these plants?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) An allocation of Rs. 1 crore each was made for the two projects during the year 1976-77.

(b) The Detailed Project Report (DPR) on Vijayanagar Steel Plant was received by the Steel Authority of India Limited (SAIL) in April, 1977, while that on Visakhapatnam Steel Plant in October, 1977. Both the DPRs are currently being scrutinised by SAIL. Meanwhile, preliminary work like land acquisition, soil investigation, raw materials testing, etc. have been going on for quite some time. The dates by which the plants are likely to be commissioned will be known only after the DPRs have been scrutinised and approved by the Government and will depend on the availability of financial resources.

(c) As per the DPR, the total fixed investment on Visakhapatnam Steel Plant will be Rs. 1926 crores. The DPR of Vijayanagar Steel Plant has estimated the capital costs for the plant at Rs. 1580 crores.

Ignoring the Family Planning Programme launched by the previous Government.

4776. SHRI MADAVRAO SCINDIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the programme about Family Planning launched by the previous Government is completely being ignored by the present Government; and

(b) if not, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The present Government's policy in regard to

Family Welfare Programme is that the Programme will be pursued vigorously as a wholly voluntary Programme and as an integral part of a comprehensive policy covering education, health, maternity and child care, family welfare, women's rights and nutrition. The Government is strongly committed to achieving a reduction in the birth rate and will spare no efforts to motivate the people to accept the Programme voluntarily in their own interest and in the interest of their children as well as in the larger interest of the nation. Particular attention is being given to the improvement of maternal and child health services and to the availability of high quality services to the people. Educational and motivational efforts have been strengthened in order to make the small family norm popular among the people.

Number of foreign Technicians working in Rourkela and Durgapur Steel Plants

4777. SHRI SHYAMAPRAS ANNA BHATTACHARYYA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total number of foreign technical experts, engineers, technicians working in Rourkela and Durgapur Steel Plants; and

(b) details country-wise and the salaries, allowances and other perquisites given to them?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) As on date no foreign experts are working in Rourkela and Durgapur Steel Plants.

(b) Does not arise.

Setting up Hospitals for flying Doctors for emergency illness in remote parts of villages

4778. SHRI ROOP NATH SINGH YADAVA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have a plan to set up hospitals for flying doctors to take care of acute cases of emergency illness in the remote parts of the villages in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The Government have no such plan under consideration.

Opening of post offices in Orissa

477a. SHRI GANANATH PRADHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) how many Branch Post Offices, Sub-Post Offices, Post Offices and Public Call Offices and telephone connections will be provided in Orissa in the coming five years ;

(b) whether a Master Plan for this has been drawn up ; and

(c) What are the criteria adopted for construction of such Branch Post Offices, Sub Post Offices, Post Offices and Public Call Offices ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) :

(a) *Post Offices :*

Roll-On-Plan (1978-83) has not yet been finalised. The tentative proposal of the PMG, Orissa is to open 1532 Extra Departmental Branch Post Offices and 376 Sub Post Offices in the State during the Plan period 1978-1983.

Public Call Offices :

200 long distance Public Call Offices are proposed to be provided in Orissa in the coming five years.

(b) Yes, Sir. The Plan is subject to approval of Planning Commission.

(c) The criteria adopted at present for opening of Post Offices and Public Call Offices in rural areas are detailed in statements 'I' and 'II' laid on the Table of the House [Placed in Library See No. LT-1446/77].

Opening of a Regional Passport Office in Assam

478a. SHRI AHMED HUSSAIN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) Government's policy towards providing more passport offices in the near future ;

(b) the number of regional passport offices likely to start functioning by the end of the current financial year in view of Government's decision to simplify passport systems in the country ; and

(c) whether Government will consider to open at least one regional passport office in Assam by the end of the current financial year ; and the likely date when the regional passport office will start functioning there ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU) : (a) The criterion for the opening of a passport office in a State is that at least 30,000 applications for passports must be received from it, in a year. While Government is conscious of the necessity of opening more passport offices in order to improve the service to the public, the need to have economically viable offices as also the necessity of curtailing non-plan expenditure are the limitations.

(b) Government is keeping a continuous watch on the level of applications received from each State. The number of applications received from Rajasthan has crossed 30,000 and, therefore, opening of an Office in that State during the current financial year is being considered subject to the limitation mentioned at (a) above. ;

(c) The number of applications received from the State of Assam during the current financial year is estimated to be 500 and, therefore, there is no proposal presently to open a passport office in that State during the current financial year.

Telephone connections to people, of Jokihat Block Headquarters, District Purnea, Bihar

478b. SHRI HALIMUDDIN AHMED : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether people of Jokihat Block Headquarters in the District of Purnea in Bihar have demanded installation of telephone connection and if so, when ;

(b) the reason for delay in providing telephone connection to them ; and

(c) the time by which they are likely to be provided telephone connection ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) to (c). The demand for installation of telephone facility at Jokihat in Purnea District was originally received in 1972. The proposal was examined, but could not be sanctioned, because it was showing a loss, which could not be condoned according to the policy then prevailing.

A fresh demand for provision of P.C.O. was received in May 1977. With the recent liberalisation of the policy in regard to opening of P.C.Os it has been possible to approve the scheme this time.

The P. C. O. is likely to be commissioned during the current financial year.

होम्योपैथिक और आयुर्वेदिक डाक्टरों को प्रैक्टिस-
बन्दी भत्ते का भुगतान करना

4782. श्री महोत्तल : क्या स्वास्थ्य और परिवार कल्याण मंत्री होम्योपैथी, आयुर्वेद और एलोपैथी के डाक्टरों के बीच विषमता के बारे में 28 जुलाई, 1977 के अतारोकिन प्रश्न संख्या 5210 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार एलोपैथिक डाक्टरों को मिलने वाले प्रैक्टिसबन्दी भत्ता होम्योपैथिक और आयुर्वेदिक डाक्टरों को भी देने का है ;

(ख) यदि हां, तो इस बारे में निर्णय कब तक लिया जायेगा ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
(क) से (ग). भारतीय चिकित्सा पद्धतियों और होम्योपैथिक के चिकित्सकों को प्रैक्टिसबन्दी भत्ता देने संबंधी प्रस्ताव पर सरकार विचार कर रही है। इस प्रस्ताव को यथा-शीघ्र अन्तिम रूप देने के लिए प्रयास किए जा रहे हैं।

22 दिसम्बर, 1977 को पूछे जाने वाले प्रश्न का उत्तर मध्य प्रदेश में नसबन्दी के कारण व्यक्तियों की मृत्यु

4783. श्री श्याम लाल धुर्वे : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि मध्य प्रदेश के मंडला जिले में गत वर्षों में बड़े पैमाने पर नसबन्दी की गई और बाद में उनसे अनेकों लोगों की मृत्यु होने के समाचार प्राप्त हुए ; और

(ख) यदि हां, तो जो लोग इससे प्रभावित हुए हैं उनको सहायता देने के लिये सरकार ने क्या कार्यवाही की है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :

(क) राज्य सरकार से प्राप्त सूचना के अनुसार 1976-77 के दौरान मंडला जिले में 35,996 पुरुषों और 742 महिलाओं के नसबन्दी आपरेशन किए गए जिसमें आपरेशन के बाद 6 पुरुषों के मरने की सूचना प्राप्त हुई है।

(ख) जिन व्यक्तियों की मृत्यु हुई उन सब के परिवारों को अनुग्रहपूर्वक वित्तीय सहायता के रूप में पांच-पांच हजार रुपये दे दिए गए हैं।

Sale of Government securities by Indian Red Cross Society

4784. DR. SUBRAMANIAM SWAMY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Indian Red Cross Society has transacted sale of Government securities without prior press notification ; and ;

(b) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) Yes, Sir.

(b) The question of taking any action does not arise as there is no provision in the rules of the Red Cross which indicate a notification is to be issued prior to the sale of any Government Security by the Indian Red Cross Society.

Fake Organisations

4785. SHRI VASANT SATHE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware of the activities of increasing number of fake organisations offering instant relief to various ailments and sale of fake

medical goods by the bogus firms which are reported to be earning crores of rupees every year through mail fraud schemes; and

(b) if so, the action taken or proposed to be taken to curb the activities of these racketeers?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Contribution towards Fifth Five year plan of Nepal

4786. SHRI P. RAJAGOPAL NAIDU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have contributed to the Fifth Five Year Plan of Nepal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). Since the commencement of the Fifth Five Year Plan of Nepal in July 1975 upto 1977 the Government of India contributed Rs. 20.27 crores towards projects in Nepal and provision of technical assistance to that country.

The principal schemes on which this amount was spent were as follows:—

- (1) East West Highway (Central Sector)
- (2) Kamla Bridge.
- (3) Trisuli Hydel Project.
- (4) Chatra Canal.
- (5) East West Highway (Eastern Sector).
- (6) Kathmandu-Trisuli Road.
- (7) Kosi Area Roads.
- (8) Telephone Exchanges at Biratnagar, Janakpur & Jhapa.
- (9) Technical Assistance.

अन्नक उद्योग का विकास

4787. श्री रीत लाल प्रसाद वर्मा: क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) अन्नक पर खनन से लेकर निर्यात तक औद्योगिक और व्यापारिक कितने प्रकार

के कर लगाए गए हैं और उस पर केंद्रीय तथा राज्य सरकारों द्वारा अर्जित वार्षिक राजस्व क्या है ;

(ख) ऐसे वार्षिक करों से प्राप्त राशि का कितना प्रतिशत इस उद्योग के विकास के लिए व्यय किया जाता है; और

(ग) यदि नहीं, तो क्या इन करों के बोझ के परिणामस्वरूप इस उद्योग का दिन प्रतिदिन हास हो रहा है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री हरिया मुष्ठा) : (क) और (ख). खान स्वामियों द्वारा रायल्टी अथवा स्थिर लगान का भुगतान जो राशि अधिक हो, खान और खनिज (विनियमन और विकास) अधिनियम, 1957 की धारा 9 और 9ए के अनुसार उपर्युक्त अधिनियम की अनुसूची 2 और 3 में निर्धारित दरों के अनुसार करना होता है। निर्यातकों को अन्नक की निर्यात मात्रा पर निर्यात शुल्क सीमा शुल्क अधिनियम 1962 के अनुसार तथा सीमा शुल्क टेरिफ अधिनियम, 1975 की दूसरी अनुसूची में निर्धारित दरों पर देना होता है। अन्नक की किसी भी किस्म के निर्यात पर अन्नक खान श्रम कल्याण कोष अधिनियम, 1946 के अन्तर्गत 3.5 प्रतिशत की दर से मूल्यानुसार उपकर भी लगता है। निर्यातों से प्राप्त निर्यात शुल्क तथा उपकर का ब्यौरा निम्नलिखित है :—

वर्ष	निर्यात शुल्क	निर्यात पर उपकर
1975-76	306,53	56,51
1976-77	365,83	73,63
1977-78	216,80	42,54

(अक्टूबर, 77 तक)

राज्य सरकार द्वारा लगाए गए अन्य करों तथा उसके द्वारा वसूली गई रायस्ती भ्रष्टाचार स्थिर लगान की राशि के बारे में जानकारी केन्द्रीय सरकार के पास उपलब्ध नहीं है।

अन्नक खान भ्रम कल्याण निधि अधिनियम के अंतर्गत प्राप्त उपकरण की राशि राज्यों के बीच उनके अन्नक उत्पादन के अनुपात में बांट दी जाती है। यह राशि अन्नक कामगारों और उनके आश्रितों के लिए चिकित्सा, आवास, शिक्षा और अन्य सुविधायें जुटाने पर खर्च की जाती है। अन्नक उद्योग के विकास हेतु अन्नक के नए उपयोगों का पता लगाने के लिए अनुसंधान और विकास सुविधाओं को बढ़ाने का प्रस्ताव है। अन्नक व्यापार निरमितकों ने अपने कारखानों के लिए 50 लाख ६० की लागत से एक उपकरणशाला की स्थापना की योजना बनाई है जिसमें धौजारों और डाइयों के निर्माण और मरम्मत का काम होगा तथा छोटी प्राइवेट इलाई घरों के लिए भी इसमें काम होगा। तकनीकी सुविधाओं और वित्त स्रोतों के बारे में अंतिम निर्णय होने तक, निरमितकों 2.5 लाख रुपये मूल्य की मशीनरी के साथ एक छोटी उपकरण शाला स्थापित कर रही है।

(ग) इस उद्योग का ह्रास अन्नक (जो अधिकतर निर्यात होता है) की मांग में निम्नलिखित कारणों से कमी का परिणाम है:—

(1) अन्नक खण्डों के स्थान पर अन्नक और कृत्रिम पदार्थों से बनी वस्तुओं जैसे प्लास्टिक और पोलिस्टीन का प्रयोग।

(2) ट्रांसिस्टर वाले उपकरणों का उपयोग जिसमें अन्नक की जरूरत नहीं होती।

(3) अमेरिका द्वारा अपने जमा भंडार के अन्नक की बिक्री।

(4) विश्व धौजारों में धामतौर पर मंदी का दौर।

बिहार की अनेक खानें उस राज्य में अन्नक खानों के व्यापक हितों की देखभाल करने वाले कुछ व्यापारिक घरानों द्वारा आन्तरिक समस्याओं का सामना करने के कारण भी बंद हो गई हैं। अतः यह कहना सही नहीं होगा कि इस उद्योग का ह्रास कर भार के कारण हो रहा है।

Import of Stainless Steel

4788. SHRI S. R. REDDY : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether stainless steel is proposed to be imported this year ;

(b) if so, what is the quantity ;

(c) the price to be paid ; and

(d) the country from which it is sought to be imported ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA) : (a) Stainless steel is being imported during this year.

(b) The canalising agencies have imported 7780 tonnes of stainless steel during April-December 15, 1977. In addition, the policy also provides for direct import.

(c) The prices vary from tender to tender and item to item.

(d) The country of import also depends upon the competitiveness and availability against global tenders. Imports have been made from various countries like West Germany, France, Sweden, Japan, South Korea etc.

Pay scale and selection grade of Pharmacists

4790. SHRI MOHAN LAL PIPIL : SHRI NATHU SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware of the fact that the pharmacists had demanded

that (i) the pharmacists registered under Sections 31(a), 31(b), 31(c) and 32 of the Pharmacy Act, 1948 be reconsigned as technical hands and the applicable scale of pay of Rs. 425-700 be granted, (ii) the selection grade posts be raised to 30 per cent and (iii) separate higher scale be given for Pharmacists/Store-keepers; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The recommendations of the Pharmacy Council of India and various other organisations of the pharmacists for the upgradation of their scale of pay of Rs. 330-560, as recommended by the Third Pay Commission, and to bring it at par with Diploma holders of Civil/Electrical Engineering in the scale of Rs. 425-700, the raising of the selection grade posts of pharmacists to 30% and the provision of a separate higher scale for Pharmacists/Store-keepers, were carefully considered, but it was not found possible to agree to the same for the reason that such steep increase in the emoluments of Pharmacists is likely to have repercussion on the other para-medical categories as well as other scientific/technical categories in Class III (now Group 'C') like Laboratory Technicians, Junior Research Assistants, Draftsmen etc. under various Ministries. As regards the increase in the percentage of selection grade posts of Pharmacists, it was decided that it would be more appropriate to take a decision in this regard on the basis of the result of the discussion with the staff side of the National Council (JCM) on the Pay Commission's general recommendations relating to the percentage of posts in Class III (now Group 'C') services to be placed in the selection grade and criteria thereof.

Labourers killed/injured in private and public sector industrial units

4791. SHRI G. Y. KRISHNAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of labourers injured/killed in various industrial units in the private and public sectors so far during the current year; and

(b) what remedial steps are being taken by Government to prevent the recurrence of such incidents?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) As per provisional figures available with the Director General, Factory Advice Service and Labour Institutes, there were 1,49,214 cases of injuries including 329 fatalities (excluding Himachal Pradesh, Uttar Pradesh, Manipur, Madhya Pradesh, Bihar, Gujarat, Maharashtra, Orissa, Tamil Nadu, Rajasthan, Meghalaya and Andaman & Nicobar Islands) for the first three quarters.

(b) The Factories Act, 1948 (which is implemented by the State Governments and Union Territory Administrations) has been amended recently to strengthen safety provisions therein.

Representations received from R.M.S. Union

4792. SHRI A.K. ROY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there has been a repeated representation on behalf of the R.M.S. Union, Class III, Dhanbad, to Government to attach the proposed R.M.S. Sorting Section in Maurva Express train (27 Up/18 Down) at Dhanbad; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI):(a) Yes, Sir. Some representations have been received for attaching the proposed Section to Dhanbad Sub Record Office instead of Muzaffarpur.

(b) It has been decided that it would be attached to Muzaffarpur in view of administrative reasons.

Reduction in Telephone Rates in rural areas

4793. SHRI VIJAY KUMAR PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether in view of the growing number of industries in rural areas, Government are proposing to reduce the telephone rates for connections in rural area Urban Exchanges (i.e. long distance connection); and

(b) whether Government are thinking of giving priority to such connections?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS, (SHRI NARHARI PRASAD SUKHDEO SAI):(a) There is no proposal to reduce the

telephone rates for long distance connections in rural areas from urban exchanges.

(b) No, sir. Connections are being provided in turn subject to technical feasibility and availability of stores.

Ayurvedic dispensary in West Delhi

4794. SHRI BALAK RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether his attention has been drawn towards the news item entitled 'Ayurvedic System gets a back seat' appearing in the Hindustan Times dated the 13th August, 1977;]

(b) whether there are only six Ayurvedic Dispensaries and none of them is situated in West Delhi, whereas there are 100 allopathic dispensaries in West Delhi, if so, the reasons for the same;

(c) whether Government propose to take necessary steps for the promotion of Ayurvedic system of Medicines in view of its various pronouncements for doing so; and

(d) the details of such plans or steps taken and the time by which those will be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) At present 5 C.G.H.S. Ayurvedic Dispensaries and 1 Ayurvedic Unit are functioning under the C.G.H.S. at the following places:—

1. North Avenue
2. Kidwai Nagar
3. R.K.Puram
4. Gole Market
5. Dev Nagar
6. Delhi Cantt. (Unit).

There is a proposal under consideration to set up more Ayurvedic unit under CGHS Allopathic Dispensaries functioning in Delhi.

(c) Yes.

(d) The following new schemes are under consideration with a view to promote research and training in development and expansion of Ayurvedic System of Medicine:—

1. Setting up of a 300 bedded Ayurvedic Hospital at Hari Nagar, New Delhi (already approved).

2. Setting up of an Ayurveda, Unani and Homoeopathic Hospital (100 bedded each) at Chandiwala estate, Kalkaji, New Delhi.

3. Publication of books.

4. Training of village vaidyas.

5. Establishment of Regional Institutes for Indian Systems of Medicine (3 in Ayurveda and one in Unani). These Institutes would comprise of an under-graduate college and 4 post-graduate departments.

6. Development of medical and health care programme through Indian Systems of Medicine—provision of treatment through ISM in PHCs. This scheme envisages the provision of a practitioner of ISM in each PHC.†

7. Establishment of Dispensaries in ISM in the States at sub-centre level. This envisages the setting up of ISM wings at sub-centres.

8. Development of under-graduate education in ISM. This scheme envisages the provision of more funds to the under-graduate colleges of ISM to facilitate these colleges to implement the syllabus recommended by the Central Council of Indian Medicine.

9. Training of under-graduate teachers.

10. Post-graduate training in Yoga and Nature Cure.

With a view to ensure better and more methodical attention to research in selected important areas, it has been decided to review results of the researches made so far and to split up the existing Central Council for Research in Indian Medicine and Homoeopathy into four Central Research Councils, one each for (i) Ayurveda and Sidha (ii) Unani (iii) Homoeopathy and (iv) Yoga and Naturopathy.

The above mentioned schemes will be implemented depending upon the availability of funds. Efforts would also be made to lay down targets for the schemes and the period for the achievements of the targets, wherever possible.

Waiving the Statutory Provision for Consultant Doctors

4795. SHRI RAJSHEKHAR KOLUR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether statutory provision for being considered as a consultant after serving as a senior physician/surgeon for six years can be waived by any authority ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE : (SHRI JAGDAMBI PRASAD YADAV) : (a) and (b). The posts of Consultants in various Specialities are in Supertime Grade I of C.H.S. In accordance with the provisions of C.H.S. Rules as amended from time to time, the vacancies of Supertime Grade I posts are to be filled on the recommendation of the Departmental Promotion Committee by promotion on the basis of merit with due regard to :—

- (i) Seniority of officers holding posts in Supertime Grade II (now bifurcated into Specialists Grade I and Supertime Grade II) who have rendered not less than six years of service in that category ; and
- (ii) the qualifications and experience requisite for vacancy to be filled.

In accordance with the provision of Rule 17 of C.H.S. Rules, 1963, as amended from time to time, the Central Government may, in consultation with the Union Public Service Commission, relax any provision of the Central Health Service Rules to such extent as might be necessary to ensure satisfactory working of those rules or to remove any inequitable results.

Provided that the power shall not be exercised so as to relax essential qualifications prescribed for appointment by any of the methods specified in the rules (including promotion) or the provisions regarding pension and age of retirement.

No relaxation other than those referred to above are available in the existing C.H.S. Rules.

Telephone Exchanges proposed to be opened in Orissa during 1977-78

4796. SHRI RAMA CHANDRA MALLICK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchanges proposed to be opened during the current

financial year, 1977-78 under General Manager, Telecommunications, Orissa, Circle BB & R ; and

(b) the places of location of the new telephone exchanges ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHEDEO SAI). (a) and (b) : Three new telephone exchanges are proposed to be opened in Orissa Telecommunications Circle during 1977-78, at the following places :—

- (i) BANAMALIPUR (Distt.Puri)
- (ii) PURANA CUTTACK (Distt. Phulbani)
- (iii) PURUSOTTAMPUR (Distt. Ganjam)

हिन्दुस्तान स्टील कंस्ट्रक्शन लिमिटेड की दुर्ग शाखा में ठेकेदारों द्वारा लाइसेंसों का उल्लंघन किया जाना

4797. श्री मोहन शंभ्या : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि : / /

(क) क्या जो ठेकेदार 20 और इससे अधिक मजदूरों को काम पर लगाते हैं उन्हें ठेका श्रम (विनियमन तथा उत्पादन) अधिनियम के अन्तर्गत बिना लाइसेंस लिये कार्य करने की अनुमति नहीं है ;

(ख) यदि हां, तो हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड के दुर्ग शाखा के ठेकेदारों का झूरा क्या है जिन्होंने लाइसेंस प्राप्त किये हैं और वे जान-बूझकर लाइसेंसों के उपबंधों का उल्लंघन कर रहे हैं ; और

(ग) इन ठेकेदारों के खिलाफ सरकार द्वारा क्या कार्यवाही की जा रही है ताकि इन मजदूरों को शोषण से बचाया जा सके ?

श्रम और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारन साय) : (क) ठेका श्रम (विनियमन तथा उत्पादन) अधिनियम की धारा 1(4) के साथ पठित धारा 12(1)

के अनुसार कोई भी ठेकेदार, जिसे यह अधिनियम लागू होता है, उपयुक्त अधिकारी द्वारा उस संबंध में जारी किये गये लाइसेंस के अनुसार और उसके अधीन व्यवस्था को छोड़ कर ठेका श्रम द्वारा किसी भी कार्य को न अपने जिम्मे लेगा और न करेगा।

(ख) और (ग). यह मामला वस्तुतः राज्य क्षेत्र में आता है और ठेका श्रम अधिनियम के अधीन इस मामले में 'समुचित सरकार' संबंधित राज्य सरकार है। इस संबंध में राज्य सरकार को लिखा जा रहा है।

Outstanding Telephone Bills against former Ministers and M.Ps.

4798. SHRI KANWAR LAL GUPTA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the amount of telephone bills outstanding against each former Central Minister and former Members of Parliament and the period to which the amount relates ;

(b) what steps Government have taken to realise the amount in full ; and

(c) in how many cases telephones have been disconnected and if how many cases legal action has been taken ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS

(SHRINARHARI PRASAD SUKHDEO SAI) : (a) to (c) : The information is being collected and will be laid on the table of the Lok Sabha as soon it is available.

गुजरात में नए डाकघर खोलना

4799. श्री छवि सिंह भाई पटेल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात सर्किल में वर्ष 1977-78 के दौरान कितने नये उप-डाकघर तथा प्रतिरिक्त विभागीय शाखा डाकघर खोलने का विचार है तथा कितने स्थानों पर काउंटरों तथा चलते-फिरते डाकघरों की सुविधायें प्रदान की जायेंगी और कितने लैटर बाक्स स्थापित किये जायेंगे;

(ख) 31 अगस्त, 1977 तक ये कितनी संख्या में उपलब्ध कराये गये; और

(ग) 1 नवम्बर, 1977 से 31 मार्च, 1978 के दौरान ये कितनी संख्या में उपलब्ध कराये जायेंगे ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) से (ग). बांछित सूचना नीचे तालिका में दी जा रही है :—

तालिका

प्रद की नाम	वर्ष 1977-78 के लिए प्रस्ताव	31-10-77 तक जिनकी व्यवस्था कर दी गई थी	1-11-77 से 31-3-78 के दौरान जिनकी व्यवस्था कर दिये जाने की संभावना है
-------------	------------------------------	--	---

1	2	3	4
1. उप-डाकघर खोलना	10 (महरी क्षेत्रों में) 1 (ग्रामीण क्षेत्र में)	शहरी-9 ग्रामीण-1	1

	1	2	3	4
2. विभागेतर शाखा डाकघरों का दर्जा बढ़ाकर उन्हें विभागीय उप-डाकघर बनाना	20	(ग्रामीण क्षेत्रों में)	2	18
3. विभागेतर शाखा डाकघर डोलना	91		25	66
4. चलते-फिरते डाकघरों के त्रिए गांवों में डाक-काउंटर सुविधाएं देना	3000		737	2263
5. ग्रामीण क्षेत्रों में लैंटर-बक्स लगाना	1500		675	825

विलिंगडन अस्पताल, नई दिल्ली में, मर्यादों की कमी

4800. श्री लालजी भाई : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विलिंगडन अस्पताल, नई दिल्ली के एमरजेंसी विभाग में अधिकतर आवश्यक औषधियों की कमी रहती है;

(ख) क्या अस्पताल में प्रतिदिन घाने वाले रोगियों को देखते हुए यहां पर मर्यादों की भारी कमी है; और

(ग) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
(क) विलिंगडन अस्पताल, नई दिल्ली के एमरजेंसी विभाग में आवश्यक औषधियों की कोई कमी नहीं है।

(ख) और (ग). विलिंगडन अस्पताल में इस समय 730 पलंग हैं तथा 70 और पलंग बढ़ाये जा रहे हैं। भविष्य में भी आवश्यकतानुसार पलंग बढ़ाये जाने के प्रश्न पर समय-समय पर विचार किया जायेगा।

आपात-स्थिति के दौरान डाक तथा तार अधिकारियों द्वारा की गई अनियमिततायें

4801. श्री मन्ना सिंह चौहान : क्या संचार मंत्री यह बताने की कृपा करेंगे कि डाक तथा तार विभाग के कितने अधिकारियों के विरुद्ध आपात-स्थिति के दौरान अनियमितताएं करने के आरोप में कार्यवाही की जा रही है?।

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद शुक्लेश सत्य) : बांछित सूचना एकत्र की जा रही है। प्राप्त होते ही इसे सभा-घटन पर उचित किया जायेगा।

Policy Planning Committee of Ministry of External Affairs

4802. SHRI RAM PARKASH TRIPATHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Policy Planning Committee of the Ministry of External Affairs is still functioning and if so, the composition thereof ; and

(b) whether there is proposal to associate suitable experts in the fields of cultural affairs, external economic relations, Information Services with the functioning of this Committee on whole time or part time basis ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU) (a) Yes, Sir. The Policy Planning Committee is composed of the Secretaries of the Ministry of External Affairs with the Foreign Secretary as the Chairman. Whenever specific issues concerning their departments and areas of competence are concerned, other Secretaries of the Government of India are invited as special invitees. The Joint Secretary in the Policy Planning Division is the Member-Secretary of the Policy Planning and Review Committee.

(b) Yes, Sir. The Government desires that the Committee should have greater contacts with experts in the academic and cultural fields to take maximum advantage of available expertise on foreign policy in the country. There is already in existence liaison between Committee and concerned scholars, academicians at Jawaharlal Nehru University, Institute of Defence Studies and Analysis, and the Indian Council of World Affairs. The question of institutionalising these contacts on a continuing basis is being looked into.

बहादुरसाह जफर के भ्रमशेषों को बर्षिक भ्रमण जान

4803. श्री प्रमोद प्रकाश त्यागी : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वह पिछली बर्मा यात्रा के दौरान स्वर्गीय बहादुरसाह जफर की समाधि पर भी गये थे ;

(ख) यदि हां, तो क्या स्वर्गीय बहादुरसाह जफर के भ्रमशेषों को भारत लाकर उनकी समाधि बनाने के बारे में बर्मा सरकार के साथ भी चर्चा हुई थी ; और

(ग) यदि हां, तो उस पर बर्मा सरकार की क्या प्रतिक्रिया है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुन्दू) : (क) जी हां ।

(ख) जी नहीं ।

(ग) प्रश्न नहीं उठता ।

Hijacking of Indian Airlines Plane during Emergency

4804. SHRI SAMAR GUHA : SHRI KANWAR LAL GUPTA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether an aircraft to the Indian Airlines while flying from Delhi to Jaipur was hijacked and taken to Pakistan during Emergency ;

(b) if so, whether facts about the identities of the hijackers and concessions made to them by the Government of India were kept undisclosed by the former Government ; and

(c) if so, what happened to those hijackers and what role was played by the Government of Pakistan in regard to the hijacking ; and

(d) whether Government have come across the facts about—

(i) the identities of the hijackers ;

(ii) their purpose for hijacking Indian aircraft ;

(iii) conditions of their release ; and

(iv) the role played by Pakistan Government in regard to the hijackers ;

and

(e) if so, facts there about ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU) : (a) to (c). An Indian Airlines Boeing-737 aircraft was hijacked to Lahore on September 10, 1976, while on a scheduled flight (No. 491) between Delhi and Jaipur on the Delhi-Jaipur-Aurangabad-Bombay sector.

Government of Pakistan extended co-operation in securing the safe return of the passengers, the crew and the aircraft. No concessions were made by Government of India to the hijackers.

On October 9, 1976, an official spokesman of the Government of Pakistan stated that preliminary investigations against hijackers had been completed and they would be tried for violating the laws of Pakistan. But, in January 1977, the Government of Pakistan decided to release the hijackers, as it did not have enough evidence to prosecute them and also did not agree to return them to India to face trial. On January 6, 1977, the Government of India expressed its regret and deplored these moves of the Government of Pakistan.

It appears that while no legal action was taken against the hijackers, they have remained under "protective custody" in Pakistan since then. It is learnt from press reports in Pakistan that an application made on behalf of the hijackers for their release has been accepted by the Lahore High Court. Federal Interior Ministry of the Government of Pakistan in its reply is reported to have stated that the detenus hijackers possessed Indian passports and had committed an international crime by hijacking the plane. The case is likely to continue.

प्राथमिक स्वास्थ्य केन्द्रों के लिए डाक्टरों की नियुक्ति

4805. श्री वृष रत्न सिंह : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के प्रत्येक प्राथमिक स्वास्थ्य केन्द्र में डाक्टरों की नियुक्ति की गई है;

(ख) क्या सरकार का विचार नये प्राथमिक स्वास्थ्य केन्द्र खोलने का है और यदि हाँ, तो कब तक तथा कितने और कहाँ होंगे; और

(ग) नये डाक्टरों की नियुक्ति किस ढंग से की जायेगी ?

स्वास्थ्य और परिवार कल्याण मंत्रालय से राज्य मंत्री (श्री जगदम्बी प्रसाद शर्मा) :

(क) 31-12-76 तक देश में 5,373 प्राथमिक स्वास्थ्य केन्द्र हैं, जिनमें 4,394 प्राथमिक स्वास्थ्य केन्द्रों में दो या दो से

डाक्टर, 928 केन्द्रों में एक और 51 में कोई डाक्टर नहीं है।

(ख) छठी पंचवर्षीय योजना के लिए अभी तक लक्ष्यों को अंतिम रूप नहीं दिया गया है। केन्द्रों की अवस्थिति राज्य सरकारें अपनी आवश्यकतानुसार तय करेंगी।

(ग) प्राथमिक स्वास्थ्य केन्द्रों के लिए डाक्टरों की नियुक्ति राज्य सरकारों द्वारा ऐसी नियुक्तियों के लिए निर्धारित उनके नियमों के अनुसार की जाती है।

सिधी में हेड पोस्ट आफिस खोलना

4806. श्री सूर्यनारायण सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि सिधी जिला, मध्य प्रदेश में एक हेड पोस्ट आफिस तथा एक तारघर खोलने के लिये क्या प्रबन्ध किये जा रहे हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री भरहरि प्रसाद मुखर्जी) : जिला सिधी के मौजूदा रीवा डाकघर को दो भागों में विभक्त कर एक मुख्य डाकघर खोलने का प्रस्ताव हान ही में प्राप्त हुआ है। इस प्रस्ताव की जांच की जा रही है।

जहाँ तक तारघर खोलने का प्रश्न है, यह उल्लेखनीय है कि मौजूदा सिधी डाकघर में तार सुविधाएं पहले ही दे दी गई हैं।

Quantity of Plates Supplied to Stock-yards

4807. SHRI SARAT KAR : Will the Minister of STEEL AND MINES be pleased to state :

(a) the total quantity of plates of different gauge supplied to the different stock yards in the country during the last two years and the basis of such allocation ; and

(b) whether there is any proposal for opening a stockyard at Berhampur in near future ?

THE MINISTER OF STATE IN
THE MINISTRY OF STEEL AND
MINES (SHRI KARIA MUNDA):

(a) A statement giving the details of despatches of plates to different stockyards of Hindustan Steel Limited during the last two years is at the annexure. Indian Iron and Steel Co. does not produce any plates. Producers send materials to their stockyards subject to

production/availability on the basis of requisitions submitted by the Branch Managers and Consumer Contact Officers posted in various Branches who collect orders from parties in their respective regions.

(b) There is, at present, no proposal to open a stockyard at Berhampur either by Hindustan Steel Ltd., or by Indian Iron and Steel Company.

Statement

Despatches of plates to stockyards of Hindustan Steel Limited during 1975-76 and 1976-77.

Stockyards	1975-76		1976-77	
	Plates upto 10mm thickness M/T	Plates above 10 mm thickness M/T	Plates upto 10mm thickness M/T	Plates above 10 mm thickness M/T
1. Calcutta	20600	19600	46600	25000
2. Gauhati/Tinsukia	1400	1600	4400	900
3. Vizag	600	1900	6800	11700
4. Dhanbad	7400	4500	7200	4300
5. Bokaro	1800	1300	7200	1900
6. Rourkela	1400	700	3300	5500
7. Bhubneshwar	900	900	4000	3300
8. Kanpur	1800	3000	5800	5300
9. Allahabad	3500	3400	9600	8600
10. Bhilai/Nagpur	4400	2900	7200	8900
11. Bobmay/Pune	26500	20200	64800	25100
12. Ahmedabad/Baroda	2100	300	11400	1800
13. Indore	1400	900	3900	1500
14. Delhi/Ghaziabad/Agra	7500	7000	23000	17300
15. Faridabad	500	1300	5700	2900
16. Kota/Jaipur	1900	800	2300	600
17. Jullundar/Batala/Mandigobindgarh/Ludhiana	1500	1300	2400	500
18. Srinagar/Jammu	600	..
19. Madras	10000	9200	20100	11900
20. Secunderabad/Vijaywada	2800	5300	9700	7400
21. Bangalore/Belgaum	3300	3200	10100	3400
22. Coimbatore/Trichy	600	700	11200	1700
23. Cochin	1700	1300	2800	1400
TOTAL	103800	94100	270100	150900

डाक जीवन बीमा से ऋण पर ब्याज

4808. श्री हरगोविन्द वर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डाक जीवन बीमा पालिसियों से ऋण पर ब्याज की दर में इस बीच वृद्धि कर दी गई है ; और

(ख) यदि हां, तो इसकी दर में कितनी और कब से वृद्धि की गई है और इसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख). ब्याज की दर 1-3-1975 से 7 प्रतिशत से बढ़ाकर 8.5 प्रतिशत कर दी गई है ।

ऋण-योजना चलाने में जो प्रतिरिक्त खर्च आता है, उसे पूरा करने के लिए ऋणों पर लगाए गए ब्याज की दर निधि की धन राशियों पर अर्जित ब्याज की दर से अधिक रखनी पड़ती है । 1-8-1974 में डाक जीवन बीमा निधि को देय ब्याज की दर 7 प्रतिशत हो गई थी और इस प्रकार यह दर ऋणों पर ली जा रही ब्याज दर के बराबर हो गई थी । तीसरे वेतन आयोग की सिफारिशों क्रियान्वित करने के फलस्वरूप कर्मचारियों की परिलब्धियां बढ़ गई, जिनकी वजह से ऋण योजना का खर्चा भी बढ़ गया था । इस प्रकार ऋण-योजना चलाने में निधि को घाटा हो रहा था । इसलिए, निधि बीमांकक की सलाह पर ब्याज की दर बढ़ा कर 8.5 प्रतिशत कर दी गई थी ।

प्रेसों को टेलीफोन की विशेष सुविधाएँ

4809. श्री सुभाष झाहूजा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि टेलीफोन विभाग के जनरल मैनेजर द्वारा कुछ प्रेस वालों को विशेष टेलीफोन सुविधाएं प्रदान की गई थी और यदि हां, तो कब

प्रेसों को इन सुविधाओं से वंचित क्यों रखा गया ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : जहाँ तक दिल्ली टेलीफोन जिले के रिकार्ड का प्रश्न है, "प्रेसों" को टेलीफोन कनेक्शन टेलीफोन अलाट करने के नियमों के अनुसार दिये गये हैं । नियम विरुद्ध टेलीफोन देने के यदि किसी खास मामले की जानकारी दी जाए तो उसकी जांच की जाएगी ।

Allotment of Posts by Eastern Region Calcutta to Orissa Circle Geological Survey of India

4810. SHRIJENA BAIRAGI : Will the Minister of STEEL AND MINES be pleased to state :

(a) how many class II and class IV posts have been allotted by Eastern Region Calcutta to Orissa Circle, Geological Survey of India since 1974 to 1977 ;

(b) how many of them have been locally recruited ;

(c) whether there is any new circle created since 1974 ; if so, whether administration has been separated ; if not, the reasons therefor ; and

(d) whether there is less staff of class III and class IV in Orissa Circle as compared to other circles ; if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA). (a) Eight Class II posts and eight Class IV posts.

(b) Three Class IV posts were filled up locally. Since direct recruitment to Class II posts is made on all India basis through the Union Public Service Commission, the question of local recruitment does not arise.

(c) In June, 1974, Orissa Circle office was bifurcated into Orissa Circle (North) and Orissa Circle (South). The work relating to administration and accounts has however not been separated so far.

(d) No, Sir.

Setting up of Committee to look into the Grievances of Physiotherapists

4811. SHRI K.B. CHETTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a Committee has been set up to look into the grievances of the Physiotherapists ;

(b) if so, when the report is likely to be submitted ;

(c) whether there is any proposal to bring a legislation to safeguard the interests of the Physiotherapists ;

(d) if so, the details thereof ; and

(e) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) No, Sir.

(b) Does not arise.

(c) There is a proposal to bring a legislation entitled "THE INDIAN COUNCIL ACT OF PARAMEDICAL REHABILITATION PROFESSIONS" in consultation with the State Government/ Union Territories.

(d) The salient features of the proposed legislation are as follows :—

(1) To regulate uniform standards of training of para-medical rehabilitation professions supplementary to rehabilitative medicine.

(2) To lay down standards of Professional practice, ethics and conduct of qualified paramedical rehabilitation professionals for protection of the public & improved patient care.

The comments of the State/Union Territories are awaited.

(e) Does not arise.

Performance of Public relations and Publicity Officers abroad

4812. SHRI HARI VISHNU KAMATH : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that in most of our embassies and missions abroad, the performance of Public Relations and Publicity Officers is not commensurate with the expenditure incurred;

(b) if so, the reasons for such poor performance;

(c) whether Government propose to initiate measures for improvement; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU) : (a) and (b). While there may be some weaknesses in external publicity machinery, considering the limited resources placed at its disposal its performance has by and large been satisfactory. Continuous efforts are made to improve our performance.

(c) and (d). The question of strengthening our publicity units abroad and improvement in their performance is under constant review of the Ministry of External Affairs. The Ministry has appointed a Committee headed by Shri Chanchal Sarkar to look into this matter. The report of the Committee is expected soon.

Unidentified Virus in Delhi

4813. SHRI YADVENDRA DUTT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some unidentified virus has hit the city of Delhi;

(b) whether proper medicines and treatment has been developed for it; and

(c) if so, the steps taken so far to meet this epidemic?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) No.

(b) and (c). Do not arise.

भारत में शाखा डाकघर

4814. श्री राधात्मज तिवारी : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) देश भर में कुल कितने शाखा डाकघर हैं ;

(ख) उनमें से प्रत्येक डाकघर में कितने विभागीय व्यक्ति श्रवदा पोस्ट मास्टर काम करते हैं ;

(ग) इन विभागेतर पोस्ट मास्टरों को किठना मासिक वेतन अथवा भत्ते दिये जाते हैं ;

(घ) क्या बढ़ते हुए मूल्यां और कार्य-भार को ध्यान में रखते हुए उन्हें दिया जाने वाला वेतन अथवा पारिश्रमिक अपर्याप्त है; और

(ङ) यदि हां, तो उनके वेतनमान में वृद्धि करने के लिए सरकार का क्या कार्यवाही करने का प्रस्ताव है?

संभार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) देश में तारीख 30-9-77 को 99,677 विभागेतर साबा डाकघर और 10 विभागीय साबा डाकघर थे ।

(ख) 99,677 विभागेतर साबा पोस्ट-मास्टर और 10 विभागीय साबा पोस्ट-मास्टर ।

(ग) इस समय विभागेतर साबा पोस्ट-मास्टरों को एक मिला जुला भत्ता दिया जाता है । यह भत्ता कम से कम 80 रु० प्रतिमास और अधिक से अधिक 110 रु० प्रतिमास है, जो उनके कार्यभार पर और इस बात पर निर्भर करता है कि डाकघर कितने समय तक खुला रखा जाता है ।

(घ) और (ङ). विभागेतर एजेंटों के मजदूरी के ढांचे पर पुनर्विचार किया जा रहा है ।

Enquiry conducted about Indian Red Cross Society

4815. SHRI SHARAD YADAV :
DR. RAMJI SINGH :
SHRIMATI MRINAL GORE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Short Notice question No. 5 on 24-6-77 in which he had given an assurance that an enquiry would be conducted about the Indian Red Cross Society and state:

(a) the action taken by Government thereon;

(b) whether it is a fact that three staff cars of Indian Red Cross, the numbers of which are given below and the petrol bills of which are for Rs.7000 to Rs.20,000 and more, are being used by the high officers there for their personal use by erasing 'Indian Red Cross' and + mark of these cars. Imported Fiat Vehicle No. DHE 8658, Volks Wagon No. DHC 8295, DHB 6141.

(c) if so, the reasons for delay in conducting an enquiry by Government in this regard;

(d) whether it is also a fact that Rajasthan Government are conducting an enquiry into the charges against a Member of Indian Red 'Cross Society; and

(e) the action being taken by Government against such guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) The inquiry has not yet been completed.

(b) and (c). There are two vehicles (Volks Wagons) Nos. DHC 8295 and DHB 6141 which never had any Red Cross emblem painted on them. The question whether this should be done is under consideration, but the fact that they belong to the Indian Red Cross Society is written on their number plates. The third car (Fiat) No. DHE 8658 which had the Red Cross emblem, is being repainted and in that process the emblem has been defaced; but when the painting work is over the Red Cross emblem will be painted on it again.

The actual petrol bills for the above cars for August, September and October 1977 are as follows:—

	August '77	Sept. '77	October '77
	Rs.	Rs.	Rs.
DHE 8658	689	1087	699
DHC 8295	475	205	..
DHB 6141	350	382	382

No unauthorised use of any vehicle by any officer/employee of the Indian Red Cross Society has occurred.

(d) No, Sir. However, the Rajasthan State Branch of the Indian Red Cross Society is conducting an enquiry into some allegations against its Secretary.

e) Necessary action would be taken on the conclusion of the enquiry mentioned in part (d) above.

Removal of Emblem from Imported Cars by Indian Red Cross Society

4816. SHRIMATI MRINAL GORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Indian Red Cross Society has removed the emblem (+) from the 3 imported car for the use of Bangladeshi refugees (one imported Fiat and two Volks Wagon);

(b) if so, since when these cars have been used without the emblem (+); and

(c) the reasons for the removal of the emblem (+) ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) No Sir. However, the Italian Red Cross Society has donated one Fiat car in 1969 and the sister organisations have donated two Volks-Wagons about 7 years back to the Indian Red Cross Society for its use. These were not imported by the Indian Red Cross Society for the use of Bangladesh refugees.

(b) and (c) . In the case of Fiat the emblem on it was defaced when its repainting was taken up recently. As far as the other two cars, Volks-Wagons, are concerned, they never had Red Cross marking, but the fact that they belong to the Indian Red Cross Society is written on the number plates. The question whether the emblem should be painted on them is under consideration of the Indian Red Cross Society.

कर्मचारी राज्य बीमा योजना का इन्दौर, उज्जैन, ग्वालियर तथा रतलाम में लागू किया जाना

4817. श्री छबिराम अर्गल : क्या संसदीय कार्य तथा धम मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या कर्मचारी राज्य बीमा योजना मध्य प्रदेश के पूर्व मध्य भारत क्षेत्र के 4

प्रमुख औद्योगिक केन्द्रों इन्दौर, उज्जैन, ग्वालियर तथा रतलाम में 23 जनवरी, 1955 को लागू की गई थी और उस समय उसके अन्तर्गत 55,000 श्रमिक शामिल थे;

(ख) क्या इस योजना को विस्तार 20 केन्द्रों तक हो जाने से इसके अन्तर्गत आने वाले कर्मचारियों की संख्या बढ़कर 1,49,000 हो गई है ;

(ग) यदि हां, तो इन कर्मचारियों के परिवारों को चिकित्सा सुविधायें देने के लिए इन सभी केन्द्रों पर कितने औषधालय हैं और इन केन्द्रों पर उपलब्ध सुविधाओं का ध्यौरा क्या है ; और

(घ) क्या सरकार का विचार इन कर्मचारियों के परिवारों के लिये लम्ब्याघ्रों के भारलक्ष जैसी प्रांतीय सुविधायें देने का है ?

धम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० रामकृपाल सिंह) : कर्मचारी राज्य बीमा निगम ने निम्नलिखित सूचना भेजी है :—

(क) जी, हां ।

(ख) जी हां । 31-3-1976 की स्थिति के अनुसार ।

(ग) मध्य प्रदेश सरकार, जो चिकित्सा की सुविधाओं की व्यवस्था करने के लिए जिम्मेदार है, द्वारा व्यवस्थित पूर्णकालिक औषधालयों की संख्या इस प्रकार है :—

1. इन्दौर .	11
2. उज्जैन .	5
3. ग्वालियर .	7
4. रतलाम .	2

इनके प्रतिरिक्त, इन्दौर में एक नियोजकों का औषधालय है, जिसका उपयोग कर्मचारी भी करते हैं। इन्दौर, उज्जैन और ग्वालियर

में लाभानुभोगियों को पूर्ण चिकित्सा सुविधा (अस्पताल में भर्ती होकर इलाज कराने की सुविधा सहित सभी सुविधाएं) दी जाती हैं। रतलाम में केवल कर्मचारियों को पूर्ण चिकित्सा सुविधा दी जाती है। परिवारों को विस्तृत चिकित्सा सुविधाएं (अस्पताल में भर्ती होकर इलाज कराने की सुविधा को छोड़ कर बाकी सभी सुविधाएं) दी जा रही हैं।

(घ) रतलाम में कर्मचारियों के परिवारों को अन्तरंग सुविधाएं (अस्पताल में शामिल होकर इलाज कराने की सुविधाएं) उपलब्ध कराने के लिए मध्य प्रदेश सरकार से कोई विशिष्ट सुझाव प्राप्त नहीं हुआ है।

कर्मचारी राज्य बीमा योजना तथा मध्य प्रदेश सरकार के बीच हुआ करार

4818. श्री छबिराम अर्वाल : क्या संसदीय कार्य तथा अन्न मंत्री यह बताने की कृपा करेंगे कि :

(क) कर्मचारी राज्य बीमा योजना तथा मध्य प्रदेश सरकार के बीच चिकित्सा सुविधाओं तथा खर्च के बारे में हुए करार का ब्यौरा क्या है ;

(ख) क्या इस करार की कुछ धाराओं को निकाल देने के लिये कोई अनुरोध किया गया है ; और

(ग) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

अन्न और संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : कर्मचारी राज्य बीमा निगम ने निम्नलिखित सूचना भेजी है :—

(क) मध्य प्रदेश सरकार और कर्मचारी राज्य बीमा निगम के बीच हुए करार की एक प्रतिलिपि सभा पटल पर रखी है।

[प्रन्धालय में रखी गयी। हेतिये संख्या एल० टी०-1447/77]।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

Development of Medical Facilities in Delhi

4819. SHRI PADMACHARAN SAMANTASINHERA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that the dispensary facility for the health welfare of the people is in-adequate in view of the total population of Union Territory of Delhi;

(b) if so, the total population of Delhi and the daily average of indoor and outdoor patients in each hospital; and

(c) the extra provision being made for the development of health welfare in the Union Territory of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) and (b) As on 1-10-77, there are 346 dispensaries in different systems of medicine being run by different agencies for a total population of 5340364 in the Union Territory of Delhi. Keeping in view the resources available, the number of dispensaries is not considered inadequate.

(c) It is proposed to establish two 500 bedded hospitals and seven 100 bedded hospitals besides a chain of new dispensaries in Delhi. Proposals for adding more beds in some of the existing hospitals are also in various stages of consideration.

Vasectomisation of Adivasis and Harijan Bachelors

4820. SHRI SRIBATGHA DIGAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether during the previous regime large number of Adivasis and Harijans who were bachelors were forcibly vasectomised;

(b) if so, the number of such persons in Orissa State District-wise; and

(c) whether Government would re-nationalise these persons at its own cost?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PARSAD YADAV) : (a) to (c). The information is being collected from the States Union Territories and would be laid on the table of the Sabha when received.

Sub-post Offices in Block H. Q. in Orissa

4821. SHRI SRIBATCHA DIGAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are many Block Head Quarters in Orissa State without having Sub-Post Offices;

(b) if so, what is the number thereof, District-wise; and

(c) when Government would provide Sub-Post Offices to these places?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) and (b). No, Sir. There are only 27 Block Headquarters out of a total of 314 in Orissa State without Sub Post Offices. These 27 Block Headquarters have Extra-Departmental Branch Post Offices. District-wise break up of the Block Headquarters which do not have Sub Post Offices is placed on the Table of the House.

(c) It is proposed to upgrade 10 out of 27 Extra Departmental Branch Post Offices at these Block Headquarters into Departmental Sub Post Offices in the current financial year. The upgradation of Post Offices at the remaining 17 places is being planned for 1978-79.

Statement

District-wise break up of Block Headquarters which are without Sub Post Offices in Orissa State.

Sl. No.	Name of the District	No. of Block H. qrs. without Sub-Post Offices.
1	2	3
1.	Dhenkanal	1
2.	Kalahandi	6

1	2	3
3.	Ganjam	1
4.	Keonjhar. . . .	2
5.	Koraput	8
6.	Mayurbhanj	2
7.	Sambalpur	6
8.	Sundergarh	1
		27

Postal Division in Kalahandi, Orissa

4822. SHRI SRIBATCHA DIGAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the backward district Kalahandi in Orissa State does not have a postal division;

(b) whether a proposal to open a postal division there is pending with Government for a long time; and

(c) if so, when the new division will be opened and at which place?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) (a) Yes; Sir. Kalahandi district in Orissa does not have a separate Postal Division.

(b) No; Sir.

(c) Does not arise.

Opening of Yoga Ashrams in the Country

4823. SHRI M. RAM GOPAL REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether on account of the growing popularity of Yoga in the country, Government propose to open more yoga ashrams; and

(b) if so, the number of such ashrams to be opened during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No. Clinical

research is, however, being conducted for cure of certain diseases through Yoga at a number of Centres. In addition, steps are also being taken to develop the Central Research Institute for Yoga and Vishwiyatan Yogasbram, New Delhi.

(b) Does not arise.

Production of Steel

4824. SHRI M. RAM GOPAL REDDY: Will the Minister of STEEL AND MINES be pleased to state the total loss in steel production during the last six months due to non-supply of coal and the remedial measures taken?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Only in the months of October and November, 1977 there was a short-fall in steel production, partly on account of shortages of coal. It is, however, not possible to quantify the loss in production on account of shortage of coal alone since production was also adversely affected by some other factors viz., power restrictions/interruptions etc.

Constant liaison is being maintained with the coal producing organisations and the Ministry of Energy who have assured that the requirements of coal and power in the coming months would be fully met. Implications of importing low ash coking coal for blending with Indian coal for use in steel plants to increase productivity is also under examination.

Gold, Nickel, Copper deposits in off-shore areas.

4825. SHRI G. Y. KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether according to the geologists, there are possibilities of gold, nickel, copper and cobalt deposits in the off-shore areas in exploitable quantity;

(b) if so, whether any assessment regarding these deposits in the sea-bed in different areas in the country has been made; and

(c) if so, with what results and the steps taken by Government to exploit these deposits

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) "Placer deposits" of gold and concentration of nickel, copper and cobalt in the manganese nodules are known to occur in off-shore areas in different parts of the world.

(b) and (c), Preliminary investigation to a very limited extent carried out in off-shore area of the Orissa Coast to locate "placer deposits" of gold has not indicated any gold.

During the current field season (1977-78) the Geological Survey of India proposes to carry out exploration for off-shore mineral deposits in the eastern and western coast of this country. The question of exploitation of such deposits is at this stage premature.

Utilization of imported oil fired Cornish boiler by Government Medical Stores Depot, Madras

4826. SHRI A. MURUGESAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether an imported oil fired Cornish Boiler was purchased a decade back worth about Rs. 3 lakh at Government Medical Stores Depot, Madras;

(b) whether this Boiler has been put to use; and

(c) if not, the reasons therefor and the action taken against those responsible for its being out of commission?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) An imported oil fired Cornish Boiler was purchased in 1965/1966 at an expenditure of Rs. 78,750.00 excluding sales tax freight etc.

(b) No.

(c) The Boiler was originally obtained as a part of the Scheme to set up the manufacture of parental preparations in Madras. However, the very existence of Depots was questioned in 1966 and once again in 1969 and the scheme remained on the shelf. In the meantime two huge factories have come up in Madras for the manufacture of Transfusion Fluids which make supplies all over the country. It is not considered advisable or economical to set up any unit for production of Transfusions in Madras. It is proposed to transfer the Boiler to the Safdarjang Hospital, New Delhi.

प्रसूति काल में महिलाओं को मृत्यु

4827. श्री एस० एस० सोधानी :
क्या स्वास्थ्य और परिवार कल्याण मंत्री यह
बताने की कृपा करेंगे कि :

(क) क्या महिलाओं की अधिकांश
मृत्यु प्रसूति काल में होती है; और

(ख) यदि हां, तो इस बारे में सरकार
क्या कार्यवाही कर रही है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय
में राज्य मंत्री (श्री जगबन्धी प्रसाद यादव) :

(क) और (ख). जी नहीं, ऐसा नहीं है ।
यह बात निम्नलिखित सारणी से, जो भारत
के महासंजीवक द्वारा तैयार की गई माडल
रजिस्ट्रेशन स्कीम पर आधारित है, स्पष्ट हो
जाती है :—

वर्ष	योग	पुरुष	महिलाएं	शिशु जन्म तथा जटिल गर्भाधान के कारण हुई मौतें	महिलाओं की कुल मौतों के प्रति जच्चाओं की मौतों की प्रतिशतता
1972	16104	8529	7575	208	2.75
1973	15669	9457	7212	180	2.50

चूंकि अन्य विकसित देशों की तुलना में
भारत में जच्चा-मृत्यु दर अभी बहुत ऊंची है,
इसलिए भारत सरकार ने जच्चा-मृत्यु दर
को घटाने के लिए निम्नलिखित कार्यवाही
की है :—

- (1) प्राइमरी हेल्थ सेंटरों, तालुक और
जिला स्तर के अस्पतालों में महिलाओं
को प्रसव सम्बन्धी सेवाएं देने के मूल
ढांचे को मजबूत बना कर सुधार
किया गया है ।
- (2) बच्चों के जन्मों के बीच अन्तर रखने
और बच्चों की संख्या को सीमित
करने के लिए परिवार कल्याण विभाग
द्वारा पात्र दम्पतियों से सम्पर्क किया
जा रहा है क्योंकि तीसरे प्रसव के बाद
जच्चा-मृत्यु दर बढ़ जाती है ।

(3) तालुक और जिला स्तर के अस्पतालों
में डाक्टरों को प्रशिक्षण देकर और
वहां सुरक्षित प्रसव करने के लिए बढ़िया
उपस्कर और उपकरण उपलब्ध करवा
कर रेफरल सेवाएं सुधार दी गई हैं
ताकि जोखिम वाली माताओं का पता
लगाया जाए और उन्हें बढ़िया इलाज
की सुविधाएं और सेवाएं प्रदान की
जा सकें ।

(4) गर्भवती महिलाओं को टेटनेस से
बचाने के लिए टीके लगाने और उनका
प्रपोषणज श्रक्तता से बचाव करने
सम्बन्धी योजना को बहुत तेज कर
दिया गया है ताकि उनकी टेटनेस के
कारण मृत्यु न हो और गर्भावस्था
में श्रक्तता से उत्पन्न होने वाले रोगों
को घटाया जा सके ।

(5) दाइयों के प्रशिक्षण कार्यक्रम का अत्यधिक विस्तार कर दिया गया है ताकि परम्परागत ग्रामीण दाइयों को प्रसव कराने के अप्रतित (असेप्टिक) और पूतिरोधी (एण्टीसेप्टिक) तरीकों का प्रशिक्षण दिया जा सके। इन दाइयों को कितने भी दी जा रही हैं ताकि सुरक्षित प्रसव करवाने के लिए उनके पास उपयुक्त औजार और सामग्री उपलब्ध हो।

Telephone and Telegraph facilities to Post Office, Sunhi, Kangra:

4828. SHRI DURGA CHAND: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that an E.D. sub-post Office is functioning at Sunhi in Kangra District, Himachal Pradesh without telephone and telegraph facilities causing inconvenience to the people of the area;

(b) if so, whether there is any proposal for providing telegraph and telephone facilities at Sunhi; and

(c) if so when, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAJ): (a) There are no telephone and telegraph facilities in the Post Office at Sunhi in Kangra District, Himachal Pradesh.

(b) and (c). Terms of rent and guarantee have been quoted to the Himachal Pradesh Government and their acceptance is awaited. As per present policy of the Department, the work can be undertaken only after the rent and guarantee terms are accepted.

फार्मसिस्टों के नवीकरण में भेदभाव

4829. श्री नाबू सिंह: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या एलोपैथी, आयुर्वेदिक तथा होम्योपैथिक के डाक्टरों तथा नर्सों को प्रति वर्ष अपने रजिस्ट्रेशन का नवीकरण नहीं

कराना पड़ता जब कि फार्मसिस्टों को इसे अनिवार्य रूप से नवीकरण कराना पड़ता है; और

(ख) यदि हां, तो उसके क्या कारण हैं और इस बारे में सरकार कब तक एक-रूपता लायेगी;

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद दादर):

(क) एलोपैथिक डाक्टरों और नर्सों का पंजीकरण राज्य अधिनियमों और उनके अन्तर्गत बनाये गये नियमों के उपबन्धों के अधीन किया जाता है। कर्नाटक की राज्य चिकित्सा परिषद को छोड़ कर जो उस राज्य में पंजीकृत एलोपैथी डाक्टरों के वार्षिक पंजीकरण पर जोर देती है, अन्य किसी भी एलोपैथिक और आयुर्वेदिक डाक्टर और नर्सों को अपने पंजीकरण का प्रति वर्ष नवीकरण नहीं करवाना पड़ता। फिर भी, कुछ राज्य बोर्ड/होम्योपैथी की परिषदें वार्षिक आधार पर पंजीकरण का नवीकरण करवा रही हैं। इसके अतिरिक्त भारतीय नर्सिंग परिषद के सकल्प के अनुसरण में कई राज्य व नर्सिंग परिषदें हर पांच साल बाद पुनः पंजीकरण की पद्धति को अपना रही हैं। कुछ राज्य बोर्ड/होम्योपैथी की परिषदें भी पांच वर्षों में एक बार पंजीकरण का नवीकरण करवा रही हैं।

(ख) नो केन्द्रीय अधिनियमों नामतः फार्मसी अधिनियम, 1948 और दंत चिकित्सक अधिनियम, 1948 में वार्षिक फीस देकर वार्षिक पंजीकरण करवाते की व्यवस्था की गई है। यह उल्लेखनीय है कि फार्मसी अधिनियम, 1948 की धारा 46 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सचशासित क्षेत्र दिल्ली ने हाल ही में फार्मसिस्टों के नये पंजीकरण के लिये प्राचीन फीस निर्धारित की है और पहले से पंजीकृत फार्मसिस्टों को इस बात की छूट है कि पहले से चली आ रही

प्रचलित प्रणाली के अनुसार प्रति वर्ष पंजीकरण करवाते रहें या निर्धारित फीस देकर अपने जीवनपर्यन्त के लिये पंजीकरण करवा लें ।

(ख) पंजीकरण को प्रति वर्ष नवा करवाने की पद्धति को समाप्त करने के लिये सरकार का उक्त दो अधिनियमों में संशोधन करने का कोई इरादा नहीं है क्योंकि यह रजिस्टर और धाकड़ों को अद्यतन रखने का बहुत अच्छा तरीका है जिसमें मौत, प्रवास, सेवानिवृत्ति आदि जैसी आकस्मिकताओं का पता चलता है ।

Introduction of Job-oriented Scheme

489n. SHRI MADHAVRAO SCINDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether he is considering to introduce any job-oriented scheme under his Ministry during the coming two years;

(b) if so, the details thereof; and

(c) the expected jobs that are likely to be created ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir.

(b) and (c). Do not arise.

Prices of India Steel in the World Market

4831. SHRI D. E. CHANDRA GOWDA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether prices of Indian steel are the lowest in the world market ;

(b) the comparative prices of steel in the world market ; and

(c) whether there is any proposal under Government's consideration to raise the steel prices ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Steel prices in the International market fluctuate from time to time depending on many factors. We have sold our steel products at favourable prices in a competitive market.

(c) The Government do not propose to increase the prices of indigenous steel at present.

Postal Store Department of Orissa

4832. SHRI SRIBATCHA DIGAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) is it a fact that there is only one Postal Stores Department in Orissa whereas in all other States there are more than one; if so, whether there is any proposal to open more postal stores in Orissa and what steps have been taken to implement the same and the place selected for the purpose; and

(b) is there any proposal that the posts of Gazetted Post-Masters are to be filled up by officiating arrangements throughout the State; if so, the reasons therefor; whether Government have finalised its policy in this regard; if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) At present, there is one Postal Stores Depot in Orissa Circle at Bhubaneswar. Two other Postal Circles viz. Delhi and Jammu and Kashmir have, similarly, only one Postal Stores Depot each. A proposal to set up second Postal Stores Depot in Orissa Circle at Jhansuguda is under examination.

(b) It is not the policy of the Government to make local officiating arrangements in the Gazetted Posts nor is there a proposal to fill up the Gazetted post of Postmaster in Orissa Circle on local officiating basis. In the absence of a regular officer, the post has been filled up on officiating basis temporarily.

Modification of the Pilot Nickel Plant

4833. SHRI GANANATH PRADHAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether modification of the Pilot Nickel Plant and requisite tests etc. have been completed by September, 1977;

(b) whether it has been finally decided to commission the Nickel Plant in Orissa and if so, whether any tender has been called for this construction and if so, when; and

(c) if not, when will it be commissioned ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c) Modifications in the Pilot Plant proposed by M/s Chemical and Metallurgical Design Company Ltd. (C.M.D.C.) were incorporated by them during December, 1976—May, 1977. Thereafter the tests were taken in hand. Tests were conducted from 31-8-77 to 15-10-77. The report of the tests is awaited. However a preliminary review of the test data indicate that the results of the tests were not satisfactory. The Government has initiated action for the import of foreign technology for the Project.

Amendment of Haj Committee Act

4834. **SHRI GANANATH PRADHAN:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Haj Committee Act is going to be amended; and

(b) if so, the basic feature of its amendments?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) The Haj Committee Act is under active review for possible modifications, to make it more broad-based and representative.

(b) Does not arise, as the Government have not formulated their final views on the subject.

Extra-departmental employees of Post and Telegraph Department in Tamilnadu.

4835. **SHRI A. MURUGESAN:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of extra-departmental employees in Posts and Telegraphs Department District-wise in Tamilnadu;

(d) the number of years for which they are working in that capacity; and

(c) particulars as to when and how their services are proposed to be regularised?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b) The information is being collected and will be placed on the Table of Lok Sabha as soon as it is received.

(c) It is not proposed to regularise their services.

Leakage in reservoir for Sulphuric Acid in Cold Rolling Mill of the BSL

4836. **SHRI A. K. ROY:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the reservoir for sulphuric acid in cold rolling mill of the Bokaro Steel Limited made and erected at the cost of Rs. 12 crores by the Simon Carves & Co. has started leaking soon after commissioning;

(b) whether the ovens of the 4 battery of the Cokeoven section of the Bokaro Steel Ltd. have also got damaged within a short period of starting; if so, the reasons therefor;

(c) whether in all those erection, lot of corruption was there which resulted the defects in the plant; and

(d) if so, what steps Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir. Also, the value of the entire block of chemical plant in the Cold Rolling Mill at Bokaro was Rs. 1.65 crores only and not Rs. 12 crores.

(b) No Sir.

(c) No case of corruption in these erections has come to the notice of the Government.

(d) Does not arise.

Membership of Central Trade Union Organisations

4837. **SHRI K. RAMAMURTHY:** Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state: What is the total membership of each of the following Central Trade Union Organisations as claimed by themselves and after verification by Government (a) INTUC (b) AITUC (c) HMS (d) CITU (e) HMP (f) BMS (g) UTUC and (h) UTUC (Lenin Sarani)?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): The claimed membership figures as on the 31st December, 1972 of the organisations concerned (barring AITUC and HMS, which did

not furnish their claim, and HMP which was not addressed) are as follows :—

Name of Organisation	Membership
INTUC	22,21,810
CITU	9,12,328
BMS	6,27,968
UTUC	3,62,087
UTUC (Lenin Sarani)	2,48,594
NLO	1,80,416

These claimed figures have not been verified.

The last general verification of membership undertaken was as on the 31st December, 1968, and it was confined to four Central Organisations. The claimed and verified membership figures of these organisations as on that date are as follows :—

Name of the Organisation.	Membership	
	Claimed	Verified
INTUC	20,69,793	13,26,152
AITUC	15,43,320	6,94,802
HMS	7,70,748	4,63,772
UTUC	2,24,667	1,25,754

Post Office Building at Araria, Bihar

4838. SHRI HALIMUDDIN AHMED: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Post Office building at Araria in the District of Furness in Bihar—a sub-divisional Headquarters is very small and congested and hampering the efficiency of the employees;

(b) if any allotment for construction of a Post Office building was sanctioned by the Bihar Circle, and the amount so sanctioned; and

(c) if so, the action to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) The Post Office building at Araria is congested.

(b) No, Sir.

(c) Does not arise.

हिन्दुस्तान जिक लिमिटेड द्वारा आयातित जेनरेटर

4839. श्री धानु कुमार शास्त्री : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लगभग दो वर्ष पूर्व हिन्दुस्तान जिक लिमिटेड, उदयपुर के लिए सोवियत रूस से एक जेनरेटर का आयात किया गया था;

(ख) यदि हां, तो भारत में आकर यह कितने मूल्य का पड़ा है ;

(ग) क्या इस जेनरेटर का अब तक उपयोग नहीं किया गया है और यदि हां, तो उसके क्या कारण हैं ; और

(घ) क्या यह जेनरेटर जैसा आया था वैसा ठका पड़ा है और आज तक उसको खोला भी नहीं गया है तथा क्या रूस के विशेषज्ञ तकनीशियनों की प्रतीक्षा की जा रही है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुन्हा) : (क) मैं हिन्दुस्तान जिक लि० उदयपुर ने अपनी जाबर खानों देवारी जस्ता प्रदावक और बिजाय जस्ता प्रदावक के लिए सोवियत रूस से 5 जेनरेटर मंगाए थे । ये जेनरेटर मई, 1976 से अक्टूबर, 1977 तक समुद्री मार्ग से किस्तों में प्राप्त हुये ।

(ख) प्रत्येक जनरेटर की कीमत 25 लाख रुपए है तथा उस पर 45 प्रतिशत आयात शुल्क प्रलग है ।

(ग) और (घ). ये सभी जनरेटर स्थापना के विभिन्न चरणों में हैं । सभी स्वलों पर रूसी विशेषज्ञों की देख-रेख में काम चल रहा है ।

Average Earnings of Industrial Workers

4840. SHRI D. D. DESAI : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state :

(a) the details of average earnings of the industrial workers; and

(b) the measures being taken by Government to increase their earnings ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : (a) Statements I to VI giving available information are laid on the Table of the House. [Placed in library. See No. LT-1448/177]

(b) Apart from fixation and periodic revision of wages in respect of scheduled employments under the Minimum Wages Act, system of Wage Boards, Wage revision committee, etc., is also resorted to for revision of wages. In the organised sector, bilateral agreements on all matters including wages, help in improving the wage levels and earnings of industrial workers.

Arrest of Oil Mill Owners in Delhi

4841. SHRI P. K. KODIYAN : Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether three oil mill owners were arrested in Delhi following the discovery of a racket in imported rapeseed oil; and

(b) if so, the details thereof and the action taken against the culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Delay in Publishing Third Digest of Indian Labour Research

4842. SHRI K. RAMAMURTHY : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state :

(a) when the Third Digest of Indian Labour Research, 1968-72, is likely to be published; and

(b) the reasons for the inordinate delay in publishing it ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : (a) and (b). The

Third Digest of Indian Labour Research, 1968-72, is in the press and the printed copies are likely to be made available to the Labour Bureau, by the end of March, 1978. The publication of the Digest has been delayed on account of constraints such as time taken by the responding agencies in sending the material and its scrutiny, processing and printing.

Implementation of Project Report

4843. SHRI K. RAMAMURTHY : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state the details of Project Reports involving schemes having far reaching effects, prepared with the assistance of International Agencies for the purpose of bringing in distinct improvement in the institutional arrangements of vocational training as stated on page 2 of the Ministry's Annual Report 1976-77 and when they will be implemented ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : Yes, Sir. A statement giving the details is enclosed.

Statement

Advanced Vocational Training System.
(Vide Para 3.1 of page 2 of the report).

1.1 A project on Advanced Vocational Training System (AVTS) has been launched by the Government of India and State Governments jointly in collaboration with the United Nations Development Programme (UNDP) and International Labour Organisation (ILO). The System envisages training of highly skilled workers and technicians in a variety of advance and sophisticated skills, not available in other Vocational Training Programmes. The project which was commenced in October, 1977, is expected to be completed in four years and six months.

1.2 An agreement on this project was signed by the Government of India, UNDP and ILO on 23rd September, 1977.

The estimated financial costs are as follows :

1. Government of India Rs. 181,830 lakhs.
2. State Governments. | Rs. 243,050 lakhs.
3. UNDP/ILO . Rs. 572,467 lakhs.

1.3 The assistance of UNDP/ILO would be in the form of sophisticated equipment and machinery, expertise and fellowship. The Government of India and State Governments would provide necessary facilities; such as buildings, staff and indigenous equipment for implementation of the project. The ILO would be the executing agency.

1.4 The scheme would be introduced in the Advanced Training Institute, Madras and 5 Central Training Institutes for Instructors located at Bombay, Kanpur, Ludhiana, Calcutta and Hyderabad and in 16 selected Industrial Training Institutes. The short-term courses would be geared directly to the needs of the industry. The majority of the trainees have to be from those groups who are already employed, requiring upgrading of skills, retraining or specialization. The total seating capacity of all the Institutes would be 1162. Tentative target for the number of personnel to be trained in the Advanced Training Institutes/Central Training Institutes for Instructors/Industrial Training Institutes by the end of the project period is approximately 12,000.

1.5 The Training is proposed to be imparted in certain selected trades like Process Control Instrumentation, Metrology and Inspection, Tool Design, Heat Treatment, Tool and Die-Making, Indian Standards and Blue Print Reading, Mechanical and Electrical Maintenance, Modern Welding Techniques, etc.

2. *Instructional Media & Correspondence Courses Institute.* (vide para 3.2 page 2 of the report).

2.1 The results of a study conducted to analyse the causes of failure of apprentices in the All India Trade Test revealed that failure in the subject "Trade Theory" was comparatively high. Non-availability of proper Instructional Material and lack of uniformity in standards of the Instructional Material are amongst the contributing factors for this failure.

2.2 After a study conducted by a SIDA (Swedish International Development Authority) Mission during 1975 on a request from the Government of India, a project document was prepared for setting up an Instructional Media and Correspondence Courses Institute. The Project envisages preparation and dissemination of Instructional Material by experts in the field in a centralised manner to ensure uniformity of standards with the consideration to quality.

2.3 The main production centre is proposed to be located at Kanpur. The facilities in the Regional Directorates of Apprenticeship Training and the Central Training Institutes are proposed to be utilised for preparation and dissemination of the material.

2.4 The project is proposed to be implemented with assistance from the Swedish International Development Authority (SIDA). International Labour Organisation (ILO) is to be the executing agency. The duration of the project as proposed is 3 years 2 months. The project proposal has not yet been approved by the Planning Commission and hence the question of implementation does not arise at present.

3. *Skill Testing Certification and Gradation of Industrial Skills.* (vide para 3.2 page 2 of the report).

3.1 At present there is no system of Occupational Classification or Gradation of Skilled Workers, at the national level, even though a review indicates that many similar or identical jobs exist in different industries, workshops etc. A project document was therefore prepared for implementation with assistance of Swedish International Development Authority (SIDA). The International Labour Organisation (ILO) is to be the executing agency.

3.2 The project envisages introduction of skill testing, certification and gradation of Industrial Skills. The pilot project is proposed to be limited to a few selected trades in the machine shop and electrical groups in the industries in and around Bangalore and Poona. The duration of the project as proposed is two years. The project proposal has not yet been approved by the Planning Commission and hence the question of implementation does not arise at present.

4. *Vocational Training for Women.* (vide Para 4.1 page 2 of the report).

4.1 Based on the Feasibility Study Report of the Swedish Experts, details of the first phase of the Project on Vocational Training Programme for Women were worked out in consultation with ILO/SIDA. Agreement for this Project was formally signed between Government of India and ILO/SIDA on 31st March, 1977. The total cost of this phase of the Project would be Rs. 3.5 crore.

4.2 The Project envisages provision of training facilities in basic skill, advance skill and instructional training in a few selected trades with high employment potential. Short-term specialised courses

are also proposed for upgrading and retraining in selected fields, based on the local demand from industry or voluntary organisations.

4.3 This phase of the Project would help in developing necessary infra-structure in the form of trained instructors, training methodology, curricula and training material for new occupations suitable for women. It would also conduct research studies to identify training needs of women in urban and rural areas with different economic and training levels. The Programme is expected to have a significant impact when the trained instructors would impart training in various fields to a large number of women in different States all over the Country.

4.4 The existing Central Training Institute for Women Instructors, New Delhi has been upgraded into a National Vocational Training Institute for Women. This Institute was formally inaugurated in May 1977 and started its training activities in advance skill training with the introduction of *ad-hoc* courses in Secretarial Practice and Dress Making. It offers regular courses in Advance skill training in Dress Making and Embroidery & Needle Crafts. In addition, it continues to impart training in instructional skill in the trade of Cutting & Tailoring.

4.5 Two Regional Vocational Training Institutes one each at Bombay and Bangalore have been set-up in August and October, 1977 respectively. Basic skill training courses have been introduced in three trades viz. Dress Making, Secretarial Practice and Electronics in these Institutes. Advance skill courses and instructional training are proposed to be introduced during next academic session.

Publication of Research Study by National Labour Institute

4844. SHRI K. RAMAMURTHY : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state :

(a) Whether the National Labour Institute has published for sale the research study in a successful public sector undertaking in Tamil Nadu on Work Innovation in an Organisation; and

(b) whether this research study will be translated in Tamil and other regional languages for circulation among the labour ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : (a) The research study undertaken in the Bharat Heavy Electricals Limited, Tiruchirapalli, has not been published so far.

(b) There are no plans for such translations at present.

पटना में आयोजित योग सम्मेलन में किया गया निर्णय

4845. श्री सुरेन्द्र विक्रम : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) योग को प्रोत्साहन देने के लिए सरकार क्या कार्यक्रम बना रही है ;

(ख) पटना में आयोजित योग सम्मेलन में क्या निर्णय किए गए हैं ; और

(ग) देश में कितने शोध केन्द्र हैं तथा सरकार ने उन्हें कितनी वित्तीय सहायता दी है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :

(क) केन्द्रीय सरकार ने अनुसन्धान और प्रशिक्षण के क्षेत्र में योग के विकास को प्रोत्साहन देने के लिए कदम उठाये हैं । भारतीय चिकित्सा पद्धति और होम्योपैथी की केन्द्रीय अनुसन्धान परिषद् निम्नलिखित क्षेत्रों को योग में क्लीनिकल अनुसन्धान के लिए अनुदान देती रही है :—

- (1) भारतीय योग तथा सम्बद्ध विज्ञान अनुसन्धान संस्थान, त्रिपुरी ।
- (2) शिवानन्द मठ, गोहाटी ।
- (3) योगिक उपचार एवं अनुसन्धान केन्द्र, जयपुर ।
- (4) आयुर्विज्ञान संस्थान, बनारस हिन्दू विश्वविद्यालय, वाराणसी ।

ग्रामीण स्वास्थ्य योजना में जब स्वास्थ्य रक्षकों को योग में प्रशिक्षण देने की भी व्यवस्था है । केन्द्रीय योग अनुसन्धान संस्थान और विश्वायतन योगाश्रम, नई दिल्ली, जिसे केन्द्रीय सरकार ने योग उपक्रम (प्रबन्ध ग्रहण) अधिनियम, 1977

के अन्तर्गत अपने अधिकार में ले लिया है, का विकास करने के लिए भी कदम उठाये जा रहे हैं। भारतीय चिकित्सा पद्धति और होम्योपैथी की केन्द्रीय अनुसन्धान परिषद् ने स्कूल और कालेज स्तर पर योग का प्रशिक्षण देने के लिए एक पाठ्यक्रम भी तैयार किया है। सरकार इस मामले पर ध्यान दे रही है।

(ख) और (ग). सूचना एकत्र की जा रही है और यथा समय सभा पटल पर रख दी जाएगी।

दिल्ली के धर्माय अस्पतालों को वित्तीय सहायता

4846. श्री ब्याराम शाक्य : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में धर्माय अस्पतालों की संख्या कितनी है तथा गत दो वर्षों के दौरान उनमें से प्रत्येक को कितनी वित्तीय सहायता दी गई है ; और

(ख) क्या आपात स्थिति के समय से अनेक अस्पतालों को वित्तीय सहायता रोक दी गई है तथा इसको पुनः चालू करने के लिए सरकार ने क्या कार्यवाही की है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगबन्दी प्रसाद यादव) :

(क) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

(ख) (i) जी, नहीं।

(ii) यह प्रश्न नहीं उठता।

विदेशों में भारतीय मिशनों के सवनों के लिए दिया जाने वाला किराया

4847. श्री ब्याराम शाक्य : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशों में स्थित भारतीय मिशनों के लिए भारत सरकार ने कितनी इमारतें

किराये पर ली हैं और इनके लिए प्रति वर्ष कितना किराया देना पड़ता है ; और

(ख) भारतीय मिशनों के लिए, सरकार ने कितने देशों में इमारतें खरीदी हैं और उन पर कितनी धनराशि खर्च की गई है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुम्हू) : (क) 1-3-1977 को विदेशों में भारतीय मिशनों/केन्द्रों के लिए कुल मिलाकर 1839 परिसर या इमारतें किराये पर थीं। उक्त तारीख तक इनका वार्षिक किराया 5,77,07,612.00 रुपए बनता था।

(ख) भारत सरकार ने 39 देशों में अपने मिशनों/केन्द्रों के लिए इमारतें खरीद ली हैं/बनवा ली हैं जिन पर कुल मिलाकर 5,22,84,627.00 रुपए की लागत आई है।

विदेश स्थित भारतीय मिशनों में हिन्दी

4848. श्री ब्याराम शाक्य : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशों में स्थित भारतीय मिशनों में हिन्दी के प्रयोग का प्रचार करने के लिए क्या उपाय किये गये हैं और इस कार्य पर सरकार प्रति वर्ष कितनी धनराशि खर्च करती है ; और

(ख) ऐसे मिशनों की संख्या कितनी है, जिनमें हिन्दी के प्रचार की सामग्री उसी देश में प्रकाशित की जाती है और उन मिशनों की संख्या कितनी है, जहाँ भारत में प्रचार सामग्री भेजी जाती है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुम्हू) : (क) विदेश-स्थित मिशनों में सरकारी काम में हिन्दी के प्रयोग को प्रोत्साहन देने के लिए हमने उन्हें हिन्दी जानने वाले अधिकारी तथा निजी सहायकों के साथ-साथ हिन्दी टाइपराइटर, पुस्तकें, समाचारपत्र एवं पत्रिकाएँ, लिग्थाफोन रिकार्ड तथा चार्ट

भी भेजे हैं। अभी तक इन मनों पर कुल खर्च की बजट में अलग से व्यवस्था नहीं हुई। किन्तु उन्हें विविध खर्च में शामिल कर लिया गया है।

(ख) चूंकि विदेशों में हिन्दी मुद्रण की सुविधा उपलब्ध नहीं है, इसलिए हिन्दी के प्रसार की सारी सामग्री भारत से भेजनी पड़ती है।

Purchase of Sponge Iron Plant from West Germany

4849. SHRI D. D. DESAI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have decided to buy a sponge iron plant from West Germany;

(b) if so, whether MECON does not have the full sponge iron technical know-how;

(c) Whether MECON has been retained by several foreign countries to prepare feasibility studies in regard to sponge iron plants; and

(d) if so, the reasons for getting West German plant for sponge iron making ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA) : (a) A demonstration sponge iron plant is being set up in Hothagudem (Andhra Pradesh) with the assistance of U.N.D.P. Government of India and Government of Andhra Pradesh will both participate in this project. The plant will be based on the SL/RN technology of Lurgi (West Germany) using 100% Solid Reductant with whom a contract for supply of equipment has also been entered into.

(b) and (d). Though MECON have the capacity of providing consultancy and detailed engineering services, for process know-how, foreign collaboration is required.

(c) MECON have prepared feasibility studies for steel complex based on sponge iron plants for Bangladesh, Dubai and Abu Dhabi. They have also been appointed as Consultants by the Government of Nigeria for a one million tonne integrated steel plant based on sponge iron plant.

Telegrams in Devanagari

4850. SHRI S. S. SOMANI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that telegrams of all the Indian languages can be sent in Devanagari script; and

(b) if so, what steps are proposed to be taken by the Directorate of Posts and Telegraphs to popularise sending of telegrams in Devanagari script ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Yes, Sir.

(b) The Department has already taken steps to popularise the use of Devanagari script in telegrams through various mass communication media such as advertisements in newspapers, posters, metallic tablets, etc.

Extending Co-operation by Danish Government for Child Care Services for Rural Areas

4851. SHRI S. S. SOMANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether the Danish Government has extended its co-operation regarding the Child Care Services in Rural Areas of India; and

(d) if so, the details regarding the aid and programme in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) The Danish Government have expressed their willingness to provide assistance for strengthening of Family Welfare and Maternity and Child Health Services in rural and semi-urban areas in the country.

(b) The object of the proposed project drawn up by this Ministry for this purpose is to promote family welfare through the creation of facilities for the integrated delivery of health, nutrition, Maternity and Child Health and Family Welfare Services closer to the houses of the people in rural areas. The project is designed to cover 10 selected districts in 5 States. It is proposed, among other things, to add an operation theatre and a 6 bedded ward to Taluka/Sub-divisional hospitals, renovate and provide additional equipment at Primary Health Centres and to provide additional sub-centres so that each sub-centre may be able to cover a population of 5000. The proposal is still under consideration.

It is expected that the Government may provide assistance for this project to the tune of about Rs. 10 to 12 crores.

Fragmentation of Estates to avoid Application of Plantations Labour Act

4852. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) Whether Government are aware that the fragmentation of the holdings of Estates into smaller units is taking place all over India in order to avoid application of the Plantation Labour Act;

(b) if so, the reaction of Government thereto; and

(c) the steps taken to stop such deeds?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). The All India Plantation Workers Federation has in a representation to Government on 12-11-1977 stated *inter alia* that the Plantations are being fragmented in order to avoid application of the Plantations Labour Act. This aspect will be kept in view while finalising the proposals on the Plantations Labour Amendment Bill which is now before the Rajya Sabha.

Installation for Telex Equipment in Bombay

4853. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMUNICATION be pleased to state:

(a) whether Stred Programme Controlled Exchange (Telex) equipment was procured and installed at Bombay; and

(b) its cost and capacity?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir.

(b) Does not arise in view of (a) above.

S.P.C. Telex Exchange in New Delhi

4854. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether provision of SPC Telex Exchange was made for New Delhi Centre; and

(b) if so, its estimated cost thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) A proposal for installing S.P.C. Type Transit Telex exchange at Delhi is under consideration.

(b) The estimated cost of the project is about Rs. 3.7 Crores.

Sino-Indian Relations

4855. PROF. P.G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he has been recently giving public statements outside the Parliament but inside the country urging for a steady and improved Sino-Indian relationship;

(b) if so, broad details thereof;

(c) whether Government have contemplated as well as taken any concrete steps in this direction during the period March 25, 1977 to December 10, 1977; and

(d) if so, full facts thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). Foreign Minister has stated that Government of India welcomed steps towards normalisation of relations with China on the basis of the Five Principles, including the principles of reciprocity and mutual benefit.

(c) and (d). In the period March 25 to December 10, 1977, Government have taken a series of initiatives towards normalisations of relations to mutual benefit, including the renewal of trade and shipping links between India and China and promoting exchanges of delegations between the two countries in fields of medicine, agriculture, sports etc. More exchanges on functional grounds to mutual benefit in future in the fields of trade, culture, science and technology are envisaged.

Inviting Representation from Political Parties

4856. PROF. P. G. MAVALANKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government invite representatives of some or all political parties wherever a dialogue on one or more issues of constitutional, political, Legislative matters facing the Parliament and the country is arranged;

(b) if so, full facts thereof;

(c) whether one or more independents, unattached to any Political party, are also invited;

(d) if so, full facts thereof;

(e) if not, why not; and

(f) full details of participants and subjects at such dialogues and meetings which took place between Government and opposition leaders in the years 1974, 1975, 1976 and 1977?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) (a) to (f). Meetings with the representatives of political parties/groups represented in Parliament including some independent members are held, as and when required, to discuss issues of political, constitutional and legislative matters. There are no hard and fast rules in regard to invitations. The purpose is to exchange views with parties concerned. A statement indicating the dates of the meetings, subjects discussed, Leaders/Members invited and Leaders/Members who attended the meetings during the years 1974 to 1977 (upto 20th December, 1977), is laid on the Table of the House [Placed in Library See No. LT-1449/77]

Press and Information Units in Indian Embassies

4857. PROF. P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether all our Embassies, High Commissions and Diplomatic Missions abroad do possess separate Press and Information units;

(b) if so, full facts thereof;

(c) whether Government propose to strengthen and improve the said units, particularly in the more important of our diplomatic missions abroad; and

(d) if so, when and how?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU) : (a) and (b). All our Diplomatic Missions abroad do not have separate Press and Information Units. A list of the countries where our Missions have full-time officers looking after information work is placed on the Table of the House. In the remaining Missions also, one of the officers devotes usually a good part of his time to press and information work.

(c) and (d). The question of strengthening our publicity units abroad and improvement in their performance is under constant review of the Ministry of External Affairs. The Ministry has appointed a Committee headed by Shri Chanchal Sarkar to look into this matter. The report of the Committee is expected soon.

Statement

List of the countries where Indian Missions have full-time units looking after Information work

1. Accra (Ghana)
2. Addis Ababa (Ethiopia)
3. Ankara (Turkey)
4. Baghdad (Iraq)
5. Bangkok (Thailand)
6. Bonn (Federal Republic of Germany)
7. Brussels (Belgium)
8. Buenos Aires (Argentina)
9. Cairo (Egypt)
10. Canberra (Australia)
11. Colombo (Sri Lanka)
12. Dacca (Bangladesh)
13. Dar-es-Salaam (Tanzania)
14. Djakarta (Indonesia)
15. The Hague (Netherlands)
16. Hong Kong (Hong Kong)
17. Islamabad (Pakistan)
18. Kabul (Afghanistan)
19. Kathmandu (Nepal)
20. Kuala Lumpur (Malaysia)
21. Kuwait (Kuwait)
22. Khartoum (Sudan)
23. London (U.K.)
24. Lusaka (Zambia)
25. Moscow (USSR)
26. New York—PMI (USA)
27. New York—CGI (USA)
28. Nairobi (Kenya)
29. Ottawa (Canada)
30. Paris (France)
31. Prague (Czechoslovakia)
32. Peking (China)
33. Port of Spain (Trinidad & Tobago)
34. Rome (Italy)
35. Rangoon (Burma)
36. Rabat (Morocco)
37. Seoul (Republic of Korea)
38. San Francisco (USA)
39. Singapore (Singapore)
40. Tehran (Iran)
41. Tokyo (Japan)

- 42. Thimpu (Bhutan)
- 43. Vienna (Austria)
- 44. Washington (USA)
- 45. Warsaw (Poland)
- 46. Jeddah (Saudi Arabia)
- 47. Lagos (Nigeria)

भिलाई इस्पात संयंत्र के अन्तर्गत दिल्ली, राजहरा, नन्दनी लौह अयस्क खानों में ठेकेदारी प्रथा के अन्तर्गत काम कर रहे मजदूर

4858. श्री मोहन श्रेष्ठ्या : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) भिलाई इस्पात संयंत्र से सम्बन्धित दिल्ली, राजहरा, नन्दनी आदि लौह अयस्क खानों में ठेकेदारी प्रथा के अन्तर्गत कितने मजदूर काम कर रहे हैं ;

(ख) क्या इन ठेकेदारों ने ठेका श्रम (विनियमन तथा उन्मूलन) अधिनियम, 1970 के उपबन्धों के अन्तर्गत लाइसेंस ले रखे हैं तथा क्या वे लाइसेंसों की शर्तों का पालन कर रहे थे और

(ग) इस अधिनियम के अन्तर्गत श्रमिक किन सुविधाओं के अधिकारी हैं तथा ठेकेदार इनको क्या सुविधायें दे रहे हैं ?

श्रम और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री नारंग साय) : (क) से (ग). सूचना एकत्र की जा रही है और प्राप्त होने के बाद सदन की मेज पर रख दी जाएगी ।

हिन्दुस्तान स्टील कॉन्स्ट्रक्शन लिमिटेड द्वारा दिया गया ठेका

4859. श्री मोहन श्रेष्ठ्या : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि इस समय हिन्दुस्तान स्टील वर्क्स कॉन्स्ट्रक्शन लिमिटेड में कार्यरत ठेकेदारों का न्यूँरा क्या है और प्रत्येक ठेकेदार को किस-किस काम के लिए कितने-कितने मूल्य के ठेके दिए गए हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुष्ठा) : जानकारी प्राप्त की जा रही है और सभा-पटल पर रख दी जाएगी ।

Complaints for overcharging of Telephone Bills in Metropolitan Cities

4860. SHRI KANWAR LAL GUPTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of complaints for overcharging of bills for the telephones in all the Metropolitan cities of the country, separately in the last 3 years;

(b) in how many cases these complaints were found genuine;

(c) whether Government are aware that in many cases either the telephone bills were not sent at all or the amount of telephone bill was much less;

(d) if so, the details thereof in the last 3 years; and

(e) what specific steps Government have taken in the last 6 months to avoid overcharging, under-charging and for not sending the bills properly?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) The number of complaints for overcharging of bills for telephones in the metropolitan cities of the country for the last 3 years are as follows:—

	1974-75	1975-76	1976-77
Bombay	18,821	19,426	30,035
Calcutta	2,747	6,677	21,085
Madras	3,720	5,421	6,755
New Delhi	7,170	8,970	11,550

(b) The number of complaints found genuine is as follows:—

	1974-75	1975-76	1976-77
Bombay	786	1,349	1,118
Calcutta	505	1,132	3,161
Madras	259	965	580
New Delhi	1,220	1,980	1,920

(c) to (e). Billing is computerised in all the Metropolitan telephone districts. A list of the telephone numbers for which bills are not prepared by the computer for want of master data, is produced by the computer. This list is examined and bills are issued manually thereafter wherever due. A watch is kept on the disposal of these non-issue lists. A few instances do arise where delay occurs in feeding master data due to late receipt of completed Advice notes and the subscribers remain unbilled. However in Delhi Telephone District there is a general delay of about two months in the issue of bills due to non-availability of computer time. Contract has now been awarded to an other computer agency on 30-11-1977 to ensure timely issue of bills. As on 1-12-1977 items pending for issue of bills were 8201 in respect of bills due to be issued upto 31-3-1977.]

Billing is computerised and hence human errors are avoided.

Fortnightly meter readings are taken.

फाइलेरिया रोग का निदान/नियंत्रण

4861. श्री धर्मसिंह भाई पटेल : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या फाइलेरिया रोग पर नियंत्रण करने के लिए कोई शोध अभियांत्रिकी प्रयत्न का पता लगाया गया है ;

(ख) इस शोध अभियांत्रिकी प्रयत्न का नाम क्या है ;

(ग) ऐसे कौन-कौन से राज्य हैं जिनमें फाइलेरिया रोग का प्रभाव विशेष रूप से अधिक है ; और

(घ) फाइलेरिया रोग के उन्मूलन के कार्यक्रम का व्यौरा क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
(क) और (ख). यद्यपि फाइलेरिया पर काबू पाने के लिए भारत में और अन्य स्थानों पर अनेक नई शोधियों से परीक्षण किए जा रहे हैं तथापि अमरीका में 1947 में द्वितीय विश्व युद्ध के बाद खोज की गई डाइफिलकार्बामिजाइन ही एक दवा है जिसे इस संक्रमण को कम करने और इस रोग के प्रसार का नियंत्रण करने के लिए इस्तेमाल किया जा रहा है ।

(ग) आन्ध्र प्रदेश, बिहार, केरल, उड़ीसा, तमिलनाडु और उत्तर प्रदेश में अनेक व्यक्तियों को यह रोग है या उनमें इस रोग के कीटाणु हैं ।

(घ) इस देश में उपलब्ध जानकारी एवं तकनीक से तथा व्याप्त परिस्थितियों में इस रोग का उन्मूलन करना तो सम्भव नहीं है, परन्तु इसके नियंत्रण के लिए राष्ट्रीय फाइलेरिया नियंत्रण कार्यक्रम 1955 से चलाया जा रहा है । इस कार्यक्रम के अन्तर्गत इस रोग को फैलाने वाले मच्छर पैदा न हों, इसके लिए लार्वानाशी उपाय बरते जाते हैं तथा जिन व्यक्तियों के शरीर में इस रोग के कीटाणु होते हैं, उनका पता लगाकर उनका उपचार किया जाता है । प्रयोग के रूप में इस कार्यक्रम को आन्ध्र प्रदेश, गुजरात और उत्तर

प्रदेश के चुनिन्दा ग्रामीण क्षेत्रों में भी चलाया गया है। फाइलेरिया नियंत्रण का स्थायी उपाय तो पर्याप्त और कारगर जल निकास में निहित है, किन्तु इसके लिए विपुल धनराशि की आवश्यकता है। जिन शहरी क्षेत्रों में फाइलेरिया फैला हुआ है, उनमें जल निकास कार्य को प्राथमिकता दी जाती है।

मांगरोल नगर (जूनागढ़) को पोरबंदर, बेरावल, बम्बई, भावनगर और राजकोट से सीधी टेलीफोन लाइन से जोड़ा जाना

4862. श्री धर्मसिंह भाई पटेल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात राज्य जूनागढ़ जिले में मांगरोल नगर को पोरबंदर, बेरावल, बम्बई, भावनगर और राजकोट से सीधी टेलीफोन लाइन से कब तक जोड़ा जाएगा ;

(ख) क्या कोई कार्यक्रम बनाया गया है और यदि हां, तो उसका ब्यौरा क्या है और यदि नहीं, तो उसका क्या कारण है ; और

(ग) अब तक मांगरोल शहर को सीधी टेलीफोन लाइन द्वारा किन-किन नगरों से जोड़ दिया गया है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) मांगरोल और राजकोट के बीच सीधा ट्रंक सर्किट पहले से ही मौजूद है। वर्तमान यातायात के आधार पर मांगरोल से पोरबंदर, बेरावल, बम्बई और भावनगर के लिए सीधा ट्रंक सर्किट देने का औचित्य सिद्ध नहीं होता है।

(ख) मांगरोल और केशोड के बीच एक 8 चैनल प्रणाली स्थापित करने का प्रस्ताव है ताकि अतिरिक्त और आगामी मांगें पूरी की जा सकें

(ग) मांगरोल शहर से जूनागढ़, केशोड, राजकोट, माधवपुर और शील के लिए सीधे सर्किट पहले ही उपलब्ध हैं।

पोस्टल सील्स कोऑपरेटिव यूनियन और डाक तथा तार विभाग के बीच करार

4863. श्री नबाब सिंह चौहान : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भलीगढ़ पोस्टल सील्स को-ऑपरेटिव यूनियन और विभाग ने गत वर्ष के अन्त में करार पर हस्ताक्षर किए थे और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ; और

(ख) यह कोऑपरेटिव यूनियन कब से मोहरे बनाने का काम कर रही है और क्या सरकार ने जांच करने के बाद इसके दस कमियों की मजूरी निर्धारित की है और यदि नहीं, तो इसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी, नहीं।

(ख) भलीगढ़ की डाक सील औद्योगिक सहकारी समिति लिमिटेड की स्थापना वर्ष 1953 में हुई थी। यह समिति तभी से डाक सीलों का निर्माण कर रही है। कुशल श्रमिकों की मजूरी तय करने का मसला समिति और उसके सदस्यों के बीच का एक मसला है।

गोस्वामी तुलसीदास जी की स्मृति में डाक टिकट

4864. श्री नबाब सिंह चौहान : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गोस्वामी तुलसीदास जी स्मृति में दो बार डाक टिकट जारी किए गए थे ;

(ख) यदि हां, तो क्या दोनों बार फिलाटैलिक कमेटी ने उसकी स्वीकृति दी थी और यदि हां, तो किस आधार पर ;

(ग) फिलाटैलिक कमेटी के सदस्यों के नाम क्या हैं और क्या ऐसी डाक-टिकट जारी करने के बारे में कोई मानदंड अपनाए गए हैं ;

(घ) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है और क्या उन मानदंडों के अनुसार महापुरुषों की शताब्दियां मनाने के अवसर पर उनकी स्मृति में दो बार डाक-टिकट जारी करने को अनुमति नहीं है ; और

(ङ) यदि हां, तो गत दो महीनों में इस संबंध में किन-किन के तथा कितने आवेदन पत्र इस आधार पर खारिज किए गए हैं ?

संसार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद मुखर्जी साय) : (क) जी नहीं । गोस्वामी तुलसीदास पर केवल एक बार 1-10-52 को 1 आने मूल्य का डाक-टिकट जारी किया गया था ।

(ख) प्रश्न ही नहीं उठता ।

(ग) और (घ). पिछली फिलैटेली सलाहकार समिति का कार्यकाल समाप्त हो चुका है । नई समिति का गठन किया जा रहा है ।

नीति-निर्देशक सिद्धांतों की एक प्रतिलिपि संलग्न है । इनके अनुसार कुल 24/25 डाक टिकटों में से प्रसिद्ध व्यक्तियों पर निकाले जाने वाले स्मारक डाक-टिकट 6 से अधिक नहीं होने चाहिए ।

(ङ) प्रश्न ही नहीं उठता ।

विवरण

विशेष/स्मारक डाक-टिकट जारी करने के लिए निर्धारित नीति-निर्देशक सिद्धांत

1. असामान्य परिस्थितियों को छोड़कर, स्मारक डाक-टिकट जारी करने के किसी प्रस्ताव पर आमतौर

पर तब तक विचार नहीं किया जाएगा ; जब तक उसके संबंध में विभाग को 18 महीने पहले सूचना न दे दी जाय ।

2. किसी व्यक्ति के सम्मान में सामान्यतः स्मारक डाक-टिकट तब तक जारी नहीं किया जाएगा जब तक कि उसकी 100वीं जयंती या बरसी का अवसर न हो । किसी व्यक्ति की पहली या 100वीं बरसी पर भी स्मारक डाक-टिकट जारी किया जा सकता है ।
3. किसी भी घटना के उपलक्ष्य में स्मारक डाक-टिकट सामान्य रूप से तब तक जारी नहीं किया जाएगा, जब तक कि उसकी अर्धशताब्दी या शताब्दी का अवसर न हो । अंतर्राष्ट्रीय महत्व की घटनाओं पर ही विशेष डाक-टिकट जारी करने के प्रस्तावों पर विचार किया जाय । अन्य घटनाओं की स्मृति में केवल विशेष कैसिलेशन जारी किए जायें ।
4. किसी वर्ष में जारी किए जाने वाले डाक-टिकटों में से (24/25 डाक-टिकटों से अधिक नहीं) प्रसिद्ध व्यक्तियों पर जारी किए जाने वाले स्मारक डाक-टिकटों की संख्या 6 से अधिक नहीं होनी चाहिए ।
5. साहित्य अकादमी की राय ले लेने के बाद ही साहित्यकारों पर डाक-टिकट जारी किए जाने के प्रस्तावों पर विचार किया जाय ।
6. प्रत्येक डाक-टिकट जारी करने की योजना पर, सामान्यतया, जारी करने की तारीख से कम से कम एक वर्ष पहले कार्रवाई शुरू कर दी जाए और डाक-टिकट की डिजाइन बनाने तथा उसके मुद्रण के लिए भारतीय सुरक्षा प्रेस को पूरे छह महीने का समय दिया जाय ।

Charges against Director, Central Research Institute for Ayurveda, Patiala

4865. DR. BALDEV PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether his Ministry have received any complaints against Director, Central Research Institute for Ayurveda, Patiala, regarding corruption, misappropriation of funds, illegalities and multifarious irregularities and abuse of power and if so, what action has been taken by Government so far against the said officer and if not, the reasons for delay;

(b) whether any enquiry has been ordered or conducted against the said officer by Government and if so, what is the result of the enquiry report and the action proposed in it by the enquiry officer;

(c) whether the said officer was taken from Punjab Cadre, and if so, whether the post was advertised and the qualifications prescribed; and

(d) the qualifications of the said officer?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Yes. An on-the-spot preliminary enquiry has been conducted by an officer of the Ministry of Health and Family Welfare. A note on a secret enquiry on the complaint has also been furnished by the C.B.I. separately. These reports are under consideration. Orders of reversion of Shri Keerti Sharma were issued on 9th December, 1977 and he has since been relieved of his charge.

(c) Yes. Initially a post of Project Officer was allowed for the Central Research Institute (Ayurveda) Patiala by the Central Council for Research in Indian Medicine and Homoeopathy. Meanwhile the Executive Committee of the Council also sanctioned a post of Director in the pre-revised scale of Rs. 1100—1400 at its meeting held on 24th November, 1970 and recruitment rules for this post were also approved. However, the appointment of Director for Central Research Institute (Ayurveda), Patiala was not taken up as the appointment of Shri Keerti Sharma as Project Officer for this Institute had meanwhile been approved by the Vice-President of the Council.

The post of Project Officer was not advertised as the Central Council for Re-

search in Indian Medicine and Homoeopathy had at that time not framed recruitment rules for the post of Project Officer, Central Research Institute (Ayurveda), Patiala, against which Shri Keerti Sharma was appointed, on deputation basis, with the concurrence of the Government of Punjab, with effect from the 26th February, 1971. His appointment was also approved by the Executive Committee of the Council at its meeting held on 3-7-1971. A proposal for setting up of three more Central Research Institutes for Ayurveda in the various regions alongwith the staffing pattern which *inter-alia* included post of a Director in each Institute, was approved in the scale of Rs. 1100—1400 by the Executive Committee at its meeting held on 24-11-1970. However, the scale of pay of post of Director was upgraded from Rs. 1100—1400 to Rs. 1300—1600 by the Executive Committee at its special meeting held on 11th February, 1971. Accordingly, the post of Project Officer, Central Research Institute for Ayurveda, Patiala, was converted into that of Director. However, Shri Keerti Sharma continued as Project Officer on deputation, on the same terms as before. The recruitment rules for the post of Director, Central Research Institute (Ayurveda) were subsequently modified by the Executive Committee at its meeting held on 5-3-1973. The posts of Director, Central Research Institute (Ayurveda), Patiala and the Central Research Institute (Ayurveda) Chorathuruthy were advertised on an all India basis in March, 1973. Even though the recommendations of the Selection Committee were approved by the Executive Committee at its meeting held on the 30th March, 1974, yet these could not be implemented due to certain objections raised by a Member of the Governing Body of the Central Council of Research in Indian Medicine and Homoeopathy. This matter was reconsidered at the 12th meeting of the Executive Committee of the Council, held on 19th October, 1974 and the President of the Council decided to meet the selected candidates but no such meeting took place. As no appointment was done for the post of Director, Central Research Institute (Ayurveda), Patiala, the deputation period of Shri Keerti Sharma was extended further upto the 6th February, 1976, with the approval of the Executive Committee. Later, it was decided to depute Shri Keerti Sharma to the post of Director, National Institute of Ayurveda, Jaipur, with effect from the 7th February, 1976 where he served for about 6 months. On reversion from the post of Director, National Institute of Ayurveda, Jaipur, Shri Keerti Sharma was appointed as Director, Central Research Institute (Ayurveda), Patiala in the scale of Rs. 1500—1800 on fresh deputation basis for a period of 2 years with effect from 25th August, 1976. This appointment

was made with the concurrence of the Government of Punjab. Steps are being taken to advertise the post of Director, again.

(d) On the basis of the information furnished by Shri Keerti Sharma, he possesses the following qualifications:—

1. Ayurvedacharya (Degree in Ayurveda) from Board of Examination, Ayurvedic Department, PEPHU Government, Patiala.
2. Honours in Sanskrit (Shastri) from Punjabi University.
3. M.A. (Hindi) from Punjab University.

Telex Facilities for Export of Mica from Giridih (Bihar)

4866. SHRI R. L. P. VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Giridih (Bihar) is famous for mica trade in the world and foreign exchange to the tune of about Rs. 90 crores is earned from mica exports to the various countries of the world:

(b) whether in the absence of telex facilities, the headquarter of Export Trade of the Mica Trade Corporation of India has to incur unnecessary expenditure on the telex facility which is available in Patna, 200 miles away from the mica area:

(c) whether mica exporters of Giridih and the Mica Trade Corporation of India have applied for the provision of telex facility in Giridih and many traders have expressed their desire to take telex lines connections:

(d) if so, whether Government propose to provide telex facility in Giridih for the development of mica trade and coal mine industries there; and

(e) if so, by what time?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) (a) to (e). Giridih is a well-known mica trading centre and substantial foreign exchange is earned through mica export.

12 parties including Mica Trade Corporation of India have recently applied for telex connections at Giridih. A project for installation of a 20-line telex exchange at Giridih is under examination. It is hoped that a new telex exchange can be commissioned in 1979, and connections provided to all these parties.

A telex exchange is working at Dhanbad, situated about 50 Kms. from Giridih. Any intending subscriber at Giridih desirous of obtaining connection urgently, can be provided such connection from this telex as a long distance connection.

Friendly relations with S.E. Asian Countries

4867. SHRI SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Ministry of External Affairs have drawn up any socio-cultural plan for strengthening friendship with Governments and peoples of the S.E. Asian countries;

(b) if so, the facts thereabout;

(c) whether any cultural exchanges have been made with these countries during 1977;

(d) whether programme for exchange of teachers, students, scholars, artists and men of culture between India and the S.E. Asian countries have been drawn up;

(e) if so, the facts thereabout;

(f) whether India will set up new centres of culture and strengthen the existing cultural institution in these countries; and

(g) if so, the facts thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU). (a) and (b). The Government propose to sign cultural agreements with all countries in S.E. Asia with which we do not have such agreements at present and to follow up all such cultural agreements with bilaterally agreed time-bound cultural exchange programmes. Moreover, the recent Conference of Heads of Indian Missions in South-East and East Asia in August 1977 made a number of useful recommendations to the Government for promoting cultural relations. These recommendations have generally been accepted and some of them are already under implementation. The Government have also appointed an Evaluation Committee under Shri Ashoke Mehta to Evaluate the performance of the Indian Council for Cultural Relations and to suggest guidelines for its future activities. The Government hope that the Council shall become a more active instrument for promoting cultural relations with South East Asia.

(c) Yes, Sir. These exchanges have covered visits by writers, scholars, journalists and artists, holding of art exhibitions and presentation of books and objects of art, as well as deputation of Indian academicians to foreign universities.

(d) and (e). Detailed programme is under preparation by the ICCR and in the Department of Culture, wherever feasible.

(f) and (g). Yes, Sir. As for establishment of Indian cultural centres in South-East Asia, the Government would like to set up such centres, wherever practicable. The Government would also give due consideration to any request from cultural institutions in the region for projects which would strengthen cultural contacts with India.

Quantity of Calcium Ammonium Nitrate supplied to Orissa and Andhra

4868. SHRI SARAT KAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total quantity of Calcium Ammonium Nitrate supplied to Orissa and Andhra Pradesh during last three years from the Rourkela Fertiliser Plant;

(b) what are the basis of allocation of such quantities to the different States; and

(c) whether the profitability in marketing in the nearest zone to the Plant has been taken into consideration or not?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA) : (a) The quantity of Calcium Ammonium Nitrate (CAN) supplied to the States of Orissa and Andhra Pradesh from the Rourkela Fertilizer Plant during the years 1974-75 to 1976-77 is indicated below:—

Quantities supplied
(In tonnes)

	Orissa	Andhra Pradesh
1974-75	61,090	65,569
1975-76	60,379	160,562
1976-77	69,469	121,095

(b) and (c). The allocation of CAN to the different States is made by Government after taking into account agronomic requirements, supply plan given

by the manufacturers and the past pattern of distribution. In the supply plan, the consideration of profitability in marketing in the nearest zone is also aimed at, subject to development of a diversified market in different States to meet changing marketing conditions.

डाक तथा तार विभाग द्वारा डाक्टरी जांच कराये बिना पालिसी देना

4869. श्री हरमोचिन्द बर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डाक तथा तार विभाग डाक्टरी जांच कराये बिना डाक जीवन बीमा पालिसियां दे रहा है ; और

(ख) यदि हां, तो कब से तथा कितनी राशि तक की पालिसी दी जाती है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसन्न कुशबेब साय) : (क) जी हां ।

(ख) बिना डाक्टरी जांच के डाक जीवन बीमा योजना 1-6-1972 से चालू की गई थी । इस योजना के अंतर्गत बीमा की अधिकतम सीमा 4000 रुपये है ।

दक्षिण पूर्व एशियाई राष्ट्र एसोसिएशन (एशियन) को सैनिक गठजोड़ में बदलना

4870. श्री हरमोचिन्द बर्मा : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दक्षिण पूर्व एशियाई राष्ट्र एसोसिएशन को सैनिक गठजोड़ में बदला जा रहा है ; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुम्हार) : (क) सरकार के पास इस आशय की कोई जानकारी नहीं है ।

(ख) प्रश्न नहीं उठता ।

डाक जीवन बीमा पालिसी पर ऋण देना

4871. श्री हरगोविन्द बर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डाक जीवन बीमा पालिसी पर पूर्व ऋण बकाया रहने पर भी पुनः ऋण दे दिया जाता है ; और

(ख) यदि हाँ, तो वर्ष 1976-77 में इस प्रकार कितना ऋण दिया गया ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी हाँ ।

(ख) वर्ष 1976-77 के दौरान कुल 80,09,633 रुपये का ऋण दिया गया था । दूसरा ऋण मंजूर करते समय पिछले ऋण की रकम और उस पर देय ब्याज का समायोजन कर दिया जाता है और केवल शुद्ध रकम का भुगतान किया जाता है । इस तथ्य को ध्यान में रखते हुए दूसरी बार दिए गए ऋण के प्रांकड़े भ्रमण से नहीं रखे जाते ।

Geological Survey of Sidhi Distt. of M.P.

4872. SHRI SURYA NARAIN SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Geological Survey of India is carrying out survey in Sidhi District of M.P. for exploring the possibility of mineral in the area for the last 10 years;

(b) if so, whether any success has been achieved so far; and

(c) if not, what is the use for wasting money for the work?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) The assessment of coal deposits in the part of the Singrauli coal field in M.P. has indicated a large reserve of about

1350 million tonnes of coal in Sidhi district of M.P. Investigation for copper in Byraib-Bahartola area was initiated in 1973-74 and is still in progress as preliminary results warrant further exploration

(c) Question does not arise.

Financial assistance to Bhutan

4873. SHRI P. RAJAGOPAL NAI-DU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government gave financial assistance for Five Year Plan of Bhutan;

(b) if so, the assistance given; and

(c) the purposes for which the assistance was given?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) Yes, Sir.

(b) The total assistance envisaged by the Government of India for Bhutan's Fourth Five year Plan (1976-1981) which is now in its second year of implementation, is in the region of approximately Rs. 70 crores.

(c) In keeping with the traditional and specially close links of friendship between India and Sovereign Independent Bhutan, the financial assistance from the Government of India has contributed to the building up of infrastructure in Bhutan including the fields of agriculture, animal husbandry, education, forestry development and small industries. Apart from Govt. of India's assistance towards Bhutan's Five Year Development Plans, Govt. of India have undertaken to build a cement plant on turn-key basis and a hydro-electric power plant for the mutual benefit of India and Bhutan.

अमेठी में विशेष टेलीफोन सेवा पर किया गया खर्च

4874. श्री सुभाष झाड़ा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भूतपूर्व प्रधान मंत्री के पुत्र श्री संजय गांधी के चुनाव क्षेत्र अमेठी मुलतानपुर में विशेष टेलीफोन सेवाओं का जाल बिछा दिया गया था ;

(ख) यदि हां, तो संचार मंत्रालय में उस अधिकारी का नाम क्या है जिसके आदेश पर ये सुविधाएं उपलब्ध कराई गई थीं और उसके खिलाफ कोई कानूनी कार्यवाही की गई और यदि हां, तो कब और यदि नहीं तो इसके क्या कारण हैं ;

(ग) क्या अमेठी निर्वाचन क्षेत्र से बातचीत करने के लिए श्री संजय गांधी को हाट लाइनें प्रदान की गई थीं और यदि हां, तो किस आधार पर की गई थीं और अन्य निर्वाचन क्षेत्रों में ऐसी सुविधा प्रदान न किये जाने के क्या कारण हैं और उसके परिणामस्वरूप केन्द्रीय सरकार को कितनी आर्थिक हानि उठानी पड़ी ; और

(घ) क्या इस मंत्रालय के अधिकारी 8 और 13 मार्च के बीच दिल्ली से रायबरेली और अमेठी जाते रहे थे और यदि हां, तो इसके क्या कारण हैं और उन अधिकारियों के नाम क्या हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद मुखर्जी साह) : (क) चुनाव के कारण अनिरीक्त ट्रंक यातायात का निपटारा करने के लिए अमेठी में केवल एक ट्रंक बोर्ड और दिल्ली व मुल्तानपुर के बीच एक ट्रंक सर्किट की व्यवस्था की गई थी ।

(ख) संचार की यह व्यवस्था सकल अग्र्यक्ष ने उन्हें सौंपे गए अधिकारों और डाक-तार महानिदेशक के तारीख 3-2-77 के परिपत्र सं० 5 में दिए गए दिशा-निर्देशों का प्रयोग करते हुए की थी ।

(ग) ऐसी कोई हाट लाइन नहीं दी गई थी ।

(घ) 8 और 13 मार्च, 1977 के बीच मंत्रालय के किसी भी अधिकारी ने इन दोनों स्थानों का औपचारिक रूप से दौरा नहीं किया था ।

T.B. symptoms in school going children of Madras

4875. SHRI M. RAM GOPAL REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether T. B. symptoms have been noticed in a large number of the school going children and even amongst children from affluent families in the Madras schools; and

(b) if so, the measures taken to protect the children from this disease?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The information is being collected from the Government of Tamil Nadu and will be laid on the Table of the Sabha.

Publication of list of Medicines for Reimbursement

4876. SHRI HARI VISHNU KAMATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that in the list of approved Ayurvedic, Unani and Siddha Pharmacies published by Government for the purpose of reimbursement of the cost of medicines for Central Government employes, the name of Shri: Aurobindo Asharam Ayurvedic Pharmacy does not find a place ;

(d) if so, whether Government propose to rectify the omission; and

(c) if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) No.

(c) Under the existing procedure, the Pharmacies in Indian Systems of Medicine and Homocopathy (including Ayurveda, Unani and Siddha) are approved on the recommendation of the State/ Union Territory Governments. The Union Territory of Pondicherry has not sent any proposal for the inclusion of the name of Shri Aurobindo Asharam Ayurvedic Pharmacy in the approved list. If that Govt. sends the proposal, the same will be considered.

**केन्द्रीय स्वास्थ्य सेवा योजना और
अस्पतालों में काम कर रहे ड्रेसरों की
पदोन्नति**

4877. श्री बयाराम शास्त्री : क्या स्वास्थ्य और परिवार कल्याण मंत्री 17 नवम्बर 1977 के प्रतारंकित प्रश्न संख्या 762 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय स्वास्थ्य सेवा योजना और अस्पतालों में काम कर रहे फार्मासिस्टों की संख्या कितनी है, जिनकी योग्यता हाई स्कूल से कम है और जिन्होंने अनुभव के आधार पर अपना पंजीकरण कराया है ;

(ख) उन ड्रेसरों की फार्मासिस्टों के पदों पर पदोन्नति करने के लिए सरकार क्या कार्यवाही कर रही है, जो मैट्रिकुलेट हैं और जिनकी सेवा 10 वर्ष से अधिक हो गई है ; और

(ग) क्या केन्द्रीय स्वास्थ्य सेवा योजना के होम्योपैथिक औषधालयों में काम करने वाले फार्मासिस्टों की नियुक्ति केवल अनुभव के आधार पर होती है, न कि डिप्लोमा के आधार पर और यदि हाँ, तो इसके क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :

(क) केन्द्रीय सरकार स्वास्थ्य योजना, दिल्ली और सफदरजंग अस्पताल नई दिल्ली में काम करने वाले ऐसे फार्मासिस्टों की संख्या क्रमशः 29 और तीन है जिनकी योग्यता हाई स्कूल से कम है और जिन्होंने अनुभव के आधार पर अपना रजिस्ट्रेशन करवा लिया है। विंलिगडन अस्पताल, नई दिल्ली में ऐसा कोई फार्मासिस्ट नहीं है।

(ख) ड्रेसरों को फार्मासिस्टों के पदों पर पदोन्नत करने का कोई प्रस्ताव

नहीं है क्योंकि फार्मासिस्टों के लिए निर्धारित भर्ती नियमों में ऐसी कोई व्यवस्था नहीं है।

(ग) होम्योपैथिक फार्मासिस्टों की नियुक्ति उनके अनुभव के आधार पर की जाती है क्योंकि उनके लिए कोई मान्यता-प्राप्त डिप्लोमा पाठ्यक्रम नहीं है।

Shortage of beds in the Hospitals of Delhi]

4878. SHRI KANWAR LAL GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) is Government aware of the fact that there is an acute shortage of beds in hospitals in Delhi;

(b) is it also a fact that there is no co-ordination between the hospitals run by the Central Government, Delhi Administration and Municipal Corporations; and

(c) if yes, the steps taken by the Government to have proper co-ordination and to provide more beds for the patients?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The availability of beds in the hospitals in Delhi is three per thousand population, as against one bed for four thousand population for the country as a whole.

(b) and (c). No, Sir. A Hospital Board has been constituted under the Chairmanship of Lieutenant Governor, Delhi to coordinate health and medical care services in the capital.

पहाड़ी तथा बर्फीले क्षेत्रों में डाक का बांटा जाना

4879. श्री रामानन्द तिवारी : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें पता है कि हिमाचल प्रदेश के पहाड़ी और बर्फीले क्षेत्रों में साधा डाकघरों में गैर-विभागीय पोस्टमास्टर्स को मांव-मांव और घर-घर पैदल जाकर स्वयं डाक बांटनी पड़ती है ;

(ख) क्या ऐसे स्थानों पर शाखा डाकघरों के पोस्टमास्टर्स की सहायता के लिए सरकार का विचार पूर्णकालिक कर्मचारी भ्रयवा डाकिया नियुक्त करने का है ;

(ग) यदि हां, तो इस संबंध में किए गए निर्णय की मुख्य बातें क्या हैं; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

संसार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद मुन्नाबेब साहू):(क) विभागेतर शाखा पोस्टमास्टर्स को, गांवों में, जिनमें पहाड़ी और बर्फीले इलाके भी शामिल हैं, डाक वितरण का काम केवल ऐसे मामलों में सौंपा जाता है जिनमें कार्यभार के आधार पर अलग से वितरण एजेंटों/श्रीमणी पोस्टमैनों का औचित्य नहीं सिद्ध होता। पहाड़ी और बर्फीले इलाकों में, सामान्यतः डाक-वितरण संबंधी काम बहुत कम रहता है।

(ख) सामान्यतौर पर वितरण एजेंटों के अलग से पद ऐसे सभी डाक घरों के लिए मंजूर कर दिए जाते हैं जहां कार्यभार के आधार पर इन पदों का औचित्य सिद्ध होता है।

(ग) और (घ). उपर्युक्त तथ्यों को ध्यान में रखते हुए इसका प्रश्न ही नहीं उठता।

Indian Red Cross Society

4880. SHRI UGRASEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Short Notice question No. 5 on 24-6-1977 regarding disappearance of eight blank cheques in 1975 and subsequently a sum of about Rs. 52,000 found, withdrawn from the Red Cross Society, New Delhi's account with the State Bank of India and state:

(a) was any action taken against persons responsible for safety of cheque books;

(d) whether in a raid by Delhi Excise Department, large quantity of liquor was found in June, 1977, at the Red Cross Society, New Delhi's premises without licences; if so, full report about the same;

(c) whether there is age limit for retirement in Red Cross Society and what is the age of the present Secretary General;

(d) why Lok Sabha polling day i.e. 16th March, 1977, in Delhi was not declared a holiday in Red Cross Society, New Delhi; and

(e) who opened the newly constructed marble Red Cross building and what the tablet reads?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The case is under investigation by the Police. However, the bankers have provisionally paid to the Society a sum of Rs. 50,100 withdrawn from the Society's account under forged signatures in February/March, 1975.

(b) There has been no raid whatsoever by the Delhi Excise Department at the Red Cross Society's premises.

(c) Yes. Ordinarily, the age of retirement of the regular employees of the Society is 60 years but the Society may, in special circumstances, continue or employ a person beyond that age. The age of the present Secretary-General of the Society is 68 years.

(d) The office of the National Headquarters was closed on the Lok Sabha polling day i.e. March 16, 1977 and some workers who were engaged on urgent work were also asked to take time off to cast their votes.

(e) The then acting President of India who is also the President of the Indian Red Cross Society opened the newly constructed headquarters building of the Society on 25-5-1977.

The tablet bears the words "Opened by Shri B. D. Jatti, President of India, on 25th June, 1977".

Low pay to extra Departmental Post Masters

4881. SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the Extra-Departmental Post Masters working in remote rural areas draw the lowest pay, when Government have decided the minimum salary policy;

(b) what is the total number of employees working in the extra Departmental Post Offices;

(c) whether Government are sympathetic to raise their pay; and

(d) if so, what will be their pay, and when they are to get it?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Considering the fact that the Branch Postmasters work for only limited hours a day the allowance payable to them is not considered inadequate.

(b) As on 31-3-77 the total number of Extra Departmental agents was 222495.

(c) and (d). The wage structure of the Branch Postmasters is under review.

Cost of Production of a pair of Rail Wheel

4882. SHRI SUKHENDRA SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) the cost of production of one pair of rail wheels with axle and at what price they are sold to the Railways; and

(b) the cost of production of one ton of steel in the various steel plants and at what price it is being exported?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). The cost of production of different categories of steel varies from plant to plant depending on several factors like product mix, capital cost etc. Similarly, the export prices for different categories of steel are subject to fluctuations depending on International market conditions. Rail wheels are being supplied a pair of rail wheels with axle at a price of Rs. 4308 (exclusive of excise duty and JPC cess).

अलीगढ़ पोस्टल सोल्स संगठन का कार्यालय

4883. श्री नवाब सिंह चौहान: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अलीगढ़ पोस्टल सोल्स कोऑपरेटिव सोसायटी/संगठन के श्रमिकों के कार्य करने का स्थान न हवादार

है और न ही वहां रोजगारी और पंखों की पर्याप्त व्यवस्था है ; और

(ख) यदि हां, तो उसके क्या कारण हैं तथा क्या सरकार का विचार इन समस्याओं को तुरन्त हल करने का है तथा श्रम कल्याण सम्बन्धी अन्य सुविधाएं प्रदान करने का है और यदि हां, तो कब तक ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) सोसाइटी के श्रमिकों के लिए जो शेड बनाए गए हैं, उनमें यद्यपि पंखों और बलियों के प्वाइंट नहीं लगे हैं, फिर भी यह कहना सही नहीं है कि वे हवादार नहीं हैं या उनमें रोजगारी अपर्याप्त है ।

(ख) यह सोसाइटी एक स्वतंत्र सहकारी संस्था है और यह डाक-तार विभाग के नियंत्रण में आने वाली एक इकाई नहीं है । इसलिए, अपने कर्मचारियों के कल्याण के बारे में ध्यान देना सोसाइटी का काम है ।

Setting up of an Export oriented Aluminium Plant in M.P.

4884. SHRI SURYA NARAIN SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Russian experts have submitted a report to government for setting up an export oriented aluminium plant in Madhya Pradesh;

(b) if so, the details therein; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). A feasibility report was got prepared by a Soviet agency for setting up an export-oriented alumina plant based on Mainpat bauxite deposits. The feasibility report concluded that the exploitation of these deposits would not be economical for export of alumina. It was, therefore, not possible to proceed further in the matter.

Threatening Letter to Indian High Commission.

4885. SHRI MADHAVRAO SCINDIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that country's High Commission in London have been threatened for assassination in case a person who is being tried in Srinagar on charges of Bank robbery and murder, is not released immediately;

(b) if so, his reaction in the matter; and

(c) the steps proposed to be taken for the security of the High Commission?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU) :

(a) An anonymous message recorded in a casset tape was received by our High Commissioner in London on 8th November, 1977 threatening his life if a person who was convicted in 1968 in Jammu and Kashmir for armed dacoity and murder was not released immediately. This person had managed to escape from jail on 8/9 December, 1968 and was rearrested in June, 1976 when he, alongwith two other persons, attacked a Bank in Jammu and Kashmir and murdered the Bank Manager.

(b) The case is being dealt with under the process of Law.

(c) Basically, the provision of security for personnel and property of Embassies, High Commissions, Consulates, etc., is the responsibility of the host Governments. For our part, we have advised all our Missions to observe and intensify all departmental security measures and to keep in close liaison with the local foreign offices and security agencies. In selected Missions, home-based security staff have been posted.

In the present case, the matter has been brought to the notice of the U.K. Government for ensuring adequate protective arrangements.

Construction and completion of Projects in S. E. Asia, West Asia and Africa.

4886. SHRI GANANATH PRADHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what are the projects which have been completed and are being constructed by Indian firms in the private, public and joint sectors in S.E. Asia, West Asia and Africa and money involved in these projects; 111

(b) how many persons are employed in these projects?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU):

(a) and (b). Indian firms are participating in a large number of projects in South-East Asia, West Asia and Africa. The requisite information is being collected and will be placed on the table of the House as soon as possible.

Supersession in P & T Department

4887. SHRI SHYAM SUNDER GUPTA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of officers, former Secretary, Ministry of Communications superseded first as Joint Secretary then Additional Secretary and then Secretary;

(b) the post in the pay and date on which he joined in Posts and Telegraphs Department;

(c) the date on which he was promoted to the Telegraph Engineering Service and his academic professional qualifications;

(d) the number of times he was sent to foreign countries with their names for training or for some other assignment while working in the Director General, Posts and Telegraphs, Ministry of Communications; and

(e) the utility/benefit which the Department got from such foreign tours/visits?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDIO SAI):

(a) Appointments to senior posts of the level of Joint Secretary and above in the Government of India are filled on the basis of selection on merit from amongst officers belonging to different organised Group 'A' Services keeping in view the requirements of each job and the qualifications and experience of persons within the field of choice. These appointments are made on tenure deputation from various Services. Officers of diverse Services have no common seniority, and as such the question of supersession would not arise in such appointments.

(b) Shri S. M. Agarwal joined as Engineering Supervisor in Posts and Telegraphs Department on 3-11-1941 in the pay scale of Rs. 80-5-120-10-240.

(c) He was appointed as Assistant Divisional Engineer (Telegraphs) (Probationer) on 14-10-1944 on the results of the competitive examination conducted by the then Federal Public Service Commission in November, 1945. His academic/professional qualifications are B. Sc./Graduate, Institute of Electrical Engineers(London).

(d) and (e). A statement is laid on the Table of the Lok Sabha.

[Placed in Library(See No. 17-1450)/77]

Alleged complaints of corruption and misuse of powers against CPFC.

4888. SHRI DENEN BHATTACHARYA : Will the Minister of Parliamentary Affairs and Labour be pleased to state:

(a) whether many complaints, including complaints by Members of Parliament were made against the present Central Provident Fund Commissioner alleging corruption, misuse of powers etc;

(b) if so, whether instead of independently investigating those complaints as required by Government's instructions, the same were referred to the C.P.F.C.; and

(c) whether in the interest of clean administration, Government would refer those complaints to the C.B.I. for proper and independent investigation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Some complaints have been received.

(b) Factual position was ascertained from the Office of the Central Provident Fund Commissioner. The matter was subsequently examined in the Ministry after scrutinising the relevant files called for from the Office of the Commissioner and a report was submitted to the Shab Commission. Simultaneously, the matter has been referred to an independent authority for advice.

(c) The question of referring these complaints to the C.B.I. will be considered at the appropriate time, if such reference is considered necessary.

Anand Margis meeting abroad

389. SHRI PRASANNBHAI MEHTA :
DR. HENRY AUSTIN :
SHRI SHANKERSINHJI
VAGHELA :
SHRI ANANT DAVE :

Will the Minister of External Affairs be pleased to state:

(a) whether the attention of Government has been drawn to the press report "Marg meet abroad to review strategy";

(b) if so, whether they have decided to hold the meeting in London;

(c) whether the Government of India have requested the U.K. Government not to allow the conference; and

(d) if so, the reaction of that Government?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU) (a) Yes, Sir.

(b) The Government have no information on the venue of the meeting.

(c) and (d). Do not arise.

Arrest of Bangladesh Citizens.

4890. SHRI SAMAR GUHA: Will the Minister of External Affairs be pleased to state:

(a) whether many Bangladesh citizens have been arrested during 1977;

(b) if so, their number;

(c) how many of them have been tried and imprisoned, pushed back to Bangladesh and are still in Indian prison;

(d) whether many Bangladesh minorities have helplessly crossed into India and are staying here for several years;

(e) whether they are living as Stateless persons in India;

(f) whether it has created extremely difficult situation for earning their livelihood and particularly regarding education of their sons and daughters; and

(g) if so, will the Government grant them citizenship right without delay?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU):(a) to (c). Information on it is being collected which will be laid on the Table of the House. However, no Bangladeshi nationals have been pushed back; those who are found crossing over to or staying in India illegally are asked to go back.

(d) to (g). These points were covered to the extent possible in the Statement made in Lok Sabha by the Minister of State in the Ministry of External Affairs on 1st December, 1977.

श्री धीरेन्द्र ब्रह्मचारी को विशेष टेलीफोन सेवा प्रदान करना

4891. श्री सुभाष झाजूजा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या श्री धीरेन्द्र ब्रह्मचारी को दिल्ली टेलीफोन्स के भूतपूर्व महाप्रबन्धक द्वारा विशेष टेलीफोन सेवा और अनियमित टेलीफोन कनेक्शन दिये गये थे ; और

(ख) क्या श्री धीरेन्द्र ब्रह्मचारी को टेलीफोन बिलों में विशेष छूट दी गई थी ; और यदि हाँ, तो उससे मंत्रालय को कितना हानि हुई तथा यह विशेष छूट दिये जाने के क्या कारण थे ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) दिल्ली टेलीफोन्स के पूर्ववर्ती महाप्रबन्धक ने श्री धीरेन्द्र ब्रह्मचारी को अनियमित टेलीफोन कनेक्शन नहीं दिये थे ।

(ख) अधिक कालें मीटर होने के संबंध में श्री धीरेन्द्र ब्रह्मचारी को कोई छूट नहीं दी गई थी ।

युवक कांग्रेस को अनियमित कनेक्शन दिया जाना

4892. श्री सुभाष झाजूजा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली टेलीफोन्स के भूतपूर्व जनरल मैनेजर द्वारा युवक कांग्रेस को कितने अनियमित कनेक्शन दिये गये थे ;

(ख) क्या ये कनेक्शन नियमों के अनुसार दिये जा सकते थे और यदि नहीं, तो ये कनेक्शन दिये जाने के कारण क्या थे ;

(ग) क्या उनके बिलों का भुगतान किया गया था और यदि नहीं, तो क्या इस संबंध में कोई कानूनी कार्यवाही की गई है ; और

(घ) इस प्रकार के अनियमित कनेक्शन देने के जिम्मेदार व्यक्ति के विरुद्ध क्या कार्यवाही की गई है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) दिल्ली टेलीफोन्स नई दिल्ली के रिकार्ड के अनुसार पूर्ववर्ती महाप्रबन्धक, टेलीफोन, नई दिल्ली ने यूथ कांग्रेस के नाम अनियमित टेलीफोन कनेक्शन नहीं दिये थे तथापि, यदि किसी खास मामले की जानकारी दी जाये तो उसकी जांच कराई जा सकती है ।

(ख) से (घ). प्रश्न ही नहीं उठता ।

Study of Impact of Minimum Wages on Farm Products

4893. SHRI D. D. DESAI : Will the Minister of Parliamentary Affairs and Labour be pleased to state:

(a) whether any study has been made to find out the impact of fixing minimum wages on the economics of farm products;

(b) if so, whether farmers are suffering losses in periods of falling prices due to minimum wages fixed at a time of higher consumer prices, remaining the same; and

(c) if the answer to (a) is in the negative, the reasons for not undertaking such studies ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR (SHRI
RAVINDRA VARMA) : (a) No Sir,

(b) Does not arise.

(c) The well-accepted principle of minimum wages is that statutorily fixed minimum wages are considered socially desirable and necessary irrespective of the profitability and the paying capacity of the employer.

Medical Facilities to M.P.s.

4894. SHRI AJITSINH DABHI : Will the Minister of Health and Family Welfare be pleased to state:

(a) whether medical facilities under the Central Government Health Scheme are being given to Ex-Members of Parliament

residing in Delhi, New Delhi, Bombay, Allahabad, Meerut, Nagpur, Kanpur, Calcutta, Madras, Bangalore and Hyderabad only whereas the Ex-Members of Parliament not residing in these cities are not given these Medical facilities;

(b) whether parents of Members of Parliament are given the medical attendance/treatment available to Members of Parliament and Members to their families only if they reside in the above-mentioned cities;

(c) whether the type of facilities available in a hospital to Members of Parliament and their family Members has to conform to the scale prescribed by the hospital concerned for Class I Officers; and

(d) if so, the status of the Members of Parliament equal to Class I Officer in regard to availability of these medical facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) :

(a) The medical facilities under the Central Government Health Scheme are being given to the Ex-Members of Parliament residing in the cities covered under the Central Government Health Scheme. The Central Government Health Scheme is at present functioning in the cities of Delhi, Bombay, Allahabad, Meerut, Nagpur, Kanpur, Calcutta, Madras, Bangalore, Hyderabad and Patna.

(b) The medical facilities under the Central Government Health Scheme are available to parents of Members of Parliament if they are mainly dependent upon and are residing with them at Delhi/New Delhi. Parents of the Members of Parliament who are beneficiaries of the Central Government Health Scheme and who may be visiting other cities where the Scheme is operating and stay in the areas covered by the Scheme are entitled for free medical treatment under the said Scheme on the basis of the authorisation to be given by the appropriate authority.

(c) and (d). The Members of Parliament are treated on par with Group A (Class I) Officers of the Central Government in the matter of availability of medical facilities.

12.15 hrs.

QUESTION OF PRIVILEGE AGAINST CHAIRMAN, CALCUTTA PORT TRUST

MR. SPEAKER : Now papers to be laid on the Table. Shri Barnala.

SHRI SAUGATA ROY : Sir, what about my adjournment motion?

MR. SPEAKER : I will allow you to raise it under....

SHRISAUGATAROY (Barrackpore) : Sir, I have talked to the Minister and he has agreed to meet my point.

MR. SPEAKER : He can. I do not know.

SHRI SAUGATA ROY : It is a very serious matter.....(interruptions)

MR. SPEAKER : The Minister wants to make a statement. Would you allow him?

PROP. P. G. MAVALANKAR (Gandhinagar) : Is he laying a paper on the Table?

MR. SPEAKER : No, he wants to make a statement about sugarcane. Many Members are interested in it.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, according to your Direction No. 2, a member wanting to raise a question involving breach of privilege has precedence over the Minister's statement. Sir, I have given notice of a motion of privilege against the Chairman of the Calcutta Port Trust. He gave evidence before the Public Accounts Committee....

SHRI VAYALAR RAVI (Chirayinkil) : Sir, I rise on a point of order. (interruptions) Have you allowed him to raise the privilege motion under rule 222? Are you allowing him?

MR. SPEAKER : Mr. Bosu, you are raising this question again and again.

SHRI VAYALAR RAVI : He wants to move these motions against the officers....

SHRI JYOTIRMOY BOSU : I know he is shielding the bureaucrats, including the Chairman of the Calcutta Port Trust... (interruptions) Sir, if you do not allow it to be raised now, you will have to face it in the next session.

MR. SPEAKER : All right, Mr. Bosu. I have never been afraid in my life. It is too late.

SHRI JYOTIRMOY BOSU : Sir, I want to point out....

MR. SPEAKER : I have heard you. I have told you that I am not allowing the privilege motion. If you have any other matter, you can raise it.

SHRI JYOTIRMOY BOSU : Do you mean to say that a small employee, class 3 employee...

MR. SPEAKER : I have heard you.

SHRI JYOTIRMOY BOSU : Listen to me.

MR. SPEAKER : I have listened to you half a dozen times.

SHRI JYOTIRMOY BOSU : A Class III employee comes and reveals things before one of your Committees, and for doing that he is...**

MR. SPEAKER : Please don't record.

SOME HON. MEMBERS:**

SHRI C. K. CHANDRAPPA (Cannanore) : On a point of order. The Public Accounts Committee has certain privileges to take evidence.

MR. SPEAKER : Do you know the facts?

SHRI C. K. CHANDRAPPA : I am raising a point of order. If an ordinary employee has been asked to give evidence before a Committee, it is the duty of the House, because the Committee is acting on behalf of the House, to give him protection, if a bureaucrat is going to victimise that employee. From what he has said, as I understood him, the Chairman of the Calcutta Port Trust is going to victimise this employee for giving evidence before the Public Accounts Committee. If the case is like that, it is the responsibility of the House to look into the matter and protect the employee. You cannot just shut him out. You give an assurance that you will look into the matter. I am not going into the merits of the case. I am raising an issue. Because the Public Accounts Committee is acting on behalf of this House, is a Committee appointed by this House, if anybody is victimised for giving evidence before that Committee...

MR. SPEAKER : Your point of order has many "if's".

SHRI SOMNATH CHATTERJEE (Jadavpur) : The question is whether he is being victimised for giving evidence or not. It is very easy for the bureaucrat to say that he is not taking action against him for this. Under the garb of some fictitious charge, he can be dismissed, when the real object is to penalise him for giving evidence. Therefore, kindly do not go by the language of the charge given to

him. It is very easy to suppress it. Therefore, it is essential that the Privileges Committee should go into the matter. Otherwise, do you expect that anybody in this country will co-operate with any Committee of the House? This is a question of the very functioning of this House. Let the Privileges Committee decide whether there was a real intention which has been camouflaged by the notice. This matter cannot be decided like this.

SHRI VAYALAR RAVI : On a point of order. An attempt at victimisation by the Chairman of the Calcutta Port Trust against an employee is being alleged. Before taking a decision, you have to find out whether the concerned employee had made an appeal to the same Committee to look into this matter, requesting the protection of the Committee. Before it comes to this House, the PAC must look into it.

SHRI SHYAMNANDAN MISHRA (Begusarai) : Sir, the House would like to be enlightened by you in this matter. Here is a serious allegation made by an hon. Member. He makes out a case of breach of privilege. *Prima facie*, it seems that it would amount to a breach of privilege if certain investigations confirm his allegation. So, the duty of the House clearly to my mind is to go into this matter and to ask the Chair to investigate this matter because the Committee of the House is the House itself. There is no difference between the Committee of the House and the House itself. Therefore, if any witness has tendered, an evidence which has ultimately led to his persecution, then the House will have to protect that witness. We would like to be assured by you that you will look into the matter, investigate into it and then come before the House with your finding.

SHRI JYOTIRMOY BOSU : What was the observation of the Committee? I quote:

"Thank you very much. Your assistance has been very useful to the Committee.

Now, you apprehend some attack on you. You say, you require some protection. I am quite sure that the Committee is unanimous in this regard that such persons should be protected by the arms of law. Secondly, for tendering evidence before the Committee, nobody can be penalised or victimised under any circumstances by any authority because this is a Committee of the highest forum in democracy."

What is the letter that he has received? I quote that also:

"You have submitted a number of memoranda containing allegations relating to various department/sections and personnel of Calcutta Port Trust. The allegations made "are purported to be based on official documents and records." I have been directed by the Chairman to obtain explanation from you as to how you procured such records and documents and in case such records and documents or information pertaining thereto were obtained through other Calcutta Port Trust employees, you are required to furnish the names and designation of such employees."

What more do you want? I feel that the matter be referred to the judicial committee of this House, namely, the Privileges Committee. It is an all-party Committee. So, there is no cause for complaint. I move that the matter be referred to the Privileges Committee. Sir, you get the sense of the House (*Interruptions*)

SHRI RAM JETHMALANI (Bombay North West): Sir, in the Public Gallery, we have got a lot of school children. In the interest of their education, they should be sent away from the Public Gallery before we carry on our deliberations.

MR. SPEAKER: No, no. They are entitled to know what we are doing. (*Interruptions*).

श्री गौरी शंकर राय (गाजीपुर): अध्यक्ष महोदय, हमारे मित्र यहां नये आये हैं। उन्हें दूसरी जगह की ट्रेनिंग है, इस लिए वह कभी कभी चैक उठते हैं।

PROF. P. G. MAVALANKAR: On a point of order. Mr. Jethmalani, my esteemed friend, made some observations. I want to go on record to say that the practice here has been that a Member of the House shall not take any notice of anybody in the Gallery. That is the practice. Therefore, he need not refer to persons in the Gallery. That is not done. We are not supposed to take any notice of whosoever may be sitting in the Gallery. (*Interruptions*).

SHRI SUSHIL KUMAR DHARA (Tamluk): Sir, I want to say something. Please give me a chance.

श्री गौरीशंकर राय: ऐसा है कि वह एक नये आकषी हैं, आपको नोटिस नहीं देना चाहिए। (ब्यवधान)

मैं यह निवेदन कर रहा था कि कमेटी में बयान देने के लिए कोई श्रादमी ग्रान्सट्रस्ट किया जाता है या विक्टिमाइज किया जाता है तो वह बीच आफ प्रिविलेज का केस है। जो बयान दिया है माननीय सदस्य ज्योतिर्मय बासु ने उससे यह पता लगता है कि उन से कहा गया है कि आप ने कमेटी को इन्फार्मेशन पास आन किया है तो यह मामला एक जांच का अवश्य बनता है। हाउस की एक कमेटी को या प्रिविलेज कमेटी को इसकी एन्क्वायरी करनी चाहिए ताकि यह मालूम हो जाए कि कोई श्रादमी इस बात के लिए पैनलाइज्ड हुआ है या नहीं। जितने बीच आफ प्रिविलेजेज होते हैं उन में सब से सीरियस बीच आफ प्रिविलेज होता है विक्टिमाइजेशन फार दि सर्विस आफ दि कमेटी ऐंड ग्रान्सट्रक्शन इन दि सर्विस आफ दि कमेटी। तो यह सब से सीरियस किस्म का बीच आफ प्रिविलेज है। तो कमेटी इसी की एन्क्वायरी करे और एन्क्वायरी के बाद अगर जिम्मेदारी साबित हो जाए तो उसको सजा दी जाए। लेकिन प्राइमाफेक्ती यह केस एन्क्वायरी के लिए बनता है, इसलिए इस को प्रिविलेज कमेटी के सामने भ्रज दिया जाय।

SHRI SUSHIL KUMAR DHARA: I have been trying my best to impress upon you something. Please listen to me, Sir. This is also a question of privilege for a Member. What Mr. Jyotirmoy Bosu alleged, I am also alleging in the same manner. I sent notices of privilege motions twice, but you rejected them. In support of what Mr. Jyotirmoy Bosu has said today, I want to say that it is clear, from the letter which he read out just now, that this notice which was given to Mr. Haripada Ghosh was given to him on the 17th December, 1976. He came before the Public Accounts Committee on the 15th March, 1975. Some unscrupulous officers took advantage of the Emergency and he was suspended. That poor man is now in the streets. You will be astonished to know that he has nothing to feed his family of seven members. He has a very brilliant son, but he had to give up his studies. He is now a wage-earner; he is earning wages by manual labour and thereby he is maintaining the whole family. You should take some notice of it. In this

[Shri Sushil Kumar Dhara]

way the bureaucracy, the unscrupulous officers must not be allowed to do anything; they should be restrained I can tell you sir, that Shri Haripada Ghosh is going to be repented soon; this retrenchment order has been signed by FA & CAO and it has been kept by the Chairman of the Calcutta Port Trust in this desk. As soon as this House rises on 23rd on the 24th that notice will be served to Mr. Haripada Ghosh. That employee who came before the Public Accounts Committee to help the Committee is thus being punished. I can say with all assurances that the Calcutta Port Trust authorities are very corrupt. I have written to the Minister and to the Secretary several letters in this respect during the last four months. But nothing has been done.

SHRI CHITTA BASU (Barasat) : Mr. Speaker, Sir, Shri Haripada Ghosh appeared before the Public Accounts Committee on the 15th March, 1975. He was issued a charge-sheet on 12th July, 1975 and again on 21st July, 1975. Ultimately, a letter was written to him on 17th December, 1976, that he should disclose the names of those persons from whom he got the information and placed it before the Public Accounts Committee.

The Public Accounts Committee is a body which is there to have surveillance over the Government and it is accountable to this House. This Mr. Ghosh was asked to give relevant evidence before the Public Accounts Committee and he did so and mentioned about the functioning of the Port Trust. For this, he has been victimised. This does amount to breach of privilege and needs to be referred to the Committee of Privileges.

SHRI MOHD. SHAFI QURESHI (Anantnag) : Sir, Shri Jyotirmoy Basu has raised a very important point, but the only trouble is that he does not take the entire House into confidence, because he presents the matter in such a way, it seems, that he is quarrelling with the whole House.

The point is that there are various Committees which have been appointed by you and as Shri Shyamanandan Mishra pointed out those are the Committees of the House and people giving evidence before such Committees should not be victimised. This is, therefore, a fit case to be sent to the privileges Committee.

MR. SPEAKER : In view of the strong views of the House, I shall revise my opinion, but I am duty-bound to tell you why I withheld my consent. When Shri Jyotirmoy Bosu sent me a notice about this—I always think that the privilege is a quasi-criminal matter and one must

take a serious view of it—immediately I called or a report from the Chairman of the Public Accounts Committee whether it is a case of victimisation or it is something outside the victimization.

SHRI JYOTIRMOY BOSU : Not necessary.

MR. SPEAKER : Please hear me now. I have heard you ; you have a duty to hear me now.

The Chairman of the Public Accounts Committee sent me a report saying that this has nothing to do with the evidence given before the Committee; it is totally something different. It is on that basis that I have withheld my consent. I have a duty to respect the opinion of the Chairman of any Committee, for that matter, that is appointed. It is because of that that I withheld my consent. Now, that the House is so much agitated about it, I shall revise my opinion.

SHRI C. M. STEPHEN (Idukki) : Mr Speaker, Sir, I want to make one submission. When you referred this to the Chairman of the Public Accounts Committee, I have no opinion either way. The fact of the matter was that this employee sent in a petition to the former Chairman of the Public Accounts Committee, Shri H. N. Mukherjee. He made a record on that after going through it that this Committee has nothing to do with it : this does not amount to any violation of any privilege or any undertaking given. He did that after going through all the facts. Subsequently, you sent it to me and I quoted that Chairman's observations. Before the Speaker sent these papers to me, this employee sent the papers to this Committee also. I saw that he was given a transfer order from one section to another. He disobeyed the transfer orders. On the basis of violation of that transfer order, some action was taken. This is a very distant thing from what is happening. Therefore, before the privilege matter came up, objectively, I made a casual record before I received any intimation from you saying that this has nothing to do with the assurance given by the Committee and, therefore, there is nothing that the Committee has got to pursue. When you sent it to me, I gave this background material and passed it back to you. I have got very definite views about it, but as this is a matter which I dealt with, I do not want to make any representation before this House.

There is another point and that is, you will have to consider what it does amount to.

If all the facts stated are correct, it amounts to contempt of a Committee.

And there is a procedure, if it amounts to contempt of a Committee, and that is that the Committee will consider and the Chairman of the Committee, as per the opinion of the Committee, will make a submission to you.

SHRI JYOTIRMOY BOSU : No, no.

SHRI C. M. STEPHEN : This I am saying not as the Chairman of the Committee, but as a Member of this House. You may kindly take this aspect into consideration.

SHRI JYOTIRMOY BOSU : The House is supreme.

SHRI C. M. STEPHEN : That is all right. What the procedure must be.....

SHRI JYOTIRMOY BOSU : On a point of order, Sir.

MR. SPEAKER : You have a duty to hear others also.

SHRI JYOTIRMOY BOSU : I cannot be misled like this.

Under Rule 222.....(Interruptions) I am on a point of order, Sir.

SHRI C. M. STEPHEN : I am already on a point of order.

I am not pleading for anybody. I am only putting this question before you, not as Chairman of the Public Accounts Committee but as a Member of this House which is keen that precedents laid down must be healthy precedents. Supposing somebody comes before my committee or the committee on Lokpal and supposing he has committed a contempt there and that committee is seized of that and if the Chairman writes to you, then you can take it as a matter of privilege. This is the procedure. Before you finally say as to what should be done, what the procedure must be is a matter you may kindly consider so that healthy precedents are laid down.

I have nothing against sending this matter to anybody. I am not at all taking any position either way. Now that you have mentioned that the matter was sent to the Chairman of the Public Accounts Committee, I am giving to the House the background of the matter without expressing an opinion as to whether a privilege is involved or not. As a member of the House again and not as a Chairman of the Public Accounts Committee, I am submitting that healthy precedents should be laid down. If the allegation is that a privilege of a committee has been violated, then the matter must initially go before that committee and you may consider this.....

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN) : No, no.. (Interruptions) It is a question of privilege. You please give your ruling.

MR. SPEAKER : I am allowing it..
.....(Interruptions)

Taking into consideration the strong views expressed in the House, I am revising my opinion and I am sending it to the Privileges Committee.

SHRI RAJ NARAIN : What about my privilege motion ?

MR. SPEAKER : It is under consideration. I have called for an explanation.

Mr. Barnala.

SHRI RAJ NARAIN : Privilege matters should come first. Then, Sir, this House is going to adjourn tomorrow.

MR. SPEAKER : Privilege questions will not lapse.

SHRI RAJ NARAIN : Then, what is the meaning of 'earliest opportunity' ?

MR. SPEAKER : 'Earliest' means as early as possible.

Mr. Barnala.

12.43 hrs.

RE. DISCUSSION ON PRICES OF SUGAR CANE AND GUR

श्री सुरेन्द्र विक्रम (शाहजहांपुर) : अध्यक्ष जी, मेरी बात सुन लीजिये। मैं चाहूंगा कि कृषि मंत्री जी, जो अभी बोलने के लिए खड़े हो रहे हैं, चीनी और गुड़ की जो दुर्दशा हो रही है, उसके बारे में हम सब लोगों को पूरी जानकारी दें और यह बताएं कि वे इस संबंध में क्या कर रहे हैं।

श्री मनो राम बाम्नी (मथुरा) : अध्यक्ष जी, यह लोक सभा है और भारत के किसानों का जब दिल हिलता हो, तो लोक सभा को भी हिलना चाहिए। यह लोक सभा है और यहाँ पर मुबल दरबार जैसे कायदे कानून नहीं चलेंगे। गुड़ और गन्ने के सवाल को ले कर, मैं गांवों में होकर आया हूँ, किसान

[श्री मनो राम बागडः]

चाहिं चाहिं कर रहे हैं और मांग कर रहे हैं कि हमें बचाओ। उन किसानों की ही बदौलत आज यह इंफ्लेशन आया है और जनता पार्टी की सरकार बनी है। अगर किसान हिलता हो और लोक सभा न हिलती हो और लोक सभा से उसके लिए आवाज न उठे, तो यह कान खोल कर सुन लें कि किसानों का आन्दोलन आपको वहीं उठा कर फेंक देगा जहां से आप आए हैं। आज जो गुड़ और शक्कर की हालत है, उस को आपको सुनना पड़ेगा। यह हिन्दुस्तान के किसानों की बात है। कायदे कानून की बात को सम्य लोभ, ज्यादा पढ़े लिखे लोग बहुत ज्यादा देर तक लोक सभा में चला सकते हैं लेकिन दीन, दुखी और दरिद्र लोगों की आवाज को ठीक तरह से नहीं रखा जाता। उनकी आवाज को भी यहां पर रखना होगा।

अध्यक्ष महोदय, हम किसानों के प्रतिनिधि हैं और हमें उनकी बात यहां रखने का पूरा अधिकार है। इसके लिए बेगक हमें अपनी पार्टी से निकलना पड़े, लेकिन हम अपने इस अधिकार को नहीं छोड़ सकते। आप हमारी बात सुनिये (अव्यवधान)

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : Hon. Members are very much agitated on this issue and I share their feelings. I am an agriculturist myself and I do share their feelings on this issue. They need information regarding sugarcane and gur prices and khandsari also. A detailed statement will be made by me tomorrow on all these aspects. (अव्यवधान)

डा० लक्ष्मी नारयण शिंदे (मंसौर) : हम इस प्रश्न पर पूरी बहस चाहते हैं। (अव्यवधान)

श्री हरिकेश बहुर (पोरुपुर) : मैं मंत्री महोदय से विवेदन करना कि वे इस प्रश्न पर पूरा अवधान दें। (अव्यवधान)

SHRI PRAJAGOPAL NAIDU (Chittoor) : Let us have information on levy sugar also. We want information with regard to levy sugar. It is connected with that.

SHRI K. LAKKAPPA (Tumkur) : There was a statement made by the hon. Minister of State for Agriculture on the previous occasion. We had a Half-an-hour discussion on the fixation of sugarcane price. On that occasion Mr. Bhanu Pratap Singh could not answer several questions. Several questions were raised by the other side also. The entire House wanted more information. The entire House demanded a proper price being fixed for sugarcane. I would like to submit to you that we should have a full discussion on this issue tomorrow. Is the Minister agreeable to have a discussion on this tomorrow? What is his reply?

MR. SPEAKER : I do not know.

SHRI K. LAKKAPPA : I draw through you, the attention of the hon. Minister and request him to make a statement in this regard.

SHRI SURJIT SINGH BARNALA : I do not know whether you have the time for this tomorrow or not. I do not know what the business of the House will be tomorrow.

MR. SPEAKER : To-morrow there will not be any time for discussion.

SHRI K. LAKKAPPA : Sir, this is a most important subject. You will kindly draw the attention of the Minister on this and let him say what he wants to say on this.

MR. SPEAKER : He has promised to make a statement on this.

श्री चन्द्र मेहर सिंह (वाराणसी) : मैं प्रस्ताव करता हूं कि कम से कम आठ दिन के लिए इस पर चर्चा की जानी चाहिए। सरकार द्वारा गन्ने के निर्धारित दाम भी आज मिल मालिक किसानों को नहीं दे रहे हैं। गुड़ का निर्यात भी रोक दिया गया है। किसानों पर दोहरी मार पड़ रही है।

श्री जयसेन (देवरिया) : जब कोई जरूरी बहस आ जाती है तो इंग्लैंड में हाउस आफ कॉमंस और अमेरिका में हाउस आफ रिप्रेजेंटेटिव्स रात बारह बजे तक बैठते हैं। यहां पर भी हम रात बारह बजे तक बैठें।

of sugarcane & gur

श्री मंत्री राम बामनी : कल बीस लाख किसान हिन्दुस्तान से यहाँ एकत्र हो रहे हैं। मैं प्रार्थना करता हूँ कि जब वह रैली खत्म हो जाए उसके बाद प्राय इसके लिए समय रखें ताकि हम भी उसमें भाग ले सकें।

SHRI SURJIT SINGH BARNALA : I have no objection to a discussion taking place. Time can be given.

SHRI SHYAMNANDAN MISHRA : (Uluberia) : There are three ways to satisfy the Members on this issue—one is that the Government should find time for two hours tomorrow for a discussion on the statement to be made by the hon. Minister. I do not think that there is anything coming in the way of such a discussing being permitted tomorrow. After all the business of the House is transacted, we can discuss this problem. Secondly, if the Government is not prepared to do that and the hon. Minister is engaged otherwise, than the Government should be prepared to extend the House for one day only for the discussion of this subject.

The third course that can be adopted is that the Business Advisory Committee should sit this afternoon and streamline the discussion to be taken up tomorrow. We can take out certain things from the Agenda and include this subject for a discussion tomorrow. These are the three courses open to the House and one of them can be adopted.

SHRI PURNA SINHA (Tezpur) : Mr. Speaker, Sir, time capsule has been unearthed and it has already been ripped open and contents have been found out and inventories have been prepared. Certain items were shown to the press. Can the press know much before Parliament can know it? It was Parliament which got it unearthed and it must have the first chance to know the contents. Are you going to ask the Minister to disclose the contents of the time capsule to Parliament before the House adjourns. We want a categorical statement tomorrow.

MR. SPEAKER : The Minister is not here. The Minister for Parliamentary Affairs wants to say something.

श्रीय तदा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री खारंग साहू) : माननीय सदस्य इस मुद्दे पर चर्चा करना चाहते हैं। कुछ माननीय सदस्यों का कहना है कि इस पर चर्चा के लिए प्राय समय बढ़ा दिया जाए।

इस पर चर्चा हो यह आवश्यक है क्योंकि यह किसानों का मसला है और स्वाभाविक है कि माननीय सदस्य इस पर चर्चा करना चाहें। हम लंच ब्रावर में भी अपना काम जारी रख सकते हैं। आखिर में एक घंटा और भी बैठ कर कुछ समय निकाल सकते हैं और इस पर बहस कर सकते हैं। अगर माननीय सदस्यों को एतराज न हो तो वे मेरे इस मुझाव को स्वीकार कर सकते हैं। यह हमारा मुझाव है।

SHRISAUGATAROY : On a point of order. There was half an hour discussion on sugar industry and when such discussion takes place Ministers are expected to come prepared with policy statements and other information as so that Members do not have raise the matters again. The hon. Minister Bhanu Pratap Singh did not come prepared with a policy statement. So I request the Ministers through you that in future when they come for discussion they should come prepared with facts and figures and policy statements.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I want to move a formal motion that the sitting tomorrow be extended by two hours for this discussion.

12-56 hrs.

PAPERS LAID ON THE TABLE

ACCOUNT SOP ANIMAL WELFARE BOARD, MADRAS FOR 1975-76, REVIEW AND ANNUAL REPORT OF KERALA AGRO-INDUSTRIES CORPORATION LTD. FOR 1975-76; ANNUAL REPORTS (HINDI) OF ORISSA AGRO-INDUSTRIES CORPORATION FOR 1968-69 AND 1969-70 & STATEMENTS.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : I beg to lay on the Table :—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1975-76 and the Audit Report thereon, under the sub-rule (4) of Rule, 24 of the Animal Welfare Board (Administration) Rules, 1962. [Placed in library. See No. LT-1426/77].

(2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review (Hindi and English versions) by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1975-76

(ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. [See No. LT-1427/77].

(b) Annual Report (Hindi* version) of the Orissa Agro-Industries Corporation Limited, Cuttack, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) Annual Report (Hindi* version) of the Orissa Agro-Industries Corporation Limited, Cuttack for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-1428/77].

(3) A statement (Hindi and English versions) explaining reason for not laying simultaneously the Hindi version of the Report mentioned at 2(a) (ii) above.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the reports mentioned at 2(a), (b) and (c) above. [Placed in library. See No. LT-1428/77].

PROF. P. G. MAVALANKAR (Gandhinagar) : I want to make an observation with regard to the papers laid on the Table of the House ; I have sought your permission to raise this matter with particular reference to items 3, 7 and 8 in today's list of business. Papers, statements, reports etc. are being laid by various Ministers and I have purposely not sought your permission so far to raise certain objections. But now that we are coming to the close of the present session, I thought I shall invite the attention of the House to some important matters. You will be pleased to recall that a number of important statements, reports, reviews etc. covering the activities of the government

and public corporations for which the Government of India are responsible through various Ministries are being laid before the House. This practice though followed strictly and technically in effect and in spirit the purpose is lost if they are laid as late as 4 or 6 years after they were supposed to have been laid. For example, the Minister of Agriculture is laying on the Table of the House today the Hindi version of the annual report of the Orissa Agro-Industries Corporation for the year 1968-69 I know that, fortunately, there is a committee for papers laid on the table of the House which will look into all these cases and I am just now not on that question. My point is that if Ministers bring before the House reports of activities years later, they just go in a routine way ; the matter is referred to the committee and it makes a report. But the purpose of keeping vigilance and the right of interrogating the government are being denied to us. Therefore, my request to you is this. You will see a footnote which says that the English versions of the reports for 1968-69 and 1969-70 were laid on the Table of the House on 28th October, 1976, and the mere translation into Hindi had taken one year and two months. This is something unpardonable; even if reasons are given they are unjustifiable. How can the government take 14 months for mere Hindi translation of a report which was laid already late by six years?

Now they take 14 months more to lay the Hindi translation. You can see how this very serious procedure laid down over a period of years has been ridiculed and made fun of by the laying of delayed reports. Secondly, the reasons explaining the delay are also being laid on the Table by the Minister today. He lays the report and simultaneously lays the reasons for delay. So, tomorrow I cannot raise the matter. If I knew the reasons for the delay at least a couple of hours in advance, if then there is a serious lapse, I can invite the attention of the House to it with your permission. When both are laid simultaneously, nothing can be done. If you agree, therefore, I suggest that the statement giving reasons for delay in laying either the Hindi version or the original, English version ought to be circulated to all members of Parliament at 7-30 or 8 in the morning along with the list of business, so that we may study those reasons. If the delay is ordinary and technical, we will not waste the time of the House by raising it here. But if it is a serious matter involving accountability of a high order, we will come to you before 10 o'clock, take your permission and raise it in the House.

* The English versions of the reports were laid on the table on the 28th October, 1976.

13:00 hrs.

MR. SPEAKER : I will look into the matter.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Being the Chairman of the Committee, I want to make a submission.

मेरा कहना यह है कि जो माननीय सदस्य ने कहा है, वह बहुत गंभीर बात है। हमारी कमेटी के सामने कई-कई साल के बाद रिपोर्ट आती है और उसका परिणाम यह होता है कि जो कुछ मदन या सदस्य देख सकते हैं कि उसमें क्या गड़बड़ है, क्या ठीक है, वह नहीं देख पाते, उसका उद्देश्य खत्म हो जाता है।

कई प्राइवेट या गवर्नमेंट की ऐसी इंस्टीट्यूशन्स हैं जिनमें स्टेट या मॉटर का रूपया लगा है, उनकी 7, 8 साल के बाद रिपोर्ट आती है। कोई हाउस को ऐसी कमेटी नहीं है जो उनकी एक्टिविटीज को जांच करे। कई बार देर में रिपोर्ट लाने का उद्देश्य यह भी होता है कि 7, 8 साल के बाद लाभो ताकि जो गड़बड़ी हो, उसको कोई देख नहीं सके।

हमारी कमेटी इतना ही देखती है कि रिपोर्ट ठीक समय पर आई है या नहीं। अगर नहीं आई तो कह देते हैं कि गलती हो गई, नहीं आई। इमसे ज्यादा कुछ नहीं हो सकता है।

मेरी प्रार्थना है कि इस कमेटी के परब्यू को थोड़ा बढ़ाना चाहिए ताकि यह कमेटी, कहां पर गड़बड़ है, कहां ठीक है, कहां ठीक नहीं है, जैसे हाउस की दूसरी कमेटीज देखती हैं, यह कमेटी भी जांच कर सके और मदन के सामने रख सके कि इममें क्या गड़बड़ है। आपकी सूचना के लिए मैं यह प्रार्थना करना चाहता हूँ।

SHRI SURJIT SINGH BARNALA : There are two types of reports being laid today. One is in item 2(a) "Review

(Hindi & English versions) by Government on the working of the Kerala Agro Industries Corporation for the year 1975-76". There is not much delay in that. But my hon. friend is referring to item 2(b)—"Annual Report (Hindi version) of Orissa Agro Industries Corporation Limited, Cuttack, for the year 1968-69". But he has not read out what follows, viz., "along with the audited accounts and the comments of the Comptroller and Auditor General thereon".

All that has taken time, and that has been explained.

MR. SPEAKER : The delay of nearly 9 years is too much.

SHRI KANWAR LAL GUPTA : The Minister should not be allowed to explain these reasons. It is for the Committee to see why delay has taken place.

SHRI SURJIT SINGH BARNALA : It was only mentioned that it was a report, "along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon."

MR. SPEAKER : Even then 9 years' delay is something unpardonable. Of course, you are not responsible. Somebody else may be responsible. At least in future, these reports should be placed on the Table of the House as early as possible. The Auditor General must have asked for the report earlier.

We will look into the matter and see how we can expedite things. If you can give it in writing, we can see how it can be stream-lined.

ANNUAL REPORT OF NATIONAL PRODUCTIVITY COUNCIL FOR 1976-77

अभ्य तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सारंग साय) : अध्यक्ष महोदय, मैं श्री जार्ज फर्नान्डीज की ओर से राष्ट्रीय उत्पादकता परिषद्, नई दिल्ली के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ।

[Placed in library. See No. LT-1429-77].

REVIEW AND ANNUAL REPORT OF BHARAT ALUMINUM CO. LTD., FOR 1976-77

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : I beg to lay on the Table a copy each of

the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Bharat Aluminium Co. Limited New Delhi, for the year 1976-77.

(2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT-1430/77]

AUDIT REPORT ON ACCOUNTS OF CENTRAL BOARD FOR PREVENTION AND CONTROL OF WATER POLLUTION FOR 1976-77

निर्माण और आवास तथा श्रुति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किकर) : मैं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 40 की उपधारा (6) के अन्तर्गत जल प्रदूषण निवारण तथा नियंत्रण सम्बन्धी केन्द्रीय बोर्ड के वर्ष 1976-77 के लेख सम्बन्धी लेखा परीक्षा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ।

[Placed in library. See No. LT-1431/77].

ANNUAL ASSESSMENT REPORT *Re.* HINDI FOR 1973-74 and 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANJ LAL MANDAL) : I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for the years 1973-74 and 1974-75.

प्र० पी० जी० मावसंकर (गांधीनगर) : अध्यक्ष महोदय, मैं आइटम 7 के बारे में कुछ कहना चाहता हूँ। मैं जान-बूझ कर हिन्दी में बोल रहा हूँ। अभी श्री मंडल ने भारत सरकार के विभिन्न मंत्रालयों में संघ-भाषा के ताने हिन्दी के उपयोग में गति लाने के लिए बनाये गये कार्यक्रम और उसकी

समीक्षा की रिपोर्ट को सदन के टेबल पर रखा है। आप देखेंगे कि 1973-74 और 1974-75 की रिपोर्टों को आज सदन के सामने रखा जा रहा है, जबकि 1977 का साल खत्म होने जा रहा है। उन वर्षों के दौरान हिन्दी के उपयोग में कितना विस्तार हुआ और इस सम्बन्ध में क्या दिक्कतें पैदा आईं, जब इस बारे में रिपोर्ट आज हमारे सामने आ रही है, तो इसका मतलब यह है कि हम हिन्दी का उपयोग बढ़ाने के सिलसिले में उतने गंभीर नहीं हैं, जितना कि हमें संविधान के प्रावधान और संसद् के निर्णय के अनुसार होना चाहिए। जब हमें कहते हैं कि संघ-भाषा के रूप में अंग्रेजी के साथ-साथ हिन्दी का उपयोग, और उसकी प्रतिष्ठा, बढ़नी चाहिए, तो हर एक मिनिस्ट्री को पूरे भागीदारी के साथ उसके उपयोग को बढ़ाना चाहिए और इसके लिए प्रयत्न करना चाहिए। लेकिन जब इस विषय की रिपोर्ट ही दो-दो साल के बाद हमारे सामने रखी जाती है, तो इससे ऐसा लगता है कि दिल्ली में भारत सरकार के बहुत से अधिकारी ऐसे हैं, जिन्हें अंग्रेजी के साथ इतनी मुहब्बत है कि वे हिन्दी के संबंध में संविधान के प्रावधान और इस संसद् द्वारा की गई प्रतिज्ञा को पूरा नहीं करना चाहते हैं।

इसलिए मेरा निवेदन है कि आप प्रधान मंत्रीजी और सरकार की—हम मानते हैं कि जनता पार्टी की सरकार हिन्दी के उपयोग को बढ़ाने के लिए उत्सुक है—इस बारे में कुछ कहें।

MR. SPEAKER : Mr. Mavlanar, you can only raise it. This is not an occasion to make speeches.

STATEMENTS *Re.* ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES GIVEN BY MINISTERS

धर्म तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारंग साह) : अध्यक्ष महोदय, मैं लोक सभा के विभिन्न सत्रों के

दौरान मंत्रियों द्वारा दिये गये विभिन्न आश्वासनों, वचनों तथा की गयी प्रतिज्ञाओं पर सरकार द्वारा की गयी कार्यवाही दर्शाने वाला निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) समा पटल पर रखता है :

- | | |
|----------------------|---|
| (1) विवरण संख्या 10— | } पांचवीं लोक
सोलहवां सत्र, 1976 } समा |
| (2) विवरण संख्या 4— | |
| पहला सत्र, 1977 | } छठीं लोक समा |
| (3) विवरण संख्या 5— | |
| दूसरा सत्र, 1977 | |
| (4) विवरण संख्या 6— | |
| दूसरा सत्र, 1977 | |
| (5) विवरण संख्या 1— | |
| तीसरा सत्र, 1977 | |

[Placed in Library See No. LT-1433/77]

REPORT OF DESHPANDE COMMISSION
RE. DEATH OF JUSTICE D. S. LAMBA,
PREVENTION OF FOOD ADULTERATION
(5TH AMDT.) RULES, 1977 AND REPORT
OF THE COMMITTEE ON DRUG ABUSE
IN INDIA

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
में निम्नलिखित पत्र समा पटल पर रखता है—

- (1) जांच आयोग अधिनियम, 1952 की धारा 3 की उपधारा (4) के अन्तर्गत पंजाब तथा हरियाणा उच्च न्यायालय के न्यायाधीश डी० एस० सांवा की मृत्यु सम्बन्धी तथ्यों तथा परिस्थितियों की जांच करने के लिए केन्द्रीय सरकार द्वारा गठित देशपांडे

आयोग के प्रतिवेदन (हिन्दी* संस्करण) की एक प्रति।

[Placed in Library. See No. LT-1434/77]

- (2) खाद्य अधिनियम, 1954 की धारा 23 की उपधारा (2) के अन्तर्गत खाद्य अधिनियम निवारण (पांचवां संशोधन) नियम, 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 5 दिसम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 732 (ड) में प्रकाशित हुए थे।

[Placed in Library. See No. LT-1435/77]

- (3) भारत में औषधियों के दुरुपयोग सम्बन्धी समिति के प्रतिवेदन (हिन्दी** संस्करण) की एक प्रति।

[Placed in Library. See No. LT-1436/77]

13.07 hrs.

COMMITTEE ON PAPERS LAID
ON THE TABLE

MINUTES

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to lay on the Table Minutes of the sittings of the Committee on Papers Laid on the Table held on 31st August, 5th October and 20th December, 1977.

13.08 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from

*The English version of the Report was laid on the Table on the 14th November, 1977.

**The English version of the Report was laid on the Table on the 5th December, 1977.

the Secretary - General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 14th December, 1977, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Children (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 19th December, 1977."

CHILDREN (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Children (Amendment) Bill, 1977, as passed by Rajya Sabha.

13.20 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

SECOND REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to present the Second Report of the Committee on Papers Laid on the Table.

13.22 hrs.

PUBLIC ACCOUNTS COMMITTEE

2ND, 18TH, 21ST, 24TH, 31ST, 33RD,
36TH, 41ST, 42ND, 47TH, AND 50TH
REPORTS

SHRI C. M. STEPHHEN (Idukki) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Second Report on paragraphs 9 and 10 of the Report of the

Comptroller and Auditor General of India for the year 1974-75. Union Government (Defence Services).

- (2) Eighteenth Report on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74 Union Government (Civil) relating to Road Development in Fourth Plan.
- (3) Twenty-first Report on paragraph 31 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Resettlement of Ex-Servicemen near Seijosa.
- (4) Twenty-fourth Report on Paragraphs relating to Railway Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Railway).
- (5) Thirty-first Report on Action taken by Government on the recommendations of the Committee contained in their Two Hundred and Fourth Report (Fifth Lok Sabha) relating to Expansion of Srinagar Telephone Exchange.
- (6) Thirty-third Report on paragraph 33 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Haldia Dock Project.
- (7) Thirty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-eighth Report (Fifth Lok Sabha) relating to Irregular Release of Woollen Garments under a misdeclaration as Rags.
- (8) Forty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eighty-first Report (Fifth Lok Sabha) relating to Emergency Agricultural Production Programme.
- (9) Forty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Tenth Report

(Fifth Lok Sabha) on Naval Dockyard Expansion Scheme—Ministry of Defence.

- (10) Forty-seventh Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Ninth Report (Fifth Lok Sabha) relating to Export of Leather.
- (11) Fiftieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Seventy-third Report (Fifth Lok Sabha) relating to Directorate of Advertising and Visual Publicity.

13.18 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

श्री चन्द्रबेन प्रसाद वर्मा (झारखण्ड) :

I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON SUBORDINATE LEGISLATION

FOURTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur) : I beg to present the Fourth Report of the Committee on Subordinate Legislation.

COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT

SHRI YAGYA DUTT SHARMA (Gurdaspur) : I beg to present the First Report of the Committee on Government Assurances.

13.13 hrs.

*PUBLIC SECTOR IRON AND STEEL COMPANIES (RESTRUCTURING) AND MISCELLANEOUS PROVISIONS BILL

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : I beg to move for leave to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto."

SHRI C. M. STEPHEN (Idukki) : Sir, I oppose the introduction of this Bill on two grounds, one technical and the other substantial. Coming to that technical aspect, while going through the Bill I find there are certain provisions which provide for delegation of power, e.g. power to alter the conditions of service of employees, power to form association of companies, power to remove difficulties, power to alter the share structure of the companies by notification. These, according to me, are delegatory powers but I find there is no memorandum attached to the Bill, which gives details of the powers of delegation contemplated or incorporated in the Bill, which is one of the mandatory provisions.

Then, this Bill provides for taking over of certain companies : it is not exactly taking over, but companies which are today under the management of SAIL will become independent companies, directly under the control of the Ministry. But there is no financial memorandum. I do not know. I would like to get some light on this point. Is it the contention of the Minister that when these companies, which were being managed by SAIL so far, will be taken over by the Ministry, there will be no additional expenditure, no additional staff, nothing of that sort ? Apparently, it will involve an additional expenditure, in which case there should be a financial memorandum,

[Shri C. M. Stephen]

or they should say that there is no financial expenditure. Neither of these memoranda is appended to this Bill. Therefore, the Bill as presented to the House is defective on the technical ground I am pointing out, which of course can be rectified with your permission. He can subsequently do it. I am pointing it out so that the Minister may look into it.

Then I come to the substantial ground. I want to draw the attention of the Members on both sides, irrespective of party affiliation, that this Bill represents a major deviation from a vital policy in an extremely vital area of national interest. Steel production is an area of vital interest for us. We know the past history upto 1962. Although we had the steel plants at Durgapur, Bhilai and Rourkela, production remained stagnant around 4 million tonnes. A committee was appointed, it went into the structuring of it, it produced certain proposals and those proposals resulted in the formation of SAIL. The idea was that these companies together and the companies dealing with the inputs, namely, designing, construction, coal supply, they will all come under SAIL so that there can be coordination. The manufacturing concerns need not go to the Ministry or other people, they have nothing to worry about, the supply of the inputs will be the concern of SAIL. That sort of arrangement was brought about. The result was that in 1973-74 production went up by 19 per cent. In 1974-75 it went up further and in 1975-76 still further. As against the 1973 figure, today our production has almost doubled as a result of this streamlining.

There is one element in this Bill which is welcome and another element which is absolutely unwelcome. The welcome element is that the different steel plants which are autonomous units now under separate managements are to be brought under a single management so that sufficient coordination takes place. This is welcome.

the other hand, a very dangerous thing is now being done. The NMDC, MEKON, the refractory, HSIL—all these companies which are today under SAIL, looked after by SAIL, are now being taken apart and put directly under the Ministry. According to me this is a very mischievous move which will be disastrous in the matter of the totality of our production. We will go into the exact reason for this at the consideration stage.

We are today in a position of competing with international concerns.

MR. SPEAKER : Will that not be more relevant at the time of considering the Bill ?

SHRI C. M. STEPHEN : We were importing Rs. 400 crores worth of steel. The position has been reversed. We are importing Rs. 50 crores of fine steel today and exporting steel to the extent of Rs. 400 crores. This is because of the streamlining. But the reverse gear is going to be applied now. If these areas are going to be put directly under the bureaucratic machinery, corruption will be rampant, things will become difficult, co-ordination will collapse, our competition overseas with the Germans and the Japanese in particular will become easily affected, and we will be pushed back. This will be the result.

For example, this is very widely known that in the NMDC there is an area known as Babubegan which was investigated for iron ore—everywhere, when you take over, investigation takes place—for which about Rs. 3 crores, I understand, was spent by NMDC. Now it is reported widely, and deputations are coming, that this particular thing is sought to be handed over to Chowgule. Many stories are afloat. If this story is correct and Chowgules get this, they will be getting the advantage of Rs. 3 crores which was spent for the purpose of prospecting. So, it is a move against the public sector, against a very vital area, where we will be wiped out in the international field. So, I would like to know what the policy of the Government is.

I find dismemberment of SAIL, dismemberment of CSIR, dismemberment of Samachar and dismemberment in the matter of recruitment by the nationalised banks. Everywhere dismemberment is taking place to the point of misintegration. This is a major adverse reversal of a national policy which will affect our self-sufficiency, which will make us subordinate to international cartels, a major reversal of a policy which has proved to be beneficial. I, therefore, oppose the introduction of this Bill.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : Sir, I do not wish to have a lengthy discussion. That will come at the consideration stage. But for the benefit of the hon. Member who has raised certain objections, let me first inform him that there is no need for a financial statement because there would be no expenditure involved from the Consolidated Fund of India.

Secondly, with the steel companies or steel factories construction in over

two years coming to an end, the Hindustan Steel works Construction Ltd. would undertake several other works not connected with steel. In fact, they are already engaged in more work not connected with steel than with steel. In steel Plants like Bokaro and Bhilai. Very soon, they will have to wind up from there. We are looking for foreign partners for them to take work in third countries. Therefore, the purpose of putting that company as an appendage or a part of the steel plants will not be beneficial to the construction company which employs a large number of people and which has to find work both inside India and outside India.

SHRI C. M. STEPHEN : And help the Dastur & Co.

SHRI VAYALAR RAVI (Chirayinkil) : Why encourage the Dastur & Co.?

SHRI BIJU PATNAIK : I am talking of construction works. The Dastur & Co. is not a construction company.

SHRI VAYALAR RAVI : It is a designing company.

SHRI BIJU PATNAIK : The HSCL is a contracting company; it is a construction company.

Then, the MECON are a design and construction company. This company is also taking work in international market, like, in Nigeria and other countries. It is taking a large number of work for steel plants. All over the world, the designing companies, the design consultants, are separated from the producing companies. They have then a great viability. It is so all the world over. They are supposed to be an independent authority, like a judicial authority. They take a designing contract and they do it. If they are a part of the producing company, then it will have an adverse effect. If the steel plants do not come up rapidly, then MECON will have hardly any work in India. Therefore, they have got to look forward to works outside India. I am happy to say that I will be able to give them a lot of work in the third countries. It is for this reason that MECON has been made an independent authority.

Similarly, about refractories, first they were captive refractories. Now, they are expanding in a large way. The largest plant will be at Bhilai itself. But a separate company outside the SAIL is thought of because it is to sell a large part of its products outside steel group itself.

The hon. Member has agreed to the major thing and that is the integration of the steel plants. The holding company idea was started by my predecessor, Mr. Kumaramangalam. I am only taking it up to a final stage of making one company. It is not a part of the Ministry. It will be a separate company. Instead of a holding company, it will be an owning company with full authority to deal with the production of steel.

The NMDC, the major supplier of iron ore to the steel plant, is being separated from there to make it a captive mine of the steel plant. It will come under SAIL. So, the hon. Member need not have any fear that this company is being taken away by some bureaucrat or an administrative Ministry. The NMDC was only dealing with iron ore mine. The Government has decided to give them other non-ferrous areas, like, aluminium, chrome, tin, manganese and whatever other things come in other non-ferrous areas also. They have got also to develop a consultation service because we get demand from various developing countries to send consultancy service from here for mine planning, as is called, in which we have a certain amount of weakness. We have to build that up :

These are the various considerations. It will only increase the efficiency of the entire thing. I would request the hon. Member not to raise his objection to the introduction of this Bill.

SHRI C. M. STEPHEN : The point I was making was this: here was a particular set-up tried in the course of three years and found to be absolutely beneficial in this result....

MR. SPEAKER : You can raise it during the debate.

SHRI C. M. STEPHEN : Why then did you find it necessary to have a different set-up? I would also like to be enlightened....(Interruptions).

MR. SPEAKER : Not now. There is a stage for it, later, when you can raise it.

The question is :

"That leave be granted to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therein or incidental thereto."

The motion was adopted.

SHRI BIJU PATNAIK : Sir, I introduce * the Bill.

13: 28 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

13: 28 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER : Matters under Rule 377. Mr. Ram Gopal Reddy, He is not here....

SHRIMATI PARVATHI KRISHNAN (Coimbatore) : Sir, I want to make a submission.

श्रीमति मृणाल गोरे (बम्बई उत्तर) : अध्यक्ष महोदय, मैंने भी रूल 377 के अधीन मंत्री महोदय को ग्यान देने के लिए एक नोटिस दिया था जिसका जवाब मंत्री महोदय देना चाहते हैं ।

MR. DEPUTY-SPEAKER : If the Minister wants to reply, he can inform the Speaker and reply tomorrow.

श्रीमती मृणाल गोरे : मैंने स्पीकर साहब को इफार्म किया था कि आप मंत्री महोदय को रिप्लाई देने के लिए कहें । यह मैंने 14 तारीख को कहा था । जिसके लिए मिनिस्टर साहब ने भी श्री श्री स्पीकर साहब ने भी एपी किया है ।

MR. DEPUTY-SPEAKER : Under rule 377, if the Minister wants to reply, the procedure is, he can inform the Speaker and then reply. Unfortunately, he has not informed the Speaker. If he wants to reply, he can inform the Speaker and reply tomorrow, if he wants.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : उपाध्यक्ष महोदय, अगर किसी स्तर पर माननीय सदस्या ने किसी चीज के बारे में कोई जवाब मांगा है तो मैं जवाब देने के लिए तैयार हूँ । मैं तो सदा जवाब देने के लिए तैयार रहता हूँ ।

उपाध्यक्ष महोदय : नहीं नहीं, 377 में इस तरह से नहीं किया जाता है ।

13: 25 hrs.

RE : QUESTION OF PRIVILEGE

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं आपका ध्यान रूल 223 की तरफ दिखाना चाहता हूँ । जो मैंने श्रीमती इंदिरा गांधी के खिलाफ प्रिविलेज मोशन दिया है, उसके बारे में मेरा कहना यह है कि उन्होंने इस हाउस को मिसलीड किया है— एमबेसी की झड़क लेने के लिए जो तथ्य उन्होंने बताये हैं कि प्राइस राज है, ला एण्ड आर्डर की प्राबलम है ।

MR. SPEAKER : You yourself told me that you would produce additional material which you have got. Again you want to raise it....

SHRI KANWAR LAL GUPTA : I have given every detail to you.

MR. SPEAKER : Merely your giving is not sufficient. I have to look into it.

13: 26 hrs.

ELECTION LAWS (AMENDMENT)

BILL**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951 and the Indian Penal Code.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951, and the Indian Penal Code."

The motion was adopted.

SHRI SHANTI BHUSHAN : Sir, I introduce the Bill.

*Introduced with the recommendation of the President.

**Published in Gazette of India Extraordinary Part II, Section 2 dated 22-12-77.

श्री राज नारायण : मैं समझ गया थापकी बात को, लेकिन मैं कहना चाहता हूँ कि मैं किसी बात को सदन से छिपाना नहीं चाहता हूँ । हमें याद नहीं है ।

MR. DEPUTY SPEAKER: The Minister can reply tomorrow. We will send him the extract of what the hon. Member said the other day.

SHRIMATI PARVATHI KRISHNAN : Sir, I want to make a submission. The time allotted for the Resolution about the recommendations of the Railway Convention Committee is only one hour.

MR. DEPUTY-SPEAKER : When we take up that Resolution, you can make that submission.

(i) FAILURE TO INCREASE THE PRICE OF SUGAR CANE

श्री रामधारी शास्त्री (पदरौना) : हमारे देश में करीब दस करोड़ लोग गन्ने की खेती पर निर्भर करने हैं । हमारे देश में 253 चीनी मिलें हैं । छोटी छोटी खंडसारी की इकाइयों सात हजार से अधिक हैं । इन इकाइयों में लागभग बारह लाख लोग छोटे बड़े मिल कर काम करते हैं । केवल पन्द्रह प्रतिशत लोगों के लिए इस सरकार ने सस्ती चीनी की व्यवस्था कर रखी है । हम उम्मीद करते थे कि हमारी सरकार चीनी नियंत्रण मुक्त कर देगी, चीनी फ्री होगी । लेकिन केवल पन्द्रह प्रतिशत लोगों की खातिर सरकार ने एक नकली कंट्रोल कायम कर रखा है और 8.5 प्रतिशत लोग सस्ती चीनी से वंचित हैं । उनको चीनी पाने के लिए खुले बाजार में चीनी खरीदनी पड़ती है । उनको सस्ते दामों पर चीनी नहीं मिलती है । पन्द्रह प्रतिशत लोग दो रुपए पन्द्रह पैसे किलो चीनी पाते हैं और गेव 85 प्रतिशत लोग साढ़े चार से लेकर पांच रुपए तक के भाव पर पाते हैं । प्रधान मंत्री तथा खाद्य मंत्री का भी बयान था कि यह कंट्रोल

हट जाएगा लेकिन वह नहीं हटा और पुरानी व्यवस्था चली आ रही है ।

इसके अलावा जो सबसे बड़ा किसान विरोधी काम सरकार ने किया है वह यह है कि चीनी पर लगी हुई एक्साइज ड्यूटी में साढ़े सतरह प्रतिशत की छूट दे दी है और यह 85 करोड़ की राशि बन जाती है । 85 करोड़ की छूट 253 मिल मालिकों को दी गई है । लेकिन सात हजार खंडसारी यूनियनों जो हैं जिसमें छोटे लोग लगे हुये हैं उनको यह छूट नहीं दी गई है । जनता पार्टी की पालिसी है कि छोटे छोटे आदमियों को प्रोत्साहित किया जाएगा । लेकिन उनको एक्साइज ड्यूटी में कोई छूट नहीं दी गई है । उन पर एक्साइज ड्यूटी में निरन्तर वृद्धि ही की जाती रही है । महाराष्ट्र की बात मैं आपको बताना चाहता हूँ । वहां पर 1974 में 1180 रुपए यह थी । मई में इसको बढ़ा कर 2360 कर दिया गया यानी दुगुना कर दिया । मार्च, 1975 में उसको बढ़ा कर 5900 रुपया कर दिया गया । इस प्रकार मे सीधे-सीधे एक्साइज ड्यूटी को पांच गुना कर दिया गया है । इस साल सरकार ने 85 करोड़ की छूट मिल मालिकों को एक्साइज ड्यूटी में दी है । उन्होंने गन्ने के दाम को नहीं बढ़ाया है । साथ ही खंडसारी के जो छोटे छोटे उद्योग-पति हैं उनको कोई छूट नहीं दी गई । उस पर भाज भी पांच गुना एक्साइज ड्यूटी लगी हुई है ।

1948-49 में स्वर्गीय रफी अहमद किदवाई ने खाद्य मंत्री के रूप में गन्ने के दाम तय करने के लिए एक फार्मूला निकाला था जो किदवाई फार्मूला नाम से बड़ा मशहूर हुआ था । उस सिद्धान्त के अनुसार 1948-49 में दो रुपए मन गन्ना बिका था और 32 रुपये मन चीनी । एक सिद्धान्त तय हो गया था । लेकिन

[श्री रामधारी शास्त्री]

भाज गन्ने के दाम में कमी आई है। चीनी के दाम में किसान का हिस्सा जहां 62 प्रतिशत होता था वह भाज घट कर 43 प्रतिशत रह गया है।

सरकार का कहना है कि चीनी मिल मालिकों को घाटा हो रहा है, चीनी मिलें घाटे में जा रही हैं। रिजर्व बैंक के अध्ययन पर आधारित जो रिपोर्ट है उनको जो शुद्ध लाभ बकिंग कैपिटल पर हुआ है वह 1970-71 में 0.2 प्रतिशत हुआ है, 1971-72 में 7.5 प्रतिशत हुआ है, 1972-73 में 15.7 प्रतिशत हुआ है, 1973-74 में 10.8 प्रतिशत हुआ है और 1974-75 में 9.3 प्रतिशत का शुद्ध लाभ हुआ है। उसके बाद भी यह कहा जाता है कि वे घाटे में चल रही हैं और इस आधार पर उनको एक्सट्राइज ड्यूटी में छूट दे दी गई है।

यह कहा जाता है कि किसान को गन्ने के दाम अधिक देने की इसलिए गुंजाइश नहीं कि मौजूदा स्थिति में अगर दाम बढ़ा दिए गए तो किसान अधिक गन्ना बोना शुरू कर देंगे, उत्पादन गन्ने का बढ़ जाएगा। मौजूदा हालत यह है कि पानी, बिजली, खाद, मजदूरी के दाम ची-गुने बढ़ गये हैं पिछले चार बरस में। इस आधार पर किसान के गन्ने के दाम कम से कम पन्द्रह रुपए क्विंटल होने चाहिये। यह हमारी मुख्य मांग है। चीनी मिल मालिकों को 1940 से लगातार सबसिडी दी जा रही है। क्या वजह है कि किसानों के हितों की रक्षा करने से सरकार कतरानी है और उन के गन्ने के दाम बढ़ाना नहीं चाहती ?

चौदह ता० को कृषि राज्य मंत्री ने इस पर हुई बहस में स्वीकार किया था कि अगर चीनी को मुक्त कर दिया जाए और सरकार इस ढंग से रिलीज करे जिससे

3 ह० किलो चीनी बिके तो कोई वजह नहीं है कि किसानों को गन्ने का दाम 15 ह० न दिया जा सके। यह राज्य कृषि मंत्री ने स्वीकार किया है। इसलिए जब कृषि राज्य मंत्री ने इस बात को स्वीकार किया है और गन्ने के दाम में कमी प्रायी हुई है, किसान को नुकसान हो रहा है तो मैं तीन बातें कहना चाहता हूं। पहली तो यह कि सरकार जिस अनुपात में चीनी मिलों को एक्सट्राइज ड्यूटी में छूट देती है उसी अनुपात में छोटी छोटी खंडसारी इकाइयों को भी छूट दी जानी चाहिए ताकि वह किसानों को गन्ने का उचित दाम दे सकें। यहां मान्यवर, एक सूचना दे दूं कि गुड़ के एक्सपोर्ट की खबर भी, एक सूचना या गई कि गुड़ एक्सपोर्ट होगा बिदेष्टों में, इससे जो गन्ना 8 ह० प्रति क्विंटल मुजफ्फर नगर की खंडसारी बनिटों में बिक रहा था उसका दाम 10 ह० हो गया। हम नहीं जानते कि कल मंत्री जी क्या बयान देंगे, उन्होंने घोषणा कर दी कि अब गुड़ का एक्सपोर्ट नहीं होगा। परिणाम यह हुआ कि फिर से गन्ने का दाम खंडसारी बनिटों में 10 ह० से घट कर 8 ह० प्रति क्विंटल हो गया। इसलिए हमारी मांग है कि सबसे पहले आप खंडसारी पर भी मिलों के अनुपात में एक्सट्राइज ड्यूटी में छूट दें। दूसरी बात यह कि आप गुड़ का एक्सपोर्ट खोल दें। अगर देर से खोलेंगे तो उसका लाभ व्यापारियों को होगा। और अगर आप भाज कल एक्सपोर्ट खोलेंगे तो उसका लाभ किसानों को होगा। तीसरी बात यह कि चीनी की जो दोहरी मूल्य प्रणाली है इसको समाप्त किया जाये और 3 ह० किलो पर इस तरह से रिलीज की जाय चीनी बाजार में ताकि शहर और गांव के बाजारों में चीनी 3 ह० पर मिले। तब जा कर गन्ने का दाम 15 ह० प्रति क्विंटल किसानों को किया जा सकता है।

मान्यवर, मुझे शर्म आती माननीय कृषि राज्य मंत्री का जवाब सुनकर। वह कहने हैं कि हम कंट्रोल इसलिए नहीं हटाएंगे कि कुछ लोग सस्ती चीनी खाने के आदी हो गये हैं। मैं कहता हूँ कि अगर 15 फीसदी लोग सस्ती चीनी खाने के आदी हो गये हैं तो क्या मंत्री जी ने समझ लिया है कि 85 फीसदी चुपचाप रहेंगे और 5 ह० किलो चीनी खाएंगे ? इसलिए खंडमारी पर एक्ससाइज इयूटी खत्म करनी चाहिये और गन्ने की कीमत बढ़ायी जानी चाहिये।

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : मान्यवर, श्रीमती मृणाल गोरे ने कहा है कि कल वह नहीं रहेंगे। इसलिए मैं चाहूंगा कि आप उनको आज्ञा दे दें जिनसे मैं उनका उत्तर संक्षेप में दे दूँ।

उपाध्यक्ष महोदय : ठीक है, यह पहले हो जाने दीजिए।

(ii) MISMANAGEMENT IN THE C.M.I. LTD. AND EASTERN MANGANESE AND MINERALS LTD., DOMCHANCH, BIHAR

श्री रीतलाल प्रसाद वर्मा (कोडरमा) : उपाध्यक्ष महोदय, मैं अपने क्षेत्र की औद्योगिक समस्या जो अन्नक व्यापार से सम्बन्धित है, सदन के सामने रखना चाहता हूँ क्योंकि ईस्टर्न मैंगनीज और मिनरल कम्पनी लिमिटेड और क्रिश्चियन माइक इंडस्ट्रीज लिमिटेड कम्पनी में पिछले कई वर्षों से मिसमैनेजमेंट हो गया है जिसके कारण 4,000 मजदूर भूखों मरने की स्थिति में पहुँच गये हैं। इसीलिए इस संदर्भ में 1,000 से ज्यादा मजदूरों द्वारा हस्ताक्षर किया हुआ एक मेमोरैंडम मेरे पास आया है जिसको मैंने माननीय विधि मंत्री को पिछले नवम्बर महीने में दे दिया था और कहा कि इस कम्पनी को टेक ओवर कर लिया जाय। इसकी सूचना मैंने अम

मंत्री, वाणिज्य मंत्री और खान मंत्री को भी दी थी कि यह कम्पनी बिल्कुल अव्यवस्थित हो गई है और इसके कारण 4,000 मजदूर भूखों मर रहे हैं और 13 मजदूरों की मृत्यु हो चुकी है। इन 4,000 मजदूरों के आश्रितों को मिलाकर यह संख्या 50,000 तक पहुँचती है जो संकटग्रस्त हैं। इसलिए मैं यह जानकारी देना चाहता हूँ कि वहाँ से 30, 40 करोड़ का अन्नक निर्यात होता है। यह एक सबसे बड़ी कम्पनी है जो सबसे पुरानी और विश्व में विख्यात है। करीब साढ़े तीन हजार बर्ग-मील जमीन इसके मातहत है, इसकी दूसरी फंक्टरियां हजारीबाग, कोडरमा, झूमरी, तलैया, गिरीडीह में है। इस के कार्यालय दिल्ली और कलकत्ता में भी हैं। इस कम्पनी ने 1960 से प्राविडेंट फंड का पैसा जमा नहीं किया है उसमें मजदूरों का हिस्सा भी है और कम्पनी का हिस्सा भी है साथ ही साथ 1975 से अभी तक मजदूरों को वेतन भी नहीं दिया गया है जो कि 45 लाख कम्पनी के पास बकाया हो गया है। इस तरह से मजदूर भुख-मरी की स्थिति में आ गये हैं।

मजदूरों में प्राविडेंट फंड अधिनियम के अन्तर्गत दख्खान्त भी दी कि उनमें अधिव्य निधि के पैसे मिलें, लेकिन 68-एच के अन्तर्गत उनको पैसा नहीं मिला है। इसी कारण वहाँ पर 13 मजदूरों की मृत्यु भी हो गई है जिसका पूरा विवरण मेरे पास है।

कम्पनी की दुर्दशा को जानने के लिए केन्द्रीय सरकार के कम्पनी अधिनियम के अन्तर्गत एक टीम नवम्बर, 1976 में वहाँ पहुँची थी। उसने इसके दोषों की जांच-पड़ताल करके यहाँ पर रिपोर्ट भी दी थी कि इस कम्पनी को अधिनियम की धारा 209, 237 और 408 के अन्तर्गत अधि-

[श्री रीतलाल प्रसाद वर्मा]

ग्रहण करना चाहिये। लेकिन अभी तक उस पर कोई कार्यवाही नहीं हुई है।

यह एक पब्लिक कम्पनी है, इसके साढ़े 7 लाख शेयर होल्डर हैं, लेकिन आज यह कम्पनी उन सभी शेयर होल्डर्स की पूंजी खत्म कर चुकी है। साथ ही साथ कम्पनी के डायरेक्टर्स ने गैर-जिम्मेदाराना तरीके से 6 कम्पनियों का निर्माण किया है और सारे भारतवर्ष में उस पूंजी से 23 कम्पनियां दूसरे प्रदेशों में खोली हैं सारे डायरेक्टर्स ने भ्रम भ्रम कम्पनियां बना ली हैं। इस कम्पनी को अब इसके अफसर चला रहे हैं। सारे अफसर लखपति हैं, कोई भी 10, 50 लाख से कम नहीं है। इस प्रकार से आज भी कम्पनी की करोड़ों रुपए की पूंजी पड़ी है, इसके 200 से अधिक मकानात हैं और 500 एकड़ से ज्यादा जमीन भी प्राइवेट है और बहुत सी मशीनरी है। करोड़ों रुपए का माइक्रो स्क्रेप और फॅबरीकेटड माइक्रो पड़ा हुआ है।

यदि सरकार इसे अग्रग्रहण कर के इन मजदूरों को राहत नहीं देती है तो ऐसी हालत में बहुत लोग भूखों मरने लगेंगे। छोटा नागपुर के उत्तरी भाग में अन्नक के भलाबा और कुछ नहीं है। अन्नक भी हीरे जवाहारात की तरह बहुत ही बहुमूल्य खनिज है।

मैंने मंत्री महोदय को 27 नवम्बर, 1977 को एक मॅमोरेण्डम भी लिखकर दिया था, लेकिन अभी तक उस पर कार्यवाही नहीं हुई है। इस दशा में मैंने सदन का ध्यान इसलिए दिलाया है कि अगर इस तरफ ध्यान नहीं दिया गया तो 4,000 मजदूर यहां आकर सत्याग्रह करेंगे और एक विकट स्थिति उत्पन्न होगी।

(iii) REPORTED NEWS ABOUT WRONGFUL CONFINEMENT OF Mr. JUSTICE S. K. VERMA BY THE MANAGEMENT OF SWADESHI POLYTEX LTD., GHAZIA-
BAD

श्री शरद यादव (जबसपुर) : उपाध्यक्ष महोदय, मैं यह बहुत संगीन मामला आपके सामने उठा रहा हूँ। मैंने चाहा तो यह था कि यह कॉलिंग प्रॉटेक्शन या किसी और रूप में दिया जाता, लेकिन हर महत्वपूर्ण सवाल को यहां 377 में डाल दिया जाता है।

स्वदेशी पॉलिटैक्स एक मिल है जो आधुनिक धागा तैयार करती है। एक स्वदेशी काटन मिल है आपको मालूम है कि 8 तारीख को इस सदन में उस मामले पर बहस हो चुकी है। वहां 13 मजदूरों की जानें चली गईं। यह सब जो मामला गड़बड़ चल रहा है, या सड़ाई-सड़ाई चल रही है, इसके पीछे राजा राम और सीताराम नाम के दो पूंजीपति भाई हैं। यह जो सत्ता में सांड है, ये सड़कर इस तरह से वहां पर होली खेल रहे हैं और लोगों की जान जा रही है।

स्वदेशी काटन मिल में 8 हजार मजदूर हैं। आधुनिक धागा बनाने वाली स्वदेशी पॉलिटैक्स मिल, जो गाजियाबाद में है इस पर सीताराम जयपुरिया का कब्जा है। ये सीताराम जयपुरिया साहब पूंजीपति तो हैं ही लेकिन राजनीति में भी घुस गए हैं। जब कांग्रेस की सरकार थी, सब भी बहुत ताकतवर थे और अब जनता सरकार है तब भी ताकतवर हैं।

एक बड़ी अजीब घटना कल घटी, हिन्दुस्तान का सबसे बड़ा प्रदेश इसाहाबाद के हाईकोर्ट के भूतपूर्व चीफ जस्टिस श्री एस० व० वर्मा के वहां शेयर्स के मामले में काफी घपला है। कानपुर की स्वदेशी मिल ठीक नहीं चल रही है। उसके 14 लाख शेयर्स स्वदेशी पॉलिटैक्स गाजियाबाद में हैं। उसके शेयर बेचना चाहते हैं और जो सीताराम जयपुरिया हैं उनके शेयर उसमें 2200 हैं, लेकिन वह किसी तरह से भी उस पर कब्जा बनाए बैठे हुए हैं।

इलाहाबाद हाईकोर्ट ने इस सारी गड़बड़ के कारण कहा कि सीताराम जयपुरिया उस बैठक की

अध्यक्षता नहीं करेंगे, श्रीर इलाहाबाद हाईकोर्ट के रिटायर्ड चीफ़ जस्टिस भी एस० के० वर्मा, को अध्यक्षता करने के लिए कहा गया। जब वह 6 तारीख को वहां पहुंचे तो सीताराम जयपुरिया ने कानपुर से बुलाये गये गंडो की सहायता से उन्हें एक बाथरूम में बन्द कर दिया, और ढाई घंटे तक वहां रखा। जो शेरहोन्डजं शेरजं बेचना चाहते हैं, उन्होंने घाने में रपट की। लेकिन एस० पी० और क्लेक्टर आदि ने कोई कार्यवाही नहीं की। एक रिटायर्ड चीफ़ जस्टिस को ढाई घंटे तक बन्द रखा गया, लेकिन सिर्फ़ सादी वर्दी में सिर्फ़ दो सिपाही वहां पहुंचे। श्री वर्मा किसी तरह से पीछे के दरवाजे से निकल कर भागे और उन्होंने भी रपट लिखाई, लेकिन कोई कार्यवाही नहीं हुई।

यह बहुत संगीन घटना है कि जो आदमी हिन्दुस्तान के सब से बड़े प्रांत का मुख्य न्यायाधीश रहा हो, उसे ढाई घंटे तक बन्द रखा गया, लेकिन सीताराम जयपुरिया इतना ताकतवर हो गया है कि उस के खिलाफ़ कोई कार्यवाही नहीं की गई। लगता है कि वह आई० डी० बी० आई०, एफ़० आई० सी० और वित्त मंत्रालय से भी ज्यादा ताकतवर हो गया है।

स्वदेशी काटन मिल में आठ हजार मजदूर काफ़ी समय से गरीबी और भुखमरी से पीड़ित हैं। दो वर्ष से उन्हें समय पर तन्हावाह नहीं मिल रही है। आई० डी० बी० आई० का अधिकारी वर्म सीताराम जयपुरिया के साथ मिला हुआ है और चौदह लाख रुपये के शेरजं नहीं बिकने देता है। मैं वित्त मंत्रालय और इंडस्ट्रीज मंत्रालय से यह जानना चाहता हूँ कि क्या कारण है कि एशिया की सब से बड़ी धागा बनाने वाली कानपुर की यह काटन मिल आज छतरे में है, वहां के आठ हजार मजदूरों के भविष्य का प्रश्न है, लेकिन सीताराम जयपुरिया और आई० डी० बी० आई० के चेरमैन उस कारखाने को बर्बाद

करने पर तुले हुए हैं; क्यों नहीं इस बारे में उचित एक्शन लिया जा रहा है, क्यों नहीं शेरजं को बेचने की अनुमति दी जा रही है।

उत्तर प्रदेश सरकार ने अक्टूबर, 1977 में लैंड रेवेन्यू के अन्तर्गत एक रिसेवर भी नियुक्त किया तथा कम्पनी के एक करोड़ रुपये की कीमत के स्वदेशी पोलिटेक्स के शेयर भी एटैच कर लिये, ताकि उन्हें बेच कर सरकार का ऋण तथा मजदूरों का वेतन चुकाया जा सके। परन्तु आई० डी० बी० आई० का सहयोग न मिलने के कारण उत्तर प्रदेश सरकार उन शेयरों को अभी तक नहीं बेच सकी है।

इस लिए मैं कहना चाहता हूँ कि इस बारे में पूरी जांच पड़ताल की जाये, सरकार इस मामले में इन्टरवीन करे और जो लोग सीताराम जयपुरिया के साथ मिले हुए हैं, उन्हें सख्त सजा दे, ताकि आठ हजार मजदूरों की जान बचे। सत्ता के सांडों से हमें कोई मतलब नहीं है। उस कारखाने का बचाव होना चाहिए और आई० डी० बी० आई० के जो अफ़सर सीताराम जयपुरिया से मिले हुए हैं और कांग्रेस सरकार के समय से गुलछरें उड़ा रहे हैं, उन के खिलाफ़ कार्यवाही की जाये। क्या जनता सरकार के आने के बाद भी वह व्यक्ति इतना ताकतवर है कि एल० आई० सी०, वित्त मंत्रालय और इंडस्ट्रीज मंत्रालय उसके विरुद्ध कुछ नहीं कर पा रहे हैं। मैं चाहता हूँ कि सरकार इस बारे में विस्तृत बयान दे कि चीफ़ जस्टिस को गिरफ़्तार किये जाने के बारे में कार्यवाही क्यों नहीं की गई।

(iv) FIRE ACCIDENT IN SAMACHAR OFFICE, BOMBAY

SHRI P. RAJAGOPAL NAIDU (Chittoor): Sir, recently four persons died because of the fire accident in Samachar Office in Bombay. You know that there are so many accidents in railways; there are so many stabbings in

[Shri P. Rajgopal Naidu]

Ambassadors' Offices and there is so much of sabotage in the country. Many people suspect that this is also a sabotage.

Government has not given the details with regard to the recent fire accidents. Government has also not said anything about the help given to the families of victims, whether compensation was given or not. It is creating a scare in the country. Unless Government takes stern measures to put down all this violence it will create confusion in the country. Therefore, I request the government to investigate into the matter and let the House know about the details.

(v) FAILURE TO GIVE CITIZENSHIP RIGHTS TO REFUGEES WHO CAME TO INDIA AFTER 1971 INDO-PAK WAR

श्री भानु कुमार शाल्मी (उदयपुर) :
उपाध्यक्ष महोदय, मैं आज उस समस्या को लेना चाहता हूँ जिस का समाधान आज से बहुत पहले हो जाना चाहिए था यह समस्या क्षेत्रीय नहीं है, किन्तु एक राष्ट्रीय समस्या है। 1971 में हिन्दुस्तान और पाकिस्तान के युद्ध के समय सिन्ध और गुजरात की सीमा पर रहने वाले जो लोग थे उन्होंने हमारी सेना को रास्ता बताया। मैं उन सब गांवों का देख कर आया हूँ, उस समय जब हमारी सेना पाकिस्तान पर आक्रमण करने जा रही थी तो उन्हें रास्ते का पता नहीं था कि कौन से रास्ते से जा कर हम विजय प्राप्त कर सकते हैं। पाकिस्तान के अन्दर रहने वाले उन व्यक्तियों ने उसे रास्ते बताये जिस के कारण हमारी भारत की सेना पाकिस्तान को परास्त करने में सफल हो गई। परिणाम यह हुआ कि हमारा जो समझौता हुआ उस समझौते में जब हम उस क्षेत्र को खाली कर के यहाँ आए तो क्यों कि उन्होंने भारत की सेना को रास्ता बताया था इसलिए अगरे वे पाकिस्तान में रह जाते तो दो बातें उन के साथ होती—या तो उनका जीवन पशु-तुल्य होता या वे माल के घाट उतार दिए जाते, इसलिए वे हिन्दुस्तान में चले आए। उन की संख्या लगभग आधा लाख है। आज उनकी दशा अत्यंत दयनीय है। मुझे आश्चर्य होता है कि बंगला देश के बन्धियों के रहने

के लिए देवरी कैम्प में और अन्य स्थानों में पक्के मकान थे, लेकिन उन के लिए एक तम्बू नहीं, एक टेन्ट नहीं और हमारे मंत्रालय ने गत वर्ष उनको आवास के लिए 2 सौ रुपये दिए। क्या दो सौ रुपये में कोई मकान बन सकता है? 200 रुपये में तो कोई घास का छपर भी नहीं बन पाता है। जैसे तीसे कर के उन्होंने जो झोपड़ी बनायी वह भाग लगने के कारण जल कर खाक हो गई। अब आज उन के रहने के लिए कोई मकान नहीं है। खाने के लिए उन्हें तीसे रुपये मिलते है और बालको को 15 रुपये मिलते है। तीसे रुपये में आज को महंगाई के जमाने में क्या कोई जीवन का निर्वाह कर सकता है। उन बच्चों को पूरा राशन मिले, वह भी नहीं होता। केवल 30 रुपये उनको मिलते हैं और आश्चर्य की बात यह है कि आज उन में से कोई शरणार्थियों के कैम्प में आयुष्पक के पद पर लग गया तो गत 6 वर्ष में दो हुई सबसिडी उस से रिकवर हो रही है। वह कहाँ से देंगे? उन के पास खाने के लिए पैसा नहीं और उनसे रिकवरी के लिए आर्डर चले गए। हम ने कई पत्र लिखे मंत्रालय को कि कम से कम रिकवरी तो बन्द कर दी जाय। मुझे आश्चर्य यह कहना है कि आखिर इनका क्या अपराध है, क्या दोष है? इन का अपराध तो यही था कि जो हमारी भारत की सेना वहाँ आक्रमण करने के लिए गई उसे उन्होंने रास्ता बताया और यही नहीं, भारत सरकार का जिस में कोई पैसा नहीं लगता, एक नागरिकता का अधिकार भी उन को वह नहीं दे सकती। पुरानी सरकार तो कह रही थी कि इन को वापस भेजेंगे। हमारी उन के साथ बातचीत चल रही है। कैसे वे वापस जाएंगे। जाएंगे तो मौत के घाट उतारे जाएंगे। अगर उन्हें नागरिकता का अधिकार होता तो उन में कई एंबासिडेंट्स हैं, कई पोस्ट बेथ्यूट हैं, उन्हें नौकरी मिल सकती थी या वे कोई धन्धा कर सकते थे। आज वे पशु तुल्य जीवन तो नहीं बिताते। यह समस्या बहुत बड़ी है। मैं ने इसलिए

इस के उपर कालिग प्रदेशन दिया था। प्राज उन के मरने जीने का प्रश्न है। उन के लिए दवाइयां नहीं, पढ़ने के लिए किताब नहीं, भोड़ने को कगबल नहीं, रहने को मकान नहीं, कुछ भी उन के पास नहीं। ऐसी परिस्थिति के अन्दर क्या भारत सरकार केवल 200 रुपये साल में उनको मकान के लिए देकर शांत बैठ जायेगी? मैं निवेदन करूंगा कि सरकार उन के आवास की, उन के एजुकेशन की व्यवस्था करे और शीघ्रातिशीघ्र रिक्तवरी बन्द करे। मैं जानता हूँ केवल एक मंत्री महोदय का यह काम नहीं हो सकता। सारा मंत्रिमंडल बैठकर इस के ऊपर जल्दी निश्चय करे और निश्चय कर के उन्हें नागरिकता का अधिकार दे दे ताकि वे पशुवत जीवन न बिता कर भारत के अन्य नागरिकों की तरह अपने पुरुषार्थ से पूंजी कमा सकें और दयनीय दशा में न रहें।

(iv) SALE OF SEVERAL THOUSAND EAST
 PAKISTAN REFUGEE WOMEN FROM MANA
 CAMP

SHRI SAMAR GUHA (Contd.) :
 Sir, I want to draw the attention of the House through you to a very shocking and at the same time shameful affair that has been reported to the Chief Minister of West Bengal by a delegation of MLAs who were sent to Mana camp, Deoli camp and other different camps where the former East Pakistan refugees have been rotting for periods ranging from 7 to 15 years. Recently a group of MLAs was sent there to see the condition of the refugees in those camps. On the 17th, they and also 17 members of those refugee camps have made a representation to the Chief Minister of West Bengal wherein they have said that about 10,000 girls and women have been taken away from the Mana camp and other camps also and sold outside.

SHRI SHYAM NANDAN MISHRA (Begusarai) : What are the authorities doing?

SHRI SAMAR GUHA : There are serious complaints against the authorities. The girls and women have been subjected to shameful behaviour. There

are reports against the police also that some of the girls were taken away and atrocities committed on them. You will remember, I raised this matter of the rotting conditions in which the refugees live in different camps for 7 to 15 years. 1,30,000 former East Pakistan refugees have been kept by the Government deliberately in Mana and other camps, from where it is very difficult for them to come here and get any information whatsoever. They cannot come to the cities and make complaints. All kinds of reports against the employees and some other agencies are also coming again and again. The Minister for Rehabilitation is not here. I want to make a humble suggestion through you to the Minister that he may make a statement on this matter. The report has come out in Ananda Bazar Patrika of 18th December and it has been submitted by responsible persons who visited the camps. I would humbly request the minister to enquire into the matter about the behaviour meted out, by the government employees and also many other agencies working there to the refugees who have been kept in Mana camp, Deoli camp and other camps in Dandakaranya. An enquiry should be made and a report presented here. The conditions in which the refugees are living are almost at a sub-human level. A team of Members of Parliament should visit these refugee camps and make a report to the Government about their condition and also the policy in regard to their rehabilitation. These refugees who met the Chief Minister of West Bengal made an appeal that they want to go to Andamans. The other day when I raised the matter, the minister said, they will not be sent to Andamans. Almost every session I have been bringing this matter to the attention of the House. The Government promised that they will be sent to Andamans, but the Minister said the other day that they will not be sent to Andamans. The areas have been cleared there and these refugees want to go there. I would again humbly submit, let the minister make an enquiry about this report that has come out. Also, let him send a team of Members of Parliament to these refugee camps to see the conditions there and make a report and also submit a report about the policy and programme for their rehabilitation.

STATEMENT RE : APPOINTMENT BY INDIAN RED CROSS SOCIETY OF OFFICIALS ON A COMMITTEE TO DISTRIBUTE RELIEF MATERIALS

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : श्रीमान, 24 जून,

[श्री राज नारायण]

1977 को रेड-क्रॉस के सम्बन्ध में कुछ प्रश्न श्रीमती मृणाल गौरे ने यहां पर उठाये थे। इन का यह कहना सही है कि हम ने प्राश्वासन दिया था कि इस की जांच कराई जायेगी। अपने उस प्राश्वासन के मुताबिक हम ने जांच आरम्भ की और हम ने घर मंत्री को इस सम्बन्ध में लिखा कि सी० बी० आई० के द्वारा इस की जांच कराई जाए। सी० बी० आई० के अधिकारी गये लेकिन अन्त में सी० बी० आई० के अधिकारियों ने मुझ को यह सूचित किया कि क्योंकि यह एक अन्तर्राष्ट्रीय संस्था है, इसलिए इस की इंक्वायरी सी० बी० आई० के द्वारा नहीं की जा सकती। फिर हम ने घर मंत्री को कहा कि आखिर इस की जांच की कोई न कोई व्यवस्था होनी चाहिए। सी० बी० आई० और अन्य लोगों ने कहा कि इंटेलेजेन्स ब्यूरो के जरिये जांच कराई जा सकती है। उस में भी थोड़ा विलम्ब हुआ। तो हम ने एक और रास्ता निकाला कि कम से कम हमारा स्वास्थ्य विभाग, कितना रुपया उस ने रेड क्रॉस को दिया है, उस रुपये की तो इंक्वायरी करा ही सकता है। उस इंक्वायरी को करते समय जो चीजें मिल जाएंगी, तो इस सम्बन्ध में और ज्यादा चीजें बढ़ जाएंगी। तो सदन को जो मैंने प्राश्वासन दिया था, इन रिपोर्ट हम ने उस के मुताबिक तत्कालीन कदम उठाए थे, यह मैं सदन को आश्वस्त करना चाहता हूँ।

श्री हयान नन्धन मिश्र (बेगूसराय) : अब इस में आप क्या कर रहे हैं।

श्री राज नारायण : उसी पर मैं आ रहा हूँ। क्या इन के प्रश्न थे। एक तो इन का प्रश्न यह था कि जो इंक्वायरी की बात की गई थी, उसमें फरदर कार्यवाही क्या हुई। फरदर कार्यवाही यह हुई कि जो रेडक्रॉस के चैयरमैन थे, वे जो अन्तर्राष्ट्रीय रेडक्रॉस सम्मेलन हो रहा था, मुल्कों का, उस में चले गये थे। इसलिए इस में थोड़ा सा विलम्ब

हुआ उन के वहां रहने से। जब वे वहां से लौट कर आए, तो उन की तरफ से यह आफर आया कि वे स्वतः जांच कराने के लिए तैयार हैं और जांच होने के बाद यह पाया गया कि रेड क्रॉस की तीन कारें हैं, डी० एच० ई० 8658, डी० एच० बी० 6141 और डी० एच० सी० 8295। इन का कहना था कि इन पर से रेडक्रॉस का चिन्ह हटा दिया गया। मंगाया गया था रेड क्रॉस का कह कर ताकि कस्टम ड्यूटी खत्म हो जाए मगर बाद में रेड क्रॉस का चिन्ह हटा दिया गया और वे पर्सनल स्टाफ कार की तरह से इस्तेमाल की जाने लगीं। एक तो यह चार्ज था।

दूसरा कहना यह है कि कुछ रेलवेज ने रेड क्रॉस वालों को इधर उधर घाने जाने की सज़ावियतें दी हैं और उस में उन्होंने उन का काफी दुरुपयोग किया है। तो हम ने रेलवे मंत्री जी से रिक्वेस्ट की है कि वे इस की जांच कर लें कि इसमें कुछ दुरुपयोग हुआ है या नहीं। उस की जानकारी जब रेल मंत्रालय से मिलेगी, तो माननीय सदस्या और सदन को दे दी जाएगी।

अगली बात यह थी कि स्टेट बैंक के 8 बैंक 52,000 रुपये के विदडा कर लिये गये और जो रुपया विदडा किया गया और इन का कहना था कि वह ठीक ढंग से नहीं हुआ है। इस के लीफनेट्स भी गायब हैं।

चौथा प्रश्न जो आज का था, वह यह था कि आंध्र प्रदेश के लिए जो रिलीफ कमेटी गई है, उन में कुछ ऐसे लोग हैं जिन के ऊपर पहले से आरोप थे जबकि बंगला देश के समय रेड क्रॉस के जरिये माल भेजा गया था और जिस की बाजार में बहुत शीहरत हुई थी। वह गलत ढंग से बेचा गया था और उस को बेच कर धन कमाया गया था। उनके बारे में इनका कहना था कि ऐसे लोग भी वहां पर गये थे क्या? इस बारे में हमारा कहना यह है कि 26 तारीख को हमारे स्टेट मिनिस्ट

धीर एडीशनल सेक्रेटरी वहां जा रहे हैं जो जा कर के जांच करेंगे कि सचमुच में उनके जरिये से माल का वितरण हो रहा है या नहीं ।

श्री वसंत साठे (भकोला): मैं यह जानना चाहता हूँ कि आपने जो जांच करायी है, क्या आपको मान्य है कि अन्तर्राष्ट्रीय संस्था जो रेडक्रास की है, उसने, खास कर बंगला देश में जो रेडक्रास का मामला हुआ, उस प्रकरण के बारे में उस अन्तर्राष्ट्रीय संस्था ने जांच करा कर आपको एक खत लिखा कि उन्होंने इस सम्बन्ध में जांच करायी है और उन्हें संतोष है कि कोई दुसरेपयोग भारतीय रेडक्रास द्वारा नहीं हुआ है । क्या आपने वह खत देखा है ?

श्री राज नारायण : उपाध्यक्ष महोदय, मैं यह कह रहा था कि हमारे स्टेट मिनिस्टर जा रहे हैं, एडीशनल सेक्रेटरी जा रहे हैं । वे जा कर यह जांच करेंगे कि ब्रांध्र में, तामिलनाडु में, केरल में, रेडक्रास का जो माल गया है उसका समुचित रूप से वितरण हुआ है या नहीं ।

हमने एक अहंतिवादी कार्यवाही कर ली है कि ब्रांध्र प्रदेश में जो रेडक्रास सोसायटी है वह स्वतः उस माल को वितरित करे जो माल यहां से जाए । यह उसकी जिम्मेदारी होगी ।

एक प्रश्न आया कि क्या हम स्टेट मबर्न-मेंट के जरिये से मदद कर रहे हैं या नहीं ? जितनी भी मदद ब्रांध्र ने मांगी, केरल ने मांगी, तामिलनाडु ने मांगी, वह सारी की सारी मदद भारत सरकार के स्वास्थ्य विभाग के मेडिकल स्टोर आरगेनाइजेशन द्वारा दी गयी । इस आरगेनाइजेशन द्वारा ब्रांध्र प्रदेश को 35 लाख, 9 हजार, 375 रुपये के मूल्य की रोगनाशी, कीटनाशी और बैक्टीरिआदि दवाइयां भेजी गयीं । इसी आरगेनाइजेशन द्वारा अन्य राज्यों की भी

दवाइयां भेजी गयीं जो कि तूफान से पीड़ित थे । इनका विवरण इस प्रकार है । तामिलनाडु 5 लाख, 61 हजार, 625 रुपये की दवाएं भुगतान ब्रांध्र पर, लसद्वीप को 94,525 रुपये की दवाएं भुगतान ब्रांध्र पर भेजी गयीं । केरल को हैजा नियंत्रण कार्यक्रम के अन्तर्गत 25 हजार रुपये की दवाएं मुफ्त भेजी गयीं । जितनी भी मदद राज्य सरकारों ने हम से मांगी, वह सब हमने भेजी है । अब इनके सवालों में जो चौथी सवाल है....

श्री वसंत साठे : लेकिन जो करप्ट लोगों को दी गयीं ?

श्रीमती मृणाल गोरे (बम्बई उत्तर): मेरा जो करप्ट लोगों के लिए चार्ज है उसके बारे में आप बतायें ।

उपाध्यक्ष महोदय : उसके बारे में कहा है कि जांच की जा रही है ।

श्री राज नारायण : ब्रांध्र प्रदेश रेडक्रास सोसायटी ब्राजकल वही इस सारे माल को वितरित कर रही है ।

श्रीमती मृणाल गोरे : क्या आप स्वतंत्र रूप से इस सब की जांच करायेंगे, इसका जवाब मुझे चाहिए ? वह जवाब दिया जाए ।

श्री राज नारायण : वहां जो मेनेजिंग बाडी है इंडियन रेडक्रास सोसायटी की, उसने एक जांच बिठायी है । श्री सुबिमल दत्त जो कि पहले विदेश सचिव थे और भूतपूर्व केन्द्रीय बिजिलेंस कमिश्नर भी रह चुके हैं, उन्हीं के अधीन यह जांच हो रही है । माननीय सदस्या को इस जांच से संतोष नहीं है । उनका तर्क है कि जिस मेनेजिंग बाडी के विरुद्ध आरोप है उसी मेनेजिंग कमेटी द्वारा जांच क्यों बिठायी गयी ? मैं सम्मानित सदस्या को इस प्रबन्ध पर इतना कहना चाहता हूँ । अगर श्री दत्त की जांच

[श्री राज नारायण]

के बाद कोई ऐसी स्थिति रहती है कि और जांच कराने की आवश्यकता है तो और जांच करा ली जाएगी और छोड़ा नहीं जाएगा। उनके इस प्वाइंट में लाजिक है, तर्क है कि जिस के विषय शिकायत हो वही जांच क्यों बिठाए। इस बात को मैं प्रधान मंत्री जी तथा और सब लोगों को बता दूंगा। सम्मानित सदस्या के भ्रष्टर जो भाव है और सम्मानित सदस्यों के जो भाव है...

श्री बसन्त साठे : दत्त साहब को यहां की प्रोसीडिग्न भेज दें।

श्री राज नारायण : भेज दी जाएगी। प्रधान मंत्री, पूरी सरकार को इसकी जानकारी करा दी जाएगी ताकि कोई लंकेना न रहे।

हमें किसी पद का लालच नहीं है। अगर अपने कर्तव्य के पालन में हम फेहेमेंटली यह मालूम हो जाएगा कि बाधा पड़ रही है तो पद को किसी भी मण हम छोड़ सकते हैं...

श्री बसन्त साठे : किस को धक्का दे रहे हैं ?

श्री राज नारायण : उनको धांधवासन देता हूँ।

श्री बसन्त साठे : हटने से उनको क्या सन्तोष हो जाएगा ?

श्री राज नारायण : उनको धांधवासन देना चाहता हूँ ताकि उनके मन में शंका न रहे कि हमारे और मैनेजिंग बाडी के बेयरमैन के बीच में कोई सांठगांठ हो गई है और सांठगांठ के जरिये ऐसी चीज हुई है। इसको कृपा करके वह अपने मन से निकाल दें। हम दुसती चलाने वाले नहीं हैं, हम सीधे चलाने वाले हैं, स्टेटफार्बर्ड हैं, जो सोचेंगे वही करेंगे जो कहेंगे वही करेंगे।

14:25 hrs.

RESOLUTION RE. FIRST REPORT OF THE RAILWAY CONVENTION COMMITTEE

THE MINISTER OF RAILWAYS -1 (PROF. MADHU DANDAVATE) : Sir, I beg to move :

"That this House approves the recommendations made in paras 5, 6, 7, 11, 14, 17 and 18 contained in the First Report of the Committee appointed to review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on the 17th November, 1977.

That this House further directs that the action taken by Government on the recommendations made in this Report, should be reported to the Committee".

Sir, by a resolution passed by Parliament on the 15th January, 1976 in the Fifth Lok Sabha and on 20-1-76 in the Rajya Sabha, the recommendations contained in paras 4, 5, 15, 16, 17 and 23 of the Eleventh Report of the Railway Convention Committee, constituted in 1973, in the matter of dividend payable by the Railway undertaking to General Revenues as well as ancillary matters in connection with the Railway Finance and General Finance, were approved by Parliament with the further direction that the action taken by the Government on the other recommendations made in that Report, as well as in the Eighth and Ninth Reports, should be reported to the said Committee. The action taken on these reports has been duly advised to that Committee.

The recommendations made in the Eleventh Report of the Railway Convention Committee, as approved by Parliament, determined the rate of dividend payable by the Railway undertaking to General Revenues and other ancillary matters in respect of the financial year 1976-77.

With the dissolution of the Fifth Lok Sabha, the Railway Convention Committee constituted in 1973 became *functus officio*. On the constitution of the Sixth Lok Sabha, a resolution was passed by this House on 2nd August, 1977 and by the Rajya Sabha on 4th August, 1977 constituting a new Railway Convention Committee, consisting of 12 members from the Lok Sabha and 6 members from the Rajya Sabha. As the recommendations of this Committee in the matter of dividend payable by the Railway undertaking to General Revenues and other

ancillary matters duly approved by Parliament in respect of the current financial year (1977-78) were not available at that time, the budget estimates were framed on the basis of the arrangements approved by Parliament in respect of the financial year 1976-77.

In their First Report, the Railway Convention Committee, 1977, have recommended that the financial arrangements between the Railway undertaking and General Revenues in the matter of dividend payable and other ancillary matters, as approved by the Fifth Lok Sabha in respect of the financial year 1976-77, may be continued in respect of the current financial year (1977-78) and the next financial year (1978-79) also.

As observed by the Committee, during the year 1976-77 the financial performance of the railways registered a marked improvement over the previous two years. The Committee have also noted with gratification that the budget estimates presented by me in June, 1977 for the year 1977-78 envisaged a net surplus of Rs. 32.50 crores as against the net surplus of Rs. 26.45 crores projected in the interim budget presented by me in March, 1977. I am happy to say that during the period April-October 1977, the Railways' earnings have shown a further improvement, in that our gross earnings are Rs. 82.3 crores more than the earnings for the corresponding period last year and the net working results are also better than the budget proportion for the current year by about Rs. 50 crores.

As the Convention Committee have pointed out in their Report under consideration, the Railways' indebtedness to the General Revenues under the Development Fund and the Revenue Reserve Fund continue to be substantial not withstanding the marked improvement in the Railways' financial performance. I agree with the observation of the Convention Committee, it would need several years of sustained effort on the part of the Railways to wipe out these liabilities. It shall, however, be the constant endeavour of the Railway undertaking to augment the earnings and to keep the working expenses under strict check in order that the loans taken from the General Exchequer may be repaid as quickly as possible.

With these few words, I commend the resolution for the consideration of this House. Before I sit down, I would like to express my grateful thanks to the Chairman and other Members of the Convention Committee for the arduous labour undertaken by them for their sympathetic consideration of the Railways' problems

and for the expedition with which they have finalised their recommendations in this regard for the years 1977-78 and 1978-79.

MR. DEPUTY SPEAKER : Resolution moved :

"That this House approves the recommendations made in paras 5, 6, 7, 11, 14, 17 and 18 contained in the First Report of the Committee appointed to review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on the 17th November, 1977.

That this House further directs that the action taken by Government on the other recommendations made in this Report, should be reported to the Committee."

Shri Mohd. Shafi Qureshi.

श्री मोहम्मद शाफी कुरेशी (अनन्तनाग) : डिप्टी स्पीकर साहब, मुझे इस बात की खुशी है कि रेलवे कंवेशन कमेटी ने अपनी जो पहली रिपोर्ट पेश की है इसमें उन्होंने तकरीबन उन्हीं सिफारिशों को दोहराया है जो इससे पहले की रेलवे कंवेशन कमेटी किया करती थी। मैं बजीरे रेलवे का काफी एहतराम भी करता हूँ लेकिन आज बड़े दुख के साथ कहना पड़ता है कि जिस तरह अखबार में एक परमानेंट कौलम होता है मौसम का हाल बताने का इसी तरह से पिछले एक, दो महीने से रेलवे ऐक्सीडेंट्स कौलम ने भी सूरत अख्तियार करती है। अखबार पढ़ने पढ़ते जब मुबह् आदमी मौसम का हाल मालूम करता है तो उसे यह भी खबर मिलती है कि रेलवे ऐक्सीडेंट्स कितने हुए हैं। और पढ़ने वाला नाउम्मीद नहीं होता क्योंकि किसी न किसी सफे पर उसको इस किस्म की खबर जरूर मिलती है।

जो रेलवे कंवेशन कमेटी की रिपोर्ट हमारे पास है इसमें दो तीन बातें काफी अहम हैं। कंवेशन कमेटी ने रेलवे की कमाई की बड़ी सराहना की है। जैसा कि मंत्री जी को मालूम है और अब उन्हें तजुर्बा भी हो गया

[श्री मोहम्मद शकी कुरेशी]

होगा कि रेलवे में सुधार लाने के लिये काफी हिम्मत, काफी वक्त, और काफी मेहनत की जरूरत होती है। और इसको बिगाड़ने में उतना वक्त नहीं लगता जितना कि बनाने में लगता है। अगर 1976-77 साल में जहाँ पर कि उन्होंने 8 करोड़ पहले दिखाया था का इजाफा होगा वहाँ 87.33 करोड़ का सरप्लस मिला है। तो यह इस बात का नतीजा है कि इससे सालों पहले रेलवे की कार कर्मियों को सुधारने के लिये इन्तहाई कोशिश की गई थी। मुझे यकीन है कि रेल मंत्री साहब इसमें सियासत या पार्टी का जो हमारा एक दूसरे के मुखालिफत करने का नजरिया होता है, वह नहीं लायेंगे। लेकिन एक चीज में अर्ज करूंगा कि जो सुधार रेलवे में लाया गया है उसको वह बरकरार रखें। मुझे उन की मुश्किलता का पूरा अहसास है, क्योंकि जब वह इस तरफ बैठ करतें थे, तब उन्होंने बहुत लम्बे-चौड़े वायदे रेल कर्मचारियों से किये थे। उस वक्त शायद उन्हें यह ख्याल नहीं था कि कभी उन के सिर पर भी जिम्मेदारी आ पड़ेगी और अगर आप इजाजत दें तो मैं यह भी कहना चाहता हूँ कि उस वक्त उन्होंने बड़ी गैर-जिम्मेदारी की बातें की थीं। क्योंकि अगर वे जिम्मेदारी की बातें हाँती, तो आज वही माँगें उन से हो रही है और वे उन को पूरा नहीं कर पा रहे हैं, क्योंकि उन की माली हालत अभी भी इतनी सुधरी हुई नहीं है कि वे रेल कर्मचारियों की तमाम माँगों को मन्ज़ूर कर सकें।

इस में कोई शक नहीं, उस वक्त हमारे सामने कुछ मुश्किलता थी, उन की कुछ माँगें मानी गई, कुछ नहीं मानी गई, लेकिन अब जो हालत अच्छी बनी है और जैसा 1977-78 के मुतालिक उन का ख्याल है कि 32 करोड़ रुपये का सरप्लस वे रेलवे में कर देंगे। मैं उम्मीद करता हूँ कि न सिर्फ रेलवे की कार्यकर्तियों को बचा-तौर-पर वह उस दर्जे पर कायम रखेंगे कि जिस दर्जे पर

उन्होंने पिछली हुकूमत से लिया है, बल्कि उन की अपनी काबिलियत को देखते हुए हम चाहेंगे कि वे इस में काफी इजाफा भी करेंगे।

एक बात मैं वह अर्ज करना चाहता हूँ—जो बहुत डिस्टिंग्विश है और जिम से मुझे दुख होता है—जहाँ रेलवे की ग्रामदनी बढ़ी है, वहाँ रेलवे का खर्चा (एक्सपेंडिचर) भी बढ़ता गया है। कन्वेंशन कमेटी ने अपनी रिपोर्ट में जो आंकड़े दिये हैं—उस का सोर्स रेलवे बजट था जो एक्सप्लेनेटरी मेमोरेण्डम है—उस में आप देखें—वकिंग-एक्सपेंसेज जहाँ 1974-75 में 1148 करोड़ रुपये था, आज यह सूत्र है कि वकिंग-एक्सपेंसेज बढ़ कर 2110 करोड़ रुपये तक पहुँच गया है। जहाँ एक तरफ रेलवे की ग्रामदनी बढ़ी है, वहाँ साथ-साथ वकिंग-एक्सपेंसेज बढ़ने लगे हैं। इस तरफ आप को ध्यान देना चाहिये—जहाँ रेलवे की ग्रामदनी बढ़े, वहाँ वकिंग-एक्सपेंसेज कम करने की कोशिश होनी चाहिये। इस के लिये उन्होंने कुछ कोशिश की है या नहीं की है—मुझे मालूम नहीं है, लेकिन मैं यह चाहूँगा कि आप इस तरफ पूरी तवज्जह दें।

कन्वेंशन कमेटी ने जो सर्वेक्टस इस बार एक्जामिनेशन के लिये चुने हैं—उस में उन्होंने चार चीजों की तरफ़ खास तौर से ध्यान दिया है। एक तो यह कि वे पर्सनल-पालिसी एडमिनिस्ट्रेशन की देखेंगे, रेलवे का हिंदुस्तान की इकानामी में जो हिस्सा है, वह किस हद तक अदा करते हैं और आगे क्या करना है। रेलवे में जो करणन, रिजर्वतखोरी और दूसरी बुरी चीजें हैं, उन को कैसे दूर करता है। पर्सनल बुकिंग और रिजर्वेशन के लिये भी वे गौर करेंगे। इस सिलसिले में एक बात हाउस को मालूम होनी चाहिये कि पर्सनल बुकिंग और रिजर्वेशन के लिये एक कमेटी पिछली सरकार ने बनाई थी और उस के चेयरमैन श्री कृष्णकांत थे, जो अनाज भी रेलवे कन्वेंशन कमेटी के मेम्बर हैं। उन्होंने काफी अच्छी सिफारिशात गवर्नमेंट को दी थी और

काफ़ी सिफारिशों को गवर्नमेंट ने मान लिया था। लेकिन अब मुझे पता चला है कि मंत्री जी दोबारा उन पर विचार करना चाहते हैं और चाहते हैं कि जो बातें पहले मानी गई थीं, उन को बदल दिया जाय। मेरी उन से अर्जुदाशत है कि जो भी रिपोर्ट बननी है, उस में काफी वक्त लगता है। उसको बदलने से पहले वे जरा उन पर गौर कर लें कि उन के बदलने से रेलवे को नुकसान होगा या फायदा होगा।

रेलवे के एक्सपेंसेज को कम करने के लिये उन्होंने रेलवे बोर्ड की तयकील का जिक्र किया था। उन्होंने बजट स्पीच में इस का जिक्र किया था कि रेलवे बोर्ड को हम ने बदल दिया है। मुझे इस बात की ख़ुशी है कि अब वह जकड़े गये हैं। इस मामले में जैसे लफ़्ज़ों की हेराफेरी पहले हुआ करती थी, वही आज भी है, कोई बचत आप ने वहाँ पर नहीं की है, सिर्फ यह कह दिया है कि एडिशनल मेम्बर जो पहले रेलवे बोर्ड में हुआ करते थे, उन का नाम अब बदल कर एडवाइजर कर दिया गया है, सिर्फ लेबल बदल दिया है, अन्दर सब कुछ वही है जो पहले था। मैं यह कहना चाहता हूँ कि आपने एक अच्छा कदम उठाया है कि एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की रिपोर्ट को माना है, लेकिन आप देखें कि इस में रुपये के हिसाब से रेलवे को कितनी बचत हुई है। अगर हम इस कार्यवाही से हिन्दुस्तान की रेलवे को रुपयों में बचत हुई है, खर्चा कम हुआ है, तब मैं समझूंगा कि यह अच्छा कदम उठाया गया है। लेकिन अगर लेबल बदल दिया है और खर्च वैसे का वैसे है तो मैं समझता हूँ कि यह आपकी अपनी खुशकहमी है और हाउस को भी उसी में रखना चाहते हैं। जहाँ तक खर्च का ताल्लुक है—वहाँ पर देखा जाय कि खर्च को कौन-कौन सी भेदें हैं जिन में कोई बचत हुई है—इस के लिये आप एक कमेटी मुकर्रर करें।

आप ने एक्सपेंडेन्स के लिये एक कमेटी मुकर्रर की है जिस का चेयरमैन आप ने एक साबका जज को बनाया। मुझे मालूम नहीं कानूनी नुक्ते-निगाह से वह इस में क्या देखेंगे, क्योंकि मरने के लिये आईन की इजाजत नहीं लेनी होती है, वह आईन के खिलाफ़ बात नहीं करता है। एक पैसेन्जर को जब आप रेलवे में बैठाते हैं तो उस की जान और माल का तहफ़्फुज और हिफाजत करना आप का फर्ज हो जाता है—और जब तक वह अपनी उस मंजिल पर नहीं पहुँचता चाहे वह माल या पैसेन्जर हो, तब तक आप की जिम्मेदारी रहती है लेकिन अभी हम ने देखा कि बदकिस्मती से पिछले एक दो महीनों में—यहाँ इस के बारे में ज्यादा नहीं कहूँगा—जो फ़िजा मुल्क में फौजी हुई है, उस फ़िजा में पूरी इत्तिला अख़बारों में नहीं आती है क्योंकि आज बदकिस्मती से अख़बारों ने खुद अपने ऊपर सेसर लगा दिया है और वे तमाम ख़बरे अख़बारों में नहीं छापते हैं, जो मुल्क में हांती है और रेलवे में जो वाक़यात पेश आते हैं वे भी उन में पूरी तरह से नहीं आते हैं। मैं यह अर्ज करता चाहता हूँ कि रेलवे में एक्सपेंडेन्स के मामले में आप को खास तौर पर अहतयात बरतनी चाहिए आपने यह तसलीम किया है कि रेलवे में जो एक्सपेंडेन्स अभी हाल में हुए हैं, उनमें सेबोटेज था और उन में ऐसे लोगों का हाथ था जो मुल्क में गड़बड़ पैदा करना चाहते थे।

इसके साथ साथ रेलवे के कर्मचारियों ने यहाँ पर मज़ाहरे भी किये और अपनी कुछ मांगे आप के सामने रखीं। अभी कल या परसों लोको रनिंग स्ट्राफ़ एसोसियेशन ने 24 घंटे की हड़ताल न सिर्फ़ दिल्ली में की बल्कि हिन्दुस्तान के तमाम डिबिजनल हेडक्वार्टर्स जो हैं, पर वह हड़ताल हुई।

PROF. MADHU DANDAVATE :
We have accepted their demand's and they are satisfied and have withdrawn their strike.

श्री श्रीहृन्मव शर्मा कुरेशी : ठीक है, मैं खुश हूँ कि आप ने उन की मांगें मान लीं लेकिन मैं एक बात की तरफ आप का ध्यान दिलाना चाहता हूँ और वह यह है कि कहीं ऐसा न हो कि रेलवे कर्मचारी अपनी जायज मांगें आप के सामने रखें और उन मांगों को रखने के लिए वे कोई कदम उठाने के लिए मजबूर हो जायें, तो उस वक़्त वे सिबोटियर्स जो मुल्क में गड़बड़ करना चाहते हैं उस का फायदा उठा कर कहीं रेलवे कर्मचारियों को बदनाम न करें क्योंकि उन की यही एफंटे हैं, यही कोशिश है। मुझे इस बात की खुशी है कि रेलवे रनिंग स्टाफ एसोसियेशन के मुतालबात को आप ने मान लिया है और मैं इस बारे में कुछ नहीं कहना चाहता, लेकिन यह कहना चाहता हूँ कि कुछ सिफारशात उन की सबसे कांडिशनस के बारे में मानी गई थीं और उसमें उन को कुछ मरायात, कुछ कन्सेन्स दिये गए थे। उन को आप ने वापस ले लिया है। मेहरबानी कर के जो कन्सेन्स उन को दिये गये थे, वे सही पाए जाने के बाद उन को दिये गये थे और आप तो बहुत दयालु हैं और आप के हाथ खुले हैं, वे आप उन को दीजिए और इन छोटे छोटे कर्मचारियों को परेशान न करिए क्योंकि अगर आप इन के मतालबे टालते रहेंगे तो उन के दिल में बैचेनी और बेइतमी-नानी रहेगी। मैं चाहूंगा कि ऐसी बात न हो। आज जो ये बातें मुल्क में हो रही हैं, मुक़्तलिफ किस्म के लेबर फ्रंटस पर गड़बड़ हो रही है, कहीं ऐसा न हो कि वे लोग जो सेबोटिज में इस वक़्त दिलचस्पी ले रहे हैं और मुल्क में गड़बड़ पैदा करना चाहते हैं, इस का फायदा उठा कर रेलवे में ज्यादा एक्सीडेंटस न करें क्योंकि मैं समझता हूँ कि रेलवे के सफर में सब से बड़ी जरूरत इतमी-नान की जरूरत होती है। आप मेहरबानी कर के पिछले एक महीने के प्रांकडे, घदादो-शुमार देख लें, तो आप को ग्रहसास हो जाएगा कि रेलवे में यात्रियों की तावदाद पहले से कुछ कम हो गई है।

इस के साथ ही साथ मैं यह भी अर्ज करना चाहूंगा कि मेरे पास रिपोर्ट्स आई हैं कि रेलवे में करप्शन फिर शुरू हो गया है। मैं इस के लिए आप पर इन्जाम नहीं लगाता लेकिन कुछ हमारे साथी जो मुक़्तलिफ जगहों से आते हैं वे बताते हैं कि पहले वाला सिलसिला फिर शुरू हो गया है। नई दिल्ली और दूसरे स्टेशनों पर वे ट्रेवलिंग एजेंट जिन को हमेशा के लिए हटा दिया गया था, लाइनों में लग कर 50 और 100 टिकट ले लेते हैं और बाद में यात्रियों को 50, 100 और 200 परसेन्ट पर दोबारा टिकट बेच देते हैं। हम चाहेंगे कि पिछली सरकार ने जो अच्छा काम किया है, उस को आप जारी रखें और जो बुरा काम किया है, उस को खत्म करके अच्छा काम करें। जहां तक रेलवे में करप्शन का ताल्लुक है, वह फिर बढ़ना शुरू हो गया है, इनडिस्प्लिन शुरू हो गया है और ब्राज माड़ी में जो यात्री सफर करते हैं, वे आप की तारीफ नहीं करते, आपको बददुआ नहीं देते लेकिन यह जरूर कहते हैं कि पहले जैसा मामला नहीं है। मैं इस बारे में अपने ऊपर क्रेडिट नहीं लेना चाहता लेकिन यह जरूर कहता हूँ कि इस सम्बन्ध में आप को कुछ करना चाहिए।

दूसरी बात, डिप्टी स्पीकर साहब, काफी परेशानी की है। सरकार सरकार को खाने से रेलवे को कर्जा देती है। पहले का यह कर्जा 228 करोड़ रुपये का था जो कि 477 करोड़ रुपये तक पहुंच चुका है। मेरे खयाल में रेलवे को जो कर्माई हो रही है, उसमें तो यह कर्जा अगले पचास वर्षों तक भी जारी रहेगा। आप जो जनरल रेवन्यूज से उसे डिबिटेंड दे रहे हैं वह कभी उसे पूरा नहीं कर पायेंगे। इसलिए जरूरत इस बात की है कि आप आमदनी बढ़ाने की कोशिश कीजिए, खर्च कम करने की कोशिश कीजिए ताकि यह जो बोझा है इसको कम किया जा सके।

इस रिपोर्ट में स्टाफ क्वार्टर्स के बारे में कहा गया है। जहां तक कमेटी की सिफारिशों

का टाल्लुक है, मैं समझता हूँ कि वे बहुत अच्छी हैं। रेलवे कर्मचारियों को यह मतलब नहीं है कि आप उनके लिए रुपया किस फण्ड में डालते हैं, डवलपमेंट फंड में डालते हैं या केपिटल फंड में डालते हैं। उनका तो गजं बह है कि उनके सिर पर छत हो जिसमें वह अपने और अपने बच्चों को एहतियात से रख सकें। इसके लिए मैं चाहूंगा, हमने भी कोशिश की थी और आपको भी कोशिश करनी चाहिए कि रेलवे के पास बहुत फालतू जमीन पड़ी हुई है। अभी तक 40-45 फीसदी लोगों को ही मकान मिले हैं। आप उस फालतू पड़ी हुई जमीन पर रेलवे कर्मचारियों को कोओपरेटिव सोसायटीज बनाने की इजाजत देकर उस जमीन को इस्तेमाल करने दीजिए जिससे वे उस पर मल्टी स्टोरी बिल्डिंग बना सकें। आपके लिए कर्ज बैंकों से मिश्र सकते हैं, एल० आई० सी० से मिल सकते हैं। स्टाफ क्वार्टर्स बनाने के लिए आपको रुपया बैंक दे सकते हैं। इस तरह से आपके एम्प्लॉईज की हाऊसिंग की प्रॉब्लम काफी हद तक हल हो सकती है। स्केले ट्रेक के दोनों तरफ और दूसरी जगह काफी जमीन पड़ी हुई है। खुद मैंने दिल्ली में इंडियन रेलवे की जमीन को देखा है कि उसे बड़े-बड़े पंजीपतियों को पांच-यांच सी रूपों के किराये पर दे रखा है। हालांकि उस जमीन को ख़ार बेचा जाए तो 50-60 करोड़ रुपया आ जाएगा। वह रुपया आप कर्मचारियों की बहवूदी के लिए इस्तेमाल कर सकते हैं।

मैं ज्यादा समय नहीं लूंगा। सिर्फ एक ही बात मैं आपसे और कहूंगा कि जो रेलवे में डिप्लोमा और पंकचुएलिटि पर फर्क पड़ा है उसकी ओर ध्यान दें। करप्शन के बारे में भी मैं आप से कहना चाहता हूँ कि वह फिर आने लगा है। उसे जितनी सक्ती से और जितनी जल्दी से उसे दबा सकें उतना ही अच्छा होगा। क्योंकि उससे ग्राम यात्री को दिक्कत होती है, परेशानी होती है। आपको इस तरह भी ध्यान देकर इसके बारे में कोई इंतजाम करना चाहिए।

شری مسعود علی قریشی

(انٹلٹ ناگ): دیپٹی سپیکر صاحب -

صرف اسی ہلت کی خوشی ہے کہ ریلوے کلبویشن کمیٹی نے اپنی جنو بیلی رپورٹ پیش کی ہے، اس میں انہوں نے تقریباً انہی سفارشات کو دوہرایا ہے جو اس سے پہلے کی ریلوے کلبویشن کمیٹی کا کہا کرتی تھی۔ میں وزیر ریلوے کا کلمی احترام بھی کرتا ہوں لیکن آپ بڑے دکھ کے ساتھ کہنا چاہتا ہے کہ جس طرح اخبار میں ایک پرومانہٹ کالم ہونا ہے موسم کا حال بتانے کا اس طرح سے پچھلے دنوں میں سپیکلر سے ریلوے ایکسٹینڈیٹ کالم نے بھی صورت اختیار کر لی ہے۔ اخبار پڑھتے پڑھتے جب اسی موسم کا حال معلوم کرتا ہے تو اسے یہ بھی خبر ملتی ہے کہ ریلوے ایکسٹینڈیٹس کلمے ہوئے ہیں۔ اور پڑھنے والا ناامید نہیں کرتا کہونکہ کسی نے کسی سے پوچھا کہ اس قسم کی خبر ضرور ملتی ہے۔

جو ریلوے کلبویشن کمیٹی کی رپورٹ ہمارے پاس ہے اس میں دو تین باتیں کلمی اہم ہیں۔ کلبویشن کمیٹی نے ریلوے کی کمانی کی اتنی سواہتا کی ہے۔ جیسا کہ ملتاری جی کو معلوم ہے اور اب انہیں تصدیق بھی ہو گیا ہوگا کہ ریلوے میں سدھار لانے کے لئے کلمی ہمسہ؟ کلمی وقت اور

[شری محمد شفیع قریبی]

کافی معطلت کی ضرورت ہوتی ہے۔ اور اس کو بکاڑنے میں اتنا وقت نہیں لگتا جتنا کہ بنانے میں لگتا ہے۔ اگر ۱۹۷۶-۱۹۷۷ سال میں جہاں پر کہ انہوں نے آٹھ کروڑ پہلے دکھایا تھا کہ ملانہ ہوگا ۸۷.۳۳ کروڑ کا سربلس ملے ہے۔ تو یہ اس بات کا نتیجہ ہے کہ اس سے سالوں پہلے دیلوے کی کارروائی کو سدھارنے کے لئے انتہائی کوشش کی گئی تھی۔ مجھے یقین ہے کہ ریل ملٹری صاحب اس میں حساست یا پارٹی کا جو ہمارا ایک دوسرے کی مخالفت کرنے کا نظریہ ہوتا ہے وہ نہیں لگائے۔ لیکن ایک چیز میں عرض کروں گا کہ جو سدھار دیلوے میں لیا گیا ہے اس کو وہ برقرار رکھیں۔ مجھے ان کی مشکلات کا پورا احساس ہے کیونکہ جب وہ اس طرف بھاگا کرتے تو تب انہوں نے بہت لمبے چورے رکھے ریل کرومپنریوں سے لگتے تھے۔ اس وقت شاہد انہیں یہ خیال نہیں تھا کہ کبھی ان کے سر پر ذمہ داری آ پڑے گی۔ اور اگر آپ اجازت دیں تو میں یہ بھی کہنا چاہتا ہوں کہ اس وقت انہوں نے بڑی بھر ذمہ داری کی باتیں کی تھیں، کیونکہ اگر وہ ذمہ داری کی باتیں ہوتیں تو وہی آج مانگیں ان سے ہو رہی ہیں اور وہ ان کو پورا نہیں کر پا رہے ہیں۔ کیونکہ ان کی مالی حالت ابھی بھی اتنی

سدھری نہیں ہے۔ کیونکہ ریل کرومپنریوں کی تمام مانگیں کو منظور کر سکیں۔

اس میں کوئی شک نہیں اس وقت ہمارے سامنے کچھ مشکلات تھیں، ان کی کچھ مانگیں مانی گئیں اور کچھ نہیں مانی گئیں۔ لیکن اب جو حالت اچھی ملی ہے اور جیسا ۷۷-۷۸ کے متعلق ان کا خیال ہے کہ ۳۲ کروڑ روٹہ کا ۱۰ ویلس وہ ریلوے میں کر دینے میں امید کرتا ہوں کہ نہ صرف دیلوے کی گارنٹی کو بھرا طور پر۔ یہ وہ اس درجے پر قائم رکھینگے جس درجے پر انہوں نے پچھلی حکومت سے لیا ہے۔ بلکہ ان کی اہلی قابلیت کو دیکھتے ہوئے ہم چاہینگے کہ وہ اس میں کافی اضافہ بھی کرینگے۔

ٹیک بات میں یہ عرض کرنا چاہتا ہوں جو بہت تسکین دہک ہے اور جس سے مجھے دکھ ہوتا ہے۔ جہاں دیلوے کی آمدنی بڑھی ہے وہاں دیلوے کا خرچہ بھی بڑھتا گیا ہے۔ گلوبلیشن کمیٹی نے اپنی رپورٹ میں جو آنکڑے دیئے ہیں اس کا سروس دیلوے بجٹ کا جو ایکسپلنڈیگری ممبرونڈم ہے۔ اس میں آپ دیکھیں۔ ورکنگ ایکسپنڈیسیز ۷۵-۷۳ میں جہاں ۱۱۳۸ کروڑ روپیہ تھا آج یہ صورت ہے کہ ورکنگ ایکسپنڈیسیز بڑھ کر

۲۱۱۰ کروڑ روپے تک پہنچ گیا ہے۔ جہاں ایک طرف ریلوے کی آمدنی بڑھی ہے وہاں ساتھ ساتھ ورکنگ ایکسپنڈیچر بڑھتے گئے ہیں۔ اس طرف آپ کو دھیان دینا چاہئے؛ جہاں ریلوے کی آمدنی بڑھی وہاں ورکنگ ایکسپنڈیچر کم کرنے کی کوشش ہونی چاہئے۔ اس کے لئے انہوں نے کچھ کوشش کی ہے یا نہیں کی ہے یہ مجھے معلوم نہیں ہے۔ لیکن میں یہ چاہوں گا کہ آپ اس طرف پوری توجہ دیں۔

کونسلر کمیشن نے جو سہولتیں اس بار ایکزامینیشن کے لئے چلے ہیں اس میں انہوں نے چار چیزوں کی طرف خاص طور سے دھیان دیا ہے۔ ایک تو یہ کہ وہ پرسونل پالیسی ایڈمنسٹریشن کی دیکھلگے؛ ریلوے کا ہندوستان کی اکانومی میں جو حصہ ہے وہ کس حد تک ادا کرتے ہیں اور آگے کیا کرنا ہے۔ ریلوے میں جو کریشن، رشوت خوری اور دوسری بری چیزیں ہیں ان کو کیسے دور کرنا ہے۔ پیسمنڈر بکنگ اور ریڑرویشی کے لئے بھی وہ غور کریں گے۔ اس سلسلے میں ایک بات ہاؤس کو معلوم ہونی چاہئے کہ پیسمنڈر بکنگ اور ریڑرویشن کے لئے ایک کمیٹی پہلی سرکار نے بنائی تھی اور اس کے چیئرمین شری کرشن کانت تھے؛ جو آج بھی ریلوے انفورمیشن کمیٹی کے ممبر ہیں۔

انہوں نے کافی اچھی سفارشات کونسلر کو دی تھیں۔ اور کافی سفارشات کو کونسلر نے مان لیا تھا۔ لیکن اب مجھے پتہ چلا ہے کہ ملٹری جی دوبارا ان پر وچار کرنا چاہتے ہیں۔ اور چاہتے ہیں کہ جو باتیں پہلے مانی گئیں تھیں ان کو بدل دیا جائے۔ میری ان سے عرضداشت ہے کہ جو بھی رپورٹ بنتی ہے اس میں کافی وقت لگتا ہے۔ اس کو بدلنے سے پہلے وہ ذرا ان پر فور کر لیں کہ ان کے بدلنے سے ریلوے کو نقصان ہوگا یا فائدہ ہوگا۔

ریلوے کے ایکسپنڈیچر کو کم کرنے کے لئے انہوں نے ریلوے وارڈ کی تشکیل کا ذکر کیا تھا۔ انہوں نے بھرت سہیج میں اس کا ذکر کیا تھا کہ ریلوے وارڈ کو ہم نے بدل دیا ہے۔ مجھے اس بات کی خوشی ہے کہ اب وہ جکڑے گئے ہیں۔ اس معاملے میں جیسے لفظوں کی ہیرا پھیری پہلے ہوا کرتی تھی وہی آج بھی ہے۔ کوئی بھرت آپ نے وہاں پر نہیں کی ہے۔ صرف یہ کہہ دیا ہے کہ آڈیشنل ممبر جو پہلے ریلوے وارڈ میں ہوا کرتا تھا ان کا نام اب بدل کر ایڈوائزر کر دیا گیا ہے۔ صرف ایول بدل دیا ہے اندر سب کچھ وہی ہے۔ جو پہلے تھا۔ میں یہ کہنا چاہتا ہوں کہ آپ نے ایک اچھا قدم اٹھایا ہے۔ کہ ایڈمنسٹریٹو ریڈمز کی رپورٹ کو

[شہر مصد شفی قریبی]

مانا ہے۔ لیکن آپ دیکھیں کہ اس میں روٹھے کے حساب سے ریلوے کو کتنی بچت ہوئی ہے اور اس کارروائی سے ہندوستان کی ریلوے کو روپیوں میں بچت ہوئی ہے۔ خرچہ کم ہوا ہے۔ تب میں سمجھتا ہوں کہ یہ اچھا قدم اٹھایا گیا ہے۔ لیکن اگر لوہل بدل دیا ہے اور خرچہ ویسے کا ویسا ہے تو میں سمجھتا ہوں کہ یہ آپ کی اپنی خوشنہمی ہے۔ اور ہاؤس کو بھی اسی میں یہ رکھنا چاہتے ہیں۔ جہاں تک خرچے کا تعلق ہے وہاں ہو دیکھا جائے کہ خرچ کی کون کون سی مدین ہیں جن میں کوئی بچت ہوئی ہے۔ اس کے لئے آپ لوگ کمیٹی مقرر کریں۔

آپ نے ایکسپڈیٹنگس کے لئے ایک کمیٹی مقرر کی ہے جس کا چیئرمین آپ نے ایک سابق جج کو بلا دیا ہے۔ مجھے معلوم نہیں قانونی نقطہ نگاہ سے وہ اس میں کیا دیکھتے۔ کیونکہ مرنے کے لئے آئین کی اجازت نہیں لینی ہوتی ہے۔ وہ آئین کے خلاف بات نہیں کرتا ہے۔ ایک پمپنگر کو جب آپ ریلوے میں بٹھاتے ہیں

تو اس کی جان اور مال کا تحفظ اور حفاظت کرنا آپ کا فرض ہو جاتا ہے۔ اور جب تک وہ اپنی اس منزل تک نہیں پہنچتا چاہے وہ سال ہو یا پینسٹر ہو۔ تب تک آپ کی ذمہ داری رہتی ہے لیکن ابھی ہم نے دیکھا کہ بدقسمتی سے پچھلے ایک دو مہینوں میں—میں اس کے بارے میں زیادہ نہیں کہتا—جو نفاذ ملک میں پھیلی ہوئی ہے اس نفاذ میں پوری اطلاع اخباروں میں نہیں آئی ہے کیونکہ آج بدقسمتی سے اخباروں نے خود اپنے آپ کو پمپنگر بنا دیا ہے۔ اور وہ تمام خبروں میں نہیں چھپاتے ہیں جو ملک میں ہوتی ہیں اور ریلوے میں جو واقعات پیش آتے ہیں وہ بھی ان میں پوری طرح سے نہیں آتے ہیں۔ میں یہ عرض کرنا چاہتا ہوں کہ ریلوے میں ایکسپڈیٹنگس کے معاملے میں آپ کو خاص طور پر احتیاط برتنا چاہئے۔ آپ نے یہ تسلیم کیا ہے کہ ریلوے میں جو ایکسپڈیٹنگس ابھی حال میں ہوئے ہیں ان میں سہولتیج تھا اور ان میں ایسے لوگوں کا ہاتھ تھا جو ملک میں گڑبڑ پیدا کرنا چاہتے ہیں۔

اس کے ساتھ ساتھ ریلوے کے کرسچیاویوں نے یہاں پر مظاہرے بھی کئے اور اہلی کچھ مانگیوں آپ کے سامنے رکھیں۔ ابھی کل یا پوسوں لوگو رنگ سٹاف ایسوسی ایشن نے ۲۳ کھلتے کی ہوتال نہ صرف دلی میں کی بلکہ ہندوستان کے تمام ڈویژنل ہیڈ کوارٹرز جو ہوں وہاں پر وہ ہوتال ہوئی۔

PROF. MADHU DANDAVATE:

We have accepted their demands and they are satisfied and have withdrawn their strike.

شری معتمد شفی قریشی :

ٹھیک ہے میں خواہش ہوں کہ آپ نے ان کی مانگیوں مان لیں لیکن میں ایک بات کی طرف آپ کا دھیان دلانا چاہتا ہوں اور وہ یہ ہے کہ کہیں ایسا نہ ہو کہ ریلوے کرسچیاوی اہلی جائیز مانگیوں آپ کے سامنے رکھیں اور ان مانگیوں کو رکھنے کے لئے وہ کوئی قدم اٹھانے کے لئے مجبور ہو جائیں؟ تو اس وقت وہ سہوٹیہرز جو ملک میں گڑبڑ کونا چاہتے ہیں اس کا فائدہ اٹھا کر کہیں ریلوے کرسچیاویوں کو ہدنام نہ کریں کیونکہ ان کی یہی لہرتا ہے؟ یہی گوشش ہے۔ مجھے اس بات کی خوشی ہے کہ ریلوے رنگ سٹاف

ایسوسی ایشن کے مطالبات کو آپ نے مان لیا ہے اور میں اس بارے میں کچھ نہیں کہنا چاہتا لیکن یہ کہنا چاہتا ہوں کہ کچھ سفارشات ان کی سروس کنڈیشن کے بارے میں مانی گئیں تھیں اور اس میں ان کو کچھ مراعات، کچھ کلسیشنل دنے کئے تھے۔ ان کو آپ نے واپس لے لیا ہے۔ مہربانی کر کے جو کلسیشنل ان کو دنے کئے تھے وہ صحیح پائے جانے کے بعد ان کو دنے کئے تھے اور آپ تو بہت دیباہ ہیں اور آپ کے ہاتھ کھلے ہوئے ہیں؟ وہ آپ ان کو دیکھئے اور ان چھوٹے چھوٹے کرسچیاویوں کو پریشان نہ کریئے۔ کیونکہ اگر آپ ان کے مطالبے تالنے بھیگئے تو ان کے دل میں بھچھلی اور پراطمینانی رہیگی۔ میں چاہتا ہوں کہ ایسی بات نہ تو آج جو یہ باتیں ملک میں ہو رہی ہیں، مختلف قسم کے لہر فرسٹ پر گڑبڑ ہو رہی ہے، کہیں ایسا نہ ہو کہ وہ لوگ جو سہوٹیہج میں اس وقت دلچسپی لے رہے ہیں اور ملک میں گڑبڑ پیدا کرنا چاہتے اس کا فائدہ اٹھا کر ریلوے میں زیادہ سہوٹیہج نہ کریں۔ کیونکہ میں

[عربی محمد شفی قریبی]

سمجھتا ہوں کہ ریلوے کے سفر میں سب سے بڑی ضرورت اطمینان کی ضرورت ہوتی ہے۔ آپ مہربانی کر کے پچھلے ایک سہولے کے آنکڑے، عدد و شمار دیکھ لیں تو آپ کو احساس ہو جائیگا کہ ریلوے میں باتریوں کی تعداد پہلے سے کچھ کم ہو گئی ہے۔

اس کے ساتھ ہی ساتھ میں یہ بھی عرض کرنا چاہوں گا کہ سہولے پاس ریورس آئی ہیں کہ ریلوے میں کریمن یہ شروع ہو گیا ہے۔ میں اس کے لئے آپ پر انعام نہیں لاتا لیکن کچھ ہمارے ساتھی جو مختلف جگہوں سے آئے ہیں وہ بتاتے ہیں کہ پہلے والا سلسلہ یہ شروع ہو گیا ہے۔ نئی دلی اور دوسرے سٹیشنوں پر وہ ٹریپولنگ ایجنٹس جنکو ہمیشہ کے لئے ہٹا دیا گیا تھا، لائینوں میں لگ کر ۱۰۰-۵۰ ٹکٹ لے لیتے ہیں اور پھر بعد میں باتریوں کو ۱۰۰-۵۰ اور ۲۰۰ پرسہلٹ پر دوبارہ ٹکٹ بیچ دیتے ہیں۔ ہم چاہیں گے کہ پچھلی سرکار نے جو اچھا کام کیا ہے اس کو آپ جاری رکھوں۔ اور جو برا کام ہے اس کو ختم کر کے اچھا کام کریں۔

جہاں تک ریلوے میں کرپشن کا تعلق ہے وہ پھر بڑھنا شروع ہو گیا ہے، انڈسٹریل شروع ہو گیا ہے اور آج گاڑی میں جو باتری سفر کرتے ہیں وہ آپ کی تعریف نہیں کرتے۔ آپ کو بد دعا نہیں دیتے۔ لیکن یہ ضرور کہتے ہیں کہ پہلے جیسا معاملہ نہیں ہے۔ میں اس بارے میں اچھے اوپر کوئی کریڈٹ نہیں لینا چاہتا لیکن یہ ضرور کہتا ہوں کہ اس سہولہ میں آپ کو کچھ کرنا چاہئے۔

دوسری بات تھکی سہولت صاحبہ کانسٹیبل کی ہے۔ سرکار مرکزی خزانے سے ریلوے کو قرضہ دیتی ہے۔ پہلے کا یہ قرضہ ۲۲۸ کروڑ روپے کا تھا۔ جو کہ ۳۷۷ روپے تک پہنچ چکا ہے۔ سہولے خیال میں ریلوے کو جو کمانی ہو رہی ہے اس میں تو یہ قرضہ اگلے پچاس برسوں تک جاری رہے گا۔ آپ جنرل ریٹونوڈ سے اسے قیودنٹ دے رہے ہیں۔ وہ کہتی ہے پورا نہیں کر پائیں گے۔ اس لئے ضرورت اس بات کی ہے کہ آپ آمدنی بڑھانے کی کوشش کیجئے۔ خرچ کم کر۔ کی کوشش کھجئے تاکہ یہ جو بوجھ ہے اس کو کم کیا جائے۔

اس رپورٹ میں سٹاف کوآرڈرز کے بارے میں کہا گیا ہے - جہاں تک کمیٹی کی سفارشات کا تعلق ہے وہیں سمجھتا ہوں کہ وہ بہت اچھے ہیں۔ ریلوے کرمچاریوں کو یہ مطلب نہیں ہے کہ آپ ان کے لئے روپیہ کس فنڈ میں ڈالتے ہیں، ڈیویڈنڈ میں ڈالتے ہیں یا کپیتل فنڈ میں ڈالتے ہیں۔ ان کا تو غرض یہ ہے کہ ان کے سر پر چھت ہو جس میں وہ اچھے اور اچھے ہتھوں کو احتیاط سے رکھ سکیں۔ اس کے لئے میں چاہوں گا کہ ہم نے بھی کوشش کی تھی، اور آپ کو بھی کوشش کرنی چاہئے کہ ریلوے کے پاس بہت فالتو زمین پڑی ہوئی ہے۔ ابھی تک ۲۰ - ۲۵ فیصدی لوگوں کو ہی مکن ملے ہیں۔ آپ اس فالتو پڑی زمین پر ریلوے کرمچاریوں کو کوآپریٹو سوسائٹی بنانے کی اجازت دے کر اس زمین کو استعمال کرنے دیجئے جس سے وہ اسپر ملٹی سٹوریز بلڈنگ بنا سکیں۔ آپ کے لئے قرضے بیلنوں سے مل سکتے ہیں۔ ایل۔ آئی۔ سی۔ سے مل سکتے ہیں۔ سٹاف کوآرڈرز بنانے کے لئے آپ کو روپیہ بھلک دے سکتے ہیں۔ اس طرح سے آپ کے

ایمپلائیز کی ہارسلنگ کی پروگرام کافی حد تک حل ہو سکتی ہے۔ ریلوے ٹریک کے دونوں طرف اور دوسری جگہ کافی زمین پڑی ہوئی ہے۔ خود میں نے دہلی میں انڈین ریلوے کی زمین کو دیکھا ہے کہ اسے بڑے بڑے یونیورسٹیوں کو پانچ پانچ سو روپے میں کرائے پر دے رکھا ہے۔ حالانکہ اس زمین کو بیچا جائے تو ۵۰ - ۶۰ کروڑ روپیہ اُچائے گا۔ وہ روپیہ آپ کرمچاریوں کی بھروسے کے لئے استعمال کر سکتے ہیں۔

میں زیادہ سے نہیں کہوں گا۔ صرف ایک ہی بات میں آپ سے اور کہوں گا کہ جو ریلوے میں تسلسل اور پلاننگولٹی پر فرق پڑا ہے اس کی لور دھیان دیں۔ کریشن کے بارے میں بھی میں آپ سے کہنا چاہتا ہوں کہ وہ پھر آنے لگا ہے۔ اسے جتنی سہتی سے اور جتنی جلدی سے اسے دیا سکیں اتنا ہی اچھا ہوگا۔ کیونکہ اس سے عام پائری کو دقت ہوتی ہے، پریشانی ہوتی ہے، آپ کو اس طرف بھی دھیان دے کر اس کے بارے میں کوئی انتظام کرنا چاہئے۔]

SHRI M. KALYANASUNDRAM (Tiruchirappalli): Before I begin my speech, may I know one thing? As promised by the hon. Railway Minister the other day, his statement on the restructuring of the Railway Board can also be taken up for discussion together with this resolution so that we may discuss both together. Is that the position, Sir?

PROF. MADHU DANDAVATE:

In the other House, members who participated referred to the restructuring also.

SHRI M. KALYANASUNDRAM:

I should also join the Railway Minister in thanking the Railway Convention Committee for their maiden report. One word about the Convention Committee itself before I proceed further. Before 1971 the function of the Railway Convention Committee was limited to settling the finances to be appropriated to the general revenues. During the past 6-7 years, the scope and functioning of the Railway Convention Committee have enlarged. They are functioning more or less as a watch dog on the functioning of the railway administration, its finances, its method of working, etc. I think this should be kept up and the Railway Convention Committee may be made a Standing Committee and not as an annual committee. If there is a change, there will be no continuity. I think for two years one committee should be allowed to function. This should be considered by the Speaker and also by the Railway Minister.

With regard to the recommendation made by the Convention Committee, this House has to accept them as they are because we are nearing the next budget. Still my suggestion will be that sufficient allocations should be made for the ongoing schemes which are delayed because they are also contributing for the losses in revenue. Sir, large amounts of money gets locked up in construction. Construction works get prolonged for a long time without earning any revenue during that period. This is a thing which must be avoided. Secondly, the railways could not improve their earnings due to non-fulfilment of promises of traffic made by other industries; plan targets are not fulfilled and no traffic is forthcoming. While the Railways have made arrangements for that traffic, that traffic which has been promised is not forthcoming which is another reason why the railways are being put to financial difficulties.

The hon. Member who spoke earlier referred to the fact that the working expenses have been on the increase, and

that the revenue is not commensurate with expenditure incurred. I do agree that there is scope for improving the revenues, but this is not the correct way of looking at it, that is to say, to go by what is the amount spent, what is the return etc. We have to see what is the service which is being rendered and whether there is any improvement in that. This is a public utility service and on the efficient working of the railway system depends the entire economy of the country, not to speak about the defence of the country. Those who are decrying the increase of working expenses, I think, do not realise the results or the services rendered by the railways.

I do not hold any brief for the Railway Administration. I will come to this point a little later. How are we to judge the performance of the railways? It is not to be judged by the increase of working expenses or by the revenues. They are sharing some social burdens. The hon. Minister told us about the indebtedness of the railways to the general revenues. No doubt the indebtedness is of the order of Rs. 477 crores in the current year. For a superficial observer, it would appear to be a huge amount. But those who know how much the railways are incurring as a loss due to carrying this social burden would appreciate the obligation that the general revenue owes towards the railways.

The suburban service being run in the metropolitan cities is a very important service for industrial workers and office-going employees. Their rates are quite cheap and this has to be so. I will oppose any idea of increasing these rates. This is an essential service for the wage-earners. The railways are incurring a loss of Rs. 200 crores a year for running the suburban service alone. Then comes foodgrains. Then comes the needs of the defence services,—all at concessional rates. Therefore, one has to take into account all these factors. But this does not mean that there is no scope for improvement of earnings or for streamlining the working expenditure. There is scope for improving the working expenses. Now, there is a lot of wasteful expenditure; in spite of the increase in working expenses, complaints are coming that the workers do not get proper tools with which to work. Supplying of spare parts should be immediately attended to. The complaint is that the quality of spare parts, tools and other consumer goods supplied to the work shops and the loco sheds and other areas are deteriorating in addition, the working expenses have gone up.

Another anomaly is that while working expenses are increasing, our workshops are not put to full use. There is a surplus capacity in our workshop. Skilled workers are available in the railway workshop; plants and machinery that are available in the railway workshop are also good. It has got to be put to greater use so that you can bring down the cost of expenditure on repairs and maintenance. The effective way of bringing down the expenditure on repairs and maintenance is by making the workshop to work to its full capacity by making available to it the spare parts and other qualitative consumer stores without difficulty as and when they are required.

This takes me on to the question of purchase, supplies, storage and distribution of stores in the railways. There is a lot of scope to streamline all these things and to improve them thereby preventing the leakage of revenue and wasteful expenditure on spares. If the Railway Administration has cared for the cooperation of the workers, the expenditure on repairs and maintenance could be brought down and their surplus capacity more fully used.

Then, Sir, the hon. Member, Shri Qureshi who was pleading for the railwaymen just now forgot that it was under his regime that he put a ban on the construction of new quarters. I would request the Railway Minister to lift this ban on construction of new quarters and provide for the staff adequate quarters. Another point is that all vacancies in the higher grades are kept pending although he has been promising in this House several times to fill up the posts. In the loco shed and in the work shops, the officers' posts are not filled up as and when they arise as a measure of economy. Hours of work are not properly enforced. The Railway Minister told us very recently that ten hours duty has been enforced in respect of running staff. It is not correct. He is misleading. In 1973 when Mr Qureshi was the Minister of State for Railways, he entered into an agreement with the loco running staff that the hours of work for the running staff would be ten hours. But that has not been enforced at all since then. What the Railway Minister claims is different. Passenger services are already having ten hours work because passenger and express trains have to run fast; you can have ten hours duty there for the loco running staff who are working in the passenger services. This refers only to the goods services. For running the goods trains, no where in India, you have enforced the ten hours work leaving aside the thirteen or fourteen hours of work. Look at the protest by

the loco running staff and the administration. The goods train services will give 50% of the railway earning. The loco running staff have to bear the burden and they are raising; therefore, I say that their grievances should be sympathetically considered.

There is a lot of scope for improving the revenues. The main point here is that the workers must not be made the target for any project of economy. Three lakhs of workers are still being treated as casual labourers. This was one of the demands of the trade unions in 1974 strike. Nothing has been done although it is nearly one year now. It may mean some financial commitment. But can the railways run without those labourers? It is impossible: all that labour force is necessary. They are kept as casual labourers for paying low wages. This is cheating the workers and exploitation of labour. This should be rectified as early as possible, at least by the next budget.

One word about the finances of the railways. Looking from a distance the finance of the railways may look depressing. But you must judge their performance during thirty years after Independence in the background of what they were at that time. We inherited overaged wagons, overaged coaches and locos overcapitalised permanent way. The Britishers took away more than Rs. 770 crores by way of compensation. Today we can be proud of the achievements that have taken place and for this improvement it is the nation, it is the railway men who have contributed. It has not been done by one person or by the Railway Board alone. Of course I acknowledge the services of our engineers; some of them are very good. Recently the railway bridge over Amaravati a river between Karur and Tiruchirappally was washed away completely and it was reconstructed within 30 days and train services were restored.

PROF. MADHU DANDAVATE:
15 days ahead of time.

SHRI M. KALYANASUNDARAM:
So, we should acknowledge their services also. There should be fair deal to the workers who have contributed for the growth of the railways.

A lot of improvements have to be made in the structure of the Railway Administration. During his budget speech the hon. Minister promised that he was

[Shri M. Kalyan'sundaram]

going to implement the recommendations of the Administrative Reforms Commission. Now he has laid a statement; I do not know what that statement contains. It appears to me that there is only change in the nomenclature and not any material change in the structure.

Instead of additional members, there will be advisers. This point is that the work in the Railway Bhawan should be reduced. The area of operations should be zonal division and not Rail Bhawan. Railway Board must confine itself to policy and laying down guidelines. The general managers must be the key men who should be answerable for efficient running and they should be made answerable for losses. In the present arrangement you are not able to fix responsibility on anybody. I am not against any individual official of the Railway board; within their own limitations they are doing their best. I do not want to demoralise them. But the structure is such that they cannot do better. The Railway Board members come there at the age of 55 with only three years more to retire. So, they have to look for some favour somewhere to prolong their service somehow or other. There is no dynamism and no effort to make new approaches. The re-structuring should be in this direction, not change of nomenclature. The re-structuring should enable young people to come. It is not only a question of fulfilling the expectations of our people. The developing countries are now looking to us for help in the matter of construction of railways. So, the railways have a great future.

I wish the Railway Minister all success and I hope he will take my criticism in the proper light and do the needful.

SHRI V. M. SUDHEERAN (Alleppey): Sir, I do not want to speak for a long time. The minister has referred to some important aspects of efficiency of the railways. Of course, I welcome the measures taken by the minister to improve the efficiency and working of the railways. But I am very sorry to say that the aims and objectives have not yet come to our expectations. There must be a thorough decentralisation of the administration. The zonal railways should be given more powers. Looking to the Rail Bhavan in Delhi for every minor problem is not the solution. Therefore, immediate and adequate steps must be taken by the minister to give powers to the zonal railways to discharge the basic tasks regarding the day to day administration in the railways.

Utilisation of money is an important point. Getting revenue is another important point. For getting revenue, the

railways must introduce new lines wherever they are remunerative. In this budget speech, the minister has given us a ray of hope about introduction of new lines. As far as Kerala is concerned, Alleppey is my constituency and the introduction of a new line from Ernakulam to Alleppey is very important. It affects the coastal line of Kerala and it is very remunerative. The report shows that 18% returns are expected. I do not want to speak in detail about it. The matter is pending before the Planning Commission; I don't know why they are delaying the matter. The Government and people of Kerala are very much interested in this railway line. Even the youth of Kerala has offered unskilled manpower needed for this work.

PROF. MADHU DANDAVATE:
The old man of Kerala has told it to us.

SHRI V. M. SUDHEERAN: That itself shows the anxiety and interest of the people in regard to this line. I am convinced that the Minister is also very much interested in it. I thank him for it. I request him to use his good offices with the Planning Commission to get it sanctioned as early as possible.

Regarding electrification of railways, electricity is cheaper in Kerala, and the Government there has offered it at cheaper rates. It is the duty of the Government to exploit the cheaper power. The density of traffic in Kerala is very high. Those who have to travel daily to their offices find it difficult. There must be a dialogue with the Government of Kerala regarding power and other matters. Steps must be taken to introduce electrification of the railways there, soon.

Regarding double lines, the position between Shoranur and Cochin is very difficult. New lines and new coaches have not been introduced. Doubling of railways is also important.

There is a proposal in the Railway Ministry for new lines between Trichur-Kuttipuram-Guruvayoor; and another line between Mysore-Tellicherry. I request the Minister to use his good offices to get these new lines sanctioned, to obtain clarifications from the Planning Commission and to fulfil the expectations of the people of Kerala.

The next point is about facilities at railway stations. Although during the last 10 years, some efforts have been made by the concerned governments, they are not adequate.

Now about catering. During my recent journey from Cochin to Delhi, I found that the catering service in the Railways is not good, especially in the southern region. The food supplied from the kitchen car is good, but the one supplied from the basic kitchen is not at all good. It is very dirty. This is another important matter to be taken into consideration.

15.00 hrs.

SHRI K. A. RAJAN (Trichur): Sir, it is very much expected that with the restructuring of the Railway Board, which the hon. Minister mentioned in his statement, and with all his dynamism he will be able to implement some of the schemes of major reforms which we have in view.

If I remember correct, in the new restructured body there is going to be a person specifically in charge of industrial relations, to look after the problems of labour. Now there are so many problems in the railways, and they could not be solved because there is no proper man to handle the problems in the proper way. It is a big organisation and so it is natural that some problems or other crop up. Unless the Railway Board looks into those problems from the point of view of the overall interest of the railway employees, I do not know whether any efficiency in the proper running of their railways is possible. Therefore, I would inform the hon. Minister that, in spite of all his good intentions, he should have a special eye on the industrial relations problems, especially because this is a major public sector organisation which employs lakhs of workers.

When we speak on the railways, there is a natural tendency for everyone to make more demands on the railways. All of us represent some constituency or other and we want more railway lines in our areas. But it is not feasible on account of financial difficulties. All the same, I would mention the construction of the Alleppey-Ernakulam railway line. The Minister himself is convinced of its necessity. It is remunerative because it will increase the traffic of commercial products from the neighbouring areas.

The other demand is for electrification. During his visit to Trivandrum he mentioned that electrification requires heavy initial investment. We understand all that. Still the hon. Minister, with his imagination, if he takes some interest, he can do something in the matter. Now thousands of employees are working in offices in Ernakulam and because of the congestion, they cannot be absorbed in the city. It has become a problem to get accommodation in Ernakulam. If there

is electrification of railway line, people can stay 20 or 30 miles away, come to the city for employment and then return in the evening. So far as the heavy initial expenditure is concerned, the Kerala Government would be willing to give some help. Similarly, voluntary service by the youth organisations and other people would be available. Considering all this, I would say that the electrification of this line should be expedited.

Coming to catering in railways, it is true that we cannot expect luxurious food. But the complaint is mostly not about the food as such, but the way in which it is being served, neatness, the worn-out utensils that are being used etc. This should be looked into.

Finally, I want to refer to the pitiable condition of the people who work in the catering service of the railways. They are all commissioned vendors. They get some sort of commission on the tea and snacks which they sell. Their condition of service is very bad. They are not regular employees. They can be sacked at any time. They are not given any of the amenities available to other employees, even though they number about 1,000 in the main lines alone. I am demanding that they should be paid very heavy salaries, but they should be given at least the minimum salary which is given to an unskilled worker and there should be some security of job.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I am thankful to the members of the House, who extended their unanimous support to the Resolution on the recommendations of the Railway Convention Committee. It was rightly pointed out that till 1971 the scope of the Convention Committee was rather restricted. After that, the Convention Committee of their own, merely by convention, changed the old convention and they started enlarging the scope of the Convention Committee. I am happy that the new Convention Committee is not seized merely with the matter of making a recommendation about the rate of dividend, but it is trying to examine in depth a number of problems which will ultimately be able to help us to streamline the entire administration, various problems related to labour and also the problems of the users of the railways.

We began our debate with Shri Qureshi who, with his past experience, complimented himself for the fine financial performance of the previous regime. I would not find fault with him. I have myself admitted that, as far as finance was concerned, certain infrastructure was built up. But I think he

[Prof. Madhu Dandavate]

ould give us the credit for this, that if we were to mismanage affairs, it would have been easy for us to demolish the infrastructure, but we tried to improve upon it. I am very happy to say that by the end of October our gross earnings are Rs. 82.3 crores more than the corresponding period of last year. Not only that. We are even far ahead of the Budget proposals for this period, about Rs. 52 crores ahead.

That way, the financial performance is quite good. Then, the question might be asked cynically: if the financial performance is improving, why is it that the Railway Convention Committee has decided to continue the reliefs that the earlier committee had granted in 1973? There, I must point that, though with the co-operation of the railway employees we have been able to improve the finances of the railways, there is a certain backlog of the burden of indebtedness which continues. You will be surprised to know that at the end of 1977 the indebtedness was of the order of Rs. 461.9 crores. At the end of 1978 it is expected to be Rs. 370.81 crores. This indebtedness, as was rightly pointed out, is due to a number of burdens that we are carrying.

Generally, what we do is that as far as capital expenditure is concerned about construction of railway lines and allied matters, we draw from the general revenue and repay six per cent dividend to general revenue. Some time in the past it was merely a transfer of entry from one account to another, but I have shown in my Budget presented in June that we will be meeting the dividend obligation from the internal resources of the railways. That particular progress we have maintained. I must admit that last year also the same thing was done. We have continued the process.

As Mr. Kalyanasundaram rightly pointed out, the railways in our country are not run purely on commercial lines. We are a social utility service, and at the same time there is a commercial aspect. There are many parts in the world, in Western Europe and Asia, where the social burdens are not lifted by the railways but by the concerned Government's general revenues. If our railways are actually lifting social burdens of the order of Rs. 214 crores. I am not sorry for that, because the railways in India, in the present social context, have to be run not merely as a commercial proposition. We have to carry foodgrains. We are offering to industrial labour and the middle class suburban traffic at a much lower cost. Then, in times of calamities like cyclones and floods, we are required to move food and other commodities free of charge. Only recently when I was in Andhra last

week I announced that not only would all the relief materials be moved free of charge; but because a large number of animals have been killed as a result of tidal waves in Andhra, if the Punjab and Haryana Governments are prepared to send cows and other animals to provide the necessary milk facilities in Andhra, we will examine in depth the free movement of these animals also to Andhra, so that this urgent problem can also be tackled. These are the various problems that are there.

While initiating the debate, Shri Qureshi pointed out that sometimes we find that the working expenses are going up. Here I must agree with what Mr. Kalyanasundaram has said, that when the gross earnings improve, when the passenger and goods traffic improves and we try to rationalise and modernise our equipment, when we try to have new types of cadres, very often it does happen that our expenses go up. But this time we have been able to have Rs. 30 crores of working expenditure less and that is the reason why our gross earnings are able to go up to Rs. 52 crores as far as the Budget proposals are concerned. I can assure the House that while curtailing the working expenditure, we will not try to retrench the workers and that our entire stress will be to see that it will have an effect on the economy in certain directions where wasteful expenditure can be avoided.

SHRI VAYALAR RAVI: Does it include the purchase also?

PROF. MADHU DANDAVATE: Not that.

I also wanted to point out that sometimes there is a temptation to reduce the maintenance and repair expenditures and thereby show that the working expenditure has gone down. I can assure the House that since the needs and claims of safety are the prior claims in our social life today, we will not curtail any expenditure on repairs and maintenance at all. That particular side will be properly balanced.

Again, while initiating the discussion, Mr. Qureshi referred to the accidents. He said, "Everyday, we are hearing about accidents and hardly any day passes that we are not able to hear about accidents." Here, I would like to point out to the hon. Member—he knows it very well because he himself has been a Railway Minister—that in the railway parlance what we call an accident is altogether different what a common man describes an accident. They are rather surprised, when they find that the number of accidents have gone up to 515. But I want to point out that we must

not be complacent and, at the same time, we must not take an alarmistic view. In the railway parlance, even when there is a small short circuit in a coach and there is a small fire not doing any damage to the passengers, even that is described as an accident. Collision, derailment, slight slipping of a pair of rails, a slight fire in the coach not causing any damage, all of them constitute an accident. That is the reason why it appears as if 515 accidents appear to be a very large number.

I would like to tell the House that since in the railway parlance an accident means something different from what an ordinary man understands, if you look at the list of accidents right from 1964 to October, 1977, you will find that in 1964-65, there were 1,293 accidents; in 1965-66, there were 1,200 accidents; in 1966-67, there were 1,201 accidents; even during the previous regime, in 1974-75, there were 925 accidents; in 1975-76, there were 964 accidents; in 1976-77, there were 788 accidents; during October last year, there were 474 accidents and now there are 515 accidents. You will find not that the number has really gone up very much. But sometimes when certain damage is done to the reputation of the railways, when some prominent accidents take place, when there is a loss of life, then a certain alarm is created. I do not know whether the debate on railway accidents will come up, but I can assure the House that as far as the safety is concerned, we are going to give priority to the safety problems.

We have deployed 25,000 men, 14,000 from gangmen and 11,000 from the RPF. So, these 25,000 men are patrolling the entire railway track of about 61,000 km. on which about 11,000 Indian railway trains are moving every day. The direct result of that is that in the last entire week, our patrolling men who are very vigilant were able to detect five cases of removal of fish-plates before the trains passed on those routes. As a result of that, the accidents have been avoided. But that potential mischief is there. Also, at some places with the help of dog-squads, we have been able to arrest certain persons. I do not want to allege that any particular agency or an organisation is responsible. But I can assure the House that the Government will do everything in its power to find out which agency is playing with the lives of the people and we will deal with them very firmly.

SHRI HITENDRA DESAI (Godhra) : Has it not been done so far ?

We are prepared to cooperate with you on that.

PROF. MADHU DANDAVATE : We are trying to find out.

In addition to that, there are, throughout the country, on the trunk routes, 1,300 stations which require actually circuiting of the tracks in the case of 420, we have already completed circuiting, by the end of March, 1978, on 50 more trunk route stations, circuiting of the tracks will be completed; and on the rest, it will be completed in one and a half years. Thus on all the 1,300 trunk route stations we will be completing circuiting of the tracks.

We are also trying to see that inspection is improved. We have an ultrasonic device with the help of which we can go on checking the rails and also oscillograph cars by which we can check whether there are cracks in the rails, and that work is also going on.

We are taking a number of safety measures by which we will be able to prevent accidents, by which the number of accidents can be considerably reduced and better safety will be ensured.

Some one pointed out that some allegations were being made that the railway employees were responsible for the accidents. I want to refute that theory altogether. It is stated that the railway workers are discontented and, therefore, they are indulging in sabotage activities. That allegation has been made in some newspapers. I will take this opportunity to indicate to the House that in the last seven months of the Janata Government, how many demands of the workers which were pending for the last several years have been conceded. I would like to give that list. I have got them in my fingertips.

One, is, all those who had been thrown out during the 1974 strike have been unconditionally reinstated, their punishments have been annulled.

Those who were under MISA and DIR during the Emergency have been brought back with a hundred per cent neutralisation of their salaries.

It was the constant grouse of the railway employees that their children had gone before the Railway Service Commission and passed the examinations and their names had also appeared on the panel but they never got the jobs, but with somebody's recommendation, 1,500 *ad hoc* people had been given jobs. We have sent all those cases to the Railway Service Commission and only if they get regularised, they will get their jobs.

[Prof. Madhu Dandavat:]

Young employees and officers were saying that, in the past, due to favouritism, a number of people, even after attaining the age of superannuation, were getting extensions—one extension, two extensions, promotion during extension, and so on. We have now declared that, henceforward, throughout the Indian Railways, whoever completes 58 years, his service ends then and there. Even the Chairman of the Railway Board has not been made an exception to this, and the day he completed 58 years, he had to go. That is what we have done.

The Indian Railways were founded in 1853, and we are now in 1977. In 124 years of Indian Railways, the Class IV employees never got the selection grade. For the first time, after 124 years we have given to 50,000 Class IV employees selection grade in this country.

The question of dearness allowance was raised by all the trade unionists in this House. We settled that issue, and I am very happy to say that all the railway employees, no matter to what category they belong, right from 1st September, have been granted dearness allowance on the basis of revised dearness allowance: they have been paid just on the same basis as other Government employees.

The question of CDS was tackled very effectively. We have cancelled the CDS now, and the payment is being made. There are some complaints. We are looking into those.

Firemen, Grade B, were able to get promotion to the extent of 25 per cent. We have improved it to 50 per cent.

Licensed porters who put on trade uniform were required to pay a licence fee of Rs. 10. They constitute the poorest class on the Indian Railways. Their licence fee has been reduced from Rs. 10 to Rs. 5.

There were apprentices in this country: they were given training, but they were not getting jobs. I have made an agreement with the Apprentices Union that, by the end of March, 1978, 50 per cent of all these vacancies which will be created will be filled by these apprentices and they will be given jobs. These are the problems which we have tackled or have been tackling.

There is one more reference. The former Minister of State referred to the famous agreement about 10-hour duty. The

trade unionists in this House know it very well that safety demanded that ten-hour duty for loco-runningmen should be accepted. The previous Government made the agreement. After the agreement was made by the previous Railway Minister, the matter was referred to the then Finance Ministry. The then Finance Minister took the attitude that the Miabhooy award talks of ten-hour duty, and our Minister has entered into an agreement of 10-hour duty with the loco running staff, and it is not necessary to go beyond that. He took the pretext of the 1974 strike and said that once they have gone on strike in 1974, the written agreement does not stand and that agreement was broken. I am happy to state that only this week, I have announced in the Parliament that we have revived that agreement; 12,000 more jobs, 10,000 plus 2,500 more jobs have been created. As a result of that, on one side the Miabhooy award and on the other side, the ten-hour duty will be respected. That is what we have done.

The only issue that remains to be settled is the question of bonus and we have announced that we are settling this question in a phased manner. The militants on the other side who talk of bonus have forgotten that during the emergency, even those workers who were getting bonus were deprived of that; that bonus was abolished by mutilating and destroying the old Bonus Act. The first act of the new Government, as far as the Industrial labour is concerned, was to restore the *status quo ante*. Whoever was getting the bonus according to the old Bonus Act has started getting the same. The next phase will be about the Government departments like the P&T, Defence and Railways. Already, the Bhoothalingam Committee is studying in depth the problem of income, wages and prices. We have already declared, the Prime Minister has already declared and I wish to make it clear that some misunderstanding that was being created about the Prime Minister that he told the railway workers that there would be no bonus, is not correct. He never told like that; it was a wrong news that appeared. The Prime Minister and myself have made it clear in this House that what the Prime Minister told the railwaymen or their representatives was that those who were covered by the previous Bonus Act, were getting the bonus now and as far as others including the railwaymen are concerned, only when the Bhoothalingam report comes, we would settle that.

There is one more point. We have got the corporate enterprises group. In addition to the Railway Board at the official level, at the popular level, we have got this corporate enterprise group.

The representatives of the Railway Board, the Railway Minister, the representatives of the two recognised Federations and the representatives of the Officers' Federation sit together and discuss a number of policy matters. They act in an advisory capacity and we are seeing to it that this important *modus operandi* for participation and advisory capacity should be extended down to the zonal level. I am happy to announce today in this House that this forum which was taken to the zonal level, we have decided to take it to the divisional level so that more and more consultations at the lowest level are possible.

These are the things that we have done in this period of 6-7 months. Those who allege that we are anti-working class people should realise that what you could not do in 20-25 years, we have done in the course of this small period. That is the pro-working class people attitude of the new Ministry. We will continue to follow the policy of no-confrontation with the trade unions and cooperation with the trade unions. This is how we are going on and because of their cooperation we are able to augment our gross earnings. That attitude will continue to be there.

SHRI VAYALAR RAVI : Regarding apprentices, some diploma and engineering degree holders have represented to you from the Madras zone and I have also made representations to you, but nothing seems to have been done so far. Will you kindly look into that ?

PROF. MADHU DANDAVATE :
I will examine that.

As far as the structure of the Railway Board is concerned, I had agreed last time that along with the Report of the Railway Convention Committee, even the restructuring problem should be taken up and it was perfectly within the rights of the Members to refer to the restructuring of the Railway Board. Probably, if you just look at the paper, it may appear that the restructuring of the Railway Board is just a superficial restructuring, but I would request you to go into the details. I am very happy to say that the Administrative Reforms Commission recommendations were lying in the shelf for a number of years. It was not under our Government that the Administrative Reforms Commission was set up ; it was under the aegis of the Congress Government that the Administrative Reforms Commission was set up. I appreciate and admire the fine work done by them. All that Madhu Dandavate has done is that the recommendations of the Administrative Reforms Commission which were kept pending in the shelf for years together are being imple-

mented. We have promptly acted with our dynamism and we have seen to it that these are implemented. What I have announced is not new in the sense that during my budget speech in June, I had explained what would be the parameters of the restructuring. I have already indicated to you that broadly we are going to accept the recommendations of the Administrative Reforms Commission. That does not mean that this is the last word on restructuring. Restructuring may go on but it is not merely the change in the nomenclature. To those members of this House like Mr Qureshi or Mr Kalyanasundaram or others who said that the restructuring is only that the number of members of the Board has been reduced, additional membership has been abolished and three advisers have been appointed and that it is only a change in name or surname, I want to tell that that is not the only change that has been brought about. The major change in the restructuring has that been I have decided that some of my powers as Minister, both administrative as well as financial, will go to the Railway Board and then considerable powers of the Railway Board have been transferred to the General Managers of the Zonal Railways and number of powers have been transferred from the zonal level to the Divisional level and we are going to spell out all those details and what will be the net result. Even when I was in the Opposition, I never demanded the abolition of the Railway Board. My friends will realise that I have always said that it must be re-organized and restructured. I never took up the irresponsible stand that the very instrument of administration should be destroyed because I know that the structure of the Railway Board is such that it is not merely the IAS officers who come and sit on the Railway Board. Not that way. Those who are technicians those who have worked for years in the railways, Mechanical Engineers, Civil Engineers, Electrical Engineers, men concerned with transport and signalling--it is these men who by gradual promotion become General Managers. And whenever any new vacancy arises, the senior-most General Manager of the operational line becomes actually a member of the Railway Board and the senior-most Member of the Railway Board becomes its Chairman. So, Sir, basically, the Railway Board is a functional organisation. It is not merely that academicians are brought into this but those who are concerned with the hard realities of the railways, its techniques and technologies, its operations and all the operations on the Railways and those who are concerned with the functional capacity come to the Railway board and we have only tried to restructure it. By this devolution of power and more and more delegation of power from the top to the bottom, I can assure

[Prof. Madhu Dandavate]
you that in the coming months and years, a number of problems will be tackled at the lower level whether they are in Trivandrum or whether they are in Cochin or whether they are in Lucknow or whether they arise in Bombay and they henceforward they need not come to the Railway Board. A considerable number of problems need not come to the Railway Board and a considerable number of problems will be solved at the zonal level and also at the divisional level. This itself will give a greater impetus to the efficiency of the railways and that is how the problems are going to be solved.

There are many issues which were raised by hon. Members and I do not want to go into the details. But I would like to refer to one important aspect and that is the question of housing. In this entire scheme of finances, we can assure you that we are not going to curtail the housing activities at all. Here I want to give one reference. There was a controversy going on as to whether we should be able to pay *ex-gratia* payment to the railwaymen or we should have additional grant to give them some amenities. We discussed this proposition at the governmental level and when we found that when some *ex-gratia* payment is to be made to the workers, rather than making it in the form of an *ex-gratia* cash payment, it is better that we spent it on their amenities. Suppose Rs. 16 or 13 or Rs. 14 crores are to be spent, we would have been able to give a packet of Rs. 100 to each worker. We decided to spend Rs. 15 crores and in lieu of the fine contribution the railway employees have made towards the financial performance of the railways how we decided on the distribution of the Rs. 15 crores is that we had the corporate Enterprises Group meeting at the various zonal levels and there even unrecognised unions were consulted and in consultation with the trade unions we decided as to on which part of the amenity we should spend this amount. The decision is that it should be spent for repairing the quarters, for giving better facilities, for constructing community halls in the residential areas where the workers are staying, for giving Central Schools to the railway workers. On all these matters we are spending the money and that is how we have been able to make one further contribution towards housing facilities, repairs of the houses of workers, etc. I can assure the House, as has been rightly suggested by the last speaker, that we should not curtail the housing facilities for railway workers. Formerly house construction work was banned. We have not banned it at all. On the contrary, we are going to expend it. Today we are very happy that amongst all the public sector undertakings the railways have been able to provide housing to 40 per cent of its workers still we are not

satisfied and we will continue to improve it.

Then, Sir, food is such a commodity that one is never satisfied with it. Even in our homes, if we are satisfied with the morning meal, we always tell our wives that the evening meal was not so good as the morning meal. She would say, 'I will compensate it in other ways.' Anyway that is the present position. Even in our homes we are not satisfied with the food arrangements. I am myself not fully satisfied, but you will find that on various routes we are gradually trying to improve the situation.

For example, in all these super-fast trains which we have introduced, the food is very good. At some places where there are best kitchens with modern equipments we will try to improve them and where there are petty cars we will try to improve them. These are some of the measures by which we will make improvement in the type of food that is provided. I will take cognisance of all the constructive suggestions which we have been made and I will try to improve all these things.

I will conclude with a very sensitive issue and that is, construction of new lines. Sir, you will be surprised to know that if we have to complete even the pending construction works in our hand we would require nearabout Rs. 331 crores whereas we have been given anything between Rs. 23 to Rs. 27 crores. We are asking the Planning Commission to change the whole norms. Unless we are able to get more allocation from the Planning Commission, it is not possible to start new line construction.

A suggestion was made that we could utilise the surplus. We have been able to show a surplus of Rs. 32.5 crores today. We are already having a gross income which is Rs. 83.2 crores more than the previous year. If the same trend continues, the surplus is bound to be more, but what happens is this. Whenever we generate any surplus, that is utilised in wiping out a part of the past indebtedness. So, we cannot utilise this, as some members suggested. So, some different norms should be evolved and these still will have to be discussed at the appropriate level. We will try to discuss this and we will find out whether some other machinery will have to be evolved.

Regarding the Ernakulam Alleppy line, I have told friends in Kerala that as far as the Ministry is concerned, we are fully satisfied. This is an important line to be undertaken. The Kerala Government has assured us that they will give some sleepers free. They said that

whatever government land is there, that will be given free of charge. So, that will slightly bring down the construction expenditure. So, we will have it examined.

I now come to the problem of electrification.

The problem of electrification is an important one from the point of view of railway statistics. There is the rolling stock of train whose weight is 1,000 tonnes. If we move it to one kilometre we call it 1,000 gross kilometre. For moving this 1,000 gross kilometre, what is the fuel consumption? In the case of steam operation it is Rs. 10; in the case of diesel operation it is Rs. 5. In the case of electric, it is only Rs. 4. Comparatively it is very much less. In the long run it is very advantageous. But now comes the paradoxical question: Why are we not able to do this electrification on a large scale? The answer is this: If we have to electrify one k.m. of railways, the initial capital investment required is between Rs. 10 to Rs. 13 lakhs. I had a meeting of the scientists. They all belong to my own fraternity and I can talk and discuss matters at their own level. I asked them to put some research work by which we can bring down the initial capital investment in the case of electrification from 10 to 13 lakhs to 7 to 8 lakhs. per k.m. If we are able to do that—I am confident we will be able to do that—we will certainly be able to move ahead.

Then a question was asked: What about Kerala where there is surplus of electrical energy? As you know, there are certain general norms. These are as follows: Number one priority will be electrification of high density routes on the trunk routes. Number two priority will be such routes which are contiguous to that. Number three priority will be even for non-trunk routes provided there is traffic density available there, on those routes. These are the priorities, which have been fixed, and I am sure, Kerala will be able to have its due share out of them.

These are general parameters which we have fixed up. I do not want to take much of your time.

I am thankful to all the hon. Members of the House who have participated in the debate. Without any bitterness, they have tried to make concrete suggestions and you can rest assured that I am capable of responding to the suggestions that have been expressed by the hon. Members and I will implement their constructive suggestions that have been made.

श्री राम सेवक हजारी (रोपड़ा) : माननीय मंत्री जी ने पिछड़े हुए इलाकों की प्राथमिकता देने के बारे में कुछ नहीं कहा है।

प्रो० मधु बंडोक्ते : उसका जवाब मैं मंगलवार दे चुका हूँ। हमारे मंत्रालय की निश्चित राय है कि पिछड़े हुए इलाकों में नई रेलवे लाइनें शुरू करने के मामले में प्राथमिकता दी जाए। लेकिन प्लानिंग कमिशन ने धाज तक जो नाम्बं निर्धारित किए हैं उन के अनुसार हर बक्त यही देखा जाता है कि रिटर्न अगर उस परसेंट से अधिक हो तो वहाँ प्राथमिकता दी जाए। हमने नोट तैयार करके रखा है जिस में कहा है कि बोम्बे की तबदीली इस नाम में और कसौटी में की जाए और पिछड़े इलाकों में नई रेलवे लाइन होने के बाद यातायात के जरिये काफी धाम्यनी बर्हा हो सकती है और इस तरह की रिपोर्ट अगर हम आपके सामने पेश करें तो वहाँ के लिए प्राथमिकता दी जाए। इस प्रकार की सिफारिश हमने प्लानिंग कमिशन को की है।

MR. DEPUTY-SPEAKER : The question is :

"That this House approves the recommendations made in paras 5, 6, 7, 11, 14, 17 and 18 contained in the First Report of the Committee appointed to review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on the 17th November, 1977.

That this House further directs that the action taken by Government on the other recommendations made in this Report, should be reported to the Committee".

The motion was adopted.

15:36 hrs

REQUISITIONING AND ACQUISITION
OF IMMOVABLE PROPERTY
(AMENDMENT) BILL

THE MINISTER FOR WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Mr. Deputy-Speaker, Sir, after a marathon wait, this very simple business has really come up. I am conscious of the fact that the House has to dispose of a lot of business before it adjourns tomorrow. Therefore, I am going to be very brief.

This Bill which has been before the House is a very simple one and I hope the hon. Members will support this.

I beg to move* :

"That the Bill further to amend the Requisitioning and acquisition of Immovable Property Act, 1952, as passed by Rajya Sabha, be taken into consideration."

Under the Defence and Internal Security of India Act, 1971, the Ministry of Defence requisitioned lands at various places for the purposes connected with the defence of the country. With the revocation of the promulgation of the Emergency, the validity of the Defence and Internal Security of India Act, 1971 would have ceased after six months, i.e., on the 26th of September, 1977, and all the immovable properties requisitioned or purported to be requisitioned under the said Act and the rules made thereunder, would have, therefore, to be released on or before the 26th of September, 1977. Since the Ministry of Defence considered it necessary to retain these properties under requisition beyond that date for purposes of the defence of the country, and the Parliament was not in session, the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977 was promulgated on the 23rd September, 1977 until such time as it could be replaced by suitable legislation in the following session of Parliament. The Ordinance amended the Requisitioning and Acquisition of Immovable Property Act, 1952, to provide that the afore-mentioned properties shall be deemed to have been requisitioned under that Act. Accordingly, the present Bill seeks to replace the afore-said Ordinance.

With these words, I commend the Bill for the consideration of the House.

MR. DEPUTY SPEAKER : Motion moved:

"That the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952, as passed by Rajya Sabha, be taken into consideration."

15:38 hrs.

{SHRI M. SATYANARAYAN RAO
in the Chair}.

MR. CHAIRMAN : Mr. Banatwalla, are you moving your amendments ?

SHRI G. M. BANATWALLA : My point is that this is not the stage for moving the amendments.

MR. CHAIRMAN : All right. Mr. Jagannathrao.

SHRI JAGANNATH RAO (Berham-pur) : Mr. Chairman, Sir, I agree with the hon. Minister that this is a simple Bill.

This Bill seeks to replace the Ordinance which was promulgated on the 23rd or 26th of Sepber, 1977 because the Defence of India Act, 1971 expires six months after the revocation of emergency. Some properties were acquired during the emergency which was proclaimed because of war with Pakistan. The purpose for which these properties were acquired during the emergency should continue so that the Government may continue to have the properties in their possession. Then, what was the purpose for which those properties were acquired or requisitioned. I do not know why during the war time these properties were requisitioned and whether the purpose for which they were requisitioned was served or not. I do not know this.

If the purpose during the war time ceases to exist, it is not correct nor is it legal for the government to continue possession of the requisitioned properties. That is what the High Courts and the Supreme Court have held. What is happening ? I have previous experience of this. Properties were requisitioned during the Second World War. They were not released even in 1960. The reason given by the Government was that the Government was not in possession of properties to give accommodation and therefore they had to continue in possession of requisitioned properties. That is not valid as per decision of the courts. During war time you have to meet aggression and you requisition certain properties. There is no war now. We are living in peaceful times. It cannot be said that the purpose for which the properties were requisitioned continues.

SHRI SIKANDAR BAKHAT : I am not saying it ; Defence Ministry says it.

*Moved with the recommendation of the president.

SHRI JAGANNATHA RAO : The purpose now would not be the same because we are not at war with any other country. I have also experience of the government; Government has always been saying: we have no accommodation and therefore we should continue it. How can a poor citizen stand up against government which is so powerful. He cannot go to a court. How many can afford to go to the Court and get a legal remedy? Therefore, I request the government not to stand on technicalities.

Secondly, I should like to know the list of properties that were acquired. What were the properties that were requisitioned during war time in 1971 under the Defence of India Act. Are all the properties required by the government? Your argument is: Government has no accommodation; it has no resources to build their own rooms or whatever it is; that argument is not valid to continue to be in possession.

My next point is about compensation or rent. You pay to the owner a nominal sum. Here again a poor citizen has to fight a government. Even ordinary tenants, once they get possession of the house, do not leave the house and a poor landlord has to go to the court to evict him. Here there is no question of vacating. The rent that you were paying in 1971 would not be adequate now. Therefore, you should reconsider and see that the compensation you pay during the continuance of the requisitioned building or property is adequate.

I request the hon. Minister to enlighten the House on the points I have raised. The Government should not insist that the Defence Ministry wants the properties to be in their position. They will continue to want because you do not want to build your own buildings, because you do not have resources. That is not a valid ground and hence I should request the government to release the properties.

SHRI SHYAMAPRASANNA BHATTACHARYA (Uluberia) : I support this Bill because it serves a national interest for defence purposes. For national reconstruction you will be requiring this power to acquisition or requisition properties. The only thing that you should be careful about is that the person who is losing his property should get adequate payment and he should be properly rehabilitated.

If he is a poor man and if his means of livelihood or avocation is affected, he should be properly rehabilitated.

With these words, I support the Bill.

SHRI G. M. BANATWALLA (Ponnani) : Sir, this amending Bill, which seeks to amend the requisitioning and Acquisition of Immovable Property Act, 1952, provides that all those properties which were requisitioned under the Defence of India Act should be deemed to have been requisitioned and deemed to be in requisition under this Act of 1952 because the Defence of India Act lapsed six months after the revocation of the proclamations of emergency. As already pointed out, the minister should enlighten the House with respect to certain important information, namely, the number of properties that had been requisitioned under the Defence of India Act. We must also have a glimpse at the nature of these properties that were requisitioned, whether they were residential premises and if so, whether they were occupied by the owners themselves. These are the various information that we must have before we are in a position to make up our mind about continuing the requisition of the premises.

However, it is well known that the Defence of India Act was a purely temporary measure. It was passed in order to meet the exigencies of war. We had the proclamation of emergency in 1971. Thereafter, there has another proclamation in 1975 and both of them have been referred to under the Defence of India Act. Solemn assurances were given to this House that the measures sought to be taken under the Defence of India Act would be purely temporary in nature. It was said on the floor of the House that there was no intention whatsoever on the part of the government to interfere with the life, properties and avocations of the ordinary citizens. I may quote the then Prime Minister from this debate when the Defence of India Bill was under consideration—Lok Sabha Debates (Third Session) Vol. IX 3rd session, 1971, col. 38 :

“This Bill only seeks to provide the necessary legal sanction as a consequence of the proclamation of emergency made by the President. We have tried to interfere as little as possible with the normal avocations of our citizens.

Further, at the end of the debate, another assurance was given to the House because the House was agitated about several points and the Minister of State in the Ministry of Home Affairs, Shri K. C. Pant, said—I quote from the same volume, col. 74 :

“While support came from almost all sections of the House, certain points were raised in the course of the discussion. One of these was that this measure should not extend beyond the period of Emergency. In a democratic country, the sentiment

[Sri G. M. Banawalla]

is natural, and I respect it. I can say that our intention is that this should not extend beyond the requirements of the Emergency."

Now, Sir, the solemn assurances given on the floor of this House do carry some meaning and significance. It is rather disappointing to see that the measures that have been taken under the Act are now sought to be vested with some sort of permanence. This is specially more shocking when it comes from the Janata Party Government. The Janata Party had totally opposed emergency and had promised that the aberrations of the emergency will be done away with; and it is rather shocking that this government of the Janata Party has now come forward with this bill to invest the measures taken under the Defence of India Act with regard to requisitioning, with a sort of permanence. Is it their attitude, to condemn Emergency and the measures taken under it on the one hand, and at the same time to continue to reap the benefits and advantages of the Emergency which have accrued to the Government at the expense of the poor citizens? I hope, therefore, that this particular attitude would be amended; and that aberrations, whether they are of pre-Emergency, Emergency or post-Emergency variety, are done away with.

This Bill seeks to create a post-Emergency wrong, injustice or aberration, by giving permanence to the measures taken under the Defence of India Act during the period of the two emergencies. Here also, we must know the number of properties requisitioned and acquired under the first proclamation of Emergency and again, the number acquired after the second proclamation of Emergency. I hope the House will be enlightened on this.

We must look at the issue on the basis of certain broad principles. Requisitioning is temporary by its nature; and acquisition is permanent by its nature. If the needs of the Government are to continue, it is wrong to continue to have the property under a type of temporary requisition, because such a requisition is a wrong and an injustice to the common citizen, and it puts him to hardships. If the needs are to continue, the requisition should be turned into an acquisition. It is also a point that must be seen on the basis of broader principles.

However, Government should try to cater for its needs by causing the least possible expenses to the citizen. If more and more accommodation is wanted for Defence purposes, there can be no grade-

ing it, but at the same time there is need for proper and adequate measures to be taken with respect to them.

I may say that when the properties are required under the Defence of India Act, the measures are very sweeping in nature. There are certain built-in safety measures in the Requisitioning and Acquisition of Immovable Property Act of 1952—which are not available to properties requisitioned under the Defence of India Act. For example, under the 1952 Act, such properties which are residential in character and are occupied by the owner himself, cannot be requisitioned. And in the case of other residential premises, alternate accommodation has to be provided to the tenant. These safety measures, protecting the interest and the rights of the citizens, are not to be found under the Defence of India Act. Therefore, any measure to continue the requisitioning of the premises under the Defence of India Act, by an amendment of 1952 Act should be a very unwelcome measure. I hope these points will be duly considered by the Government.

There is one more pertinent issue that I have to raise. Under the Defence of India Act, a property is requisitioned for a variety of purposes, other than also the defence of the country. Section 23(1) says that the property can be requisitioned for purposes of public order, defence of India, civil defence, public safety, internal security, efficient conduct of military operations, for maintaining supplies and services essential for the life of the community and so on. We, therefore, find that under this broad category of public order, maintenance of internal security and maintenance of civil supplies also a property can be requisitioned under the Defence of India Act. But this is not so in the case of our normal legislation which goes under the title of Requisitioning and Acquisition of Immovable Property Act of 1952. According to section 3(1) of the Act of 1952, a property can be requisitioned only for a public purpose, being a purpose of the Union. The statement of objects of our amending Bill that is before the House says that these properties should continue to be under requisition for purposes of defence of the country. I would draw your attention to the statement, where the specific words are "for purposes connected with the defence of the country these premises are to be requisitioned."

However, we find that the properties have been requisitioned under the Defence of India Act for a variety of purposes, for a wider list of purposes, and therefore it would be unfair to include them within the meaning of "premises requisitioned"

under the 1952 Act. It is a serious aberration. I would have understood if only such properties which were basically required for purposes of defence had been sought to be kept under requisition. But here there are other properties under the Defence of India Act, which have been requisitioned for other purposes, like maintenance of civil supplies, public order and maintenance of internal security, a very obnoxious term these days. They have been requisitioned for these purposes. Am I to understand from the Government that they have now adopted all those obnoxious terms as very good in character, and they continue to reap the benefits of the same?

Sir, I have placed these points before you and before the House, not in any spirit of confrontation with the Government on this particular issue. That there must be a proper strengthening of the defence of the country is a point on which no body can have two opinions. But, then, this amending Bill has raised several issues, and it is in the spirit of understanding of all these issues that I have placed my views before the Government and this House. I hope these will receive serious consideration at the hands of the Government.

1430 hrs.

SHRI VALAYAR RAVI (Chirayinkil): I fully support the sentiments expressed by Shri Banatwalla who raised certain relevant points.

First of all, I would like to know from the hon. Minister whether he has brought forward this Bill on the recommendations of the Defence Ministry, because they have to recommend that it is necessary for defence purposes that the properties requisitioned in 1971 should continue in their possession. If they have so recommended, it is necessary for him to have a thorough discussion with the Defence Minister and then also use his own discretion because the Defence Minister might simply have forwarded the recommendation of his officers. When the properties were requisitioned under the Defence of India Rules the people might not have been able to raise any protest, but today the situation is normal and we are living in a peaceful atmosphere. Is it necessary still to think in terms of enemies around us?

In this connection, the hon. Minister might have received a representation that one of the friendly countries has confiscated properties in the name of enemy property. This has happened in Bangladesh. I am only saying that we cannot

take the same attitude. So, it is necessary that there should be a reconsideration of the approach.

No doubt he would have discussed it with the Defence Minister, that is inevitable, but nobody, whether it is the Government or an individual, wants to give up a property once it has got hold of it. Everybody wants to hold on to it. That is the natural tendency, and that may prevail even in the Defence Ministry. So, it is a very serious matter.

As Mr. Banatwallah and Mr. Jagannath Rao have pointed out, assurances have been given on the floor of the House that this was only a temporary measure and that when the time came, the properties would be returned to their owners, but by bringing this amendment, we are making it a permanent measure.

There is reference here to properties requisitioned before 21st March, 1977. That date refers to the revocation of the emergency. But is it a fact that many other properties had been requisitioned before that date for other purposes also? He must know what happened in Delhi, for instance. I know his views and he knows my views on the subject. I do not support what happened in Delhi in those days. I am only raising a doubt, he can correct me. By this law are you not going to perpetuate whatever had been requisitioned in those days, depriving the right of property of poor people who had a few square metres of land in the name of beautifying the city or maintaining law and order? For example, in the Jama Masjid area not only were people thrown out, properties were also requisitioned. So, if in Delhi and some other parts of the country properties had been requisitioned for such purposes, why do you want to legalise it? Why can't you look each case on merit? Why can't you look each case with a purpose? The purpose should be looked into: the merit should be looked into. It should be looked into whether it is for a national purpose, whether it is useful for the society or the community or whether it is a superfluous thing, some kind of a thing, to please some affluent sections of the society. If it is so, I would urge upon the hon. Minister not to agree to that. He should not be a party to that. All the time, the decisions are taken by the bureaucrats at the official level. That is why I would request the hon. Minister to have his personal discretion in the matter. By making this enactment, there is some kind of an infringement on the right of the citizen which they have already surrendered. A temporary thing is being made into a permanent measure. With these words, I would request the hon. Minister to reconsider this matter.

SHRI SAUGATA ROY (Barrackpore): Mr. Chairman, Sir, this Bill is a routine Bill which has been forwarded to the Ministry of Works and Housing by the Ministry of Defence and they are going through the process of passing it.

As has already been pointed out, the Bill is a continuation of the process that was started from 1962 when the first Emergency due to external aggression was there and the Defence Ministry took over certain houses and certain properties for use of defence purposes. Now, when the Emergency lingers longer than usual, its powers also degenerate. That had also happened to Emergency due to external aggression. Firstly, this Act was used to acquire property which was absolutely necessary for defence purposes. Then, what happened was that some Colonel wanted a house in some posh area and as he could not get it normally, he used this law to acquire that house and to stay in that house. Then, some General wanted another house in another posh area and he also used this Act to acquire that property.

Now, we are guaranteeing by this Bill the right of property to high military officers to occupy any civilian property, may it be for residential purpose, may it be for luxurious purpose, and to continue to have it. As you will see, in all big cities there is not sufficient accommodation available for the army. For example, in Calcutta in my own city, I know that there are many houses which have been acquired by the army in order to house their officers because there is insufficient accommodation for defence people in Calcutta. In Bombay also, a large number of houses have been acquired. In all places wherever there are big military establishments, a large number of houses have been acquired. The defence is a good pay master. They pay on the first of the month. I am not for the property owners who may be thinking that they are getting less money. But what should happen is that the defence people also, when they are operating in the civilian field, should be prepared to take recourse to the normal law of the land in getting the property. They should compete in the rents, like any other organisation because no such exigencies exist at the moment. The Government should draw up a plan for five or ten years, that they will not take any private property any more and that there will be a flat for every military personnel staying in any city or an area which is congested. This is a thing which I want to convey to the hon. Minister.

The problem of defence accommodation is a big problem. For the army, it is a very big problem because there is the question of family postings and non-family postings and there is insufficient accommodation

for the army personnel. So, I want to bring it to the notice of the hon. Minister that it has some bearing on the problem of insufficient accommodation in big cities where a large number of houses have been taken over by the army people. It is very difficult to change the rents. You get your rents all right but it is very difficult to change the rents and there is a lot of bureaucratic redtape there. The competitive rents are not there. A plan should be drawn to have houses in the main cities for defence personnel so that for residential purposes the properties of ordinary citizens are not requisitioned.

Secondly, with regard to the defence requisitioning of properties on which refugees have settled, the hon. Minister has to do something about it since he looks after supply and Rehabilitation also. In Calcutta, there are many lands which during the last war were to be requisitioned by the Defence. After the World War, when the use for them was over, the refugees came and settled there; and they had been living there for a long time. In the last three or four years, what has been happening is that the rent of land has been going up, and these owners sometimes have lodged cases in High Courts to ask the Defence to de-requisition the property. Or, in some other cases, the Defence people think as to why they should keep these lands which are occupied by the refugees and which are not occupied by Defence People. I know of two cases where the Defence people forcibly tried to evict the refugees in Alipore and Dhakuria, the Defence forcibly tried to evict them from the land which was requisitioned by the Defence, the old barracks, in which refugees were living in sub-human conditions; they said that they would bring bulldozer and everything and get these refugees out of that place.

My appeal to the Works and Housing Ministry is that all Defence properties which have been requisitioned by the Defence Ministry and which the Defence Ministry wants to give up and in which there is refugees settlement now, should be acquired by the Central Government directly so that the refugees get permanent ownership or some right on the land on which they have been living for the last 30 year and to which their economic well-being and living is connected. This is a very big problem in Calcutta because, I know, in Defence areas, some 50,000 people are living; they are living in those barracks which belong to Defence and which were acquired by Defence. While passing this Bill, I would say, effort should also be made to see that the refugees are given permanent rights, so that the Defence cannot all of a sudden decide 'We want to give up this land; we want to de-requisition the land; let the refugees go to

Hell, let them be thrown on the streets'. The Central Government should take over these lands so that this does not happen.

As I have already mentioned, a long-term programme for having houses for Defence personnel in big cities like Calcutta, Bombay, Hyderabad, etc., should be taken up, so that the Defence people, for their residential purposes or for having their NCC units, do not take recourse to this law which is an Emergency law for acquiring the properties of ordinary citizens. That is all.

SHRI SIKANDAR BAKHT : I thank the hon. Members for having shown interest in this Bill, and I would like to dispel some of the misunderstandings with regard to this Bill. Primarily, there were no residential buildings which were acquired during this period, there were only some lands which had been acquired. I would like the hon. Members to know that this Bill seeks to amend the 1952 Act. The 1952 Act contemplates that requisitioning of properties is done for a maximum period of ten years. As far as the compensation part is concerned, I am happy to let the hon. Members know that this compensation will be reviewed after every five years. Due consideration is paid to the primary difficulties which arise on account of requisitioning of land.

I wish to assure the hon. Members that Government would not have considered retaining these lands if it had not been considered imperative by the Defence Ministry. These lands are required to be retained for purposes of Defence alone. It is really a very delicate matter for me to dilate on, but I do really hope that all of us are concerned, so far as our Defence necessities and requirements go, and that you would not like to subject these to a very minute surgery asking why, what sort of Defence requirements are they, and all that. I assure the House that it was considered to be absolutely necessary to retain these properties for the defence of the country. After all, there are extraordinary circumstances during aggression, but there are certain circumstances which do continue throughout, and the Defence Ministry considers that, in accordance with the permanent measures which the Defence Ministry has to undertake, this retention of lands is absolutely necessary.

My hon. friend, Mr. Banatwalla, said something about the aberrations of Emergency. I want to avoid referring much to what happened during Emergency. But, certainly, I am sure, the requirements of the Defence Ministry cannot

be categorised or placed in the same category as Emergency things or the aberrations committed during the Emergency. It is entirely of a different type. All the aberrations of Emergency which my hon. friend referred to, related to things happening inside the country, whereas this particular thing is required for some other purposes.

Some hon. Member wanted to know the list of the properties. I have already stated that this list does not include any residential houses, so the question of displacement of the occupants and their consequent rehabilitation does not arise. I would like to tell the House that the lands acquired are at Umed Bhawan, Kota (September, 1976), Ganganagar (May, 1977), Suratgarh (May, 1977), Udaipur (May, 1977), Amritsar, Barmer, Jassaiah, Mitrikhurd Barmer, Banar and Jodhpur. This is the list of places where the lands have been acquired. No residential place is there.

My friend, Shri Roy mentioned something about the refugees because of the land which has been acquired for defence purposes in Calcutta. Unfortunately, it does not concern this Bill. He is welcome to give me the full particular, and I would certainly look into the matter.

The House will appreciate that the Government does not at all intend to create any difficult situation for our citizens. We are doing this under absolute requirements and it is necessary for the defence of India. Therefore, I am sure, this will not call for much of a dissection and I hope, the Hon. Members will pass this Bill unanimously.

MR. CHAIRMAN : Mr. Vinayak Prasad Yadav.

SHRI VINAYAK PRASAD YADAV (Saharsa) : I beg to move.

That the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952, be referred to a Select Committee consisting of 7 members, namely :—

1. Shri S.S. Das 2. Shri Ramapati Singh 3. Shri Sikandar Bakht 4. Dr. B. N. Singh 5. Shri Chandradev Prasad Verma 6. Shri R.L.P. Verma; and 7. Shri Vinayak Prasad Yadav, with instructions to report by the last day of the first week of the next session. (4)

MR. CHAIRMAN : Now, I shall put the amendment moved by Shri Vinayak Prasad Yadav to the vote of the House.

The amendment was put and negotiated

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1953, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

MR. CHAIRMAN : Now, we shall take up clause by clause consideration. Clause 2.

SHRI G.M. BANATWALLA : In view of the assurance given by the hon. Minister, I do not want to move my amendment.

MR. CHAIRMAN : The question is :

"That clause 2 stand part of the Bill"

The motion was adopted

Clause 2 was added to the Bill

MR. CHAIRMAN : There are no amendments to Clause 3. So, the question is :

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SIKANDAR BAKHT : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : Motion moved :

"That the Bill be passed"

Dr. Ramji Singh

डा० रामजी सिंह (भागलपुर) : सभापति जी, सचमुच यह बहुत छोटा बिल है, 25 धाराएँ इसमें पहले थीं, अब एक धारा इन्होंने इस में जोड़ी है। मैं समझता हूँ कि मंत्री महोदय इस संशोधन विधेयक को लाने से पहले मूल विधेयक पर भी कुछ नजर डालें और उस को कुछ आवश्यक धाराओं का भी संशोधन कर दें, तो ज्यादा अच्छा होता। 1968 में जब इस बिल को लाया गया

और इस को पास किया गया, तब से अब तक यह हमारे सामने अध्यायी रूप से था, लेकिन इस विधेयक के द्वारा इसको स्थायी रूप प्रदान कर दिया गया है। वस्तुतः हमारे कुछ माननीय सदस्यों ने ठीक ही कहा है कि जो काम एमर्जेंसी के लिये किया जाये, उसको बिल्कुल सामान्य रूप में न रखा जाय। जैसे एक बात मैं धाप के द्वारा माननीय मंत्री जी से कहना चाहूँगा—क्या कारण है कि प्रतिरक्षा के लिये कोई जमीन या कोई मकान 15 वर्षों से अध्यायी रूप से कब्जे में लिये हुए है। यदि प्रतिरक्षा विभाग को उच्च मकान या जमीन की स्थायी रूप से जरूरत है—प्रतिरक्षा के लिये किसी भी चीज की जरूरत भारतवर्ष के लिये प्रथम जरूरत है—तो उस को स्थायी रूप से एक्वायर क्यों नहीं कर लिया जाता। इस तरह से उस को धरर में लटकवाये रखने की क्या जरूरत है, उस को स्थायी रूप से ले लीजिये, तब इस में हम लोगों के कुछ कहने की आवश्यकता नहीं रहेगी।

दूसरी बात—बहुत सारी जमीनों को, जो इस कानून के अन्दर सरकार के कब्जे में है, कहीं-कहीं उन को दूसरों को दे दिया जाता है। जैसे बनारस की जमीन है, बनारस में जो जमीन सरकार के कब्जे में थी, उस को हरिजनों को दिया गया, उन को उस पर सैटिल किया गया, लेकिन उन से 20 गुना अधिक रेंट लिया गया, यह कौन सी सौदेबाजी है? मैं चाहूँगा कि इस प्रकार का काम न हो। इसी लिये, सभापति महोदय, मैंने एक छोटासा संशोधन बहुत सोच-विचार के बाद रखा था कि अगर ऐसी जमीन धाप के पास फाइल है तो उस में हरिजनों और अनुसूचित जातियों को सैटिल कर दिया जाय। राज्य सभा की बहुत से भी मंत्री महोदय ने देखा होगा—कहाँ भी यह बात स्पष्ट रूप से लाई गई थी कि ऐसी जमीनें जो सरकार के अधिग्रहण में हैं, वे हरिजनों को बीस-गुना ज्यादा रेंट पर दी गई हैं।

मेरी इस सम्बन्ध में मंत्री जी से दो बिन्दु हैं—यदि प्रतिरक्षा विभाग को किसी

भूमि की आवश्यकता है तो प्रतिरक्षा विभाग के लिये भारतवर्ष का कोई भी व्यक्ति भड़गा नहीं ढाल सकता है, उस जमीन पर भकान का अधिग्रहण स्थायी रूप से कर लिया जाय, लेकिन उस को इस तरह से अन्न में न रखा जाय। यह बात आर्थिक दृष्टि से भी ज्यादा अच्छी होगी। दूसरी बात—यदि प्राय के पास कोई जमीन ऐसे ही पड़ी हुई है, उस पर प्राय को कोई काम नहीं है तो प्राय उस को हरिजनों और अनुसूचित जातियों को बीस-गुना किराया लेकर नहीं, बल्कि सामान्य रूप से दे कर उन को सेंटिल कर दें।

मैं केवल इन्हीं दो बातों की ओर माननीय मंत्री जी का ध्यान आकर्षित करना चाहता था। इस बिल का समर्थन मैं इस लिये करता हूँ कि अथवा बार बे फिर इस को जिन्दा नहीं करेंगे और जो एमर्जेन्सी की चीजें हैं उस को एमर्जेन्सी तक ही रखेंगे।

श्री सिकन्दर बख्त : सभामपति जी, मैं बहुत शुक्राञ्जार हूँ—सम्माननीय सदस्य ने इस बिल का समर्थन किया है। लेकिन उनकी इतिला के लिये मैं सिर्फ इतना ही कहना चाहूँगा कि हमारे मिनिस्टर आफ स्टेट फार डिफेन्स इस वक्त यहाँ मौजूद हैं। अगर वह मौजूद न होते तो जो कुछ माननीय सदस्य ने फरमाया है, वे बातें उन तक पहुँचाने की कोशिश करता।

जहाँ तक हरिजनों की बात है—यह कम से कम इस बिल के परब्यू के बाहर की बात है। इम्पूबेबिल प्रापर्टीज सिर्फ पब्लिक परपय के लिये ली जाती है। दूसरे उस मकसद के लिए वह जरूरत अथवा बाकी नहीं रही, तो वह प्रोपर्टी रिलीज हो जाती है। गेड्यूल्ड कास्ट्स और गेड्यूल्ड ट्राइन्स के लिए इस बिल के मातहत जमीन को रोकना मुमकिन नहीं है। यही मुझे धर्म करना था।

MR. CHAIRMAN : Now, the question is :

"That the Bill be passed."

The motion was adopted.

16-38 hrs

BETWA RIVER BOARD (AMENDMENT) BILL

THE MINISTER OF STATE IN THE
 MINISTRY OF AGRICULTURE AND
 IRRIGATION (SHRI BHANU PRA-
 TAP SINGH.)

Sir, I beg to 'move'

"That the Bill to amend the Betwa River Board Act, 1976, as passed by Rajya Sabha, be taken into consideration."

वह जो विधेयक प्रस्तुत है वह एक मामूली सा विधेयक है। बेतवा नदी उत्तर प्रदेश और मध्य प्रदेश के क्षेत्र से गुजरती है और उस क्षेत्र से गुजरती है जो डाट प्रोन इलाका कहलाता है। मध्य प्रदेश और उत्तर प्रदेश की सरकारों ने मिल कर यह निश्चय किया कि राजघाट में एक बांध बना कर इसके पानी का उपयोग सिंचाई के लिए किया जायेगा। उस समय केवल सिंचाई के लिए यह योजना बनी थी। बाद में दोनों राज्य सरकारों ने मिल कर यह निश्चय किया कि जो बांध बनेगा, जो पानी इकट्ठा होगा, उसका उपयोग बिजली पैदा करने के लिए किया जायेगा और जैसे पानी के बटवारे के लिए सहमति हो गई थी, उसी प्रकार से बिजली के बटवारे के लिए भी दोनों राज्य सरकारों में सहमति हो गई है। अब क्योंकि बिजली बनने की बात है, इसलिए कुछ संशोधन पुराने एक्ट में लाये जा रहे हैं जिनमें बिजली का यह काम भी कवर हो सके।

बोर्ड के गठन में केन्द्रीय सरकार के बिजली मंत्री या उनके कोई नामिनी और राज्य सरकारों के बिजली मंत्रियों को बोर्ड

[श्री भानु प्रताप सिंह]

में शामिल किये जाने के लिए व्यवस्था की जा रही है।

दूसरा संशोधन, जोकि महत्वपूर्ण कहा जा सकता है, यह है कि फाइनेन्सियल एडवाइजर भ्रगर राज्य में न उपलब्ध हो, तो केन्द्रीय सरकार उन दोनों राज्यों के परामर्श से केन्द्र से किसी को भेज सकती है।

इसके प्रतिरिक्त एक शाब्दिक संशोधन यह है कि जहां-जहां केवल डैम की बात आई है, वहां बिजली का उत्पादन करने की बात भी कही गई है।

बस इस बिल में यही महत्वपूर्ण बातें हैं। बाद में जो प्रश्न उठेंगे, उनका मैं उत्तर दे दूंगा।

श्री लेख प्रताप सिंह (हमीरपुर) : सभापति महोदय, अभी-अभी जो बिल हमारे समक्ष रखा गया है, मैं उसका स्वागत करता हूँ।

जनता पार्टी की सरकार के गठन के बाद हमारी सरकार का ध्यान इस ओर गया है कि बुन्देलखंड क्षेत्र में जो राजघाट नाम से बांध बनाया गया है, उसका उपयोग न केवल सिंचाई के लिए किया जाये बल्कि उससे बिजली भी बनाई जा सकती है और ऐसा करना अच्छा रहेगा। इस ओर सरकार का ध्यान गया है, इसके लिए मैं उसको बचाई देता हूँ।

अब मैं इस बिल की कुछ बातों की ओर सरकार का ध्यान दिलाना चाहूंगा। मुझे कुछ इस बात का दुःख हुआ कि माननीय मंत्री जी ने मेरे संशोधन को देखा होगा लेकिन उस पर उन्होंने अपनी राय स्पष्ट नहीं की। यह सही है कि पावर हाऊस के लगाने की व्यवस्था हो, इसलिए इस बिल में संशोधन लाया गया है और दूसरा संशोधन जो माननीय मंत्री जी ने महत्वपूर्ण बताया

है, वह यह है कि अभी तक मध्य प्रदेश सरकार और उत्तर प्रदेश सरकार में जो अधिकारी हों, उन्हीं में से इस बोर्ड में कार्य करने का चयन करना है लेकिन सम्भव है कि कोई फाइनेन्सियल एडवाइजर अच्छा न मिले जोकि मध्य प्रदेश सरकार के अन्तर्गत हो या यू० पी० सरकार के अन्तर्गत हो तो उसके लिए संशोधन दिया है। ये संशोधन ठीक है कि यहां केन्द्र से फाइनेन्सियल एडवाइजर लिया जा सकता है, जो कि योग्य हो उसे ले लिया जाये। लेकिन मैं कुछ सैद्धांतिक प्रश्नों के सम्बन्ध में धापका ध्यान दिलाना चाहूंगा। विगत कांग्रेस सरकार में इस संशोधन विधेयक को न रखने के सम्बन्ध में जो भूलें हुई हैं मैं उनकी ओर धापका ध्यान दिलाना चाहूंगा।

श्रीमन्, यह बोर्ड गठित किया जाएगा जिसका नाम बेटवा रिवर बोर्ड होगा। वही उस प्रोजेक्ट का संचालन करेगा। इस बोर्ड के सम्बन्ध में पिछली कांग्रेस सरकार ने ऐसी व्यवस्था नहीं की हुई है कि बुन्देलखण्ड क्षेत्र में जो भी प्रतिनिधि आते हैं उनके समावेश की इस संशोधन के द्वारा इस बोर्ड में व्यवस्था हो सके। बोर्ड के अध्यक्ष यहां के, अर्थात् केन्द्र के सिंचाई मंत्री होंगे। इस बांध के सम्बन्ध में उस समय सिंचाई की ही बात थी। केवल सिंचाई के लिए इस बांध का निर्माण किया जा रहा था। इसलिए इस बोर्ड के अध्यक्ष पद के लिए सिंचाई मंत्री जी को अध्यक्ष बनाने की व्यवस्था की गयी। लेकिन अब चूंकि वहां पावर हाऊस भी बनाया जा रहा है तो इस बात को देख कर इस बिल में कोई संशोधन नहीं किया गया। मैंने इसी दृष्टि से अपना संशोधन रखा है कि बिजली मंत्री उसके सदस्य होंगे।

जिस बोर्ड का हम गठन करने जा रहे हैं और जिस बांध के लिए हम बोर्ड का गठन करने जा रहे हैं, उसके लिए हमें यह बातें ध्यान में रखनी होंगी। वह दस किनोमीटर

लम्बा बांध बनेगा। 214 स्क्वायर किलोमीटर जमीन उसमें डूबेगी। उत्तर प्रदेश के 26 गांव और मध्य प्रदेश के 22 गांव उसमें डूबेंगे। इतना बड़ा एरिया उसमें डूबने पर करीब-करीब 16 हजार की पापुलेशन वहां विस्थापित होगी। इतनी बड़ी जनसंख्या वहां से हटायी जायेगी जिससे भयानक समस्याएं पैदा होगी। मैं नहीं कहता कि सिंचाई मंत्री केन्द्र में होंगे वे वहीं के होंगे। आज हमारे सिंचाई मंत्री पंजाब के हैं, ऊर्जा मंत्री दक्षिण भारत के हैं। वे दोनों सक्षम हैं। लेकिन मेरा कहना यह है कि इसमें उत्तर प्रदेश और मध्य प्रदेश के मंत्रियों का भी समावेश करने की कोशिश की जाये। क्योंकि वे उस क्षेत्र से आते हैं, वहां के जन प्रतिनिधि हैं और वहां की जनता की आकांक्षाओं का वे अच्छी तरह से प्रतिनिधित्व कर सकते हैं। इसलिए मैंने अपना संशोधन रखा है।

साथ ही साथ मैं यह भी चाहता हूँ कि इस बोर्ड में उन संसद सदस्यों का भी समावेश किया जाये जो बुन्देलखण्ड क्षेत्र के रहने वाले हैं। वे भी इस बोर्ड के सदस्य होने चाहिएं। क्योंकि वहां के जन प्रतिनिधि होने से वे वहां की जन भावनाओं को अच्छी तरह से समझने हैं और वे इस बोर्ड के कुशल संचालन में काफी कारगर सिद्ध हो सकते हैं। यह मुझसे मैंने इसलिए रखा है कि वहां के विस्थापितों की जगह बदली होगी क्योंकि बहुत सारे गांव डूब चुके हैं। मुझे पता है कि वहां जो विस्थापित हुए हैं उनको अभी तक जमीन नहीं मिली है, उनको मुद्रावजा नहीं मिला है। इसलिए ऐसी समस्याओं के सम्बन्ध में वहां के जन प्रतिनिधि काफी सक्षम हो सकते हैं। इसी ख्याल से मैंने अपना संशोधन रखा है। इस किलोमीटर लम्बा यह बांध बनेगा, लाखों आदमी वहां मजदूरी करेंगे। वहां ठेकेदार काम करेंगे, इंजीनियर्स काम करेंगे। आप जानते हैं कि मजदूर लोग बाहर से काम करने के लिए आते हैं। उन्हें दो-दो महीने तक मजदूरी नहीं मिलती है।

मैं यहां दिल्ली में देखता हूँ कि बहुत सारे बाहर से मजदूर काम करने के लिए आये हुए हैं और डी०डी०ए० का काम कर रहे हैं। उन्हें दो-दो महीने का पेमेंट नहीं मिला है। उन लोगों के लिए कई जगहों पर मिलना पड़ा है ताकि उन्हें मजदूरी मिले। बिहार तक से लोग मजदूरी करने के लिये यहां आये हुए हैं। लोग यहां दिल्ली में इस आशा से आते हैं कि यहां मजदूरी मिल जायेगी करने के लिए। डी०डी०ए० के तहत जो ठेकेदारों द्वारा मजदूर रखे जाते हैं उनको वे समय पर मजदूरी नहीं देते हैं और जन-प्रतिनिधियों के बीच में पड़ने पर ऐसा भी हुआ है कि उनको देनी पड़ गई है। अगर जन प्रतिनिधि सहयोग देते हैं तो मैं समझता हूँ कि मजदूरों की समस्याओं का समाधान कराने में वे ज्यादा सक्षम हो सकते हैं।

अब बिजली का उत्पादन भी वहां होगा। सिंचाई करने के लिए बांध बनेगा और नहरें खोदी जायेंगी। अब नहरें कहां-कहां बन सकती हैं इसको इंजीनियर लोग तो देखेंगे ही लेकिन वहां के जन-प्रतिनिधि भी इस बात को ज्यादा अच्छी तरह से बता सकते हैं कि वहां पर ये बनें और उससे ज्यादा लाभ हो सकता है। बुन्देलखण्ड बहुत पिछड़ा क्षेत्र है। वहां बहुत ही कम सिंचाई के साधन उपलब्ध हैं। उस क्षेत्र को इस मामले में प्राथमिकता देने की जरूरत है। अब कहां नहर ले जानी चाहिये और कहां से जा सकती है इसके बारे में भी वहां के प्रतिनिधि उस बोर्ड में कारगर मुझसे दे सकते हैं और वे भी अपनी भूमिका निभा सकते हैं और ज्यादा अच्छा काम वे करवा सकेंगे।

वहां पर बिजली का उत्पादन भी होगा। अभी माताटीला डैम से बिजली उत्पन्न होती है। आपको सुन कर ताज्जुब होगा कि बुन्देलखण्ड क्षेत्र की, जहां यह बिजली उत्पन्न होती है, बड़ी भारी उपेक्षा की गई है, जिस इलाके को बिजली के मामले में प्राथमिकता मिलनी चाहिए थी, जहां बिजली पैदा होती है

[श्री तेज प्रताप सिंह]

उसको बहुत छोड़ी दी गई है, अनुपात में बहुत कम दी गई है। बड़े-बड़े व्यापारियों को बड़ी-बड़ी फैक्ट्रियों को दे दी गई है। मुगल-सराय तक वहां से बिजली ले जाई गई है। मैं यह नहीं कहता हूं कि किसी दूसरी जगह बिजली नहीं जानी चाहिए। लेकिन इतना मैं अवश्य कहना चाहता हूं कि जो डिस्ट्रीन्पूशन हो वह फेयर होना चाहिये। अगर वहां के प्रतिनिधि बोर्ड में होंगे तो वे इस बात का प्रावधान कराने की कोशिश करेंगे कि बुन्देलखण्ड के उत्थान के लिए बिजली और पानी समान रूप से वहां भी उपलब्ध किया जाये, सही अनुपात में न्यायोचित रूप में दिया जाये। इंजीनियर आदि लोग इसमें सहम नहीं होंगे और इसमें कमी रह सकती है और इस प्रकार की कमी को हम आज भी महसूस कर रहे हैं।

एक संशोधन मैंने बिल्कुल इप्रोसेंट सा दिया है। विधेयक में प्राविजन किया गया है कि जो बोर्ड के सदस्य नहीं हैं उत्तर प्रदेश और मध्य प्रदेश के, कोई भी सरकारी अधिकारी हैं, वे जब चाहें बोर्ड की मीटिंग में हिस्सा ले सकते हैं, सुझाव दे सकते हैं और यह एक बहुत अच्छा प्राविजन है। उनको बोट करने का अधिकार नहीं दिया गया है। इसी प्रकार से वहां के विधायकों को एम०एल० एच० को भी बोर्ड में आने और सुझाव देने का अवसर दिया जाना चाहिए। वे बोर्ड के सदस्य नहीं होंगे लेकिन सुझाव और संशोधन वे दे सकते हैं। जिस प्रकार से आपने अधिकारियों के लिए व्यवस्था की है उसी तरह मैं बुन्देलखण्ड के जो विधायक हैं, असेम्बली के मेम्बर हैं और जो वहां की समस्याओं को ज्यादा अच्छी तरह से समझते हैं, कहां किस तरह से क्या काम करना चाहिए, इसको ज्यादा अच्छे ढंग से समझते हैं और समझते हैं कि किस ढंग से काम किया जाये ताकि ज्यादा तरक्की हो सके, उनको भी बोर्ड में जाने का, बहस में हिस्सा लेने का अधिकार होना चाहिए। यह चीज नजरअंदाज हो गई

थी पिछले 1976 के एक्ट में। मैं समझता हूं कि यह बड़ा ही इप्रोसेंट सा संशोधन है और इसको मान लिया जायेगा। इससे बोर्ड की मेम्बरशिप भी नहीं बढ़ती है। जिस तरह से अधिकारी सुझाव दे सकते हैं उसी तरह से विधायक भी दे सकें यह व्यवस्था आपको कर लेनी चाहिए ताकि डिसक्रिमिनेशन न हो।

एक आध और कंसिक्वेंस एमेंडमेंट मैंने दी है। आपने डीकीनोमंड वी है। आपने राजघाट डैम की दी है लेकिन राजघाट पावर हाउस का उसमें समावेश नहीं हुआ है। वह भी होना चाहिए था। इसके बारे में मैंने संशोधन दिया है।

इसी तरह से शेड्यूल में राजघाट रिबर-वायर का उल्लेख किया गया है लेकिन राजघाट पावर हाउस जो बनेगा उसका डिसक्रिमिनेशन नहीं है, उसको मैंने जोड़ दिया है।

मैं आशा करता हूं कि आप इनकी ओर ध्यान देंगे और जो कंसिक्वेंस एमेंडमेंट्स हैं जिनका होता भविष्य और आवश्यक है, उनको आप समझेंगे और उन्हें स्वीकार करने की कृपा करेंगे।

श्री लक्ष्मी नारायण नायक (खजुराहो) : सभापति महोदय, कृषि और सिंचाई मंत्री जी ने जो विधेयक प्रस्तुत किया है उसका मैं समर्थन करता हूं। अभी राजघाट से केबल सिंचाई का ही काम होना था। अब उससे बिजली भी तैयार होगी। इसलिये जरूरी है कि, जो अभी बोर्ड बनाया गया था उसमें विद्युत मंत्री का स्थान नहीं था, उनको उसमें शामिल किया जाय जो कि इस बिल में किया गया है, और केन्द्रीय अधिकारी भी उसमें शामिल कर लिया जाय, यह भी उसमें संशोधन है। मुख्य इतनी बात है। मैं केबल इतना कहना चाहता हूं कि पिछले दिनों से मैं बराबर देखता आ रहा हूं कि जब कोई बांध बनता है, कोई नई योजना बनती है तो उसमें पक्षपात होता है, और वह इसलिये

होता रहता है कि जो नीचे की बात जानना जरूरी है कि ग्राहिक सही बात क्या है, उसको नहीं जाना जाता। अब जनता पार्टी की सरकार ने इस बात को कहा है कि हम कोई बात जनता से छुपा रखना नहीं चाहते हैं। जो जनता की दिक्कतें हैं, उसकी सही भावना है या जिस बात में जनता को ज्यादा से ज्यादा सुविधा मिले उसकी ज्यादा से ज्यादा चिन्ता करेंगे, इस बात की घोषणा की है। तो इसी बात को लेकर मैं मंत्री जी से कहूंगा कि आपने जो बोर्ड बनाया, जिसमें मंत्री को लिया, ठीक है। लेकिन अभी तक कागजी को देख कर ही सारी कार्यवाही होती थी, बैठक के समय जो कागज सामने हुए, उनमें कोई कारण या मुद्दा हुआ उससे ही सारा काम हो जाता है। लेकिन जैसा कि अभी माननीय तेज प्रताप सिंह ने कहा इसमें जनता के प्रतिनिधि होने चाहिए जो देखें कि ग्राहिक सरकार जो काम कर रही है उसका जनता पर क्या असर हो रहा है। कहीं कोई बात छूटी तो नहीं है, जनता के हितों के विपरीत तो नहीं जा रही है। जैसे सिंचाई की, बिजली की योजना है, अच्छी बात है इसका कोई विरोध नहीं करना। लेकिन काम कितने ठीक से चल रहा है देखना वहां के अभि-प्रतिनिधि अच्छी तरह से कर सकते हैं। मांसादीला बांध बना जिसमें मध्य प्रदेश की कांजी बंधनी बनी, लेकिन सिंचाई मध्य प्रदेश को नहीं मिली, बिजली में भी कमी बनी। कई बार मध्य प्रदेश की विधान सभा में संघर्ष करना पड़ा तब था कर मुश्किल से सुविधा मिली। और अभी भी क्या है कि बी तरह का इंतजाम करना पड़ता है। बिजली भी घर में लगी हुई है लेकिन लालटेन भी रखनी पड़ती है क्योंकि 7 बजे रोशनी मिलेगी बिजली की और अंधेरा जल्दी हो जाता है। यह घाम शिकायत है। जब हम बिजनी का किराया देते हैं तो हमको समय पर रोशनी मिलनी चाहिये। बराबर अधिकारियों से कहते हैं

लेकिन कोई ध्यान नहीं देता। शहर टीकमगढ़ में मिल जाती है समय पर क्योंकि वहां जिलाधीश रहता है। लेकिन गांव में 7 बजे मिली तो मिली नहीं मिली तो कोई पूछने वाला नहीं है। किसानों ने सिंचाई के लिये बिजनी के पम्प लगाये हुए हैं लेकिन कब बिजनी मिलेगी और कितनी देर तक मिलेगी कुछ पता नहीं। जब चाहे बिजली बन्द हो जाती है। अधिकारियों से कहते हैं, कोई सुनवाई नहीं, कोई ध्यान नहीं दिया जाता है। इसलिये जो योजनाएं बनती हैं उनका वास्तविक लाभ जनता को मिलना चाहिये। अगर कोई शिकायत है तो उसको जल्दी दूर करना चाहिये।

मैंने सुनाया दिया है कि जिस क्षेत्र में इसका पानी सिंचाई के लिये जाता है उस क्षेत्र का संसद सदस्य जरूर इस बोर्ड में रखा जाय। और मैं मानता हूँ कि जब हम शोध इस संशोधन का हृदय से समर्थन कर रहे हैं तो सिंचाई मंत्री जी हमारे संशोधन पर ध्यान दें। कोई ज्यादा नहीं है, केवल मुना, खजुरही, हमीरपुर और झांसी इन चार जगहों के ही संसद सदस्य इसमें रखे जायें। ताकि बोर्ड की बैठक में कोई संकट फैला न हो जाये, और जनता के प्रतिनिधि कहां सही सलाह दे सकें और जनता की भावना को व्यक्त कर सकें।

वहां तक नहर का सम्बंध है, टीकमगढ़ जिले के लिए सर्वे ही चुका है और शकवाह बांध की नहर वहां बानी है। लेकिन मुझे बताया गया है कि टीकमगढ़ जिले में वह नहर नहीं जायेगी। इसका क्या कारण है? कुछ अधिकारियों के साथ इस बारे में जब मेरी चर्चा हुई, तो उन्होंने बताया कि खर्चा ज्यादा होता है। ग्राहिक टीकमगढ़ जिले के लिए कोई दूसरा बांध तो नहीं बनाया जायेगा। कहा जाता है कि टीकमगढ़ जिले में सिंचाई हो रही है। भारतवर्ष में टीकमगढ़ ऐसा जिला है, जहां पचास हजार कुएँ हैं और वहां

[श्री लक्ष्मी नारायण नायक]

रहट से सिंचाई होती है। लेकिन उसमें कितनी मेहनत और पैसा लगता है। तीन आदमी लगते हैं और बेल लगते हैं। उस सिंचाई को मान लिया जाता है, तो जो नहर से सिंचाई होती है, क्या उसे सिंचाई नहीं मानना चाहिए? अधिकारी यह दलील देते हैं कि टोकमगढ़ जिले में रहट से ज्यादा सिंचाई होती है।

मैं कृषि मंत्री से निवेदन करूंगा कि वह बोर्ड की बैठक में इस प्रश्न को उठाये। अगर टोकमगढ़ जिले में नहर नहीं जायेगी, तो हम लोग इसका विरोध करेंगे। अगर टोकमगढ़ जिले को राजघाट का पानी न दिया गया, तो वह ठीक बात नहीं होगी, और हम लोग बराबर इसका विरोध करेंगे। बीच से जनता को यह बात मानूम हुई है, अब से वह बहुत क्रोध में है।

मैं आशा करता हूँ कि मैंने यह जो संक्षेपण रखा है कि जनता की सही भावना को बोर्ड में पहुंचाने के लिए सम्बद्ध क्षेत्रों के संसद-सदस्यों को भी उसमें शामिल किया जाना चाहिए, मंत्री महोदय उसे स्वीकार करेंगे।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूँ।

श्री जानू प्रताप सिंह : सभापति महोदय, मैं माननीय सदस्यों का आभारी हूँ कि उन्होंने इस विधेयक के सम्बन्ध में अपने मृत्यवान सुझाव दिये हैं। परन्तु मुझे ऐसा लगा कि इस बारे में कुछ शलतक्रहमियां और भ्रम हैं। मैं उन्हें दूर करने की कोशिश करूंगा।

यह कहा गया है कि बोर्ड में जन-प्रतिनिधि होने चाहिए। मैं समझता हूँ कि यदि इस बात को सफाई हो जाये कि बोर्ड का कार्य क्षेत्र क्या होगा, तो फिर जन-प्रतिनिधि इत्यादि की बात शायद नहीं आयीगी। यह बोर्ड केवल इतना काम करेगा कि बांध और बिजलीघर

की स्थापना कर देगा। थोड़ी दूर चलने के बाद पानी मध्य प्रदेश और उत्तर प्रदेश की सरकारों का हो जायेगा। जो बिजली बनेगी, वह भी बोर्ड दोनों सरकारों में बांट देगा। फिर किस कं खेत की सिंचाई होगी, जिस गांव में बिजली लगाई जायेगी, किस जिले में पानी और बिजली जायेगी, इसका निर्णय इस बोर्ड के अधिकार में बिलकुल नहीं होगा। बोर्ड तो केवल इस बांध और बिजलीघर की स्थापना करेगा और उसको चलाये रखने की जिम्मेदारी उसकी होगी। उसके बाद जो बिजली और पानी होगा वह राज्य सरकारों के सुपुत्र कर दिया जायेगा और उसके वितरण की व्यवस्था करना राज्य सरकारों की जिम्मेदारी है। बोर्ड में भी रहें जन-प्रतिनिधि तो उसमें किये गये फैसले राज्य सरकार पर लागू नहीं होंगे। राज्य सरकार पूर्णतया इस बात में स्वतंत्र होगी कि जो उस हिस्से का बिजली और पानी है उसको अपने-अपने क्षेत्र में किस तरह से वितरित करे। अब जो यह सुझाव आया है कि उसमें एम०एल० एच० और एम०पी०एच० को भी शामिल कर लिया जाय तो उससे बोर्ड बहुत बड़ा हो जायेगा और बड़े बोर्डों से यह देखा गया है कि काम ठीक से नहीं चलता है। इसका अलावा जैसा मैंने निवेदन किया बोर्ड का काम बांध और पानी का केवल इंतजाम कर देना है, एक तरह से टेकनिकल और एम्बोक्यूटिव बोर्ड यह है। कोई पालिसी इत्यादि बोर्ड तय करने वाला नहीं है। अगर पालिसी इत्यादि का उसमें निर्णय नहीं होना है तो उसमें जन-प्रतिनिधियों की कोई विशेष आवश्यकता नहीं रह जाती।

यह कहा गया कि सरकारी कर्मचारियों को तो बोर्ड में सम्मिलित होने का अधिकार है और विधायकों को नहीं है, ऐसी बात नहीं है। मैं पढ़ देना चाहता हूँ, इसमें उसकी व्यवस्था है :

"The Board may permit any officer of the Central Government, or the Government of Madhya Pradesh or Uttar

Pradesh, to attend any of its meetings and take part in the proceedings, but such officer shall not be entitled to vote."

तो कोई जरूरी नहीं है और उनको कोई अधिकार नहीं है। इसी प्रकार से उसके बाद का जो दूसरा क्लॉज है उसमें अंतर्गत यदि बोर्ड आवश्यकता समझेगा तो विधायकों को, संसद सदस्यों को उसमें बुला सकता है। उसमें यह है :

"The Board may associate with itself, in such manner and for such purposes as may be decided by regulation, any person whose assistance and advice it may desire in complying with any of the provisions of the Act."

तो कोई भेदभाव की बात नहीं है। जिस प्रकार से सरकारी अधिकारी बुलाए जा सकते हैं आवश्यकता पड़ने पर उसी प्रकार से यदि बोर्ड जरूरत समझेगा तो उन को भी बुला सकता है।

श्री तेज प्रताप सिंह : यह इजाजत देने या बुलाने का प्रश्न नहीं है। आप जरा और से देखें इसमें है बोर्ड में परमिट, मैंने आपको लिखा कि मुझे भ्रामा दे दें भ्राने की तो आप ने दे दी, लेकिन मैंने लिखा तब आपने परमिशन दिया और दूसरा क्लॉज जो है जो सारे लोगों के लिए है उसमें है कि डिबोर्ड इन्स्टेल्ट में एसोशिएट, यानी आप ही जिस को चाहे बुला लें। इन दोनों में बड़ा फर्क है।

श्री भानु प्रताप सिंह : बोर्ड को अधिकार है कि आफिसर को या विधायक की या अन्य व्यक्ति को वह चाहे तो बुला सकता है।

श्री अम्बिका प्रसाद पाण्डेय (बादा) : स्पेसिफिक मेशन आफिसर्स के लिए है कि बुला सकता है।

श्री भानु प्रताप सिंह : आफिसर जब बुलाया जाता है तो अपने एक्सपर्टाईज के लिए बुलाया जाता है। उस को कुछ विशेष ज्ञान है इसलिए उस को बुलाया

जाता है। यदि समझा गया कि किसी विधायक में या संसद सदस्य में इस किस्म की विशेष योग्यता है और उस से परामर्श लेना आवश्यक है तो उसे जरूर बुलाया जायगा। जैसा मैं पहले कह चुका हूँ यह एग्जीक्यूटिव बाडी है। उस को एक काम कर देना है। फिर पानी कैसे बटेगा, बिजली कैसे बटेगी यह उस के अधिकार की बात नहीं है। वह तो पानी बिजली बना कर दे देगा।

श्री तेज प्रताप सिंह : वह एग्जीक्यूटिव कमेटी प्रलग है।

श्री भानु प्रताप सिंह : अब यह भी एक मुद्दा रखा गया कि केन्द्रीय सरकार के जो उपमंत्री हों सिचार्ज और पावर के और जो उस क्षेत्र के निवासी हों उन को भी उस का सदस्य बनाया जाय। इस को भी मानने में मुझे बहुत बड़ी कठिनाई है क्योंकि सिद्धांत रूप से यह गलत है। एक व्यक्ति जब मिनिस्टर हो जाता है तो वह किसी एक विशेष क्षेत्र का नहीं रह जाता और किसी एक विशेष क्षेत्र के हित को देखना उस का काम नहीं है। इसे एक बार मान लेने के बाद भागे चल कर बहुत काम्प्लीकेशन पैदा हो सकता है। इसलिए इस को भी मानना संभव नहीं है।

इसमें एक प्रश्न यह उठाया गया कि पावर हाउस की डेफिनीशन होनी चाहिए परन्तु जो ग्रामन्डमेन्ट पेश है उसमें ही एक प्रकार से डेफिनीशन दी जा चुकी है। राजघाट पावर-हाउस की डेफिनीशन देने की इसलिए आवश्यकता नहीं है क्योंकि इसमें पहले ही लिख दिया गया है :
hereinafter referred to as the Rajghat Power House.

उस संशोधन में ही इसकी डेफिनीशन दे दी गई है इसलिए कोई भ्रम होने की सम्भावना नहीं है। राजघाट डैम

[श्री भानु प्रताप सिंह]

से सटा हुआ जो राजघाट पावर हाउस है उसके लिए लिख दिया गया है :

hereinafter referred to as the Rajghat Power Houses.

इसके बाद अलग से कोई परिभाषा देने की आवश्यकता प्रतीत नहीं होती। जब विधेयक में ही परिभाषा आ गई है तो भ्रम होने की सम्भावना नहीं है।

मैं समझता हूँ मैंने सारे प्रश्नों के उत्तर दे दिये हैं इसलिए अब मैं निवेदन करूंगा कि माननीय सदस्य अपने संशोधन वापिस ले लें जिससे यह काम तेजी से हो सके। जितना ही इसमें विलम्ब होगा सिंचाई बिजली मोहैया करने में उतनी ही देरी होगी।

MR. CHAIRMAN : The question is :

"That the Bill to amend the Betwa River Board Act, 1976, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

CLAUSE 2 (Amendment of section 4)

SHRI LAKMI NARAIN NAYAK : I beg to move:

Page 1,—

after line 16, insert—

"(d) the Members of Parliament of the areas proposed to be irrigated by the Rajghat Dam." (1)

SHRI TEJ PRATAP SINGH : I beg to move :

Page 1,—

for lines 8 to 12, substitute—

"(a) where the same Union Minister is not in charge of both Irrigation and power, the Union Minister in charge of power and such Ministers or Deputy Ministers in the Union Ministry or Department in charge of Power or Irrigation who are residents of Uttar Pradesh and Madhya Pradesh ;" (3)

Page 1,—

after line 16, insert—

"(d) all the members of Parliament residing in the districts of Bundelkhand region of Uttar Pradesh Madhya Pradesh." (4)

Page 1,—

after line 16, insert—

"(ii) for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) The Board may permit any officer of the Central Government or the Government of Uttar Pradesh or Madhya Pradesh or any State Legislator residing in the Bundelkhand region of Uttar Pradesh or Madhya Pradesh, to attend any of its meetings and take part in the proceedings but such officer or Legislator shall not be entitled to vote." (5)

Page 1,—

for lines 14 and 15, substitute—

"(c) the Ministers of Uttar Pradesh and Madhya Pradesh in Charge of Finance, Irrigation and Power and also Ministers and Deputy Ministers of the aforesaid two States residing in Bundelkhand region (Jhansi, Jalaun, Hamirpur, Banda, Lalitpur, Tikamgarh, Chhatarpur, Dhatia and Panna Districts of Uttar Pradesh and Madhya Pradesh)." (8)

MR. CHAIRMAN : I put amendment No. 1 to the House.

Amendment no. 1 was put and negatived.

MR. CHAIRMAN : I put amendment Nos. 3, 4 and 5 to the House.

Amendments nos. 3, 4 and 5 were put and negatived.

MR. CHAIRMAN : I put amendment No. 8 to the House.

Amendment no. 8 was put and negatived.

MR. CHAIRMAN : The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN : The question is:

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Class 4 (Amendment on Section 10)

SHRI TEJ PRATAP SINGH : I beg to move:

Page 2,—

After line 10, insert—

“(c) in clause (e), after the words “Rajghat Dam” the words “and the Rajghat Power House” shall be inserted. (6)

MR. CHAIRMAN : I put amendment 6 to the House.

Amendment No. 6 was put and negatived.

MR. CHAIRMAN : The question is :

“That Clause 4 stand part of the Bill.”

The motion was adopted.

Clause 4 was added to the Bill.

MR. CHAIRMAN : The question is :

“That Clauses 5 to 7 stand part of the Bill.”

The motion was adopted.

Clauses 5 to 7 were added to the Bill.

MR. CHAIRMAN : There is Amendment No. 7—Clause 8 (New) — in the name of Shri Tej Pratap Singh. Is he moving?

No. There is also Amendment No. 2—Clause 1A (New) in his name.

He is not moving.

The question is :

“That Clause 1, the Enacting Formula and the Title stand part of the Bill”

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BHANU PRATAP SINGH : I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN : Motion moved :

“That the Bill be passed.”

श्री लक्ष्मी नारायण नाथक (खजुराहो) :

माननीय सभापति जी, श्री माननीय मंत्री जी ने बतलाया कि बोर्ड का काम केवल इतना ही है कि जो बांध बनेगा, उस की रूप रेखा बना दे कि कितनी लागत में बनेगा। जहां तक मैं समझता हूँ—बोर्ड यह भी तो तय करेगा कि बांध कितना बनेगा, कितनी लागत होगी और कहां तक उस की नहरें जायेंगी, किन-किन जिलों में नहरें जायेंगी, मेन-नहर कहां जायेंगी—ये सब बातें बोर्ड तय करेगा, तभी उस का सही एस्टीमेट बन सकता है। मैं चाहता हूँ कि बोर्ड जब इन बातों को तय करे, तो कहीं ऐसा न हो कि हमारे टीकमगढ़ जिले को छोड़ दिया जाय, जैसा कि आज कल कुछ सुनने में आ रहा है। मैं इस अवसर पर मंत्री महोदय से आश्वासन चाहता हूँ कि इतने बड़े जिले को छोड़ा नहीं जायगा। आप संसद सदस्यों को इस में रखें या न रखें, हालांकि मैं चाहता हूँ कि उन को रखा जाय, आप इस बात को नहीं चाहते हैं—मैं नहीं समझता कि इस में ऐसी क्या दिक्कत है कि संसद सदस्य उस में जा सकें और अपनी राय बहा दे सकें,— मैं सिर्फ इतना ही चाहता हूँ कि उस में कोई पक्षपात न हो, हमारा टीकमगढ़ जिला छोड़ न दिया जाय।

मैं चाहता हूँ कि आप सब बातों पर गौर करते हुए इस बात का आश्वासन जरूर दें कि जो सर्वे हो चुका है, उस को छोड़ा नहीं जायगा।

श्री अम्बिका प्रसाद पांडे (बांदा) :

सभापति महोदय, मंत्री महोदय का ध्यान मैं इस ओर आकर्षित करता हूँ कि बोर्ड कोई पालिसी तय नहीं करेगा कि पानी का बटवारा या जो पावर पैदा होगी, उस का बटवारा कैसे होगा। अभी तक जब कि वहां पर कोई डैम नहीं बना था, पावर स्टेशन नहीं बना था, केवल नदियों के बारे में, डैम बनाने के बारे में दो राज्यों के बीच में झगडा

[श्री अश्विका प्रसाद पांडे]

पैदा हो गया था। इसलिये अगर यह चीज भी तय नहीं होगी तो फिर उन के बीच में झगड़ा शुरू हो जायगा। इह लिये मैं मंत्री महोदय से निवेदन करना चाहता हूँ कि इस में संसद सदस्यों, एम० एल एज० तथा उस क्षेत्र से आने वाले सभी मंत्री गणों को भी उस में शामिल किया जाय और इस तरह के झगड़ों का वही बोर्ड में निबटारा करवाने की कृपा करें। कुन्देलखण्ड एरिया ऐसा है जो मध्य प्रदेश और यू० पी० दोनों के वाईर को मिलाता है। वहां पर इतनी नदियां हैं, छोटे-छोटे नाले हैं जिन से काफी सिंचाई हो सकती है, लेकिन आपस के झगड़े के कारण न वहां पर नहरें बन पाईं और न डैम बन पाया—इस लिये मेरा ऐसा विश्वास है कि वहां के जन प्रतिनिधियों को रख कर ही इस मसले को हल करना चाहिये ताकि कोई क्षेत्र उपेक्षित न रह जाय।

दूसरी बात—जैसा अभी तक माता-टीला डैम के पावर हाउस के बारे में होता रहा है—वहां पावर तैयार होती रही लेकिन उस क्षेत्र की उपेक्षा कर के दूसरे क्षेत्र को दी जाती रही। मैं यह नहीं कहता हूँ कि दूसरों को न दी जाय, लेकिन जिस क्षेत्र में पैदा हुई है, उस की उपेक्षा न की जाय और यह तभी सम्भव है कि जब कि वहां पर जन-प्रतिनिधि हों। अभी तक वहां ब्यूरो-क्रेमी के अनुसार कार्य होता रहा जिस का परिणाम यह निकला है कि वह भावना पैदा हुई कि हमारा क्षेत्र हर तरीके से उपेक्षित है। बेनवा रिवर बोर्ड जब पिछले वर्ष आया, उस समय भी यह आवाज उठी थी कि वहां के जन-प्रतिनिधियों को उस में रखा जाय।

इस का जो शडयूल है, उस को भी चेन्ज करना चाहिये—अगर आप इस को चेन्ज नहीं करेंगे तो एक लीगल नेक्यूना रह जायगा। इस लिये इस और भी आप का ध्यान आकर्षित करना चाहता हूँ।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ।

श्री भानु प्रताप सिंह : माननीय नायक जी से मेरी पूरी सहानुभूति है और टीकमगढ़ के इलाके से मेरी जानकारी है परन्तु शायद मैं उन्हें स्पष्ट नहीं कर पाया कि पानी कहां बटेगा, यह इस बोर्ड के अधिकार के अन्दर नहीं है। शर्तों के अनुसार पानी रोक कर और कुछ दूरी पर ले जा कर आघा-आघा बंट जाएगा और उस पानी को राज्य सरकारें कहां ले जाएंगी, यह इस बोर्ड के फैसले की बात नहीं है।

मैं यह भी निवेदन कर देना चाहता हूँ कि जो नहरें बनेंगी वे भी राज्य सरकारें अपने पैसे में बनाएंगी और उस में बोर्ड का पैसा नहीं लगेगा। बोर्ड तो बांध बना कर और पावर हाऊस बना कर कुछ दूर तक जहां पर राज्य सरकारों की सहृद नहीं है, पानी और बिजली पहुंचा देगी। इसलिए इस में झगड़ा होने की संभावना नहीं है। दोनों को पानी और बिजली बराबर बंटेगी। इस और जो ध्यान दिलाया कि विधायक और मेम्बर आफ पार्लियामेंट रखे जाएंगे, तो झगड़े कम होंगे, यह तो सांचने का विषय है बैसे मैं निवेदन करना चाहता हूँ कि कोई इस का सवाल नहीं उठेगा क्योंकि दोनों का अपना जो भाग है वह निश्चित है और अपने-अपने क्षेत्रों में पानी देने की जिम्मेदारी उन की होगी, नहरें बनाने की जिम्मेदारी उन की है। बोर्ड तो केवल बिजली और पानी महंग्या कर देगा। मैं समझता हूँ कि इस से काफी सफाई हो गई होगी। अब बिल को पास किया जाए।

MR. CHAIRMAN : The question is :

“That the Bill be passed.”

The motion was adopted.

27.07 hrs.

**MOTION RE : TWO SERIOUS
TRAIN ACCIDENTS ON THE
NORTHERN RAILWAY—**

Contd.

MR. CHAIRMAN : Now, we take up the motion moved by Shrimati Parvathi Krishnan on the 23rd November, 1977, regarding the two serious train accidents on the Northern Railway. Mr. Brijji Bhushan Tiwari was speaking. He is not here now. Mr. Stephen. He is also not here. Mr. Saugata Roy.

SHRI SAUGATA ROY (Barrackpore) : The discussion on the railway accidents which was taking place on November 23, 1977, in this House was interrupted by a peculiar incident, an incident which we can call a tragedy of the first order or an incident which we can call an irony of fate. Just when the House was debating the railway accidents' news came that the Ahmedabad-Delhi Mail had been derailed near Rewari and that there was a Member of Parliament among the 19 who were killed. This only underlines the seriousness of the situation, and this also underlines that, in spite of all the noble sentiments expressed by the Minister not enough has been done to prevent railway accidents. I am not one with those who demand the Railway Minister's resignation for every railway accident though I do think that the example of Shri Lal Bahadur Shastri resigning after that railway accident was a noble one. I do not think shifting of one Railway Minister will solve the problem. The problems are basic into which one has to go in depth, one has to go in detail.

It is good, after the accidents, after the discussion took place in the House, only three days back, the Minister has appointed a Committee to go into these railway accidents and to recommend measures for ensuring safety in the railways. But the point I want to make really and seriously here is that railway accidents are not isolated incidents which happen just once in a while. We know of the three big railway accidents which took place at Sarai Gopal Naini and Rewari. But, as the figures will show, a number of accidents have taken place. The number of accidents from April to October this year was higher than the number of accidents in April to October last year or during the same period in 1975 or 1974. This shows that somewhere something wrong is happening. It is not only psychological that people think because of the two recent serious accidents that there is something wrong, but the whole system in the railways is showing signs of cracking, if I may say so, seriously.

I will not go into the railway strike or in matters relating thereto. My sympathies even about strike lie with the workers. I shall also not go into the rigours that were imposed during the emergency. My sympathies also lie with the workers who were victimised during the emergency. But, I would definitely say that there has been an overall slackening of discipline in the entire railways after this Government has taken over. Some people say that it is a spill-over effect; the people who were dismissed have been taken back and some people are not satisfied and, therefore, they are not working. Some people say that some officers were not happy because these people have been taken in, and therefore, they are not working properly. Now-a-days, everywhere, in the railways, you find that the trains are not running in time; almost all the major trains are late. The other day, I came by "Rajdhani Express"; it was supposed to reach here at 10.30, but we reached at 1.00 O'clock.

SHRIMATI PARVATHI KRISHNAN (Coimbatore) : At least, you reached safely.

SHRI SAUGATA ROY : Yes, and there might have been an accident at Kanpur, it was found that the engine had some defect. The driver apparently thought that it had been repaired and he left the station. After going for some distance, the engine went wrong. Another engine was sent for and only then the train started.

So, you will find, Sir, that there has been a general slackening on the part of the railwaymen all along and it is the duty of all of us that this slackening is not there, because railways are the national property. Anything that happens is not the concern of Prof. Madhu Dandavate alone or of Shri Sheo Narain alone, it is the concern of all of us.

Sir, the reasons for this slackening are many, but to me, the most important of them, seems to be the discontentment among the railway staff. The railway staff, for some reasons or the other, have worked with exemplary dedication for the last few years. They had high expectations from this Government. These expectations have, however, not been fulfilled. They expected that as their own leaders, who had been agitating for their demands, were in this Government, some of their demands will now be fulfilled. Firstly, I would like to mention about their demand of bonus which has been agitating them for so long. The railwaymen this year demanded that they should be given one rupee at least, so that they know that there would be bonus for them and that bonus would be granted to them as a right. But, it was not done. I know, there were many impediments, but that is not the only thing. Then, there

(Shri Saugata Roy)

the question of demands of the loco manning staff. Theirs is a very old demand; for a long time they have been demanding eight-hour working. Though various steps have been taken for example the implementation of the Mlabhoy award etc., somehow or the other their running hours still exceed eight.

This is not to talk of only the loco staff, like the gangmen. They have the same problem when their normal working hours are not maintained. Let us talk of the signaller, the person who sits at the signal post. He sits in some isolated place right in the middle of the jungle and he may have to sit for even nine hours if his reliever does not come in time. The Controller who may be sitting in the air-conditioned room, has only six hours duty to put in whereas the signal man has to do any thing from 8-9 hours duty. So, a genuine effort is necessary by all to see that where the genuine grievances exist, they are redressed. A government cannot live on giving hopes only. It has to state clearly that these are our limitations, these are our objectives, we can give you this much and beyond this we cannot go, but this government is not doing that.....(Interrupted) You say that there has been considerable improvement. It is not so. On the other hand, there is much deterioration. I am not saying anything derogatory against your Minister. But please do not provoke me into that all that. So, what I am saying is that we should seriously consider to satisfy these grievances of the railway staff, what steps should be taken, whether we should go into their demands in detail and so what can be done and what cannot be done, without letting them live on false hopes.

The next question is with regard to the rolling stock, we have in our railways. Every day some demand or the other is made for a new railway line. It is quite a justified demand in a country where though you have already nearly 61,000 miles of railways, but still more mileage is necessary. But you cannot go into projects for more mileage before improving your rolling stock. Now what is happening is that these lines are getting old and your rolling stock is getting old. When the fish plates are found removed, you say that it may be due to sabotage. Very well, but it is also possible that these things get old and get rusted and things get opened like that. It is also possible. So a fresh look is necessary into the conditions of the rolling stock as it exists.

Then the question is what safety measures we should recommend to the people because you will remember that in the recent Naini accident, it was because of the man at the signals which ultimately led to the accident. Now,

can we allow so many human lives hang on the wisdom or the unwisdom of a single signal man? Is there any system to obviate this? I cannot say that you can man all the unmanned level crossings in a single day. I do not say that you can introduce route relay interlocking system in a day. But the Railway Minister should declare that this is our programme for manning the unmanned level crossings and for introducing route relay interlocking so that we may know that within a certain period of time railway travel will become safe.

Then again I would say that I mentioned three points: (1) the grievances of the railway staff, (2) the condition of the rolling stock and (3) the condition of the signalling equipment and the modernisation necessary for unmanned level crossings.

The last point I want to make is with regard to the Railway Board. The Railway Minister recently announced the restructuring of the Railway Board. But, if I may tell you, the Railway Board is and continues to be, in spite of the restructuring, the most bureaucratic structure in the whole of India....

SHRI HARIKESH BAHADUR (Gorakhpur): That is right.

SHRI SAUGATA ROY: The Railway Board is responsible for redressing the grievances of the employees. The Railway Board is responsible for the mounting discontent among the employees and also for creating disension among the employees. They think that theirs is an empire. These who sit in the Railway Board think, that 'the Ministers come and go but we stay here for ever and so it is our business to see how the Railways run.'

SHRIMATI PARVATHI KRISHNAN: They say, 'Ministers are casual and they are permanent.'

SHRI SAUGATA ROY: Yes, they say that Ministers are casual labour. As you know, the problem of casual labour is a very great problem in the Railways. Some new thinking should be done with regard to the Railway Board. The important question is this: Does the Railway Minister need an apparatus like the Railway Board to run its affairs? This should be gone into in detail because we find that there is a lot of bureaucratisation at various levels. The chain of command gets broken at many places. There is no leadership in the zonal railways and at the divisional levels. The General Managers and other

officers of the Railway Board and other people do not inspire confidence down below. If there is any British institution we have today, the Railways are the most-British institutions which we have. They follow archaic British traditions; you have the Railway Institute; they follow Christmas Ball and other things. So, a fresh look is necessary in this matter in regard to the structure of the Railway Board and of the whole administration.

I am happy that after November 23, there has not been any more serious accident on the Railways. I do not know whether it is due to any fortuitous circumstances or because accidents or not reported or because of the greater pains taken by the Railway Ministry to avoid accidents. Let us not view the problem of accidents from any party point of view. It is not a party issue. When somebody dies, it may be your sister or my sister. Let us not condemn some Minister or the other. We should find out proper solutions for such issues. I would be happy if the Railway Minister will sit down with the opposition and discuss all these matters. With regard to constitutional amendments they discuss with us because they cannot be passed without our support. Regarding railway matters you should discuss with us. We do hope that with the new effort that is being made, there will be more safety all round. All efforts should be made to guard all the railway track and level crossings so that people cannot walk across as they like. We find such things happening in Bombay and Calcutta and several other places. If we do that we will avoid a number of accidents.

Finally, I think, the House should take a serious note of the accidents which have taken place and should recommend strong measures for preventing further accidents.

डा० रामजी सिंह (भागलपुर) : सभापति महोदय, दुर्घटनायें अगर आकस्मिक हों तो कुछ नहीं, लेकिन यह जो दो दुर्घटनायें हैं जिनके बारे में खास करके श्रीमती पार्वती कृष्णन ने बहस उठायी है, यह दोनों दुर्घटनायें मानवीय भूल की प्रतिफल हैं। और इससे ज्यादा और कोई दुखदाई बात नहीं हो सकती है कि हमारी भूल से बहुत से लोगों की जान चली जाय। मैं इसके सम्बन्ध में 3, 4 प्रश्न करके प्रत्येक सत्र में सवाल करना चाहता हूँ। पहली बात यह कि दुर्घटना कैसे हुई उसकी

जांच हो रही है, लेकिन इतनी बात तो है कि दुर्घटना के 1 घंटे के बाद रिलीफ ट्रेन बहने लगी। दूसरे वह कि पी० ए० सी० के जवान जो किन्तु नजदीक से वह दो घंटे के बाद वहाँ पहुँचे। उसी बगह और दूसरे लोग नाबरिक सारे वहाँ के कर्मचाले के लोग सब अपना काम बन्द करके वहाँ पहुँच गये, लेकिन पी० ए० सी० के जवान और रिलीफ ट्रेन ज्यादा देर से पहुँची। इससे मालूम पड़ता है कि प्रशासन में एक जकड़न है और इस प्रकार की दुर्घटनाओं से कुछ संवेदना नहीं मिलती है। सच बात तो इतनी है कि सेना की सहायता बहुत देर से ली गई। कहा जाता है कि 7 बजे उनकी सविसेज ली गई अगर सेना की सहायता पहले ली जाती तो शायद कुछ घमूल्य जीवन बच जाते। जब हम मानते हैं कि ये दोनों दुर्घटनायें मानवीय भूल का प्रतिफल हैं, तो दो बातें हमारे सामने आती हैं : एक तो प्रशासनिक पकड़ की कमी है, और दूसरे कुछ असामाजिक तथा असंतुष्ट तत्व इन कामों में प्रवृत्त हैं। इसलिए आज इन दोनों प्रश्नों पर हम लोगों को विचार करना है।

रेल दुर्घटना, या किसी अन्य दुर्घटना, का राजनीतिकरण करवा एक पाप है। इच्छा-जिए इस विषय पर राष्ट्रीय परिषेध्य में और दलगत भावना के ऊपर उठ कर विचार करना चाहिए। कुछ लोग यह आरोप लगाते हैं कि वर्तमान प्रशासन ने मजदूरों के साथ न्याय नहीं किया है। मैं रेलवे मंत्री के इस बक्तव्य की पुनरावृत्ति नहीं करूंगा कि पिछले आठ महीने में रेलवे मजदूरों के साथ जो न्याय किया गया है, वह पिछले तीस वर्षों में नहीं हुआ है। इसलिए जब यह कहा जाता है कि रेलवे मजदूर सुन्ध और असंतुष्ट हैं, इसीलिए वे कुछ ऐसा काम करते हैं, तो ऐसा सगता है कि कुछ लोग खूद मायबिल करते हैं और उसका दोष रेलवे मजदूरों पर मोचना चाहते हैं।

[डा० रामजीसिंह]

कुछ लोगों का कहना है कि इमर्जेंसी के बाद सब बातों में गड़बड़ी और गिरावट हुई है। लेकिन हमें निर्भीक होकर मानना चाहिए कि रेलवे की क्षमता इमर्जेंसी काल से अधिक बढ़ी है। यही कारण है कि तोड़-फोड़ करने वालों का सबसे ज्यादा जोर रेलवे पर रहा है।

इस सम्बन्ध में मैं विनम्रतापूर्वक दो तीन सुझाव देना चाहूंगा। एक सुझाव तो राष्ट्रपिता बापू ने दिया था। पना नहीं कि टेक्निकली यह सम्भव है या नहीं, किन्तु इस की जांच कराई जानी चाहिए। यह देखा गया है कि दुर्घटनाओं में इंजिन के साथ वाले चार पांच डिब्बे ही ज्यादा क्षतिग्रस्त और ध्वस्त होते हैं। क्यों न ऐसा किया जाये कि इंजिन के साथ तीन चार डिब्बे मालगाड़ी या पार्सल के रखे जायें, ताकि जन-जीवन की क्षति कम हो, और घर घर माल आदि की क्षति हो भी जाये, तो कोई हर्ज नहीं है।

हमारा दंड विधान का विधेयक धरा रखा है। उसमें ऐसी व्यवस्था करनी चाहिए कि इस प्रकार की तोड़-फोड़ करने वालों के लिए कम से कम सजा मृत्यु-दंड हो और उनकी समरी ट्रायल की जाये। तोड़-फोड़ करने वाले लोगों को, चाहे वे राजनीति में हों और चाहे किसी सांस्कृतिक संस्था में हों, राष्ट्र के जन-जीवन के साथ खिलवाड़ करने का हक नहीं है।

इसके अलावा प्रशासन की पकड़ को चुस्त और दुस्त करना चाहिए। मैं आंकड़ों में नहीं जाना चाहूंगा लेकिन यह तथ्य है कि 1973 के बाद इन दुर्घटनाओं में वृद्धि हुई है। 1973-74 में 782, 1974-75 में 925 और 1975-76 में 964 दुर्घटनायें हुईं। अगर विज्ञान के बढ़ने के साथ दुर्घटनायें भी बढ़ती हैं, तो इसका मतलब यह है कि हमने विज्ञान को प्रथम नहीं दिया है। इन दुर्घटनाओं के सम्बन्ध में एनक्वायरी कमेटी

की रिपोर्ट को ध्यान में रखना चाहिए। मैंने अभी सुझाव दिये हैं कि मानवीय भूल से होने वाली दुर्घटनाओं में कैसे कमी की जा सकती है। अभी री-स्ट्रक्चरिंग आफ रेलवे ऐडमिनिस्ट्रेशन की बात रेल मंत्री ने बताया है और सबमुच में अपने काम का विकेन्द्रीकरण किया है। जहां विकेन्द्रीकरण होगा वहां कार्य की क्षमता बढ़ेगी ऐसा पूरा विश्वास है।

रेलवे सेवा शायद में भी रेलवे विभाग में जानकार और अनुभवी लोगों को रखना चाहिए। जनरल मैनेजर के स्तर के लोगों को भी कुछ लोगों को भर्ती करने का एक विधि के मुताबिक अधिकार देना चाहिए। उनका प्रशिक्षण भी होना चाहिए। रेल मंत्री बड़े अनुभवी हैं लेकिन मैं उनसे निवेदन करना चाहूंगा कि ऊंचे लोगों को तो प्रशिक्षण दिया जाता है लेकिन क्लास घी और क्लास फोर के कर्मचारी, जो असल में काम करते हैं उनके प्रशिक्षण की विशेष रूप से व्यवस्था होनी चाहिए? भारतवर्ष के अंदर बड़े-बड़े इंजीनियर केवल टेबल पर कामजी काम करते रहते हैं। असल काम तो जो क्लास घी और क्लास फोर के एम्प्लायी करते हैं, जो गगमेन हैं या और जो छोटे-छोटे कर्मचारी लोको के हैं वे करते हैं। तो उनके प्रशिक्षण की अधिक आवश्यकता है। आज इस प्रशिक्षण का भी अभाव है जिसके कारण भी दुर्घटनाएं होती हैं।

अगर इस प्रकार की दुर्घटना किसी क्षेत्र में हो जाय तो सामूहिक दण्ड क्या उस क्षेत्र में देना चाहिए या नहीं, इस पर मैं अभी अपनी बात नहीं रखूंगा। लेकिन अगर किसी खास दल या संगठन के लोग इस प्रकार का खिलवाड़ राष्ट्र के जन-जीवन के साथ करते हैं तो ऐसी संस्थाओं पर अविलम्ब प्रतिबन्ध लगाना चाहिए।

अभी जो स्थिति है रेलवे की दुर्घटनाओं के संबंध में उसमें सिग्नलिंग की प्रक्रिया के

संबंध में भी रेल मंत्री ने बताया। उस में भी सुधार होना चाहिए वैज्ञानिक दृष्टि से ताकि सिगनलिंग की कमी के कारण दुर्घटना न हो सके। अभी नैनी में क्या हुआ? सिगनल फेल हो गया। विज्ञान के युग में सिगनलिंग फेल कर जाय इससे लगता है कि कहीं कोई गटब्रैडी है। सब खर्च बन्द हो सकते हैं लेकिन जहाँ वैज्ञानिक क्षमता को बढ़ाने का प्रश्न है वहाँ पर कोई भी कटौती या कोई भी कृपणता नहीं हो सकती। नयी लाइनें बन्द हो सकती हैं लेकिन इस में कमी नहीं की जानी चाहिए। क्यों कि आज रेलगाड़ी से चलने में हर आदमी एक बार भगवान को स्मरण कर के चलता है। यह स्थिति सब के साथ है, हमारे साथ भी है और आप के साथ भी है। यह बहुत अच्छी बात है कि रेल मंत्री जी ने बहुत सारे लोगों को रेलवे ट्रेक की हिफाजत करने के लिए कहा है लेकिन यह केवल रेलवे मजदूरों का ही दायित्व नहीं है। हम तो समझते हैं कि स्वयं सेवी संस्थाएँ और राजनीतिक दल क्या केवल कुर्सी और गद्दी के लिए ही होते हैं? हम लोगों का भी कर्तव्य है कि रेल मंत्रालय जो रेल लाइनों की हिफाजत के लिए एक महा-प्रबन्ध कर रहा है उस में अपना योगदान दें। राष्ट्र की सुरक्षा के लिए हम सब लोगों को भी उसमें योगदान देना चाहिए।

हम दुर्घटनाओं की रिपोर्टों में यह देखते हैं कि 51 प्रतिशत दुर्घटनाएँ डिरेलमेंट से होती हैं जिस का कारण डिफेक्टिव इंजन होता है। इंजन में अगर डिफेक्ट है तो उम का सुधार होना चाहिए। 38 प्रतिशत फेन्चोर आफ मेटेरीयल की वजह से दुर्घटनाएँ होती हैं। उसमें भी सुधार होना चाहिए और 11 प्रतिशत दुर्घटनाएँ मिसलेनियम कारणों में होती हैं। इन सारी चीजों को देखना चाहिए कि किस तरह से हम लोकोमोटिव को रोडवर्दी बनाएं, किस तरह से क्वालिटी कंट्रोल करें, किस तरह से मेटिनेंस को ठीक करें, किस तरह से कोम्प्राइजेशन करें ताकि दुर्घटनाएँ न हों।

जहाँ तक कैरिज और वैन का सवाल है यह आप जानते हैं कि 25 प्रतिशत डिरेलमेंट जो गलत वैन होते हैं जिन की ठीक से मरम्मत नहीं होती है उसके कारण होते हैं। उन में भी सुधार करने की आवश्यकता है। आज क्या होता है कि जब कोई रेल दुर्घटना होती है तो रेल मंत्री एक जांच कमीशन बैठा देते हैं। उस की रिपोर्ट आ जाती है। लेकिन जब तक रिपोर्ट आती है तब तक मामला ठण्डा पड़ जाता है। जब कार्यवाही करने का समय आता है तो कुछ होता नहीं है। हम को लगता है कि जितनी भी रिपोर्टें आई हैं अगर उन्हीं का कार्यान्वयन ठीक तरह से होता तो दुर्घटनाएँ रुक जातें। यह विज्ञान का युग है। दुनिया के दूसरे देशों में जहाँ रेल गाड़ियों की स्पीड यहाँ से दुगुनी होती है वहाँ दुर्घटनाएँ कम होती हैं तो क्या कारण है कि यहाँ इतनी दुर्घटनाएँ हों? इसीलिए एक रिसर्च एंड ट्रेनिंग सेंटर भी रेल मंत्रालय में स्थापित होना चाहिए ताकि दुर्घटनाएँ जितनी कम से कम की जा सकें की जायँ और यह रिसर्च डिपार्टमेंट इस चीज को देखें। जब तक यह काम नहीं होगा दुर्घटनाएँ बढ़ती रहेंगी।

रेल मंत्रालय का जब बजट प्रस्तुत होता है तो उसमें साथ हमको, सारी दुर्घटनाओं के सम्बन्ध में क्या किया गया है, वह भी बताया जाना चाहिए। दुर्घटनाओं पर जब बहस शुरू हुई ती कुछ लोगों ने दुर्भाग्यपूर्ण ढंग से इन दुर्घटनाओं को राजनीतिक-करण करने की कोशिश की लेकिन मैं समझता हूँ यह कोई राजनीतिक कार्य नहीं है। शुरू में कुछ लोगों ने हमारे परिश्रम और हृदय में सच्चे रेल मंत्री के इस्तीफे का भी मांग की, उनको शायद पता होगा कि अगर श्री लाल बहादुर शास्त्री रेल मंत्री के रूप में इस्तीफा देने वालों में भारतवर्ष में प्रथम थे तो श्री मधु दण्डवत प्रधान मंत्री को अपना इस्तीफा देने वालों में दूसरे हैं—यह भ्रमलग बात है कि प्रधान मंत्री जी ने उनका इस्तीफा स्वीकार नहीं किया।

[**डॉ० रामजी मिह**]

इसलिए जिस प्रकार की भावना से व काम कर रहे हैं, मैं विपक्ष के माननीय नेताओं से और सभी से कहूंगा कि रेल की दुर्घटनाओं के सम्बन्ध में एक राष्ट्रीय काम समझ कर इसके निवारण के लिए हर स्तर पर सहयोग दें। ट्रेड यूनियन के कानों में वेतन, पेंशन प्रमोशन, यह सारे काम ठीक हैं लेकिन अगर कोई जीवन के साथ खिलवाड़ करता है तो उस ट्रेड यूनियन को भी बैंन कर देना चाहिए। इस सम्बन्ध में पूरी छान-बीन की जानी चाहिए।

एक चीज मैं और कहना चाहता हूँ। रेल विभाग में इंटेलिजेंस भी कायम होनी चाहिए। रेलवे का 40-50 हजार मील का ट्रैक है, आप हर जगह पर सुरक्षा नहीं कर सकते हैं। हमारा देश इतना बड़ा है और दुर्भाग्य से रोज घटनाएँ हो रही हैं। इसलिए इंटेलिजेंस का होना भी जरूरी है जो कि इसका पता लगा सके। अगर वह पहले से है तो उसको और सक्षम करना चाहिए। इनके अतिरिक्त जो दुर्घटनाएँ होती हैं उसमें जब तक लोग गैंगमेन से नहीं मिलते तब तक घटनाएँ नहीं हो सकतीं। मैं आपके माध्यम से अपने समाजवादी हृदय के रेल मंत्री से कहना चाहूंगा कि आप रेलवे के कर्मचारियों के वेतनों में जहाँ भी वृद्धि करना चाहें करें लेकिन पहले आपको गैंगमेन के वेतन में वृद्धि करनी चाहिए और उनको ज्यादा पैसा देना चाहिए। मैं समझता हूँ अगर आप उन गरीब मजदूरों का वेतन बढ़ा देंगे तो रजिमुच में समूची रेलवे लाइन की सुरक्षा का इश्योरेंस कर लेंगे।

इन शब्दों के साथ मैं कहूंगा कि रजिमुच में श्रीमती पार्वती कृष्णन ने जो प्रस्ताव रखा है उसके द्वारा इस सदन का ध्यान इसकी ओर आकृष्ट किया है और इस राष्ट्रीय विपत्ति को हटाने में प्रस्तावक महोदया का भी स्थान होगा। धन्यवाद।

SHRI SHYAMA PRASANNA BHATTACHARYYA (Uluberia): Sir, it is a matter of concern that repeated accidents are taking place on the railways.

Somewhere it is sabotage, somewhere it is failure of automatic signalling, somewhere it is over-work and so on.

MR. CHAIRMAN: I want to take the sense of the House. There is a long list of names from both sides. Is it the pleasure of the House that this discussion should continue beyond today?

HON. MEMBERS: Yes.

MR. CHAIRMAN: All right. It will be continued tomorrow or whenever it may be.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): How much time has been allotted?

MR. CHAIRMAN: When we started this discussion today, 3 hours 15 minutes were left. Today we will be utilising 1 hour. So, 2 hours and 15 minutes will still be left. It will be taken whenever we can get time. We do not know when. It will spill over.

PROF. MADHU DANDAVATE: Only this morning some friends coming from the rural areas had demanded that there must be some discussion on the issues of gur and sugar. They were very emphatic about it; and the Speaker has already said that we will permit it. It will have to be decided as to when the allocation of time will be made. Therefore, let us know specifically when it will come up tomorrow. Office must be knowing about it.

MR. CHAIRMAN: The Speaker will consider the position and give a decision.

PROF. P. G. MAVALANKAR: Quite a good chunk of time is still left. If we don't use it, and if it is left out tomorrow, it will go on to the Budget session. Then the whole purpose of having spent time during this session will be lost. I suggest that the feeling of the House be conveyed to the Speaker. Let us tell him that we are in favour of having the discussion tomorrow by extending the time, if possible beyond 6 p.m. for discussing both Railway and sugar.

MR. CHAIRMAN: It will be conveyed to the Speaker.

SHRI SHYAMA PRASANNA BHATTACHARYYA: Accidents may occur for various reasons. Sabotage also, if it is there, may be there for various reasons. The other day, Mr. Dinesh Bhattacharya was saying that at the particular railway junction where the

accident took place, the pointsmen were working for about 20 hours. You can understand that it is beyond the physical limits of pointsmen to put in so much of duty. It may be true to some extent. You must be very careful in seeing to it that workers are not compelled to work beyond their physical capacity. It is most important.

Someone was saying that because the Railway workers were expecting bonus and that it was not being given, they might be causing this. But from my own experience I can say that when the Railway strike was going on, and there was severe repression, the fighting Railway workers saved the railway track and railway property. As such, no black spot can be given to them; and their struggle should not be misunderstood. So, that question does not arise.

A committee has now been appointed. You have to see very seriously as to where are the points where workers are over-worked, or where there is a defect in the automatic signalling system. These things are to be studied—not only by experts. We must know from the people in the surrounding areas, as to how it happens. Now, 25,000 people have been appointed. It is good.

PROF. MADHU DANDAVATE : They are deployed. They are already in employment; and they have been deployed.

SHRI SHYAMPRASANNA BHAT-TACHARYA : The conscience of the people of our country must be roused, so that before any work of sabotage is successfully carried out, the people in the surrounding areas may catch them red-handed. These people can give you a better report than the officials, about the real culprits. That is the most important thing.

Then, we must develop the patriotic spirit among the people to save the national property in the same way as we save and protect our body. The railways is such an important thing in the whole structure of our country and it can be saved best by the people themselves, and they will do it if their patriotic urge is developed from all angles. I hope the Railway Minister will do something in this direction.

The relationship between the officers and the class 4 employees must be thoroughly changed. While I do not want to accuse the officers, at the same time I want to say that the officers use the class 4 staff as their slaves. They are

compelled to do even their domestic work like slaves. This attitude should be changed. Of course, you cannot do it rapidly. In fact, I have told some of the labour union leaders that when they want to fight for their rights why they are allowing these things to continue and why they are not trying to stop these things. This attitude has to be changed, and that requires consistent effort on the part of the Minister and the railways.

The toiling people must be given the proper respect and the maximum of consideration. The railway authorities should understand that it is the gangmen, the physical workers, who are building the lines, who are saving the points, who are correcting the things, and they are the main strength of the railways to build, maintain and save. They must be roused, they must be respected and their co-operation must be taken. That is the best guarantee to save our country-wide railway lines.

I think the Janata Government is still far away from the Janata. You must understand that you have many things to do. How far will you go? When you really fulfil the aspirations of the toiling people, then you can be sure that the railway lines will be safe in their hands.

श्री युवराज (कटिहार) : सभापति जी, रेल दुर्घटनाओं की तरफ सदन का ध्यान श्रीमती पार्वती कृष्णन् ने आकृष्ट किया है। इस बहस में हिस्सा लेते हुए मैं आपका ध्यान बहुत ही महत्वपूर्ण विषय की ओर आकर्षित करना चाहूंगा। यह ठीक है कि कई दुर्घटनाएं हुई हैं और उस में अनेकों लोग मरे हैं। यह बहुत ही दुःखद है लेकिन जब हम इस की तह में जाते हैं तो देखते हैं कि साधारण मजदूर जो चतुर्थ श्रेणी से लेकर तीसरी श्रेणी के मजदूर हैं, उन की संख्या उस अनुपात में नहीं बढ़ी है जिस अनुपात में अफसरों की संख्या में बढ़ोतरी हुई है। जो सुपरबीजन का काम करते हैं, जनरल मैनजर से लेकर नीचे के जो सुपरवाइजरी अफसर हैं, उन की संख्या में बहुत वृद्धि हुई है जैसे पहले एक सी० ग्री० पी० एस० था और एक डिप्टी सी० ग्री० सी० एस० अब एक तो वह है ही लेकिन उन के नीचे 5.

[श्री युवराज]

एडीशनल सी० ब्रो० पी० एस, 2 डिप्टी सी० ब्रो० पी० एस० है और इसी तरह से आप देखेंगे कि दूसरे अफसरों की संख्या में ज़रूरत से ज्यादा वृद्धि हुई है लेकिन जो आपरेटिंग स्टाफ़ है, ड्राइवर है, गैंगमैन है, कंविनमैन है, गाइड्स हैं उन की संख्या में वृद्धि नहीं हुई है।

अब मंत्री जी ने कहा कि पिछले सात-आठ महीनों में काफी आमदनी हुई। अगर आमदनी नहीं होती है और ये जितनी रेल दुर्घटनाएँ हुई हैं वे भी नहीं होतीं तो हम कह सकते थे कि हमारी रेल की यात्रा में सुरक्षा है और जो आशंकाएँ आज लोगों के दिनों में व्याप्त हो गयी है, जो अव्यवस्था उत्पन्न हो गयी है जो कि सारे समाज के लिए चिंता की बात है, वह नहीं होगी। मैं यह कहूँगा कि जिस तरह की अफसरशाही पहले हावी थी, इसी तरह का अफसरशाही आज भी चल रही है, उसमें कमी नहीं हुई है। इन्स्पेक्शन करने का काम जो जनरल मैनेजर का है, डी० एस० का है, दूसरे अफसरों का है, वे अपने दफतरों में बैठ कर इन्स्पेक्शन करते हैं। वह मजदूर बिचारा जो रात को ट्रैक पर पहरा देता है, जो कंविन में काम करता है, वह आज भी उतने ही घंटे काम करता है जितने कि पहले करता था। जब गाड़ी चलती है तो ड्राइवर के पास या स्टेशन मास्टर के पास इस तरह के कोई साधन उपलब्ध नहीं है जिससे वे इन दुर्घटनाओं को रोक सकें।

दुनिया के अन्दर, मोवियत रजिया में सब से कम रेल दुर्घटनाएँ होती हैं। उनके पास ऐसे साधन मौजूद हैं कि अगर कहीं रेल की पट्टी खिसक गयी है, कहीं ट्रेक झलग हो गया है तो संभल जाया जाता है। इसलिए वहाँ कम से कम दुर्घटनाएँ होती हैं। हमारा देश इतना बड़ा देश है, रेलवे से हम इतनी आमदनी भी करते हैं, हमारे पास इतने अच्छे रेलवे यिनिसटर हैं, इतने अच्छे अफसर हैं लेकिन यह सर्मनाक बात है कि इतनी

रेल दुर्घटनाएँ हमारे देश में हो गयीं। इन बढ़ती हुई दुर्घटनाओं को हम किस तरह रोकेंगे यह मैं नहीं समझ पा रहा हूँ। निश्चित रूप से हमारी व्यवस्था दोषपूर्ण है। जब तक इस व्यवस्था में सुधार नहीं होगा तब तक ये दुर्घटनाएँ रुकेंगी नहीं और हमारी एफोशियेंसो बढ़ेगी नहीं।

एक दूसरी बात की तरफ मैं आपका ध्यान आकृष्ट करना चाहूँगा जो दुर्घटनाओं को रोकने की दृष्टि से महत्वपूर्ण है। एक हमारे श्री बी० पी० शर्मा जी है जो यहां दिल्ली में दिल्ली इलेक्ट्रिसिटी सप्लाय अण्ड र्टेकिंग में नौकरी करते हैं। वहाँ वे सुपरिन्टेन्डेन्ट टेक्नीकल है। एक उन्होंने इजाद की है जिसमें हॉन वाली दुर्घटनाओं का पूर्व आभास हो जाएगा। उन्होंने 5-8-77 को रेल मंत्री जी से मिल कर अपनी इस इजाद का उनके सामने डिमास्ट्रेशन किया। उनका वाद रेलवे के निदेशक रिसर्च स्टैंडर्ड आरगेनाइजेशन द्वारा जो कि लखनऊ में है, उन्हें दो बार बुसाया गया। उन्होंने वहाँ भी अपनी इजाद को दिखलाया। अब उनसे यह मांग की जा रही है कि आप अपना डायग्राम भेजिए। लेकिन इस पर उन्होंने कहा कि मैं डायग्राम तब दूँगा जब मैं भी बहस मौजूद रहूँगा। उन्होंने यह भी कहा कि मेरी तरफ से डिमास्ट्रेशन होगा। जो हम डायग्राम देंगे उसकी चर्चा हो, मिनट हो और हमें एक कापी दे दो। उनका यह भी कहना है कि डिमास्ट्रेशन के लिए हमें न इंजन चाहिए न और कुछ चाहिए, हमें सिर्फ एक घाइडल ट्रेक दे दो उसके बाद वह अपनी मशीन का डिमास्ट्रेशन करके दिखायेंगे और यह बतायेंगे कि किस तरह से दुर्घटनाओं को रोकने में मफलता प्राप्त की जा सकती है। आज प्रशासन की सूस्ती और सापरवाही की वजह से जिस व्यक्ति ने छः बरस निरंतर तपस्या करके इस चोख को इजाद किया है उसका डिमास्ट्रेशन नहीं हुआ है। मैंने उसको परसन्नी देखा है, जो यंत्र उन्होंने बनाया है मैंने व्यक्तिगत उसे देखा है।

वह कोई टाय नहीं है, बच्चे का खिलौना नहीं है। मैं सभी माननीय सदस्यों से अपील करना चाहता हूँ कि एक दिन मुकर्रर हो और आप उन सबको नियंत्रित करके उस यंत्र को देखें। सदस्यगण अपनी आंखों से देख सकते हैं कि इस यंत्र की सहायता से दुर्घटनाएं रोकने में किस प्रकार सहायता मिलेगी। यह नई ईजाद एक सफल ईजाद है या नहीं है। हम लोग आज जिस तरकीब को इस्तेमाल करते हैं वह पूर्व जर्मनी का सिस्टम है और उमे हम फेल सेफ सिस्टम के नाम से पुकारते हैं। उमी सिस्टम को हमने यहां एडाप्ट किया है। जब एक के बाद दूसरी रेल दुर्घटना होती है तो हम हाथ मलने रह जाते हैं, केवल संबेदना व्यक्त करते अपने कर्त्तव्य की इतिश्री समझ लेते हैं। आप सोचें कि जिसे परिवार के लोग मारे गए हैं, कोई गरीब आदमी जो परिवार की रोटी कमाता था और परिवार का पालन पोषण करता था, कोई सम्पन्न आदमी जो उत्तराधिकारी परिवार का था जब वह मारा जाता है तो पचास या पच्चीस हजार रुपये का मुआवजा देने में क्या कोई कम्पेंसेशन उनका हो जाता है? यह एक स्टोन वर्क इम कर रहे हैं। पुरानी नीति पर ही हम आज भी चल रहे हैं। अगर कोई यह कहता है कि काम बहुत भ्रष्ट हो रहा है तो इसको मैं नहीं मानता हूँ। यह ठीक बात है कि रेल मंत्री जी बड़े ईमानदार हैं, उनकी इंटेरेटी में किसी को कोई शक नहीं है, कोई उनकी तरफ उंगली नहीं उठा सकता है लेकिन रेलवे का प्रशासन चन्द भ्रष्टाचारों के हाथ में है,—जिधर वे चाहते हैं उधर गाड़ी भोड़ देते हैं, साधारण गैंगमैन ट्रक पर पहरा देते हैं, ग्राम पंचायतों से अपील की जाती है कि वे पहरा देने का प्रबन्ध करें और उसका वालेंटियर मदद करने के लिए तैयार हैं लेकिन क्या होता है? एन एक रेलवे की गाड़ी तेजपुर में दुर्घटनाग्रस्त हो गई है। बहुत से लोग मारे गए। पुल टूट गया और ट्रक नीचे धा गया। जो लोग मरे उनको भ्रवर्णनीय जाति हुई। कटिहार से लेकर असम की लाइन जो हिन्दुस्तान में सब से बड़ी ग्रामदनी का

जरिया है उसको आज तक बरीनी कटिहार तक भी ब्राडगेज करने की स्वीकृति नहीं दी गई है। जो पुस्तिका बांटी गई है इसमें ऐसी दसों लाइनों की चर्चा की गई है जिनको आपने नई बनाने की व्यवस्था की है, मीटर गेज से ब्राड में कनवर्शन को भी आपने स्वीकृति प्रदान की है। लेकिन बरीनी से कटिहार तक जो मीटर गेज की लाइन है और जिस पर से पच्चीसों माल गाड़ियां जाती हैं जिन लाइन में हजारों जवान आते जाते हैं, युद्ध के काम के लिए हैं उसको ब्राड गेज बनाने के लिए आपने पाम पैसा नहीं है। साउथ में नई लाइन बन सकती है, बंगाल में बन सकती है, जहां के लोग हल्का कर सकते हैं वहां बन सकती है लेकिन हम लोग भ्रराजकता नहीं फैला सकते हैं लाइन को पटरी पर सो नहीं सकते हैं, पटरी को उखाड़ नहीं सकते हैं, इसलिए हमारे यहां कनवर्शन नहीं हो सकता है। मैं चाहता हूँ कि इस और भी आप ध्यान दें।

हमारे यहां बिहार में एक बाबू साहब हैं, बाबू बच्चा सिंह। वह अंग्रेजों के जमाने में सिगापुर से लेकर हिन्दुस्तान तक तमाम घाटों पर ठेके लेकर स्टीमर और फीरी सर्विस चलाते थे। आज रेलों फीरी सर्विस नहीं चला सकती हैं और कहती हैं कि घाटा होता है लेकिन बच्चा सिंह फीरी सर्विस चला रहे हैं। रेलें कहती हैं कि घाटा लगता है लेकिन उनको खूब लाभ हो रहा है। बीहपुर से लेकर बरारी तक मनहारी से लेकर सकरी तक पुरानी रेलवे लाइन एवं फेरी सर्विस काफी दिनों से बन्द पड़ी है। मनहारी घाट से जो रेलवे की फीरी सर्विस चलती थी जब फरक्का बैरेज नहीं बना था तब मनहारी घाट ही एक ऐसा मार्ग था जिससे असम का कनकता के लोगों से सम्पर्क होता था। आप तो पुराने क्रान्तिकारी रहे हैं। आज वह घाट बन्द है। उनकी स्टीमर फीरी चालू है। बाबू बच्चा सिंह की फीरी दो-तीन बार चलती है।

सभापति महोदय : अभी प्राप समय प्रौर
लेंगे ?

श्री पुष्कराज : जी हां ।

सभापति महोदय : तो प्राप अगले दिन
बोलियेगा ।

18.00 hrs.

The House stands adjourned till 11.00
a.m. tomorrow

[The Lok Sabha then adjourned till Eleven
of the Clock on Friday, December 23, 1977/
Pausa, 2, 1899 (Saka)]